

LOK SABHA DEBATES

(English Version)

**Fourth Session
(Tenth Lok Sabha)**



(Vol. XIII contains Nos. 1 to 10)

**LOK SABHA SECRETARIAT
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LOK SABHA DEBATES

LOK SABHA

*Monday, July 13, 1992/Asadha 22, 1914
(saka)*

*The Lok Sabha met at
Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

[English]

SHRI RAM VILAS PASWAN (Roser):
Sir, I have given notice to suspend the
Question Hour..(Interruptions)

SHRI SAIFUDDIN CHOUDHURY
(Karwa) Sir, the Home Minister must come
and make a statement (Interruptions)

11.02 hrs.

*At this Stage, Shri Rajnath Sonkar Shastri
and Some Other Hon. Members Came
and Stood on the Floor Near the Table*

MR. SPEAKER: Order please.

THE MINISTER OF PARLIAMENTARY
AFFAIRS (SHRI GHULAM NABI AZAD):
The Home Minister will make a statement at
4 p.m. (Interruptions)

11.03 hrs

MR. SPEAKER: The House stands
adjourned to meet again at 4 p.m.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

**Agitation by Employees of AIR/
Doordarshan**

*61 SHRI MADAN LAL KHURANA:
SHRI MOHAN SINGH
(DEORIA):

Will the Minister of INFORMATION AND
BROADCASTING be
pleased to state:

(a) whether there was an agitation by
the employees of Akashvani and
Doordarshan in protest against the killing of
Engineer-in-charge of Patiala Radio Station;

(b) the details of stations where
broadcasting was interrupted due to the
agitation;

(c) the demands of the employees;

(d) the decision taken thereon; and

(e) the steps taken by the Government
to provide safety to employees of AIR/
Doordarshan?

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (KUMARIGIRIJA VYAS):

(a) Yes, Sir.

(b) All India Radio: Evening news from
Delhi on 28.5.1992 which is relayed by all
stations was interrupted from some time on

account of breakdown at Delhi. In addition, transmission activity was also affected for different periods of time on various days in Shimla, Jammu, Chandigarh, Jalandhar, Bhatinde and Patiala stations.

Doordarshan: On 28.5.1992 transmission in all TV stations was disrupted for some time. In addition there was disruption on other dates in the transmission at LPT Chandigarh (Located at Kasauli), HPT Jalandhar, HPT Amritsar, HPT Bhatinda, HPT Kasauli, LPT Pathankot and LPT Gurdaspur.

(c) to (e). The demands of the employees' associations related to compensation for the family of late Shri M.L. Manchanda, provisions of insurance cover to employees working in Punjab and J & K, provision of Security for installations etc.

A compensation of Rs. 8.00 lakhs, inclusive of ex-gratia payments from the Government of India, Governments of Punjab and Haryana and the prime Minister's Relief Fund has been paid. The question of insurance cover is under examinations. Various steps for reviewing and enhancing security to the installation and personnel have been taken. These include deployment of CRPF/BSF, provision of mobile armed guards for OB duties etc.

[English]

Power Projects

*62. SHRI VIJAY NAVAL PATIL:
DR. D. VENKATESWARA
RAO:

Will the Minister of POWER be pleased to state:

(a) whether a number of foreign/private sector companies have pledged funds for setting up of power projects in India;

(b) the amount of investment involved from those companies;

(c) the details of the power projects and the places where they are likely to be set up;

(d) the details of foreign/private sector companies to whom these power projects are proposed to be awarded; and

(e) the details of the terms and conditions laid down for generation and transmission of power by foreign/private sector companies, separately?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI KALPNATH RAI): (a) to (d). Details of the proposals received from private sector companies, both Indian and foreign (including NRIs), for setting up power generating plants are given in statement I.

(e) The details of the new Policy to encourage private sector participation in electricity generation, supply and distribution are given in statement II.

STATEMENT-I

DETAILS OF POWER PROJECTS PROPOSED IN THE PRIVATE SECTOR

| Sl. No. | Name of the Company | Foreign/Indian | Capacity (MW) | Approx. Cost (Crores) | Project Name/ State |
|---------|---|--------------------|------------------|-----------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | M/s Coleman & Associates (Australian Consortium) | Foreign | 240 (Lig) | 585.73 | Barsingsar TPS Rajasthan |
| 2. | M/s ST Power Systems Inc. USA | Foreign (NRI) | 210 (Lig) | 700.00 | Zero Unit TPS of NLC/ Tamil Nadu |
| 3. | M/s Southern Electric International, Inc., USA | Foreign | 2340 (Coal) | 7000.00 | Ib Valley TPS/ Orissa |
| 4. | M/s North Eastern Energy Services Inc., USA | Foreign/ Indian | 500 (Coal) | 1548.00 | Dubri TPS of Kalinga Power Corp./Orissa |
| 5. | M/s NTPC & M/s ABB Sweden | Foreign/ India | 800 (gas) | 1600.00 | Gas based |

| No. | Name of the Company | Foreign/Indian | Capacity (MW) | Approx. Cost (Crores) | Project Name/ State |
|-----|--|--------------------|------------------|-----------------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 6. | M/s Century Power | Indian | 420 (Coal) | 1040.00 | Pench TPS St. I Madhya Pradesh |
| 7. | M/s Jaiprakash Industries Ltd., Bombay | Indian | 300 (Hydro) | 547.00 | Baspa-II HE. Himachal Pradesh |
| 8. | M/s Punjab Power Generation Machines Ltd | Indian | 22.5 (Hydro) | 40.00 | Ghanvi HE. Himachal Pradesh |
| 9. | M/s Ballarpur Industries | Indian | 70 | 176.77 | Uhl- III HE. Himachal Pradesh |
| 10. | M/s Jayamkondam Lignite Power Corporation | Foreign/ Indian | 1500 (Lig) | 4500.00 | TIDCO with McNally Bharat Tamil Nadu |
| 11. | M/s RPG Enterprises | Indian | 500 (Coal) | 1637.00 | Chandil TPS Bihar |
| 12. | M/s GVK Industries, USA | Foreign (NRI) | 400 (Gas) | 550.00 | Jegurupadu CCGT Andhra Pradesh |

| Sl. No. | Name of the Company | Foreign/ Indian | Capacity (MW) | Approx. Cost (Crores) | Project Name/ State |
|---------|---|-----------------|---------------|-----------------------|----------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 13. | M/s Confidence Shipping Co. Ltd., Maharashtra | Indian | 110 (LSHS) | 198.50 | Barge/Ship Mounted |
| 14. | M/s GM Swamy Associates | Indian | 250 (Lig) | 800.00 | TICAPCO Tamil Nadu |
| 15. | M/s Calcutta Electric Supply Corporation | Indian (Coal) | 500 | 1638.00 | Budge-Budge TPS West Bengal |
| 16. | M/s Spectrum Technologies | Foreign | 400 (CCGT) | 435.00 | Godavari Basin Andhra Pradesh |
| 17. | M/s Century Textiles & Industries Ltd. | Indian | 500 (Coal) | 1036.20 | Chittorgarh TPS Rajasthan |
| 18. | M/s Eron Corporation USA | Foreign | 2000 (Gas) | 6000.00 | Dabhol Maharashtra |

| Sl. No. | Name of the Company | Foreign/Indian | Capacity (MW) | Approx. Cost (Crores) | Project Name/ State |
|---------|----------------------------|----------------|------------------|-----------------------------|------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 19. | M/s Spectrum Technologies | Foreign | 20 (Gas) | 40.00 | Dhakuni W. Bengal |
| 20. | M/s Congentrix Inc. USA | Foreign | 1000 (Coal) | 1700.00 | Hissar Haryana |
| 21. | M/s Congentrix Inc. USA | Foreign | 500 (Coal) | 1000.00 | Mangalore Karnataka |
| Total | | | 12582.50 | 32772.20 | |

STATEMENT*Incentives and Concessionalities Offered by the New Policy to Encourage Private Sector Participation in Electricity Generation, Supply and Distribution.*

The following major incentives have been offered to encourage private sector participation in electricity generation, supply and distribution:

For both Licensee and Generating Companies, the following is permitted:

- All private companies entering the Electricity Sector hereafter will be allowed a debt-equity ratio of 4:1.
- They can raise upto the minimum of 20 per cent of the total outlay through public issues.
- Promoter's contribution should be at least 11% of the total outlay.
- Not more than 40% of the total outlay can come from Indian Public Financial Institutions.
- To ensure that private entrepreneurs bring in a additionality of resources to the sector; they must find 60 per cent of the resources from sources other than public financial institutions.
- Up to hundred per cent (100%) foreign equity participation can be permitted for projects set up by foreign private investors.
- The condition of dividend balancing by export earnings which is normally being applied to cases of foreign investment upto 51% equity will not be applicable to such foreign investments in the power sector.
- The rates for depreciation in respect of assets have been Liberalised.
- With the approval of the

Government, import of equipment for power projects will also be permitted in cases where foreign suppliers (s) or agency (ies) extend concessional credit.

Normative parameters under which generating companies will operate (comparable to international standards) providing for 16% rate of return have been notified on 30th March, 1992.

The Indian electricity Act, 1910 and the Electricity (Supply) Act, 1948 have been amended to bring about this new legal and financial environment for private enterprises in the Electricity Sector. However, schemes where the total outlay does not exceed Rs. 25 crores need not be submitted to the Central Electricity Authority for concurrence.

Generating Companies can be set up by private entrepreneurs. For safeguarding return on investment against possible under-demand of power arising from variations in demand, generating companies can now sell power on the basis of a suitably structured two part tariff. The operational norms and optimal PLF (Plant Load Factor) have been prescribed by the Government.

The specific incentives for Licensees are:

- (a) Licences of a longer duration of 30 years in the first instance and subsequent renewals of 20 years instead of 20 and 10 years respectively as it was before.
- (b) Higher rate of return of 5% in place of the previous 2% above the RBI rate.
- (c) Capitalisation of Interest During Construction (IDC) at actual cost (for expansion projects also) as against 1% over RBI rate as it was before.
- (d) Special appropriations to meet debt redemption obligations.

A High Powered Board has been constituted under the Chairmanship of Cabinet Secretary to monitor and provide for faster clearance of private sector power projects.

[Translation]

Extraction of Silver, Gold and Diamonds

*63 DR. LAL BAHADUR RAWAL: Will the Minister of MINES be pleased to state:

(a) the quantity of gold, silver and diamonds extracted during each of the last three years, alongwith value thereof;

(b) the amount released for extraction of these minerals during the above period and proposed to be allocated during 1992-93;

(c) whether the Government propose to take assistance of foreign companies for exploration/extraction of these minerals; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) the production and value of Silver, Gold and diamonds extracted during last 3 years is given below:-

| | | 1989-90 | 1990-91 | 1991-92 |
|----------|---------------------|---------|---------|---------|
| Gold | Quantity in Kgs. | 2156 | 2090 | 2039 |
| | Value in Rs./crores | 69.14 | 72.79 | 88.47 |
| Diamonds | Quantity in Carats | 16473 | 18010 | 19859 |
| | Value in Rs./crores | 27.35 | 22.96 | 25.75 |
| Silver | Quantity in Kgs. | 40508 | 34955 | 35537 |
| | Value in Rs./crores | 27.35 | 22.96 | 25.75 |

(b) The amount released to Bharat Gold Mines Limited for extraction of gold during the last 3 years and that proposed in 1992-93 is Rs. 3.32 crores, 0.4 crore, 4.94 crores and Rs. 6.00 crores respectively. No budget was released for Hutti Gold Mines Company Limited and National Mineral Development Corporations Limited for exploration of gold and diamond during the same period.

As Silver is produced only as a by-product no separate allocation has been made.

(c) and (d). An agreement has been entered with M/s B.R.G.M., France by Geological Survey of India for consultancy work for explorations of gold in North Kolar Schist belt of Karnataka. National Mineral Development Corporation Limited is discussing with M/s. Asthon Mining Company and Meninco of Australia proposal for exploration and exploitation of diamonds.

[English]

Upper Thunga Project

*64. SHRI H.D. DEVEGOWDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Governments of Karnataka has submitted the Upper Thunga Project to the Union Government for clearance;

(b) if so, then;

(c) the salient features of the project; and

(d) the time by which the project is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). The modified Upper Thunga Project Report was submitted in February, 1992.

(c) The project envisages improvement in the existing ancient for providing annual

irrigation to 94,698 hectares at an estimated cost of Rs. 379.87 crores.

(d) For securing clearance, the State Government is required to establish techno-economic viability and arrange clearance from Ministry of Environment and Forests.

Vishakhapatnam Thermal Power Station

*65. SHRI RAMA KRISHNA KONATHALA: Will the Minister of POWER be pleased to state:

(a) whether the thermal power station to be set up at Visakhapatnam in Andhra Pradesh by a Japanese firm has been cleared by the Union Government;

(b) if so, the details thereof; and

(c) the time by which it is likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). There is no proposal with the Central Government for a Japanese firm to set up a thermal power station at Visakhapatnam in Andhra Pradesh.

(c) Units 1 & 2 are likely to be commissioned within 5 & 6 years respectively from the date of placement of order for main equipment.

Erosion and Flood Damages by Manas, Beki and Aie Revers in Assam

*66. SHRI UDDHAB BARMAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of projects sent by the Government of Assam to prevent erosion and flood damages in the sub-basin of Manas, Beki and Aie rivers;

(b) the action taken by the Union Government thereon; and

(c) the funds allocated for this purpose in each case?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The following two projects have been recently received from the Government of Assam on 29th June, 1992:-

- (i) Anti-erosion measures against the erosion of right bank of river Aie-Manas at downstream of Lengthasinga Bazar at Merrer Char (construction of Bull Head No. 4, 5, & 6 including Bank protection both sides of each Bull Head)- Cost Rs. 2.94 crores; and
- (ii) Partial Diversion of river Aie to its old course at Debaragaon -Cost 3.10 crores.

(b) and (c). Their examination has not been completed. Their funding can be considered under Central Loan Assistance after the schemes have been sanctioned.

[*Translation*]

Power Crisis in Bihar

*67. **SHRI RAM LAKHAN SINGH YADAV:** Will the Minister of POWER be pleased to state:

(a) whether the power position in Bihar is deteriorating ;

(b) if so, the reasons therefor; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b) The energy shortage in Bihar during the period April - June, 1991 and April - June, 1992 was 31.3% and 43.8% respectively. The main reason for this shortage was poor performance of thermal power stations in Bihar.

(c) Various measures being taken to increase the availability of power in Bihar include maximising generation from existing generating stations, implementation of

Renovation and Modernisation Programme, reduction in Transmission and Distribution losses, effective load management and energy conservation etc.,

[*English*]

Lal Committee Report

*68. **SHRI BIJOY KRISHNA HANDIQUE:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a committee known as Lal Committee was set up by the Government for de-monopolisation of postal despatch;

(b) whether the Committee has submitted its report;

(c) if so, the main recommendations thereof; and

(d) the action taken by the Government on each of its recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) No, Sir, no committee was set up for de-monopolisation of Postal despatch.

(b) to (d). Question does not arise.

Air India Routes

*69 **SHRI DATTATRAYA BANDARU:**
SHRI N.K. BALIYAN:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the routes of Air India are economically viable;

(b) if not, the reasons therefor; and

(c) the steps taken/proposed to be taken to make them economically viable?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVARAO

SCINDIA): (a) All the routes on which Air India operates passenger services have produced cash surplus during 1991-92.

(b) and (c). Do not arise.

[Translation]

Air India

*70 SHRIGIRDHARI LAL BHARGAVA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of financial performance of Air India during the last three years;

(b) whether Indian Airlines and International Airport Authority of India have been earning profits continuously whereas Air India is running into losses; and

(c) if so, the reasons therefor and the remedial steps being taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) (a) Air India have earned a net profit of Rs. 70.89 crores, Rs. 81.32 crores and Rs. 129.50 crores (provisional) during 1989-90, 1990-91 and 1991-92 respectively.

(b) No Sir, Air India and International Airports Authority of India have earned profits whereas Indian Airlines has suffered losses during the last three years.

(c) A statement is laid on the Table of the Sabha.

Indian Airlines suffered losses on account of following factors:-

- (i) Grounding of A -320 aircraft operation.
- (ii) Curtailment of operations during January, 1991 for conservation of fuel.
- (iii) Downward adjustment of Indian Rupees vis-a-vis major international currencies in July,

1991 and consequent increase in ATF rates.

(iv) Absorption of heavy incidents of fixed expenses associated with A-320 fleet due to its reinduction in phased manner.

(v) Increase in Insurance premium rates and landing rates.

Steps taken to improve the financial performance of Indian Airlines.

Following steps have been taken to improve the financial performance:-

- (i) Readjustment of Schedules matching with demand.
- (ii) Economy in aircraft fuel consumption by shortening of routes, optimisation of speed/cruise levels etc.
- (iii) Frequent pre-flight checks to avoid wastage on food uplift/catering items.
- (iv) Reduction of establishment expenses.
- (v) Non operational expenditure on civil works, furniture, fixtures, office equipment etc. are avoided/deferred as far as possible.
- (vi) Readjustment of passenger fares and freight rates.

[English]

T.V. Coverage in Tamil Nadu

*71. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the places in Tamil Nadu which are not covered by Television network;

(b) whether the Government have received representations from any region in

Tamil Nadu for extending T.V. coverage; and

(c) if so, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJAVYAS): (a) All the districts of Tamil Nadu are, at present, getting TV service either wholly or partially. An estimated 89.5% of the area and 89.2% of the population of the State is getting TV service from the existing TV network in the State.

(b) and (c). Representations have been received from time to time from various quarters for expansion of TV coverage in Tamil Nadu. At present, the following schemes for the expansions of the existing TV coverage in Tamil Nadu are under various stages of implementation;

- (i) Replacement of the existing Low Power TV Transmitter with a High Power TV Transmitter (with 300m Tower) at Remeshwaram; and
- (ii) Low Power TV Transmitter at Nagapattinam, Mayuram, Arcot and Rajapalayam.

A High Power TV Transmitter at Kumbakonam is also envisaged subject to availability of adequate resources and inter-se priorities.

Floods in Bihar

*72. SHRI NAWAL KISHORE RAI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government are aware of heavy losses due to floods each year in Bihar causing untold misery;

(b) whether the Government have formulated short-term or long term schemes to overcome the losses due to floods; and

(c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) On an average, an areas of about 14.45 lakh hectares gets affected in Bihar annually resulting in damage of about Rs. 97 crores.

(b) and (c). Several schemes for short and long term measures have been formulated to overcome the losses due to floods. In addition comprehensive master plans of floods management of the river systems of Bihar have been prepared, measures costing Rs. 531.6 crores taken up to March 1991 have provided protection, to 18.9 lakh hectares out of a total of 42.6 lakh hectares of flood prone area in the State. With an anticipated outlay of Rs. 407 crores upto the end of VIII Plan (March 97) an additional area of 1 lakh hectare will get flood protection. A floods proofing programme has also been taken up for North Bihar and an outlay of Rs. 70 cores is envisaged for the VIII Plan under the Central Sector.

Cancellation of Indian Airlines Flights

*73. SHRI A. CHARLES:
SHRIMATI KRISHNENDRA
KAUR (DEEPA):

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the Indian Airlines flights cancelled from January to June 1992 and the reasons therefor;

(b) the alternative arrangements made for the affected passengers and

(c) the steps taken/proposed to be taken to avoid recurrence of such incidents in future?

THE MINISTER OF CIVIL AVIATION TOURISM (SHRI MADHAVRAO SCINDIA):

(a) During the period January, 1992 to June, 1992 of 48613 flights, 4788 (9.85%) were cancelled. Broadly speaking, the flights were cancelled due to aircraft maintenance and handling problem, inclement weather, airport restrictions, industrial unrest and

changes in schedule, etc.

(b) Whenever flights are cancelled, the affected passengers are accommodated on alternative flights or other modes of transport. Combinations/diversions of flights and transfer to flights operated by other Airlines are also done to facilitate such passengers.

(c) Cancellation of flights is resorted to only when it becomes unavoidable. To the extent stand-by aircraft are arranged to meet such situations.

[Translation]

Duration of Local Calls

*74. SHRI SATYA DEO SINGH:
SHRI RAJENDRA
AGNIHOTRI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have introduced meter system on local calls in Delhi and Bombay from June 16, 1992;

(b) if so, the details thereof;

(c) whether it has been felt that the duration of five minutes is too short;

(d) whether it is proposed to increase the duration of the local call from five to ten minutes; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) All local calls are metered for every five minutes duration for all subscribers of Electronic Exchanges in Delhi and Bombay.

(c) No, Sir.

(d) No, Sir.

(e) The timing of local calls has been introduced mainly to relieve congestion. Increase of call duration from five to ten minutes will not serve this purpose of achieving better efficiency.

Privatisation of Mines

*75. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of MINES be pleased to state:

(a) whether the Union Government propose to privatise some of the mines in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the concerned States have been consulted in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). Mining is allowed both in public and private sectors. The Government have no proposal to privatise any existing mines in the public sector. However, in case of coal mining which has been nationalised, Government have decided to allow captive coal mines in the private sector especially in respect of thermal power stations and for setting up coal washeries. A bill to amend the Coal Mines (Nationalisation) Act, 1973, for this purpose is likely to be introduced in Parliament during the current session.

(c) and (d). No Sir, However, under the provisions of the Mines and Minerals (Regulation and Development) Act, 1957, it is the State Government who are competent to grant mining lease/prospecting licence; provided that in respect of coal and certain other minerals included in the First Scheduled to the above Act prior approval of the Central Government is taken.

[English]

Sardar Sarovar Project

*76. SHRI RAMASHRAY PRASAD SINGH:
SHRI RAM BADAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have taken any steps to rectify the short-comings highlighted by the independent review commission of the World Bank on rehabilitation of the bestees of the Sardar Sarovar Project;

(b) if so, the details thereof; and

(c) if not the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLLA): (a) to (c). The Independent Review commissioned by the World Bank in its report has referred to certain issue associated with the rehabilitation and resettlement of the persons affected by the Sardar Sarovar Project. The concerned State Governments have been advised to consider these aspects and clarify the position to the Narmada Control Authority immediately. A meeting of the Narmada Control Authority has also been convened on 25th July, 1992, to consider the matter.

[Translation]

Telephone Facility under Inmar Set System

*77. SHRI RAJVEER SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any scheme is being formulated by the Government to provide telephone facility to the passengers of aeroplanes, ships, buses etc. under the 'INMAR SET' system;

(b) whether any test is being carried out to introduce this system;

(c) if so, the achievements made in this regard so far; and

(d) the places where these tests are being carried out/ have been carried out?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Videsh Sanchar Nigam Limited (VSNL) have set up a Land Earth Station (LES) at Arvi near Pune. Primarily for providing more reliable telephone, telex, fax and data services to and from the shops through INMARSAT system.

(b) to (d). Tests have been successfully carried out from the Land Earth Station at Arvi to and from ships at sea for implementation of telephone, telex fax and other services.

[English]

Direct Dialling Between Near by Towns

*78. SHRI DHARMABHIKSHAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Union Government are contemplating a national scheme for providing direct dialling between nearby towns; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) The details are given in the statement made by the Minister of State for Communications in both Houses of Parliament on 12.5.1992 a copy of which enclosed.

STATEMENT

I wish to keep the house informed of two important measures that the Government is

taking relating to provision of Group Dialing facility in rural areas and consequential rationalisation of tariff for local calls and Trunks calls (both manual and subscriber dialled).

(2) Members are aware that Government have taken steps to accelerate provisions of telecommunications facility in the rural areas. The number of exchanges in rural areas today stands at more than 15,000 against about 8000 in the year 1982. The programme of the Government to connect all the Gram Panchyats numbering approximately 2,20,000 by 31st March, 1995 is also likely to create more demand for telecommunications facility in the rural areas.

(3) These developments have resulted in a consequential demand from the rural community for providing them group-dialing facility. The rural subscribers have also started demanding STD service. Provision of STD in all rural exchanges will require implementation over a period of time. As a first step, the Government have decided to introduce group-dialing facility in the rural areas. This also calls for rationalisation of charging methods for calls within the group dialing areas as also the long distance area.

(4) One of the technical requirements for linking all the exchanges in the country to the national STD is the concept of short distance charging areas (SDCA) which gives a unique identity for numbering and charging with reference to other short distance charging areas. This formation of SDCA will enable rapid expansion

5 The present charging plan for determining call charges (both for manual and subscriber dialled) requires the measurement of actual distance from each exchange to a large number of telephone exchanges located in a large area. This not only places technical constraints in terms of extending STD to rural subscribers but also becomes difficult to administer in view of the enormous increase in the telecom network and a large number of telephone exchanges which are getting commissioned every year.

6 It is, therefore, proposed that for measurement of distances the country is divided into 321 Long Distance Charging Areas (LDCA) which are co-terminous with the Secondary Switching Areas that from the Administrative Unit:

- (i) The L.D.C.As cover generally one or two Revenue Districts.
- (ii) Each LDCA is again divided into a number of short Distance Charging Areas (SDCA) generally covering one or more Tehsils as the case may be. The areas of each Short Distance Charging Areas is arranged to be between 500 to 2000 sq. Kms. With some exceptions especially in unpopulated areas of the North East. There will be a total of 2570 SDCAs.

Revised Charging Plan

7. At present the rural subscribers have to mainly depend upon the manual trunk service for talking to neighbouring exchanges. They have also to pay trunk call charges for talking to even the neighbouring exchange which increase with distance and are costlier. With the provision of group-dialling facility, it shall now become possible for them to directly dial subscribers in the same SDCA without going through the operator. The charges for direct dialling facility within the SDCA shall also be concessional at the rate of one call unit for every 3 minutes (Rs. 1/-) irrespective of the distance whether it is in 0 to 20 Kms slab or more.

7.2 Although this proposal will entail substantial loss to the Department, it is expected that with increase in telecommunications network, the same would be compensated in future. The manual trunk call charges however are proposed to be revised from Rs. 2/- to Rs. 5/- for one call unit of 3 minutes duration for the distance slab of 0-20 Kms which will apply for calls uniformly within or outside SDCA.

8. In respect of calls made beyond the

short distance charging area, a particular exchange around the centre of the area, would be identified as the short Distance Charging Centre (SDCC) for each SDCA and similarly a Long Distance Charging Centre (LDCC) for each LDCA. The charges for calls made beyond the SDCA would be governed as per the distance measured:

(a) between SDCC (Short Distance Charging Centre) to SDCC in respect of SDCAs located in the same or adjacent LDCA.

(b) between LDCC (Long Distance Charging Centre) to LDCC in all other cases.

9. The calls within the same SDCA will be available on a level other than 'O' (which is the code for National Subscriber Dialling) so that the STD barred subscribers will be able to make these direct dialled calls.

10. *Calls to Peripheral Towns:*

Along with revised charging plan it is also proposed to introduce a scheme by which subscribers located in two telephone systems which are adjacent to each other and have a common border are able to directly dial their calls at low tariff. This will be especially beneficial to small satellite towns around the periphery of big towns and it is expected that the low tariff will enable the dispersal of population of big towns to the adjoining small places. These calls irrespective of distance will also be metered at one call unit for every 3 minutes. The STD barred subscribers will also be able to use this service.

11. *Multi-metering of local calls:*

The need for introduction of pulsed metering even for local calls especially in large telephone systems has been engaging the attention of the Government for sometime. Such a system exists in at least 30 countries in the world. Members may recall the discussions that have taken place in both the Houses during the question hour on this proposal. A large number of

representations have also been received from Members, Public, Subscribers Associations and Chamber of Commerce etc. The Consultative Committee of Parliament for the Ministry of Communications also considered the proposal and recommended pulses metering of one call unit for 5 minutes' duration. Accordingly, it has been decided that the local calls in all systems of more than 30,000 lines capacity will be metered @ one call unit for 5 minutes duration. Presently, it is technically feasible to introduce this arrangement only in electronic exchanges.

11.2 The need for introducing time limit for local calls has been felt to decongest the network so that more calls can get completed. Though most of the subscribers are known to be restricting their calls to less than 3 minutes or so there are commercial subscribers who have FAX machines and computers that use the local lines for very long duration to transfer data. The Government feels justified to charge such subscribers more than the normal subscribers who do not use the line for long durations. It is expected that in general, subscribers will limit their calls to 5 minutes duration that is being prescribed and this will result in better call completion and improving the efficiency of the network.

12. All the above schemes require considerable technical preparations to be made before implementation. It is proposed that the same will be implemented by each Telecom. Circle as and when they complete the technical arrangement, and in any case, not later than 31.8.92.

I. P. Thermal Power Station, Delhi

*79. SHRI HARI KISHORE SINGH: Will the Minister of POWER be pleased to state:

(a) whether out of the six gas turbine units of the I. P. thermal power station, Delhi, two have been non-functional for the last two years;

(b) whether the turbine commissioned by a French firm years back has been

constantly giving trouble and DESU lack technical expertise to run/maintain the plant; and

(c) if so, the steps taken by the Government to ensure the normal functioning of these turbines?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI KALPNATH RAI): (a) to (c). At present out of six Gas Turbines of Delhi, only one unit is non-functional. DESU has the technical expertise and is not facing any major problem in running and maintaining the Gas Turbines. Scheduled maintenance of the Gas Turbines is carried out from time to time and adequate stocks of spare parts are also maintained to ensure proper functioning of the Units.

[Translation]

Master Plan for Tourism

*80. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the broad details of the policy proposed to be adopted for promoting tourism during the Eight Five Year Plan;

(b) whether any tourism plan has been prepared for each State/Union Territory in this regard; and

(c) if so, the details thereof?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCIENDIA): (a) The National Action plan for Tourism presented in the Parliament on 5.5.92, broadly details the policy proposed to be adopted for promotion of tourism during the Eight Five Year Plan, which includes development of special tourism areas, diversification of tourism product, exploring new overseas tourist generating markets, development of domestic/budget tourism, etc.

(b) and (c). Development of tourism is primarily the responsibility of the State and Union Territory Governments and as such they are responsible for the formulation of their respective plans.

Shifting of Headquarters of Hindustan Steel Works Construction Ltd.

602. SHRI N.J. RATHVA: Will the Minister of STEEL be pleased to state:

(a) whether there is any proposal to shift the headquarters of the Hindustan Steel Works Construction Ltd. from Calcutta;

(b) if so, the reasons therefor; and

(c) the place where it is proposed to be shifted?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Setting up Power Plant by British Gas Company

603. SHRIGURUDAS KAMAT: Will the Minister of POWER be pleased to state:

(a) whether the British gas company has offered to set up a power plant in India;

(b) if so, the details thereof; and

(c) the location where the power plant is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALPNATH RAI): (a) to (c). British Gas Company has submitted bids to the Maharashtra State Electricity Board (MSEB) for the Nagathone Combined Cycle Gas Project as well as to the Delhi Electric Supply Undertaking (DESU) for the Bawana Combined Cycle Gas Turbine Project respectively in response to a notice inviting bids issued by MSEB and DESU.

Reduction in Government Telephone Connections

604. SHRI RAM NARESH NAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the department-wise number of telephone connections surrendered in the Union Government from January-June, 1992 as part of the austerity drive announced by the Prime Minister; and

(b) the extent to which the different department Ministries have met the 10 percent target of reduction in telephone connections?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). The information is being collected and will be laid on the Table of the House.

Buildings for Telephone Exchanges in Kerala

605. SHRI THAYIL JOHN ANJALOSE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to construct buildings to set up telephone exchanges in Kerala; and

(b) if so, the details with locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) Lands for the Telephone Exchanges have been procured for the stations listed in the statement attached. Subject to availability of sufficient funds and equipment allotment, buildings will be constructed during the 8th and 9th Plan in these stations. However, the present policy of the Department is to house small Telephone Exchanges upto 2000 lines in rented buildings, as far as possible.

STATEMENT

List of Stations where Land has been Procured for Telephone Exchange Buildings.

Aroor, Changannor, Edathua, Haripad, Karakkad, Kollakadavu, Kuthiathode, Mavelikara, Nooranand, S.L Puram, Shertaliai., Thygattusery, Atholi, Badagara, Calicut- Pallayam, Chakkitepari, Changaramkulam, Chombala, Edapal, Elathur, Kadalundi, Kalpakaram, Koduvally, Kondotty, Koorachundu, Kottattal, Kunnamangalam, Kuttipuram, Manantody, Manjeri, Meenangody, Mokkm, Naduparam, Nilamboor, Perambra, Ponmeri, Ponnanni, Puduppady, Pulpally, Sultan's Battery, Thariode, Valluvyabrum, Vengara, Wandoor, Alacode, Anjarakandy, Aralam, Baliapattam, Chemperi, Chengala, Cherukunnu, Cherupuzha, Edakkad, Irrikour, Iritty, Kelakom, Manjeshwar Mathamangalam, Mathil, Mattannur, Muliyar, Mulieria, Pivalkia, Palliikkara, Panoor, Payyangadi, Payyanoor, Payyavur, Peravoor, perdala, Perla, Uduma, Oppalla, Palluruthy, Udayanperoor, Kalady, Kalloorkadu, Kattapana, Kolenchery, Koothattukullam, Koovapady, Kothamangalam, Maneed, Mulanthuruthy, Nedumkandam, Pampakuda, Pandapally, Parur, Perumbavoor, Pothanicaud, Thodupuzha, Varapuzha, Ayarkunnam, Bharanamganam, Chengalam, Chingavanam, Erattupettah Erumeli, Ettumanoor, Kanjirapally, Kidangoor, Kollapally, Kootickal, Kozhavanal, Kumarakam, Kurupumthara, Manimala, Maranjattupally, Monipally, Moonilavu, Njeezh ar, Palai, Pampady, Pinnakkanadu, Poovani, Ramapuram, Thalayolaparambu, Vakathanam, Vazhoor, Kodivayur, Kongad, Mundoor, Parli, Pathiripala, Kadampazhipuram, Sreekrishna puram, Thrithala, Vadakkancherry malabar, Pattampi, Elanthoor, Kadambanad, Lodumon, Konni, Kozhencherry, Kumbanad, Mallapally, Pandalam, Ayoor, Pharathipuram, Chathannorr, Chepra, Irumbanangai, Karunagapally, Kokkad, Kunnathoor, Mayyanand, Mondro, Island, Nedumpna, Oachora, Paravoor, Paripally, Pathananpuram, Pooyapally, Punalur, Punnala Quilon, Vellayittambalam, Velinallor,

Vettikavala, Annamanado, Chalakudy, Chazhooor, Charpu, Cranganore, Guruvayoor, Kandasankadavu, Kannara, Kattor, Kodakara, Koratti, Kunñamkulam, Mala, Mulamkunnathakavu, Mundur-Cochin, Ollur, Parinnanam, Poovathur, Punnayurkulam, Vadakancherry-Cochin, Valapad, Varandarapally, Vellangallur, Vellikulangara, Aryanadu, Atrtingal, Kaniyapuram, Kanjiramkulam, Kattakada, Madavoor-Pallickal, Trivandrum, -Manacadu, Nedumangad, Pacha-Palode, Vizhinjam, Chalissery, Cherplaseery, Chittoor, Coyalmanna.

[Translation]

Cancellation of Telephone Connections Released During 1990-91

606. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have put a ban or cancelled the telephone connections released against the members of Parliament quota;

(b) if so, the reasons thereof;

(c) whether the Government have received representations from Members of Parliament in this regard for restoring providing of telephone connections;

(d) if so, the details thereof; and

(e) the action taken/ proposed by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) to (e). Does not arise.

[English]

P.C.O. in Post Offices of Madhya Pradesh

607. SHRI ANAND AHIRWAR: Will the

Minister of COMMUNICATIONS be pleased to state:

(a) the number of post offices subpost offices in Madhya Pradesh where public telephone facility is not available;

(b) whether the Government propose to provide this facility in all these post offices/ sub-post offices;

(c) if so, the time by which this facility is likely to be provided; and

if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Branch Post -Office - 7346 Sub-Post Office -379

(b) and (c). Though there is no separate plan to provide telephone facility in all the Post Offices, Government have planned to provide telephone facility in all the Panchayat villages progressively during the 8th Plan period, subject to availability of resources. The Post office is one of the suggested locations for installation of such telephones.

Telephone Connections in Delhi

608. DR. C. SILVERA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether all persons registered for telephone connections with the M.T.N.L. in 1986 have not been provided with Telephone Connections so far;

(b) if so, the reasons therefore;

(c) the details of waiting list exchange - wise and category-wise as on June 30, 1992 in Delhi;

(d) whether the Government propose to increase the capacity of telephone exchanges to clear the waiting list;

(e) if so, the details thereof; and

(f) the time by which the telephone are likely to be installed?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P.V. RANGAYYA NAIDU): (a) to (c). In majority of the exchanges telephone connections have been provided to all persons registered with Mahanagar Telephone Nigam Limited, Delhi, in 1986. In some exchanges this could not be possible because of the capacity limitation of these exchanges. A statement showing the number of persons in waiting list and date of clearance status as on 1.7.1992 is laid on the table of the House (Annexure).

(d) Yes, Sir.

(e) Plans have been drawn to augment the capacity by 1.03 lakh lines of digital electronic exchanges and retire 21,600 lines of old electro-mechanical exchanges net addition, being 81,400 lines.

(f) With these additions, all those who are registered in 1986 be provided telephone connections by March, 1993.

STATEMENT - I

Mahanagar Telephone Nigam Limited: New Delhi - No. of Persons on W/L & D/O/Clearance as on 1.7.1992

| Level | Exch. | Conn. Released upto OYT-G | No. of person on W/L | Conn. Released upto OYT-S | No. of person on W/L | Conn. Released upto 'SS' | No. of person on W/L |
|----------------|-------|---------------------------------|----------------------------|---------------------------------|----------------------------|--------------------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 31, 34, 35 | JP | 18-7-91 | 132 | 18-7-91 | 18 | 4-7-91 | 13 |
| 61, 69, 462 | JB | 30-6-91 | 542 | 30-6-91 | 88 | 31-1-92 | 26 |
| 331, 332, 371 | KBN | 30-6-91 | 764 | 30-6-91 | 172 | 29-2-92 | 7 |
| 38, 378 | RP | 30-6-92 | - | 30-6-92 | - | 30-6-92 | - |
| 301, 379 | SBN | 30-6-91 | 42 | 30-6-91 | 122 | 29-2-92 | 8 |
| 436 (Lodi Rd.) | PRX | 30-6-91 | 32 | 30-6-92 | 74 | 30-6-91 | - |
| NORTH: 720 | AIP | 30-6-91 | 18 | 30-6-91 | - | 30-6-91 | - |
| 729 | BDL | 10-10-91 | 298 | 31-12-91 | 3 | 31-12-91 | 1 |

| Level | Exch. | Conn. Released upto OYT-G | No. of person on W/L | Conn. Released upto OYT-S | No. of person on W/L | Conn. Released upto 'SS' | No. of person on W/L |
|-------------------------|-------|---------------------------------|----------------------------|---------------------------------|----------------------------|--------------------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 23,251,252,291,291 | TH | 30-4-92 | 247 | 30-4-92 | 8 | 30-4-92 | 12 |
| 711,712,721,722,723,724 | SK | 30-4-92 | 209 | 30-4-92 | 7 | 30-4-92 | 32 |
| 728 | NRL | 30-11-91 | 37 | 30-11-91 | 1 | 29-2-92 | - |
| 718 | LWR | 30-6-91 | 487 | 30-6-91 | 12 | 30-6-91 | 16 |
| 727 | RHN | 20-6-91 | 1384 | 30-6-91 | 51 | 30-6-91 | 27 |
| EAST - 326, 327,328 | DG | 27-4-92 | 192 | 30-4-92 | 6 | 30-4-92 | 1 |
| 51,52,77,73,753 | ID | 31-3-92 | 447 | 31-3-92 | 6 | 31-3-92 | 3 |
| 220,221,222,224 | LXR | 30-6-91 | 2616 | 30-6-91 | 85 | 30-6-91 | 134 |
| 227 | YVR | 22-11-91 | 497 | 31-12-91 | 3 | 30-6-91 | 2 |

| Level | Exch. | Conn. Released upto OYT-G | No. of person on W/L | Conn. Released upto OYT-S | No. of person on W/L | Conn. Released upto 'SS' | No. of person on W/L |
|---------------------|-------|---------------------------------|----------------------------|---------------------------------|----------------------------|--------------------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 228,229 | SHR | 5-7-91 | 932 | 31-12-91 | 19 | 31-12-91 | 9 |
| 225 | MVR | 17-12-91 | 209 | 31-12-91 | 12 | 31-12-91 | 2 |
| SOUTH- 60,67,687 | CHY | 28-10-91 | 522 | 11-11-91 | 75 | 18-3-92 | 68 |
| 55,66,686 | HK | 8-8-91 | 825 | 8-8-91 | 116 | 31-8-91 | 96 |
| 641,642,643,644,646 | NP | 27-8-91 | 2120 | 2-12-91 | 146 | 30-3-92 | 42 |
| 689 | VKJ | 13-1-92 | 130 | 20-3-92 | 4 | 20-3-92 | 12 |
| 63,683,684 | OKH | 30-6-91 | 905 | 30-6-91 | 83 | 30-6-91 | 73 |
| 6807 | CPR | 6-8-91 | 68 | 6-8-91 | 13 | 28-8-91 | 4 |
| 681 | TKH | 30-6-91 | 47 | 30-6-91 | 7 | 30-6-91 | 3 |

| Level | Exch. | Conn. Released upto OYT-G | No. of person on W/L | Conn. Released upto OYT-S | No. of person on W/L | Conn. Released upto 'SS' | No. of person on W/L |
|----------------------|-------|---------------------------------|----------------------------|---------------------------------|----------------------------|--------------------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| WEST-329 | Cantt | 30-6-92 | - | 30-6-92 | - | 15-5-92 | - |
| 550,555,559 | JKP | 30-6-91 | 1617 | 30-6-91 | 100 | 30-6-91 | 107 |
| 551,571,573,574,575 | KB | 31-3-92 | 469 | 31-3-92 | 4 | 31-3-92 | 5 |
| 5562 | NJF | 31-5-92 | 6 | 31-4-92 | - | 31-5-92 | - |
| 547 | NGL | 30-6-91 | 292 | 30-6-91 | 5 | 30-6-91 | - |
| 50,53,59,541,542,545 | RG | 30-10-91 | 2422 | 29-2-92 | 43 | 29-2-92 | 32 |
| 570 | SPR | 10-2-92 | 65 | 30-4-92 | - | 30-4-92 | - |
| 558 | PVR | 30-6-91 | 763 | 30-6-91 | 32 | 30-6-91 | 38 |
| 3295 | Palam | 31-8-91 | 11 | 31-8-92 | - | 31-8-91 | 1 |

| Level | Exch. | Conn. Released upto OYT-G | No. of person on W/L | Conn. Released upto OYT-S | No. of person on W/L | Conn. Released upto 'SS' | No. of person on W/L |
|----------|-------|---------------------------------|----------------------------|---------------------------------|----------------------------|--------------------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 5452 | NITC | 31-8-91 | 1 | 31-8-91 | 2 | 31-8-91 | - |
| 556 | SML | 30-4-92 | 1 | 30-4-92 | - | 30-4-92 | - |
| G. TOTAL | | | 19354 | | 1317 | | 774 |

Note:- List of full form of Exch. Enclosed.

| <i>Level</i> | <i>Exch.</i> | <i>Conn. Released upto 'SPL'</i> | <i>No. of persons on W/L</i> | <i>Conn. Released upto GENL.</i> | <i>No. of persons on W/L</i> | <i>Total</i> |
|----------------|--------------|--|--------------------------------------|--|--------------------------------------|--------------|
| 1 | 2 | 9 | 10 | 11 | 12 | 13 |
| 31, 34, 35 | JP | 4-7-91 | 46 | 19-12-88 | 1587 | 1796 |
| 61, 69, 462 | JB | 30-6-91 | 54 | 24-9-85 | 6280 | 6990 |
| 331, 332, 371 | KBN | 30-6-91 | 59 | 22-6-88 | 3433 | 4435 |
| 38, 378 | RP | 30-6-92 | — | 16-4-91 | 325 | 325 |
| 301, 379 | SBN | 30-6-91 | 5 | 30-5-86 | 476 | 653 |
| 436 (Lodi Rd.) | PRX | 30-6-91 | 3 | 25-3-88 | 170 | 279 |
| NORTH: 720 | AIP | 30-6-91 | 5 | 12-4-89 | 901 | 924 |
| 729 | BDL | 12-12-91 | 22 | 14-3-88 | 2397 | 2721 |

| <i>Level</i> | <i>Exch.</i> | <i>Conn. Released upto 'SPL'</i> | <i>No. of persons on W/L</i> | <i>Conn. Released upto GENL.</i> | <i>No. of persons on W/L</i> | <i>Total</i> |
|---------------------|--------------|--|--------------------------------------|--|--------------------------------------|--------------|
| 1 | 2 | 9 | 10 | 11 | 12 | 13 |
| 23,251,252,291 | TH | 30-4-92 | 23 | 19-7-88 | 9536 | 9826 |
| 711,712,721,722,724 | SK | 30-4-92 | 32 | 3-5-85 | 42649 | 42929 |
| 728 | NRL | 29-2-92 | 4 | 29-1-90 | 1174 | 1216 |
| 718 | LWR | 30-6-91 | 77 | 31-12-84 | 5373 | 5965 |
| 727 | RHN | 30-6-91 | 239 | 31-12-84 | 16661 | 18367 |
| EAST - 326, 327,328 | DG | 30-4-92 | 43 | 8-5-85 | 9072 | 9314 |
| 51,52,77,73,753 | ID | 31-3-92 | 52 | 24-8-87 | 13937 | 14445 |
| 220,221,222,224 | LXR | 30-6-91 | 424 | 9-12-85 | 38315 | 41574 |
| 227 | YVR | 30-6-91 | 124 | 13-2-85 | 7363 | 7989 |

| Level | Exch. | Conn. Released upto 'SPL' | No. of persons on W/L | Conn. Released upto GENL. | No. of persons on W/L | Total |
|---------------------|-------|---------------------------------|-----------------------------|---------------------------------|-----------------------------|-------|
| † | 9 | 10 | 11 | 12 | 13 | |
| 228,229 | SHR | 30-6-91 | 232 | 8-5-85 | 11479 | 12671 |
| 225 | MVR | 31-12-91 | 45 | 29.7.86 | 4737 | 5005 |
| SOUTH- 60,67,687 | CHY | 7-8-91 | 133 | 23-2-87 | 9812 | 10610 |
| 55,66,686 | HK | 28-8-91 | 165 | 24-3-87 | 10855 | 12057 |
| 641,642,643,644,646 | NP | 2-12-91 | 229 | 1-9-86 | 22636 | 25173 |
| 689 | VKJ | 3-3-92 | 24 | 15-12-89 | 3217 | 3387 |
| 63,683,684 | OKH | 30-6-91 | 206 | 20-1-88 | 10441 | 11708 |
| 6807 | CPR | 28-8-91 | 76 | 19-6-89 | 1163 | 1291 |
| 681 | TKH | 30-6-91 | 16 | 7-12-87 | 664 | 737 |

| Level | Exch. | Conn. Released upto 'SPL' | No. of persons on W/L | Conn. Released upto GENL. | No. of persons on W/L | Total |
|----------------------|-------|---------------------------------|-----------------------------|---------------------------------|-----------------------------|-------|
| 1 | 2 | 9 | 10 | 11 | 12 | 13 |
| WEST-329 | Cantt | 18-5-92 | 3 | 5-7-88 | 1489 | 1492 |
| 550,555,559 | JKP | 30-6-91 | 240 | 31-12-84 | 16460 | 18524 |
| 58,571,573,574,575 | KB | 31-3-92 | 44 | 4-12-84 | 8920 | 9442 |
| 5562 | NJF | 31-5-92 | 2 | 26-2-88 | 1832 | 1840 |
| 547 | NGL | 30-6-91 | 46 | 31-3-87 | 3290 | 3633 |
| 50,53,59,541,542,545 | RG | 29-2-92 | 131 | 31-12-84 | 35737 | 38365 |
| 570 | SPR | 30-4-92 | 3 | 21-2-90 | 1031 | 1099 |
| 558 | PVR | 30-6-91 | 122 | 31-12-84 | 8302 | 9257 |
| 3295 | Palam | 31-8-91 | 3 | 31-8-91 | 36 | 51 |

| Level | Exch. | Conn. Released upto 'SPL' | No. of persons on W/L | Conn. Released upto GENL. | No. of persons on W/L | Total |
|----------|-------|---------------------------------|-----------------------------|---------------------------------|-----------------------------|--------|
| 1 | 2 | 9 | 10 | 11 | 12 | 13 |
| 5452 | NITC | 31-8-91 | 1 | 31-8-91 | 25 | 29 |
| 556 | SML | 30-4-92 | 1 | 27-3-87 | 529 | 530 |
| G. TOTAL | | | 2883 | | 312324 | 336652 |

Note:- List of full form of Exch. Enclosed.

List of abbreviations of Exchanges with the Names

| | |
|-----|---------------|
| JP | Janpath |
| JB | Jorbagh |
| KBN | Kidwai Bhavan |
| RP | Rajpath |
| SBN | Sena Bhawan |
| PR | Lodhi Road |
| ALP | Ali Pur |
| BDL | Badli |
| TH | Tis Hazari |
| SK | Shakti Nagar |
| NRL | Narela. |
| LWR | Lawrence Road |
| RHN | Rohini |
| DG | Delhi Gate |
| ID | Idgah |
| LXR | Laxmi Nagar |
| YVR | Yamuna Vihar |
| SHR | Shahdara |
| MVR | Mavur Vihar |
| CHY | Chanakya Puri |
| HK | Hauz Khas |
| NP | Nehru Place |
| VKJ | Vasant Kunj |
| OKH | Okhla |
| CPR | Chhattarpur |

| | |
|-------|----------------|
| TKH | Taikhand |
| Cantt | Delhi Cantt. |
| JKP | Janakpuri |
| KB | Karol Bagh |
| NJF | Najafgarh |
| NGL | Nangloi |
| RG | Rajouri Garden |
| SPR | Shadipur |
| PVR | Paschim Vihar |
| Palam | Palam |
| NJIC | NJIC |
| SML | Smelkha |

Advertisements to Urdu Newspapers

609. SHRI SYED SHAHABUDDIN:
Will the Minister of INFORMATION AND
BROADCASTING be pleased to state:

(a) the names of Urdu newspapers, with
their average circulation, utilised by the
DAVP for advertisements etc. during 1991-
92.

(b) the amounts released to them during
1991-92, newspaper-wise; and

(c) the names of Urdu newspapers with
comparable circulation which requested the
DAVP for advertisements during 1991-92
but whose requests were acceded to with
reasons thereof?

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (KUMARIGIRJA VYAS):
(a) A list Urdu Newspapers used by DAVP for
advertisements during 1991-92, alongwith
their circulation is given in the statement
attached.

(b) The value of the advertisements given to Urdu newspapers/periodicals during the period 1991-92 (1.4.91 to 31.3.92) was Rs. 97,78,363/-

as per publicity requirement and availability of funds.

STATEMENT

(c) All Urdu newspapers/periodicals on DAVP's panel were given advertisements

Name of Urdu Newspapers Alongwith their Circulation Figures used By DAVP for Issue of Advertisements During 1991-92.

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|--------------------|----------------------------|
| 1. | Angarey | 16687 |
| 2. | Bhagayanagar Times | 14650 |
| 3. | Siyasat | 39949 |
| 4. | Rebnima -R- Deccan | 20982 |
| 5. | Munsif | 9390 |
| 6. | Khateeb | 14539 |
| 7. | Sathi | 8526 |
| 8. | Rahrau | 5537 |
| 9. | Hamara Nara | 14200 |
| 10. | Sada-E- Aam | 11451 |
| 11. | Qaumi Tanzeem | 23942 |
| 12. | Sadagat | 11621 |
| 13. | Sangam | 13504 |
| 14. | Qaumi Awaz | 17239 |
| 15. | In Dinon | 25600 |
| 16. | Nawaid Subah | 16625 |
| 17. | Azimabad Express | 15358 |
| 18. | Hamara Bihar | 15085 |
| 19. | Desh Bidesh | 23150 |
| 20. | Kohkan | 11400 |
| 21. | Joher -E-Guffar | 4984 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|------------------------|----------------------------|
| 22. | Qaumi Swar | 14025 |
| 23. | Halat -E-Bihar | 23500 |
| 24. | Roshni | 18145 |
| 25. | Imarat | 14126 |
| 26. | Ujala | 14864 |
| 27. | Khidmat | 1621 |
| 28. | Frag -E-Watan | 2877 |
| 29. | Sharada | 16308 |
| 30. | Hamari Taquat | 1950 |
| 31. | Arya Bhatt | 3607 |
| 32. | Orient | 3300 |
| 33. | Awam Raj | 1600 |
| 34. | Farman | 2725 |
| 35. | Sea-Zer | 1400 |
| 36. | Hamara Payam | 1200 |
| 37. | Jai Jawahar | 1700 |
| 38. | Darul Saltanat | 1745 |
| 39. | Deoband Times | 1860 |
| 40. | Pandarahwin Sadi Hijri | 1310 |
| 41. | Sports Aur Film | 14367 |
| 42. | Mastana Jogi | 9865 |
| 43. | Biswin Sadi | 11697 |
| 44. | Om | 1100 |
| 45. | Shan - E-Hind | 1030 |
| 46. | Masihi Duniya | 1986 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|-----------------------|----------------------------|
| 47. | Filmi Sitarey | 7159 |
| 48. | The Bangla Desh Times | 5400 |
| 49. | Science -Ki-Dunia | 8250 |
| 50. | Shugoofa | 2780 |
| 51. | Amozgar | 1750 |
| 52. | Sohali | 7100 |
| 53. | Nirala Jogi | 1500 |
| 54. | Alhasanat | 2166 |
| 55. | Husn-O-Sehat | 7856 |
| 56. | Qaumi Awaz | 15670 |
| 57. | Rajasthan Leader | 5216 |
| 58. | Paigham -E-Nehru | 11345 |
| 59. | Urdu Action | 15400 |
| 60. | In Dinon | 15300 |
| 61. | Garaj | 15830 |
| 62. | Hamari Zaban | 1035 |
| 63. | Aina-E-Hyderabad | 13773 |
| 64. | Taskeen | 13733 |
| 65. | Aftab-E-Jadid | 11540 |
| 66. | Noor-E-Bareilly | 22066 |
| 67. | Mosallas | 14158 |
| 68. | Garam Hawa | 15400 |
| 69. | EK Qaum | 24510 |
| 70. | Hindu | 4912 |
| 71. | Jadid In -Dinon | 25200 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|------------------------|----------------------------|
| 72. | Ajkall | 4825 |
| 73. | Miyar -E-Zinadagi | 5300 |
| 74. | Azimabad | 14533 |
| 75. | Paristaar | 9501 |
| 76. | Bhevuishya Wak | 20401 |
| 77. | Pyari Urdu | 15641 |
| 78. | Aaghaz Aur Anjam | 15916 |
| 79. | Anwar -E-Qaum | 8487 |
| 80. | Memar | 1600 |
| 81. | Imroz -E-Hind | 10200 |
| 82. | Parbhani Times | 1900 |
| 83. | Masriq—I -Awaz | 21380 |
| 84. | Bihar Young Times | 7778 |
| 85. | Roshan Kirdar | 3783 |
| 86. | Saharanput Times | 1100 |
| 87. | Al-Madina Tul Manawara | 1150 |
| 88. | Bobby | 7800 |
| 89. | Mazdoor Wahini | 23366 |
| 90. | Rozana Safeer-E-Nav | 12600 |
| 91. | Bodh Dharti | 10310 |
| 92. | Longon Ke Haqook | 1600 |
| 93. | Mehnat | 16491 |
| 94. | Nawa -E—Subh | 4843 |
| 95. | Prince | 1867 |
| 96. | Wullar | 6733 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|---------------------------------|----------------------------|
| 97. | Maheshar | 15695 |
| 98. | Panchi | 19693 |
| 99. | Tahreeque -E-Avam | 11261 |
| 100. | Faisal Jadid | 22433 |
| 101. | Awaz-E-Mulk | 12790 |
| 102. | Tarjuman Hind | 12762 |
| 103. | Quami Mission | 8222 |
| 104. | Haqiqat | 1800 |
| 105. | Pabandi | 11851 |
| 106. | Azaem | 11458 |
| 107. | Kushbawah -E-Shan | 10972 |
| 108. | Mahnama Insha | 1810 |
| 109. | Sach | 1475 |
| 110. | Dukhti Rag | 12457 |
| 111. | Awaz-E-Awam | 11533 |
| 112. | Carvan | 13076 |
| 113. | Qaumi Sawar | 15916 |
| 114. | Rajouri Times | 1465 |
| 115. | Teer-O-Nashtar | 9157 |
| 116. | Pracheen Time | 6850 |
| 117. | Akhbar-E-Naujawan | 16637 |
| 118. | Awami Tarjuman | 10635 |
| 119. | Indinon | 25200 |
| 120. | Khawiteen Ka Urdu D. Batool. | 6536 |
| 121. | Afkar -E-Milli | 5283 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|----------------------|----------------------------|
| 122. | Khiram | 17916 |
| 123. | Asia-82 | 12361 |
| 124. | Usman Ki Awaz | 14400 |
| 125. | Sada-E-Jamhoor | 15386 |
| 126. | Naveed-E-Deccan | 13260 |
| 127. | Jadid Amal | 12078 |
| 128. | Roznama Urdu | 7681 |
| 129. | Garaj | 5096 |
| 130. | Khab Ki Manzil | 10275 |
| 131. | Lubna | 73000 |
| 132. | Indinon | 8300 |
| 133. | Safeer-E-Mulk | 10738 |
| 134. | Inqulab | 1650 |
| 135. | Intiibah -E-Jadid | 2447 |
| 136. | Sandesh | 18958 |
| 137. | Awaz-E-Awadh | 3025 |
| 138. | Kam Kisha Hai | 2113 |
| 139. | Zeb -O-Zeenat | 4766 |
| 140. | Mother -E-Hind | 1200 |
| 141. | Sarmaya | 1800 |
| 142. | Sher Ki Pakar | 4967 |
| 143. | Muddabir -E- Hind | 7527 |
| 144. | International Mujrim | 34975 |
| 145. | Ghar Ki Dunya | 4675 |
| 146. | Hayat | 764 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|----------------------|----------------------------|
| 147. | Khabardaar Jadeed | 9600 |
| 148. | Athah | 11258 |
| 149. | Nabaz -E- Alam | 1723 |
| 150. | Kahan Sunan | 2033 |
| 151. | Jarjuman-E- Sahar | 1650 |
| 152. | Alsafa News | 13433 |
| 153. | Al Eeman Jadid | 9563 |
| 154. | Magadh Express | 15190 |
| 155. | Lazawal | 10830 |
| 156. | Zeenat-E-Barabanki | 16775 |
| 157. | Awami Matalebah | 1800 |
| 158. | Jawan Dost | 14500 |
| 159. | Nishan -E-Asadi | 5826 |
| 160. | Dard-E-Qaum | 1841 |
| 161. | Sach Rang | 8684 |
| 162. | Siasi Mahaz | 6800 |
| 163. | Jadid Awaz | 12857 |
| 164. | Aftar -E-Jadid | 10419 |
| 165. | Noor | 5336 |
| 166. | Hamdard Jauhar | 1800 |
| 167. | Apna Dost | 10829 |
| 168. | Bhagyanagar Observer | 7307 |
| 169. | Inkshaf | 5200 |
| 170. | Roshan Kirdar | 12970 |
| 171. | Rehnuma -E-Hind | 5965 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|---------------------------|----------------------------|
| 172. | Aljamiat | 14465 |
| 173. | Voice of Hyderabad | 5000 |
| 174. | Khawateen Ka Mahnama Baji | 13414 |
| 175. | Hamara Qadam | 40533 |
| 176. | Farooqi Tanzeen | 15650 |
| 177. | Mata-E-Akhrat | 1583 |
| 178. | Nizam -E-Qudrat | 1590 |
| 179. | Haq Baat | 12000 |
| 180. | Sehafat | 3435 |
| 181. | Hawamahal Patrika | 2062 |
| 182. | Aurangabad Dawn | 7450 |
| 183. | Shjayat | 22300 |
| 184. | Shama | 51061 |
| 185. | Film Advance | 24472 |
| 186. | Bano | 6763 |
| 187. | Reyazul Jannat | 18724 |
| 188. | Garm Hawa | 1875 |
| 189. | Awam | 1924 |
| 190. | Hafta-E-Rafta | 1940 |
| 191. | Tej | 2379 |
| 192. | Masawat Jadid | 16425 |
| 193. | Qaumi Awaz | 31678 |
| 194. | Milap | 21758 |
| 195. | Pratab | 25538 |
| 196. | Pasban | 11827 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|-------------------|----------------------------|
| 197. | Salar | 11871 |
| 198. | Inquilab | 23531 |
| 199. | Urdu Times | 19746 |
| 200. | Hindustan | 8612 |
| 201. | Aurangabad Times | 18906 |
| 202. | Qayadat | 1850 |
| 203. | Nadeem | 15022 |
| 204. | Pratab | 15412 |
| 205. | Milap | 15330 |
| 206. | Samaj | 22716 |
| 207. | Punjab Bullatan | 13667 |
| 208. | Rohjan | 14650 |
| 209. | Jawahar Nigar | 4400 |
| 210. | Ludhhiana Express | 19553 |
| 211. | Hind Samachar | 51264 |
| 212. | Ludiana Post | 16825 |
| 213. | Siasat -Jadid | 10157 |
| 214. | Naya Sansar | 2282 |
| 215. | Qaumi Jung | 14658 |
| 216. | Qaumi Morcha | 15170 |
| 217. | Qaumi Awaz | 28770 |
| 218. | Paigham | 12233 |
| 219. | Teer-o- Nashtar | 13216 |
| 220. | Mazdoor Washini | 21750 |
| 221. | Kalam-E-Mashriq | 10605 |
| 222. | Paigham | 10249 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|--------------------|----------------------------|
| 223. | Ittehad -E-Watan | 7623 |
| 224. | Noor -E-Bareilly | 15733 |
| 225. | Amal | 13328 |
| 226. | Mashriqi -Awaz | 22559 |
| 227. | The Rozana Hind | 14316 |
| 228. | Ghasi | 13720 |
| 229. | Azad Hind | 15351 |
| 230. | Akkas | 22246 |
| 231. | Akhbar-E-Mashriq | 12882 |
| 232. | Nawar-E-Haal | 17138 |
| 233. | Asre Jadid | 13426 |
| 234. | Iqra | 14504 |
| 235. | Musalman | 6944 |
| 236. | Rajasthan Leader | 11700 |
| 237. | Voice of Hyderabad | 10858 |
| 238. | Insani Samaj | 1867 |
| 249. | Aryaveer | 1843 |
| 240. | Maheshar | 12400 |
| 241. | Oriental Graduate | 4132 |
| 242. | Nida-E-Andhra | 1125 |
| 243. | Rehnuma -E-Waqat | 1700 |
| 244. | Faiz -E-Deccan | 1500 |
| 245. | Voice of Asia | 1700 |
| 246. | All Jamhooir | 1700 |
| 247. | Time in Time | 5483 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|------------------|----------------------------|
| 248. | Culture | 5308 |
| 249. | Mehndi Times | 1950 |
| 250. | Ain -E-Huderabad | 1100 |
| 251. | Hemala | 15816 |
| 252. | Adarsh | 9241 |
| 253. | Kohkan | 15010 |
| 254. | Mashwara -E-Awam | 23500 |
| 255. | Ain-E-Nav | 12362 |
| 256. | Namood | 1890 |
| 257. | Ek Qaum | 15030 |
| 258. | Mossallas | 15900 |
| 269. | Qaumi Masael | 10260 |
| 260. | Anjali | 15500 |
| 261. | Aaj Ke Halaat | 10809 |
| 262. | Shamm-E-Bihar | 7447 |
| 263. | Nai Duniya | 47901 |
| 264. | Sher -E-Panjab | 9534 |
| 265. | Kesar Kiari | 5853 |
| 266. | Akhbar -E- Nav | 22716 |
| 267. | Nagushe | 3700 |
| 268. | Elitz | 29432 |
| 269. | Ayaz | 11265 |
| 270. | Nasheman | 34419 |
| 271. | Salar | 9988 |
| 272. | Tamilnad Times | 6921 |
| 273. | Nazarana | 18005 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|---------------------|----------------------------|
| 274 | Acahhan | 2960 |
| 275. | Janta Sansar | 1700 |
| 276. | Ansari Duuniya | 1619 |
| 277. | Mashriq | 1600 |
| 278. | Nazzara | 2900 |
| 279. | Sadaqat | 4700 |
| 280. | Ropdad-E-Chaman | 13097 |
| 281. | Hamari Awaz | 2302 |
| 282. | Inkishaf | 5066 |
| 283. | Tajwar | 1525 |
| 284. | Ishtark | 1725 |
| 285. | Sadda-E-Haque | 1805 |
| 286. | Paigham -E-Wafa | 8558 |
| 287. | Qaumi Hamdard | 3385 |
| 288. | Swad-E- Azam | 10904 |
| 299. | Tamir -E-Adab | 1770 |
| 290. | Muhafiz E-Qaum | 6344 |
| 291. | Meerut Mela | 1867 |
| 292. | Azmat -E-Hind | 1389 |
| 293. | Tarjumen -E-Aligarh | 1900 |
| 294. | Sports Today | 14680 |
| 295. | Reformer | 2950 |
| 296. | Charta Suraj | 1794 |
| 297. | Diler | 1500 |
| 298. | Shiv Jyoti | 1800 |
| 299. | Nawa -I -Duggar | 2487 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|-------------------------|----------------------------|
| 300. | Payam- I - Inqilab | 5142 |
| 301. | Azad Hind | 2388 |
| 302. | Albayan | 1688 |
| 303. | Builders | 1500 |
| 304. | Sher-H-Dugger | 3960 |
| 305. | Qaumi Mission | 4385 |
| 306. | Jaraim | 48014 |
| 307. | Tazkara | 2413 |
| 308. | Goshwarah | 4884 |
| 309. | Takeed | 1450 |
| 310. | Aabshaar | 18672 |
| 311. | In Dinoh | 15200 |
| 312. | Prant Pati | 1556 |
| 313. | Rozana Khabar Jadid | 8134 |
| 314. | Talash -E- Rishta | 1980 |
| 315. | J.K. Post | 894 |
| 316. | Chaman -E-Hashmati | 12617 |
| 317. | Altarjuman | 10350 |
| 318. | Pindar | 24760 |
| 319. | Muntizar Bahar -E- Hind | 1757 |
| 320. | Ummeed- Ki- Kiran | 4871 |
| 321. | Nazim | 8350 |
| 322. | Citizen Times | 1850 |
| 323. | Hina Digest | 1874 |
| 324. | Tanveer-E-Nav | 5700 |
| 325. | Rafeeqe -E- Manzil | 3660 |

| <i>Sl. No.</i> | <i>Name</i> | <i>Circulation Figures</i> |
|----------------|---------------------|----------------------------|
| 326. | Mashriqi Awaz | 10760 |
| 327. | Mansoor-E- Lucknow | 11870 |
| 328. | Aaj Ka Din | 5850 |
| 329. | Qayadat-E-Hind | 8605 |
| 330. | Rehnma -E- Quwateen | 1200 |
| 331. | Shankh Dhun | 16233 |
| 332. | Shoae Hind | 10100 |
| 333. | Shia | 1500 |
| 334. | Sara Bihar | 5450 |
| 335.. | Waris-E-Avadh | 28247 |
| 336. | Dogra News | 1668 |
| 337. | Siyanat -E-Awakaf | 4500 |
| 338. | Zarin Shuwayan | 12583 |
| 339. | Mashriqi Awaz | 11090 |
| 340. | Aman Ka Masiha | 9753 |
| 341. | Mera Khayal | 1794 |
| 342. | Nida-E-Millet | 1500 |
| 343. | Siashi Mahaz | 17200 |

Filling up of Hindi Posts in Telecom Divisions

610. SHRI TARA CHAND KHANDELWAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether various Hindi postts sanctioned many years ago in different Telecommunication divisions and districts have not been filled up so far;

(b) if so, the dates when these posts

were sanctioned and the time since when these are lying vacant;

(c) whether any time bound scheme has been chalked out or proposed to fill up the vacant post; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (d). The information is being collected from the field

units and will be furnished shortly.

[Translation]

Agriculture Extension projects in Uttar Pradesh

611. SHRI HARI KEWAL PRASAD: Will the Minister of POWER be pleased to state:

(a) the targets fixed for the current for year for improving agricultural pump sets under Agriculture Extension Projects with the grant in aid to be given to the Government of Uttar Pradesh; and

(b) if so, the amount likely to be provided to the Government of Uttar Pradesh as grant?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAL): (a) and (b). Neither any target has been fixed nor any amount released as grant in aid to the Government of Uttar Pradesh for

improving agricultural pumpsets under Agriculture Extension Projects during the current year.

[English]

Public Telephone in Ranchi

612. SHRI RAMDEW RAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware that 156 C.C.B. Public telephone have been installed in Ranchi, Bihar and

(b) if so, the details thereof with locations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU) (a) Sir, 128 CCB Public Telephone have been installed in Ranchi, Bihar.

(b) The details and location are as per statement attached.

STATEMENT

List of CCB PCOs at Ranchi

| 1 | 2 | 3 |
|-----|------------------------------------|-------|
| 1. | Brajatiya Brothers | 25144 |
| 2. | Motilal Market Ratu Road | 26598 |
| 3. | Kawal Rai Bhatia C/O Jawa Medical | 26743 |
| 4. | Subodh Kumar Chaudharg Pandra | 27657 |
| 5. | Raj Kishore Sharma, RMCH Chowk | 26879 |
| 6. | Sheo Kumar Singh University colony | 26981 |
| 7. | Ragho Sran Clinic Bariatu | 23620 |
| 8. | Harijan colony Harma Road, Ranchi | 25699 |
| 9. | Kamla Kant Road, Ranchi | 27796 |
| 10. | Daffodils Gabdhi Chowk | 27777 |
| 11. | Alfa J.J. Road, Ranchi | 27821 |
| 12. | Ramdhun Prayatam Prathisthan Ltd. | 22848 |

| 1 | 2 | 3 |
|-----|---------------------------------------|-------|
| 13. | M/s Braj Bhushan Sharma, Holiday Iry. | 26548 |
| 14. | Punjab Sweet House, Main Rd. Ranchi | 24940 |
| 15. | Jai Mata Bus Services | 28841 |
| 16. | Hotel Anurag | 20844 |
| 17. | M/s Sampa Travells | 21499 |
| 18. | S.K. Mukherjee, Tharpakhana, Ranchi | 21699 |
| 19. | M/s Sheela Electronic, Ranchi | 27121 |
| 20. | President, Lohia Vachanalaya | 23761 |
| 21. | New Radio Craft, Burman Market | 26566 |
| 22. | M/s Kamala Hotel | 27160 |
| 23. | M/s Maruti Travels | 23710 |
| 24. | G.K. Agrwal | 22452 |

| 1 | 2 | 3 |
|-----|------------------------------------|-------|
| 25. | Ajay Kumar Gupta Radiam Rd. Ranchi | 22271 |
| 26. | Anglesh Kumar Sahu | 24885 |
| 27. | Anant Lal Gupta, North Market | |
| 28. | G. Kumar | 20465 |
| 29. | Anant Lal Gupta | 24595 |
| 30. | Sagar Shishu, Main Rd. Ranchi. | 23299 |
| 31. | A.K. Sinha | 23317 |
| 32. | Kaveri Restorant | 25193 |
| 33. | D. Das Soranda, Ranchi | 22810 |
| 34. | S.M. Kanke Road | 24547 |
| 35. | D. Singh, DITA Electronic | 20743 |
| 36. | Banasi Bus New Morahadi | 26111 |
| 37. | P. Upadhyaya | 29684 |

| 1 | 2 | 3 |
|-----|---|-------|
| 38. | C.M. Kapoor Kashmir Vasteralaya | 20417 |
| 39. | D.K. Sharma, Piska More | 21366 |
| 40. | S.K. Ajmani SKM Gangulo Road | 21764 |
| 41. | B.K. Singh, Garikhana, Ranchi | 21133 |
| 42. | Vinod Kumar, Divyayan, Lane Morabadi | 23175 |
| 43. | B.K. Singh Harmoo Road, Ranchi | 24117 |
| 44. | Baleshwar Singh, Lakibhandar | 28753 |
| 45. | Manoj Kumar Tent House | 28033 |
| 46. | A.K. Singh, Bariatu Road, Ranchi | 28032 |
| 47. | Ajay Kumar Harmoo Bazar | 28366 |
| 48. | A.K. Gupta Gandhi Market Winyan Bhandar | 28366 |
| 49. | Md. Babbeni | 27689 |
| 50. | V. Kumar, West Market Road | 26216 |

| 1 | 2 | 3 |
|-----|--|-------|
| 51. | Raj Kumar Court Road | 26601 |
| 52. | Sri Ashok Sharma Ashok Eng. Works | 21753 |
| 53. | Sri Ganga Sharma Circular Road | 28002 |
| 54. | Shombu Prasad Singh , Garikhana | 20470 |
| 55. | Dip Narain Yadav, Bano Manzil Rd. | 20978 |
| 56. | R.P. Gupta Joti Sangam Upper Bzr. | 21650 |
| 57. | M/s Laxmi Enterprises, Piska More Road | 25533 |
| 58. | Sri Surendra Sihha, Laxmi Mkt. | |
| 59. | M/s Gupta Market, Shadhnand Rd. | 25448 |
| 60. | Sri Kalyan Deb, S.M. Ganguly Road | 25652 |
| 61. | Suni Chaudhary Ambika Enterprise | 23652 |
| 62. | Shri Sheo Prasad Agrawal Ratu Road | 21151 |
| 63. | Sri Amal Kumar Mitra Ashok Nagar | |

| 1 | 2 | 3 |
|-----|---------------------------------------|-------|
| 64. | Sri Triboki Nath Tiwary Indrapuri | 21096 |
| 65. | Alok Kumar Verma Birsia Hotel | 23753 |
| 66. | Smt. Geeta Devi Agarwal | 23366 |
| 67. | Smt. Shail Mishra, Basant Vihar Rd. | 23361 |
| 68. | Shri Syamsundar Sarawgi | 25707 |
| 69. | Shri A.K. Sinha, Langartoli Ranchi | 38180 |
| 70. | Sri Sumant Singh, Ranjeet Street | 28860 |
| 71. | Sri M. Chaudhary | 28698 |
| 72. | M/s Sai Enterprises, Adarsh Market | 27588 |
| 73. | Mita Sarkar, Ashok Nagar | |
| 74. | Sri Raj Kumar Gupta, Main Road Ranchi | 26769 |
| 75. | Rakesh Taneza, Anurag Market | 27223 |
| 76. | Sri Ashish Kumar Bhatia | 26052 |

| 1 | 2 | 3 |
|------------------------|---------------------------------------|--------|
| 77. | Sri Jarnail Singh, Punjab Furn. | |
| 78. | Laxman Jha AVKS High School | |
| 79. | Sri Sachindan Das, Sandhya Cinema | 27987 |
| 80. | Sri Ajay Kumar Singh, Garikhana | |
| 81. | Sri Sarvesh Kumar, Harmoo Hsg. Colony | 20793 |
| <i>HANDICAPPED PCO</i> | | |
| 82. | Court Compound | 25459 |
| 83. | New Market, Ratu Road, Ranchi | 25149 |
| 84. | Nagarmal Modi Seva Sadan | 22002 |
| 85. | Om Prakash Verma, Joyti Film | 28526 |
| 86. | Miss Roshan Ara | 20053 |
| 87. | Vijay Kumar Pogla | 26285 |
| 88. | Naresh Prasad Doranda | 300965 |

| 1 | 2 | 3 |
|-----|------------------------------------|-------|
| 89. | Smt. Deopti Sen, Kadru Road | 20249 |
| 90. | Ajay Kumar Mandal | 21425 |
| 91. | Md. Sabir, Pathalkudwa, Ranchi | 21097 |
| 92. | Ajay Kumar Verma, Mahavir Chowk | 22674 |
| 93. | Md. Shafi, Kanka Road | 23122 |
| 94. | Prem Kripal Singh, Ranchi | |
| 95. | Monu Simeja, Main Road, Ranchi | 20751 |
| 96. | Ashok Kumar Singh, Doranda | |
| 97. | Sri Bijay Das, Church Road, Ranchi | 27486 |
| 98. | Shri Sarad Kumar, Bariatu Road | 28789 |
| 99. | Shri Jeevan Bhagat, Harmoo Housing | 26182 |

| 1 | 2 | 3 |
|----------------------------|-------------------------------------|-------|
| DEPARTMENTS LOCAL CCB PCOS | | |
| 100. | Agrawal Nursing Home | 23867 |
| 101. | Court Compound Ranchi | 23602 |
| 102. | Janta Automobiles | 20679 |
| 103. | Keshri Nursing Home | 22000 |
| 104. | Gopal Automobiles Ratn Road, Ranchi | 22001 |
| 105. | Ramgovind Ramvilas Prasad | 22375 |
| 106. | Gandhi Nagar | 25398 |
| 107. | Auto Exchange Gate | 21781 |
| 108. | Shakti Service Petrol Pump House | 25056 |
| 109. | Rajasthan Chatrawas Harmoo | 25549 |
| 110. | Nagarmal Sewa Sadan | 21357 |

| 1 | 2 | 3 |
|------|------------------------------------|--------|
| 111. | Argora PCO | 25698 |
| 112. | Uphar Cinema | 21200 |
| 113. | Dr. V.K. Jain, Hind Piri * | 23099 |
| 114. | Mrs. Shayama Sharan Nursing Home | 26632 |
| 115. | Dhruwa Sector-3, HEC | 408130 |
| 116. | Dhruwa Engg. Building HEC | 408129 |
| 117. | Matadin Premises Lalpur, | 24824 |
| 118. | Greenfield Sales & Services | 20175 |
| 119. | Alam Nursing Home, Bariat | 20385 |
| 120. | Sachindanand & Co. Indrapuri | 20438 |
| 121. | Manipur Alam Kadru Ranchi | 26045 |
| 122. | Telecom Centre Ranchi Airport | 408861 |
| 123. | Telecom Centre, Ranchi Rly Station | 300965 |

| 1 | 2 | 3 |
|------|-----------------------------------|-------|
| 124. | Alan Nursing Home, Bariatu | 2881 |
| 125. | New STD Telephone, Ranchi Station | 20385 |
| 126. | Sri Surendra Sinha, Laxmi Market | 26561 |
| 127. | Telecom Centre Pandra | 26018 |
| 128. | Telecom Centre, Ratu | 27873 |

**Setting up of Vijayanagar
Steel Plant**

613. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of STEEL be pleased to state:

(a) whether a memorandum of understanding has been signed in February 1991 for setting up of Vijayanagar Steel Plant;

(b) if so, the details thereof; and

(c) the present stage of implementation as per the MOU?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). Though a Memorandum of Understanding (MOU) was signed between Karnataka State Industrial Investment and Development Corporation Limited and M/s. Essar Gujarat Limited in February, 1991 for setting up Vijayanagar Steel Plant in the joint sector, M/s. Essar Gujarat Limited have subsequently withdrawn from the MOU.

**Revenue and Expenditure for
Telephone, Post and Telegraphs
in Goa**

614. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total revenue received in Goa from Telephone services, posts and telegraphs during 1991-92, separately, for each service; and

(b) the total expenditure incurred for the above services for the same year separately for each service?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYANAI DU): (a) Total revenue received in Goa from various services during 1991-92 (provisional) are as follows:

(Rs. in crores)

| | |
|----------------------------|-------|
| Telephone and Telegraph | 16.50 |
| Post | 3.56 |

(b) Total expenditure during 91-92 (provisional) are as follows:

(Rs. in crores)

| <i>Deptt. of Telecom.</i> | |
|--|-------|
| (i) Working Expenses excluding depre- ciation and interest payments | 3.53 |
| (ii) Capital works | 12.57 |
| <i>Deptt. of Posts</i> | |
| (i) Working expenses excluding depre- ciation and interest payments | 2.23 |
| (ii) Capital works | 0.83 |

Telephone Exchange in Bihar

615. SHRI LALIT ORAON: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the districts-wise details of the existing electronics and manual telephone exchanges in Bihar;

(b) the details of the manual exchanges planned to be converted into electronic exchanges in 1992-93;

(c) the locations of new telephone exchanges likely to be opened during 1992-93; and

(d) the details of telephone exchanges

where capacity is proposed to be increased?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGAYYA NAIDU): (a) Statement I
is attached.

(b) There is only no manual exchange
namely chakradharpur (District Singhbhum
West) which will be converted into electronic
during 1992-93.

(c) Statement -II is attached.

(d) Statement -III is attached.

STATEMENT -I

*District-wise details of the existing
electronics exchange and manual
exchanges as on 31.3.1992.*

| <i>Name of District</i> | <i>Electronic Exchanges</i> | <i>Manual Exch.</i> |
|-------------------------|---------------------------------|-------------------------|
| 1. Singhbhum East | 8 | 0 |
| 2. Singhbhum West | 12 | 1 |
| 3. Nalanda | 5 | 0 |
| 4. Patna | 19 | 0 |
| 5. Begusarai | 8 | 0 |
| 6. Darbhanga | 4 | 0 |
| 7. Khagaria | 5 | 0 |
| 8. Madhubani | 12 | 0 |
| 9. Samastipur | 6 | 0 |
| 10. Supaul | 6 | 0 |
| 11. Aurangabad | 8 | 0 |
| 12. Gaya | 12 | 0 |
| 13. Jehanabad | 4 | 0 |
| 14. Nawadah | 5 | 0 |
| 15. Bokaro | 9 | 0 |
| 16. Dhanbad | 8 | 0 |
| 17. Gumla | 1 | 0 |
| 18. Lohardaga | 1 | 0 |
| 19. Ranchi | 13 | 0 |

| <i>Name of District</i> | <i>Electronic Exchanges</i> | <i>Manual Exch.</i> |
|-------------------------|-----------------------------|---------------------|
| 20. Chatra | 2 | 0 |
| 21. Giridih | 8 | 0 |
| 22. Hazaribag | 22 | 0 |
| 23. Bhabhua | 4 | 0 |
| 24. Bhojpur | 4 | 0 |
| 25. Buxar | 2 | 0 |
| 26. Rohtas | 4 | 0 |
| 27. Garhwa | 3 | 0 |
| 28. Palamu | 8 | 0 |
| 29. Bhagalpur | 9 | 0 |
| 30. Array | 3 | 0 |
| 31. Katihar | 3 | 0 |
| 32. Kishanganj | 2 | 0 |
| 33. Purnea | 8 | 0 |
| 34. Saharsa | 8 | 0 |
| 35. Madhepura | 4 | 0 |
| 36. Muzaffarpur | 5 | 0 |
| 37. Sitamarhi | 8 | 0 |
| 38. Vaishali | 9 | 0 |
| 39. Champaran W | 5 | 0 |
| 40. Chapra | 9 | 0 |
| 41. Gopalganj | 4 | 0 |
| 42. Siwan | 5 | 0 |
| 43. Champaran E | 8 | 0 |
| 44. Banka | 1 | 0 |

| <i>Name of District</i> | <i>Electronic Exchanges</i> | <i>Manual Exch.</i> |
|-------------------------|-----------------------------|---------------------|
| 45. Monghyr | 4 | 0 |
| 46. Sahebganj | 2 | 0 |
| 47. Deoghar | 2 | 0 |
| 48. Dumka | 3 | 0 |
| 49. Godda | 1 | 0 |
| 50. Jamui | 3 | 0 |

STATEMENT -II

Location of New Telephone Exchanges likely to be Opened during 92-93

| | |
|------------------|---------------|
| 1. Karetari | 16. Markacho |
| 2. Tanduwa | 17. Pirtarn |
| 3. Churchu | 18. Sadgama |
| 4. Sultana | 19. Nawadih |
| 5. Bahraichnagar | 20. Badam |
| 6. Giddi | 21. Kolabira |
| 7. Pandu | 22. Bano |
| 8. Barkathana | 23. Baria |
| 9. Tenughat | 24. Raidih |
| 10. Ganday | 25. Chainpur |
| 11. Jamua | 26. Bishunpur |
| 12. Deori | 27. Ghaghra |
| 13. Birni | 28. Mahuadanr |
| 14. Gawan | 29. Garu |
| 15. Itkhor | 30. Tantnagar |
| | 31. Majhgaon |
| | 32. Kuchai |
| | 33. Ichagarh |

34. Jalidih

35. Mabude

36. Karon

37. Maheshamunda

38. Nunihat

39. Mahagama

40. Maharajpur

41. Chakai

42. Ghosi

43. Ishlampur

44. Khurtha

45. Dhanora

46. Silao

47. Rupali

48. Azamnagar

49. Chausa

50. Narainpur

51. Blhpur

52. Majorgay

53. Ghorai

54. Kataya

55. Sidha

56. Ghongh

57. Bathnaha

58. Baypattae

59. Simri

60. Laldania

STATEMENT -II*Telephone Exchanges whose Capacity
proposed to be Increased During 92-93*

1. Ishribazar

2. Rajdhanwar

3. Surya

4. Kathara

5. Barhi

6. Banka

7. Pirpanti

8. Kahalgaon

9. Sultangaon

10. Sahebganj

11. Rajmahal

12. Taljhari

13. Tinpahar

14. Jamtara

15. Jharmundi

16. Mihijam

17. Mohalpahari

18. Jamui

19. Jhajha

20. Shekhpura

21. Bariarpur

22. Jamalpur

23. Monghyr

24. Hawalikhagarpur

25. Ghatsila
26. Jadugora
27. Noamundi
28. Chaibasa
29. Barajamada
30. Biharsharif
31. Patna
32. Bihta
33. Mashurhi
34. Maner
35. Benipur
36. Darbhanga
37. Laheriasarai
38. Benipatti
39. Jhanjharpur
40. Rosera
41. Samsatipur
42. Nirmali
43. Khagaria
44. Aurangabad
45. Jehanabad
46. Nawadah
47. Balidih
48. Bhanbad
49. Chirkunda
50. Gumla
51. Lohardaga

52. Chapra
53. Jhumnilaiya
54. Hazaribagh
55. Buxar
56. Bhabhua
57. Mohania
58. Dalmianagar
59. Sasaram
60. Arrah
61. Dalgenganj
62. Nangachia
63. Katihar
64. Forbesganj

**Telephone Connection After Issue of
O.B. in Delhi and Bombay**

616. SHRI MOHAN RAWALE:
SHRI GOVINDA CHANDRA
MUNDA:

Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 2751 on December 9, 1991 and state:

(a) whether the required information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay and when the information is likely to be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). The required information is still being collected.

(c) The requisite information is to be collected from out Field Units spread all over the country and as such likely to take time. As soon as the required information is compiled, the same will be laid on the Table of the House in about three months time.

Convention City Complexes in States

617. SHRI GOPI NATH GAJAPATHI: Will the Minister of CIVIL AVIATION TOURISM be pleased to state:

(a) whether the Government purpose to set up Convention City Complexes in various States under the National Action Plan on tourism;

(b) if so, the details thereof;

(c) whether the State Governments have been intimated in this regard; and

(d) if so, the respons of the State Governments thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (d). In pursurance of National Action Plan on Tourism a Committee on Convention Tourism has been formed to work out details for setting up Convention Complexes with facilities of international standard. This Committee will also interact with State Governments and identify suitable locations for setting up the Convention facilities.

Programme on National Integrity and Communal Harmony

618. SHRI MATI DIL KUMARI BHANDARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether programm on National Integration and Communal Harmony were during 1991-92;

(b) if so, the details thereof;

(c) whether the Government propose to

organise such programmes in all parts f country during 1992-93; and

(d) if so, the details thereof and if not, the reasons, therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) Yes, Madam.

(b) During 1991-92, various media units of information and Broadcasting Ministry mounted a number of programmes on the theme of National Integration and Communal Harmony. Media-wise details are available at Statement -I

(c) Yes, Madam.

(d) The various media units of Information and Broadcasting Ministry have proposed to mount various programmes on the theme. The media-wise details are available at Statement-II

STATEMENT-I

ALL INDIA RADIO:

All AIR stations broadcasting during the year 1991-92 over 60,000 programmes on National Integration and Communal Harmony in different formats including talks discussions, plays, features, interviews, songs and poetic recitations etc.

DOORDARSHAN:

Doordarshan launched extensive campaign to foster National Integration and Communal Harmony in different formats like tele-films, serials, plays, discussions, interviews, songs, poetry recitations, sayings from leaders and Sufi Saints, Quickies, Captions. Doordarshan has made concerned efforts to projects and convey the message of Communal Harmony and National Unity directed towards all Sections of the Society.

Doordarshan telecast special programmes in connection with the important festivals such as Id, Good Friday, Shiv Ratri,

Naag Panchmi, Raksha Bandhan, Holi, Christmans etc. News coverage were also done in celebrations of these festivals. Doordarshan also telecast a number of serial based on the theme of National Integration and Communal Harmony. Some of the serials telecast recently on the theme are Sunehra Warg, Ekas Ke Him Barik, Sword of Tipu Sultan, Sanjha Chulha, Azadi Ke Kanahi, Goongi Tarikh, Chanakya, Kahkashan, Bharat Shaheed, Mashal etc.

Apart from the above mentioned programmes all Doordarshan Kendras telecast slogans/ captions/ messages on National Integration and Communal Harmony at frequent intervals.

DIRECTORATE OF ADVERTISING AND VISUAL PUBLICITY:

The directorate has undertaken the following publicity regarding National Integration and Communal Harmony during the year 1991-92:-

1. OUTDOOR PUBLICITY:

DAVP displayed 73 hoarding on Quomi Ekta and National Unity all over the country during 1991-92.

2. WALL PAINTINGS:

The Directorate displayed 185 Wall Paintings during Ardh Kumbh Mela, 1992 from Modinagar to Rishikesh and at the various places in the states of Tamil Nadu conveying the message on the theme of National Integration and Communal Harmony.

3. CLOTH BANNERS:

One hundred banners were displayed during Republic Day, 1992.

4. KIOSKS:

DAVP has displayed 220 Kiosks on the various prominent Railway Stations as also on the occasion of Ardh Kumbh Mela, 1992 at Hardwar and Meerut-Muzffarnagar etc.

on the theme of National Integration and Communal Harmony.

5. BUS PANNELS:

During the year 1991-92 the Dte. has displayed 170 Bus Pannels on the National Integration and Communal Harmony all over the country.

6. CINEMA SLIDES:

DAVP has produced 8779 Cinema Slides in Hindi, English and 11 regional languages and released them in the various parts of the country during 1991-92.

II. PRINTED PUBLICITY:

The Directorate produced 6,20,000 folders and 4,20,000 booklets containing the message of National Integration and Communal Harmony.

III. PRESS ADVERTISEMENTS:

Press Advertisements were released on 'Quomi Ekta Week' and 'National Foundation for Communal Harmony'.

IV. EXHIBITIONS:

The Dte. has organised exhibitions on 'Ek Rashtra Ek Pran' at 61 places all over the country highlighting the integration of various regions, religions and class, also depicting the unity of the people of India during 1991-92.

V. MASS MALLING:

DAVP distributed the publicity material on 'No Compromise on Secularism' to 257 Field Publicity Units and 38 Exhibitions Officers in English and 11 regional languages.

VI. AUDIO VISUAL:

DAVP produced a 36 minutes Audio Cassette on National Integration and Communal Harmony 'TARANG ANEK - RAG EK' which is an evocation of India's colourful streams of present and past.

DIRECTORATE OF FIELD PUBLICITY:

The DFP organised 93,563 programmes on National Integration and Communal harmony during 1991-92 in the various formats like film shows, group discussions, seminars and live performances of Song & Drama Divn, troupes and oral communication etc. all over the country.

SONG & DRAMA DIVISION:

The Song & Drama Division organised 37,000 programmes during 1991-92 covering the theme of National Integration and Communal Harmony all over the country.

FILMS DIVISION:

The Film Division produced a number of documentary films, features films and News Magazines on the National Integration and Communal Harmony during the past three years. The Division released the following documentaries, and News Magazines during the year 1991-92:-

Documentaries:

1. Samatwam part I.
2. -do- Part II.
3. -do- Part III.
4. Rainbow
5. National Integration Pledge
6. Move with Each other to Each Other Speak.
7. Heart to Heart.
8. Through Innocence.

NEWS MAGAZINES:

1. Panchagram Sandesh (N.M.No.210)
2. A voice for Justice (N.M.No.212)

3. 25 years of Punjab (N.M.No. 215)

4. Voices of Revolutionaries (N.M.No. 216)

Apart from the above, the Films Division also released 3 films i.e. (i) Tere Meri Yaari, (ii) Daata Tere Kai Naam and (iii) Mother India to the cinema theatres.

PRESS INFORMATION BUREAU:

PIB Hqs released 51 features/articles fostering sense of National Integration and Communal Harmony and covered various events held in collaboration with respective State Governments/UTs during 1991-92.

STATEMENT-II**ALL INDIA RADIO:**

All AIR Stations will continue to broadcast programmes in different formats including talks, discussions, plays, features, interviews, songs, O.B coverages and poetic recitation soon the theme of National Integration and Communal Harmony during 1992-93.

DOORDARSHAN:

During the year 1992-93 Doordarshan will be continuously telecasting programmes on National Integrations and Communal Harmony in its National Network, in Delhi and LPT network and through the regional Kendras. The regional Kendras will telecast these programmes in the regional languages of the zone, for the widest possible viewing of the people. These programmes will be various formats like plays/ features, documentaries, features films, discussions, songs, composite programmes, and programmes for the specific audiences like Rural Programmes, Programmes for the Youth, Women and Children Programmes and Quiz Programmes. Reference will be made consistently in all the programmes to the message of goodwill, peace and tolerance as envisaged in all religions, places of common worship, eminent men who have

fostered the ideal of national integration and communal harmony, saints and pious men of all religions and all walks of life, eminent men of literature and their writings in support of the theme of national integration and communal harmony, the lives of great patriots and freedom fighters and the theme of unity in diversity and integrity of the country.

DIRECTORATE OF ADVERTISING AND VISUAL PUBLICITY (DAVP):

DAVP has several projects on the National Integration and Communal Harmony to be processed during 1992-93. DAVP will also continue to display its exhibition 'Ek Rashtra Ek Oran' in the different parts of the country during 1992-93.

DIRECTORATE OF FIELD PUBLICITY (DFP):

As in earlier years, during 1992-93 also programmes in the various formats like film shows, live performances of S&DD troupes, oral communications, group discussions and seminars etc. for promotion of National Integration and Communal harmony will continue to form a special and significant part of DFP's gamut of programme activities.

SONG & DRAMA DIVISION:

Song & Drama has fixed target of 36,000 programmes for 1992-93 on the theme of National Integration and Communal Harmony. These programmes will be oriented in all parts of the country through the local folk forms of dramas, magic, Composite programmes and traditional forms of song and dances.

FILMS DIVISIONS:

The Films Division has included the following films in its production programme for the year 1992-93 on the National Integration and Communal Harmony:-

1. Know your India, 2. Four Men, 3. Scissors and Cloth 4. Film on Communal Harmony based on letter written by Swami Vivekananda to Hazrat Mohd. Sarfaz

Hussain, 5. Film on Communal Harmony based on poems on Celebrated poets in different languages which speaks of communal harmony, 6. Bharat Ke Pukar (Part-IV), 7. Bird with two Heads, 8. Film on National Integration and Communal Harmony based on mine format with a well known artist like Paintal, 9. Film on National Integration and Communal Harmony based on Telegu Song in Burra Katha (A Folk Style), 10. Nauka Yatra, 11. Nritya, 12. Ek Paheli and 13. Pahchan.

Punctuality of Flights of Indian Airlines

619. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the punctuality has become a major casualty in the operation of the Indian Airlines flights;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to maintain the punctuality of flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCIENDIA): (a) and (b). During the period January to June, 1992, 34.85% of the flights were delayed or cancelled due to aircraft maintenance and handling, inclement weather, airport restrictions, miscellaneous reasons attributable to functioning of other agencies, notified schedule changes and consequential reasons.

(c) The following steps have been taken to maintain the punctuality of flights:

(i) Close monitoring of on-time performance at Regional and Headquarters level;

(ii) Rationalisation of schedule incorporating revised block times and increased ground time as cushion between flights; and

- (iii) **Reviews of action taken for rectification of snags at Regions as well as Headquarters.**

Development of New Airstrips

620. **DR. VASANT PAWAR:** Will the Minister of **CIVIL AVIATION AND TOURISM** be pleased to state:

(a) whether the Government propose to develop new airstrips in different parts of the country;

(b) if so, the details thereof;

(c) whether there is any proposal to upgrade the existing airports ; and

(d) if so, the details thereof airport-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) and (d). Expansion of terminal and other infrastructural facilities at all the airports is a continuing process and is taken up in a phased manner, depending upon the requirements projected by the operators (Airlines) as well as availability of resources.

Diesel Based Power Plants in Kerala

621. **PROF. K.V. THOMAS:** Will the Minister of **POWER** be pleased to state:

(a) the position of the diesel based power plants in Bramapuram, Kasargodu and Calicut in Kerala;

(b) when these are likely to become operational; and

(c) the expected generating capacity of each of these Plants and the cost of the projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The Central Electricity Authority has, prima-facie, accepted the feasibility of these proposals for installation of diesel generating sets at Brahmapuram, Kasargode and Vadakara (near Calicut).

(b) The commissioning schedule of the diesel plants can be finalised after the projects are techno-economically appraised and the investment approval is accorded.

(c) The proposed capacity and the estimated cost of each of the three projects, as per the feasibility report, are as follows:

| <i>Project</i> | <i>Capacity (MW)</i> | <i>Estimated Cost (Rs. in lakhs)</i> |
|------------------------------------|----------------------|--|
| Kasargode | 60 | 13085 |
| Brahmapuram | 100 | 29680 |
| Vadakara Kozikod (near Calicut) | 120 | 24611 |

**Atheriya Committee
Report**

622. SHRI CHHEDI PASWAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the report of Atheriya Committee has since been considered by the Government; and

(b) if so, the time by which it is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The Report of the High Level Committee on Reorganisation of Telecom Department (Athreya Committee) is still under consideration of the Government.

(b) Does not arise.

**Construction of Airport at Panvel,
Bombay**

623. SHRI YASHWANTRAOPATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to set up a new airport at Panvel near Bombay;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Do not arise.

Telephone System in Darbhanga, Bihar

624. SHRI LAL BABU RAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the telephone system is out of order in Darbhanga and Chhapra District in Bihar for a pretty long time;

(b) if not, the extent upto which the capacity of telephone exchanges are being utilised there;

(c) the number of complaints received regarding the said telephone system during the last two years; and

(d) the steps taken by the Government to ensure smooth functioning of the telephone system in these districts?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) The capacity utilisation for Chhapra district is 77.2 per cent and for Darbhanga district it is 88.9 per cent.

(c) The number of complaints received during the last two years for Darbhanga district is 78 and for Darbhanga district it is 66.

(d) In Chhapra district the 1100 lines MAX-II exchange at Chhapra is being replaced by a 1400 lines C-DOT electronic exchange. In Darbhanga district 800 lines MAX-II exchange at Laheriasarai is being replaced by a 1000 line C-DOT electronic exchange during 1992-93. The 900 lines MAX-II Darbhanga is also being replaced by 1400 lines C-DOT electronic exchange by 1993-94.

Telecom Facilities to Gujarat and Orissa

625. SHRI KASHIRAM RANA:
SHRI SRIKANTA JENA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide more telecommunication facilities in Gujarat and Orissa; and

(b) if so, the details thereof along with their location?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Yes, Sir. 65 New telephone exchanges are proposed to be opened in Gujarat during 92-93. Further, STD facility is also planned to be provided at 56 new stations in Gujarat, during 92-93.

40 New telephone exchanges are proposed to be opened in Orissa during 92-93. STD is planned to be provided at 150 stations in Orissa during 92-93.

Further as per 8th Plan proposals expansion programme are being drawn with an objective to provide by the end of the 8th Plan.

(i) Telephones practically on demand in rural areas; and

(ii) To reduce the waiting period to within two years in larger systems.

Telephones to Retired Government Employees

626. SHRI PANDUPANG PUNDLIK FUNDKAR: Will the Minister of

COMMUNICATIONS be pleased to state:

(a) whether the minimum last salary drawn for getting new telephone connection from retired Government employees category is Rs. 3000/- (basic pay) for Central Government employees while it is Rs. 3700/- (basic pay) for State Government employees;

(b) if so, the reasons therefor;

(c) whether the Government propose to remove this disparity; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir. There is no disparity between the Central and State Government employees in so far as their entitlement for Non-OYT/SS category for allotment of telephone connection is concerned. For both the State and Central Government retired employees, the pay stipulation is Rs. 3,700/- (basic pay) for Postal and Telecom. retired employees, however, the basic pay of Rs. 3,000/- has been prescribed as a special case.

(b) to (d). Does not arise.

Kutir Jyoti Programme in Kalahandi, Orissa

627. SHRI SUBASH CHANDRA NAYAK: Will the Minister of POWER be pleased to state:

(a) whether the Government have implemented Kutir Jyoti programme in the backward areas in various States; and

(b) if so, the number of villages in backward districts of Kalahandi in Orissa

covered under this programme?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) According to the available information, 591 villages were covered in the Kalahandi district of Orissa upto March, 1991.

Exploration of Minerals

628. KUMARI PUSHPA DEVI SINGH: Will the Minister of MINES be pleased to state:

(a) whether the Union Government propose to reorganise the mineral exploration strategy;

(b) if so, the steps taken in this regard; and

(c) the steps taken to reduce the gap between demand and supply of minerals?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). In accordance with the National Mineral Policy, the Geological Survey of India (GSI) and Mineral Exploration Corporation Limited (MECL) which are mainly responsible for carrying out mineral exploration in India, have recently reorganised their strategy for mineral exploration based on criteria of prioritisation, projectisation and linkages in order to achieve tangible results in a time bound manner. These organisations have also adopted multi-disciplinary approach and use of modern techniques of mineral exploration.

(c) In order to reduce the gap between demand and supply highest priority has been

accorded during the VIII Plan period for intensification of exploration, increasing the production, subject to resource constraints, and economic utilisation of low grade deposits of such minerals in which country is deficient.

Non-Utilisation of Airports

629. SHRI CHANDRA JEET YADAV: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of airports presently lying unused (State-wise) and the period for which these airports have been lying unused;

(b) the reasons for non-utilisation of these airports;

(c) the expenditure incurred by the Government for the maintenance of these airports; and

(d) the details of the plan for making use of these airports?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) A statement indicating the details of airports presently lying unused is attached.

(b) In the absence of demand from the scheduled operators, the airports listed in the statement are lying unused.

(c) Rs. 80.00 lakhs per annum.

(d) Some of the airports may be reactivated in view of the expansion of air taxi operation. The plan also includes transferring of aerodromes temporarily to the State Government, use of surplus land for commercial activities.

STATEMENT

| S.No. | Name of the airport | State | | | Date from which lying unused. |
|-------|---------------------|-------|---|---|-------------------------------|
| | | 1 | 2 | 3 | |
| 1. | Akola | | | | Rarely used |
| 2. | Ratnagiri | | | | 12.7.91 |
| 3. | Sholapur | | | | 2.7.91 |
| 4. | Dessa | | | | 1.8.91 |
| 5. | Khandwa | | | | 1.8.91 |
| 6. | Panna | | | | 1.8.91 |
| 7. | Bilaspur | | | | 1.11.90 |
| 8. | Jhansi | | | | Rarely used |
| 9. | Satna | | | | 1.11.90 |
| 10. | Kota | | | | 28.9.90 |
| 11. | Lalipur | | | | Rarely used |

| S.No. | Name of the airport | State | Date from which lying unused. | | | |
|-------|---------------------|----------------|-------------------------------|---|---|----------------|
| | | | 1 | 2 | 3 | 4 |
| 12. | Pantnagar | Uttar Pradesh | | | | January, 1991 |
| 13. | Donakonda | Andhra Pradesh | | | | Rarely used |
| 14. | Werrangal | Andhra Pradesh | | | | February, 1988 |
| 15. | Cuddapah | Andhra Pradesh | | | | 25.9.89 |
| 16. | Hassan | Karnataka | | | | Rarely used |
| 17. | Mysore | Karnataka | | | | Rarely used |
| 18. | Hubli | Karnataka | | | | February, 1990 |
| 19. | Vellore | Tamil Nadu | | | | Rarely used |
| 20. | Jharsugude | Orissa | | | | Rarely used |
| 21. | Balughat | West Bengal | | | | Rarely used |
| 22. | Malda | West Bengal | | | | Rarely used |
| 23. | Khowai | Tripura | | | | Rarely used |
| 24. | Kamalpur | Tripura | | | | Rarely used |

| S.No. | Name of the airport | State | Date from which lying unused. | |
|-------|---------------------|-------------------|-------------------------------|--|
| 1 | 2 | 3 | 4 | |
| 25. | Chakulia | Bihar | Rarely used | |
| 26. | Jogoani | Bihar | Rarely used | |
| 27. | Muzzafarpur | Bihar | Rarely used | |
| 28. | Muzzafarpur | Bihar | Rarely used | |
| 28. | Raxaul | Bihar | Rarely used | |
| 29. | Dhanbad | Bihar | Rarely used | |
| 30. | Gaya | Bihar | 1.11.1990 | |
| 31. | Rupsi | Assam | Rarely used | |
| 32. | Shella | Assam | Rarely used | |
| 33. | Passighat | Arunachal Pradesh | 1.11.90 | |
| 34. | Tezu | Arunachal Pradesh | May, 1991 | |

Postal Stamp for Quite India Movement

630. SHRI SATYAGOPAL MISHRA:
Will the Minister of COMMUNICATIONS be
pleased to state:

(a) whether the Government have taken
any steps to release postal stamp on the
occasion of the golden jubilee celebration of
the 'Quit India' Movement, 1942;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGAYYA NAIDU): (a) and (b). Yes,
Sir. A set of two stamps is being issued on the
occasion of the Golden Jubilee celebration
of Quit India Movement during August 1992.

(c) Does not arise.

**Observance of 'Demand Day' by
Journalists**

631. SHRI SRIBALLAV PANIGRAHI:
Will the Minister of INFORMATION AND
BROADCASTING be pleased to state:

(a) whether the Delhi Union of journalists
observed a 'Demand Day' recently;

(b) if so, the details of their demands;
and

(c) the action taken by the Government
in this regard?

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (KUMARI GIRJA VYAS):
(a) to (c). From newspaper reports it is learnt
that the Delhi Union of Journalists observed

a 'Demand Day' recently. The Ministry of
information and Broadcasting have not
received any formal representation in this
regard.

**Aircrafts with Indian Airlines and
Air India**

632. SHRI SUSHIL CHANDRA VERMA:
Will the Minister of CIVIL AVIATION AND
TOURISM be pleased to state:

(a) the number of aircrafts available with
India Airlines and Air India as on June 30,
1992 along with their classification and the
date of purchase;

(b) the number and the types of new
aircrafts proposed to be purchased during
the next five years for the Indian Air Lines
and Air India; and

(c) the estimated amount of expenditure
to be incurred thereon?

THE MINISTER OF CIVIL AVIATION
AND TOURISM (SHRI MADHAVRAO
SCINDIA): (a) Two separate statement (I
and II) showing the aircraft available with Air
India and Indian Airlines are attached.

(b) and (c). The details of aircraft
acquisition approved by Government for
next five years are as under:-

| | |
|-----------|--|
| Air India | Four Boeing 747-400 (Passenger version) aircraft during 1993 1994 at an estimated cost of Rs. 2333 crores. |
|-----------|--|

| | |
|------------------|---|
| Indian Airlines: | 12 Airbus A-320 aircraft during 1993-94 at an estimated cost of Rs. 1823 crores. |
|------------------|---|

STATEMENT*Aircraft Available with Air India*

| <i>B-747-200</i> | | <i>Date of Induction</i> |
|------------------|--------|--------------------------|
| 1. | VT-EBE | 04.05.71 |
| 2. | VT-EBN | 01.04.72 |
| 3. | VT-EDU | 27.12.75 |
| 4. | VT-EFJ | 06.02.78 |
| 5. | VT-EFU | 16.08.79 |
| 6. | VT-EGA | 23.12.79 |
| 7. | VT-EGB | 22.02.80 |
| 8. | VT-EGC | 06.04.80 |
| 9. | VT-ENQ | 23.05.87 |
| B747-3000 | | |
| 1. | VT-EPW | 21.10.88 |
| 2. | VT-EPX | 22.11.88 |
| A300-B4 | | |
| 1. | VT-EHN | 11.08.82 |
| 2. | VT-EHD | 12.11.82 |
| 3. | VT-EHQ | 15.11.82 |
| A-310-300 | | |
| 1. | VT-EJG | 20.04.86 |
| 2. | VT-EJH | 18.05.86 |
| 3. | VT-EJI | 01.06.86 |

| <i>B-747-200</i> | | <i>Date of Induction</i> |
|------------------|--------|--------------------------|
| 4. | VT-EJJ | 30.10.86 |
| 5. | VT-EJK | 30.12.86 |
| 6. | VT-EJL | 31.03.87 |
| 7. | VT-EQS | 24.08.90 |
| 8. | VT-EQT | 30.08.90 |

STATEMENT- II*Aircraft Available with Indian Airlines*

| <i>A-300:</i> | | <i>Date of Delivery Purchase</i> |
|-------------------|--------|----------------------------------|
| 1. | VT-EDV | 29.10.76 |
| 2. | VT-EDW | 29.11.76 |
| 3. | VT-EDX | 31.12.76 |
| 4. | VT-EDY | 11.05.78 |
| 5. | VT-EDZ | 08.06.78 |
| 6. | VT-EFV | 25.10.79 |
| 7. | VT-EFW | 18.07.80 |
| 8. | VT-EFX | 07.07.80 |
| 9. | VT-EHC | 18.05.82 |
| 10. | VT-EHD | 27.05.82 |
| 11. | VT-ELW | 01.07.90 |
| AIRBUS 320 | | |
| 1. | EPB | 21.06.89 |
| 2. | EPD | 27.06.89 |

| <i>A-3CO:</i> | | <i>Date of Delivery Purchase</i> |
|-------------------|--------|----------------------------------|
| 3. | EPC | 03.07.89 |
| 4. | EPE | 07.07.89 |
| 5. | EPF | 18.07.89 |
| 6. | EPG | 07.08.89 |
| 7. | EPH | 08.09.89 |
| 8. | EPI | 14.09.89 |
| 9. | EPK | 27.09.89 |
| 10. | EPJ | 13.10.89 |
| 11. | EPM | 27.11.89 |
| 12. | EFO | 12.01.90 |
| 13. | EPP | 23.01.90 |
| 14. | EPQ | 08.02.90 |
| 15. | EPL | 28.09.90 |
| 16. | EPR | 28.09.90 |
| 17. | EPS | 28.09.90 |
| 18. | EPT | 28.09.90 |
| F-27 | | |
| 1. | VT-DOM | 1963 |
| 2. | VT-DON | 1963 |
| 3. | VT-DWU | 1967 |
| Boeing 737 | | |
| 1. | VT-EAC | 09.11.70 |

| | <i>A-3CO:</i> | <i>Date of Delivery Purchase</i> |
|-----|---------------|----------------------------------|
| 2. | VT-EAI | 21.12.70 |
| 3. | VT-EAJ | 12.01.71 |
| 4. | VT-EAK | 08.02.71 |
| 5. | VT-ECP | 26.09.74 |
| 6. | VT-ECQ | 26.09.74 |
| 7. | VT-ECS | 13.11.74 |
| 8. | VT-EDR | 08.10.75 |
| 9. | VT-EDS | 15.10.75 |
| 10. | VT-EFK | 10.11.77 |
| 11. | VT-EFM | 08.12.77 |
| 12. | VT-EGD | 16.06.80 |
| 13. | VT-EGE | 14.07.80 |
| 14. | VT-EGF | 21.07.80 |
| 15. | VT-EGG | 13.08.80 |
| 16. | VT-EGH | 18.02.81 |
| 17. | VT-EGM | 18.03.81 |
| 18. | VT-EGI | 23.09.81 |
| 19. | VT-EGJ | 30.09.81 |
| 20. | VT-EHE | 04.08.82 |
| 21. | VT-EHF | 21.08.82 |
| 22. | VT-EHG | 18.08.82 |
| 23. | VT-EHH | 08.09.82 |

Air Doordarshan Kendras for Jamnagar and Saurashtra

633. SHRI CHANDRESH PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the area in Jamnagar and other districts of Saurashtra which have been covered by AIR/Doordarshan at present;

(b) whether many parts of Jamnagar district and Saurashtra in Gujarat have not been covered AIR/Doordarshan;

(c) if so, the reasons therefor;

(d) when these areas likely to be covered;

(e) the number of Radio and T.V. Relay Centres set up in the above districts during the last three years and the amount spent on each of them; and

(f) the details of the plans to set up Radio and T.V. Relay Centres in Gujarat during the Eighth Plan Period?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJAVYAS):

(a) to (d). Whereas the entire Saurashtra region of Gujarat receives primary grade day-time radio coverage of AIR, only 72% of this region is covered by TV service from the TV transmitters functioning in this region. Further expansion of TV service in this region is dependent upon availability of adequate resources and inter-se priorities.

(e) Two Low Power TV transmitters at Jamnagar and Dhorajee at a cost of Rs. 37.16 lakhs/Rs. 37.30 lakhs respectively.

(f) Locations for setting up Radio and TV

stations under the VIII Plan have not been finalised.

Separate T.V. Channel for Educational Programmes

634. SHRI SHRAVAN KUMAR PATEL:
SHRI VILAS MUTTEMWAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Central Board of Education has mooted a Separate Educational T.V. Channel on Doordarshan; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJAVYAS):

(a) and (b). Educational TV programmes are being telecast by various Doordarshan Kendras for quite some time now. There is no proposal at present to start an exclusive educational TV channel.

Public Telephone Booths in Gujarat

635. SHRI DILEEPBHAI SANGHANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district-wise number of applications pending for public telephone booths in Gujarat till date; and

(b) the time by which this facility is likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

P.V. RANGAYYA NAIDU): (a) The District-wise number of applications pending for

public telephone booths (PCOs) in Gujarat till date is as under:-

| <i>Name of SSA/District</i> | | <i>Number of applications pending</i> | |
|-----------------------------|--------------------------|---------------------------------------|------------------|
| | | <i>STD PCO</i> | <i>LOCAL PCO</i> |
| 1. | Ahmedabad | - | - |
| 2. | Baroda | 48 | 80 |
| 3. | Rajkot | 601 | 186 |
| 4. | Surat | 972 | - |
| 5. | Bhavanagar | 156 | 151 |
| 6. | Bulsar | 472 | 77 |
| 7. | Bhuj | 411 | 58 |
| 8. | Jamnagar | 500 | 217 |
| 9. | Junagadh | 64 | 64 |
| 10. | Amreli | 23 | 10 |
| 11. | Mehsana | 103 | - |
| 12. | Nandiad | 257 | 08 |
| 13. | Surendranagar | 30 | 01 |
| 14. | Himatnagar (Sabarkantha) | 56 | - |
| 15. | Palanpur (Banaskantha) | 97 | 08 |
| 16. | Godhra (Panchmahal) | 49 | 03 |
| 17. | Bharuch | 68 | 05 |
| Total | | 3907 | 910 |

(b) It is not possible to specify any time-limit. However, efforts will be made to sanction

as many PCOs as possible, subject to technical feasibility.

[*Translation*]**Salaries and Allowances to Employees of MTNL**

636. SHRI MRUTYUNJAYA NAYAK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have considered the report of the Committee constituted to decide the salaries and allowances of the staff of Mahanagar Telephone Nigam Ltd.;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). No such Committee was appointed by the Government for determining the pay and allowance of MTNL employees. However, a high level Committee under Dr. Athreya was set up by the Government in December, 1990 for recommending the most appropriate organisational structure for the management of telecommunication services in the country. The Committee submitted its report in March 1991. The report is under consideration of the Government.

[*English*]**Air India Traffic Potential**

637. SHRI SANAT KUMAR MANDAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have made any assessment of the loss of traffic potential caused to the Air India as a result of withdrawal of aircraft for VIP duty;

(b) if so, the details thereof; and

(c) the measures taken/proposed to reduce its impact?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Do not arise.

World Bank Assistance for Narmada Sagar Dam Project

638. SHRI RAMESHWAR PATIDAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have requested to World Bank to provide financial assistance for the Narmada Sagar Project; and

(b) if so, the reasons for the delay in getting the assistance?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir,

(b) Narmada Sagar Project was initially appraised by the World Bank in 1984-85. However, the World Bank subsequently informed that re-appraisal of the project would be necessary in view of, inter-alia, the World Bank's new operational directives on environmental assessment requirements. The World Bank also indicated that to consider reinstatement of the project into its lending programme, Government of Madhya Pradesh would have to provide

- (i) A realistic financial plan;
- (ii) An environmental impact assessment; and

- (iii) A comprehensive plan for rehabilitation and resettlement of project affected persons.

Government of Madhya Pradesh has been requested to detail out the required plans and assessments early.

[English]

Hike in Steel Prices

639. SHRI RUPCHAND PAL:
SHRI MANJAY LAL:
SHRI RAM NARESH SINGH:
SHRI SATYAGOPAL MISRA:

Will the Minister of STEEL be pleased to state:

(a) the number of times the prices of steel and pig iron have been increased to 1992 with details and the reasons therefor; and

(b) the likely overall impact on the industry and on the steel consuming units as a result of price hikes?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Price increases of steel and pig iron for the products of the integrated steel plants in the year 1992 are given below:

1.3.1992 Rs. 260/- per tonne on long products, Rs. 100-830 per tonne on flat products and Rs. 130/- per tonne on pig iron due to increase in excise duty;

1.4.1992 Rs. 124/- per tonne on steel and Rs. 85/- per tonne on Pig Iron to neutralise increase in outward railway freight.

19.5.1992 General price increase by an average of 15% for steel and 16% for pig iron to neutralise the increases in costs of inputs on account of coal price revision, readjustment of rupee value and exchange rate variations, impact, of two Union Budgets and two Railway Budgets, increases in power and water rates, etc.

(b) The integrated steel plants account for 56% of the total production of finished steel. In respect of the balance 44% of the production, on which there was on price regulation, the price increase has been marginal. Thus, on an overall basis, the present price increase is unlikely to have a significant impact on industry, including steel consuming units.

[Translation]

Shortage of Staff in AIR/Doordarshan

640. SHRI RAM VILAS PASWAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a large number of senior posts are lying vacant both in Doordarshan and AIR;

(b) if so, the details of the Class I and II level posts lying vacant in AIR and Doordarshan, post-wise;

(c) the time since when these are lying vacant;

(d) whether this has adversely affected the production targets of programmes in the two organisations; and

(e) if so, the time by which these posts are likely to be filled up?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). A large number of posts are lying vacant in the programme and engineering cadres of All India Radio and Doordarshan. The vacancies have arisen mainly due to creation of posts for the new stations/ Kendras, apart from creation of 478 posts under the Indian Broadcasting (Programme) Service in April, 1992. Approximately 550 posts belonging to the erstwhile Staff Artists category in Doordarshan could not be filled because of a ban imposed by Central Administrative Tribunal. This ban has been lifted only recently.

(d) The shortage of staff has in some cases delayed the commissioning of new Kendras. However, the production targets of existing Kendras have not been adversely affected.

(e) Continuous efforts are made to fill up the vacant posts. However, it is not possible to set a time frame in this regard.

[English]

Sea Erosion in Kerala

641. SHRI M. RAMANNA RAI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total extent of seashore prone to sea erosion in the country and the extent of erosion prone shore in Kerala;

(b) whether the Government of Kerala has submitted a project for anti-erosion second stage; and

(c) if so, the estimated cost of the project and when it is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Sea erosion poses a serious problem over the long stretches of sea coasts in Kerala and Karnataka measuring about 448 and 73 km respectively. In other States, sea erosion is experienced at isolated places.

(b) and (c). Anti-Sea Erosion Phase II Programme was submitted by Government of Kerala in April, 1990 at an estimated cost of about Rs. 156 crores. After examination, the State Government was advised to prepare individual detailed project reports for identified reaches as per the guidelines suggested by the Beach Erosion Board. According to revised guidelines of the Planning Commission, the State Governments are now required to send only such schemes costing more than Rs. 1 crores to the Centre for clearance.

[Translation]

Letters and Representations from Members of Parliament

642. SHRI ARJUN SINGH YADAV:
SHRI CHHEDI PASWAN:

Will the Minister of POWER be pleased to state:

(a) the number of letters/representations/memoranda received by him from the Members of Parliament during the last six months;

(b) the number out of them which have been acknowledged within fifteen days of their receipt and the number of cases in which a final reply has not been sent so far; and

(c) the reasons for not acknowledging the receipt within fifteen days and not sending the final reply within three months?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

T.V. Relay Centres in Orissa

643. SHRI SANAT CHANDRA PATTANAYAK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up T.V. relay centres at Titlagarh, Kantabhaji and Patnagarh areas in Orissa during 1992-93; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). No, Sir. Due to resource constraints, there are no plans to set up TV relay centres at these places during 1992-93.

Night Landing Facilities at Calicut Airport

644. SHRI E. AHAMED: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government proposed to provide night landing facilities at Calicut airport;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) (a) and (b). Night landing facilities already exist at Calicut airport.

(c) Does not arise.

Grounding of A-320 Airbus

645. SHRI JEEWAN SHARMA:
SHRI MOHAN SINGH
(DEORIA)
SHRI M.V.
CHANDRASEKHARA
MURTHY:
SHRI V. SREENVIASA
PRASAD:
SHRI GURUDAS KAMAT:
SHRI ANNA JOSHI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a number of A-320 Airbus had to be grounded recently;

(b) if so, the reasons therefor and the number thereof;

(c) the extent to which flight schedules had been disrupted along with the estimated loss suffered as a result thereof;

(d) whether any inquiry has been ordered into it;

(e) if so, the outcome thereof;

(f) by when these grounded aircrafts are likely to be put into service again; and

(g) the preventive steps taken/proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) to (g). Do not arise.

[*Translation*]

Telephone Facilities in Hospitals of Uttar Pradesh

646. SHRI DEVI BUX SINGH:
SHRI BALRAJ PASSI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government hospitals in Uttar Pradesh, particularly in Nainital and Unnao districts, have been provided with telephone facilities;

(b) if not, the names of hospital where telephones have not been provided so far; and

(c) the time by which these hospitals are likely to be provided with telephone facilities?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) All the Government Hospitals in the State of Uttar Pradesh at District level including Nainital and Unnao Districts) have been provided with Telephone facility.

(b) and (c). Does not arise.

Loan by Power Finance Corporation to UPSEB

647. SHRI CHINMAYANAND SWAMY:
Will the Minister of POWER be pleased to state:

(a) whether inadequate loan was sanctioned by the Power Finance Corporation to U.P. State Electricity Board during 1991-92 for power transmission work against their requirements;

(b) the reasons for the difference between the requirements and the funds actually sanctioned; and

(c) the steps taken by the Government to ensure the availability of required funds to U.P. State Electricity Board by the Power Finance Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Due to non-compliance with certain conditionalities of the lending policy by U.P.S.E.B, P.F.C. could disburse amounts sanctioned in the previous years only to U.P.S.E.B. and not fresh loans. U.P.S.E.B. has been requested to formulate its Operational and Financial Action Plan, take steps to achieve minimum statutory 3% return, repay the outstanding dues etc., so that fresh loans could be sanctioned.

[*English*]

Telugu Ganga Project

648. SHRI ANBARASU ERA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the present position of the Telugu Ganga project; and

(b) the time by which it is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Telugu Ganga Project, though techno-economically appraised by the

Central Water Commission, its consideration was deferred by the Advisory Committee in April, 1988 as the project had not been cleared from inter-State angle. In order to resolve the inter-State issues, the meeting of the Chief Ministers of Andhra Pradesh, Karnataka and Maharashtra, convened by the then Minister (Water Resources) on 5.4.1990 could not materialise as the Chief Minister of Karnataka informed that the Chief Ministers would themselves resolve the issues relating to sharing of Krishna waters. The three Chief Ministers met twice in 1990. They are to meet again for consideration of the four tentative alternative proposals that emerged during their second meeting.

(b) Completion schedule cannot be finalised in the absence of resolution of inter-State issues.

[*Translation*]

Power Crisis in Country

649. SHRI SRIKANTA JENA:
DR. D. VENKATESWARA
RAO:
SHRI BHOGEN DRA JHA:
SHRI K.P. REDDAIAH YADAV:
SHRI VIJOY KUMAR YADAV:
SHRIGOPINATHGAJAPATHI:
SHRI RABI RAY:
SHRI R. SURENDER REDDY:
SHRI RAJNATH SONKAR

SHASTRI:

SHRI SHASHI PRAKASH:

SHRI ARJUN SINGH YADAV:

SHRISRIBALLAV PANIGRAHI:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the country is facing acute power crisis;

(b) if so, the estimated shortage in each State as on June 30, 1992; and

(c) the steps taken/proposed to be taken by the Government to supplement the power supply in each State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). State-wise power supply position in the country during April, 92 - June, 1992 is given in the attached statement.

(c) Various measures being taken to improve the availability of power in the country include expediting commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, reduction of Transmission and Distribution losses, implementation of demand management and energy conservation measures and arranging transfer of energy from surplus to deficit areas.

STATEMENT

Actual Power Supply Position for April 92 June 92

| Region/State/System | April 92- June 92 (Figs. in MU) | | | | |
|---------------------|---------------------------------|--------------|----------|------|--|
| | Requirement | Availability | Shortage | (%) | |
| 1 | 2 | 3 | 4 | 5 | |
| NORTHERN REGION | | | | | |
| Chandigarh | 164 | 164 | 0 | 0 | |
| Delhi | 2625 | 2606 | 19 | 0.7 | |
| Haryana | 2595 | 2547 | 48 | 1.8 | |
| Himachal Pradesh | 364 | 364 | 0 | 0 | |
| Jammu and Kashmir | 870 | 734 | 136 | 15.6 | |
| Punjab Incl. NFF | 4685 | 4522 | 163 | 3.5 | |
| Rajasthan | 3405 | 3311 | 94 | 2.8 | |
| Uttar Pradesh | 6270 | 7213 | 1057 | 12.8 | |
| Total (N.R.) | 22978 | 21461 | 1517 | 6.6 | |

| Region/State/System | April 92- June 92 (Figs. in MU) | | | | |
|---------------------|---------------------------------|--------------|----------|-------|--|
| | Requirement | Availability | Shortage | (%) | |
| 1 | 2 | 3 | 4 | 5 | |
| Western Region | | | | | |
| Gujarat | 6795 | 6579 | 246 | 3.2 | |
| Madhya Pradesh | 5155 | 4529 | 626 | 12.1 | |
| Maharashtra | 10725 | 10131 | 594 | 5.5 | |
| Goa | 195 | 195 | 0 | 0.0% | |
| Total (W.R.) | 22870 | 21434 | 1436 | 6.3 | |
| SOUTHERN REGION | | | | | |
| Andhra Pradesh | 5855 | 5076 | 779 | 13.63 | |
| Karnataka | 4985 | 3745 | 1340 | 24.9 | |
| Kerala | 1820 | 1695 | 125 | 6.9 | |
| Tamil Nadu | 6175 | 6036 | 139 | 2.3 | |
| Total (S.R.) | 18835 | 16552 | 2283 | 12.1 | |

| Region/State/System | April 92- June 92 (Figs. in MU) | | | | |
|---------------------|---------------------------------|--------------|----------|------|--|
| | Requirement | Availability | Shortage | (%) | |
| 1 | 2 | 3 | 4 | 5 | |
| EASTERN REGION | | | | | |
| Bihar | 1920 | 1080 | 840 | 43.8 | |
| D.V.C | 1830 | 1367 | 463 | 25.3 | |
| Orissa | 1965 | 1539 | 426 | 21.7 | |
| West Bengal | 3020 | 2736 | 284 | 9.4 | |
| Total (E.R.) | 8735 | 6722 | 23.0 | | |
| N. EASTERN REGION | 946 | 657 | 289 | 30.5 | |
| ALL INDIA | 74364 | 66826 | 7538 | 10.1 | |

**Telephones Link of District Hq. with
Gram Panchayats in Gujarat**

650. SHRI MAHESH KANODIA:
SHRI RATILAL VARMA:
SHRIMATI BHAVANA
CHIKHLIA:

Will the Minister of COMMUNICATIONS
be pleased to state:

(a) the number of gram panchayats in
Gujarat where telephones have been installed
so far;

(b) the number of gram panchayats to
be provided telephone connections by the
end of 1992;

(c) whether the Government propose to
link district headquarters with each gram
panchayat through telephones in near future;
and

(d) if so, by when?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGAYYA NAIDU): (a) 4053 as on
30.6.1992.

(b) 3,000 Panchayat Villages.

(c) Yes, Sir.

(d) By 31st March 1997 as per objectives
of Eighth Five Year Plan subject to availability
of resources.

[English]

**Conversion of Telephone
Exchanges into Electronics in Gujarat**

651. SHRI GABHAJI MANGAJI
THAKORE: Will the Minister of

COMMUNICATIONS be pleased to state:

(a) whether the Government of Gujarat
has sent any proposal for the conversion of
telephone exchanges into electronic;

(b) if so, the details thereof; and

(c) the action taken or proposed to be
taken by the Government thereon?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGAYYA NAIDU): (a) to (c). No, Sir.
However in the meeting held by Minister of
State, (C) on 10.2.92 at Ahmedabad, the
representatives of Gujarat Government
requested to provide electronic telephone
exchanges at:

-
1. Unjha
 2. Taloja
 3. Deogadbaria
 4. Bardoli and
 5. Una
-

Non electronic exchanges working at
these places have been planned to be
progressively replaced by electronic ones in
the Eighth plan period.

Airlinks to Israel

652. SHRI LAL K. ADVANI:
DR. A.K. PATEL:

Will the Minister of CIVIL AVIATION
AND TOURISM be pleased to state:

(a) whether there is any direct air service
between India and Israel;

(b) if so, the frequency and other details of the service including the benefits likely to be derived as a result thereof;

(c) whether there has been any increase in the number of Israeli tourists coming to India; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) and (d). Yes, Sir, The tourist arrivals from Israel during the last three years are as given below:-

| <i>Year</i> | <i>Arrivals</i> |
|-------------|-----------------|
| 1989 | 4,634 |
| 1990 | 5,855 |
| 1991 | 6,882 |

Teesta III Project

653. SHRI CHITTA BASU: Will the Minister of POWER be pleased to state:

(a) whether the National Hydro-electric Power Corporation (NHPC) has gone for global tender for the Rs. 1880 crores Teesta III Project;

(b) whether the contract has been finalised; and

(c) if so, the details and the terms and conditions of the contract thus entered?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH

RAI): (a) NHPC has invited proposals from interested parties for collaboration with it for joint sector execution of Teesta III Hydroelectric Project.

(b) No, Sir.

(c) Does not arise in view of the reply to (b) above.

Meetings on Sharing of River Water Between India and Bangladesh

654. SHRI SHANKERSINH VAGHELA:
SHRI ATAL BIHARI VAJPAYEE:
SHRI SHRAVAN KUMAR PATEL:
SHRI SANAT KUMAR MANDAL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any talks were held about sharing of Ganga river water between India and Bangladesh in New Delhi, recently;

(b) if so, the outcome and the terms of agreement, if any, reached in this regard;

(c) whether the sharing of waters of some other eastern rivers has also been discussed;

(d) if so, details thereof; and

(e) the follow-up action being taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Talks were held for sharing of river waters including Ganga between India

and Bangladesh Prime Ministers in May, 1992 at New Delhi.

(b) to (e). Both the Prime Ministers agreed that an equitable long-term and comprehensive arrangement for sharing the flows of Ganga, Tista and other major rivers evolved through mutual discussions would serve the best interest of the people of two countries. Action is proposed to be taken by the Ministers concerned to make renewed endeavours for achieving an acceptable settlement including the interim arrangements for sharing the dry season flows on Ganga.

Miraculous escape of India Airlines Flight

655. SHRI M.V.
CHANDRASEKHARA
MURTHY:
SHRI V. SREENIVASA
PRASAD:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines flight No. 809 had a miraculous escape when a Airbus crashlanded at the Patna airport on June 12, 1992;

(b) if so, the reasons therefor and the details of the damages caused to the airline No. 809; and

(c) the steps taken/proposed to prevent the recurrence of such accidents in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Indian Airlines Flight IC-809 of 12.6.92 made a normal landing at Patna Airport and during back tracking at the end of the runway, its No. 2 wheel of Nose

Under-carriage got damaged. The incident is under investigation.

Ban on P.C.O. Calls in Delhi

656. SHRI K.P. REDDAIAH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the incoming call in P.C.O.'s in Delhi and other parts of the country have been banned from May 28, 1992 by the Government; and

(b) if so, the details and reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYANAIIDU): (a) and (b). PCOs are provided for use and convenience of public mainly for outgoing call facility. Provision of incoming call facility on Public Call Offices often results in misuse of the facility, causing inconvenience to genuine PCO users. Hence incoming call facility on PCOs has been withdrawn w.e.f. 27.12.91.

Attendance of Telephone Complaints in Bombay

657. PROF. ASHOK ANANDRAO DESHMUH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that there are no M.T.N.L. services in Bombay to attend the complaints on Sundays and other holidays; and

(b) if so, the steps being taken by the Government to improve the attendance of complaints on all days?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). No,

Sir. An emergency fault repair service has been functioning in all telephone exchange buildings in MTNL Bombay to attend to complaint after office hours and on Sundays/ Closed Holidays. This service attends to telephone complaints pertaining to Hospitals, Fire Brigade and Police. It also caters to human emergency cases due to serious sickness or for other reasons warranting an uninterrupted telephone service, after office hours and on all days.

Southern water Grid

658. SHRIGANGADHARA SANIPALLI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have identified the possibility of construction of Southern water grid;

(b) if so, the details of total surplus water available for this purpose; and

(c) whether the Government propose to initiate to convene any meeting of the concerned States for making out a suitable proposal in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) A National perspective plan for Water Resources Development prepared by the Government, among other links, envisages linking of various peninsular rivers for transferring waters from water rich basins to the water deficit basins. The National Water Development Agency (NWDA) a registered Society under the Ministry of Water Resources has been entrusted with the task of conducting studies and preparing feasibility reports for optimum utilisation of available waters.

(b) In the National water perspective

plan, additional water that can be utilised through inter-basin transfer was estimated as 22 million hectare-metres to benefit 35 million hectares of land. National Water Development Agency has undertaken studies to firm up these figures.

(c) The concerned State Governments are represented on the Society which meets at regular interval to consider the progress made by National Water Development Agency in their work.

FAX Facility In Himachal Pradesh

659. PROF. PREM DHUMAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it has been decided to provide FAX facility in Una, Bilaspur, and Mandi district headquarters in Himachal Pradesh

(b) if so, when the decision was taken in this regard; and

(c) the time by which the facility is likely to be made available?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. Fax facility is available to any subscriber who can connect a FAX machine to his telephone under intimation to Department of Telecommunications with a licence fee of Rs. 3000/- per annum for personal use and Rs. 15,000/- per annum for commercial purposes. It has been decided to provide FAX facility in Telegraph Offices in Una, Bilaspur and Mandi District Headquarters in Himachal Pradesh.

(b) During December '91, with regard to Bilaspur and Una and during March 1992, in respect of Mandi District Headquarters in Himachal Pradesh for installing Public Fax.

(c) The Fax Service is planned to be provided in all the above three stations by the end of year 1992.

Gandhar Gas Turbine and Kawas Projects

660. SHRI P.C. CHACKO: Will the Minister of POWER be pleased to state:

(a) whether the NTPC-Kawas project remains idle due to non-availability of gas;

(b) if so, the steps taken by the Government in this regard;

(c) whether in spite of non-availability of natural gas, order for 1200 crores Gas Turbine for Gandhar Project has been placed with a foreign company; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) No, Sir.

(b) Does not arise.

(c) and (d). No, Sir. Availability of 1.5 Million Cubic Meter Per Day (MCMD) of gas has been confirmed for this project by the Ministry of Petroleum and Natural Gas.

Reconstitution of Board of Directors of ITDC

661. SHRI V. SREENIVASA PRASAD:
SHRI SHIVENDRA BAHADUR SINGH:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Board of Directors of the

India Tourism Development Corporation has been reconstituted;

(b) if so, the details thereof;

(c) if not, the reasons therefor and the time by which it is likely to be reconstituted;

(d) whether the post of Chairman-cum-Managing Director is also lying vacant for more than one year; and

(e) if so, the reasons therefor and the time by which the post is likely to be filled up?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) The reasons are broadly administrative as well as changes contemplated in the hotel business of ITDC. It is not feasible to indicate time limit for the reconstitution of the Board of Directors of ITDC.

(d) and (e). No, Sir. Director General of Tourism is holding additional charge of the post of CMD, ITDC a regular incumbent is appointed.

Rural Electrification

662. SHRI ARJUN CHARAN SETHI: Will the Minister of POWER be pleased to state:

(a) whether the Rural Electrification Corporation has achieved six percent of targets fixed for rural electrification as per the report of the review committee appointed by the Government;

(b) if so, the reasons therefor;

(c) the number of villages yet to be electrified, State-wise;

(d) whether the pumps energisation target has also been slashed during the last three years;

(e) if so, the details thereof; and

(f) the steps taken by the Government to achieve the cent per cent electrification of villages and the time schedule for it?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The annual targets of rural

electrification are fixed by the Planning Commission in consultation with the State Governemnt/State Electricity Board. Such targets in the Seventh Plan Period and subsequent years have been generally achieved. exceeded by the Corporation.

(c) The State-wise number of villages yet to be electrified as on 31.3.1992 is given in the attached statement

(d) to (e). The annual plan targets for energisation of pumbsets were reduced due to funds constraints during 1990-91 and 1991-92 as per details given below:-

| <i>Year</i> | <i>Target</i> | <i>Revised targets</i> |
|-------------|---------------|------------------------|
| 1990-91 | 4,15,910 | 3,29,160 |
| 1991-92 | 2,96,000 | 2,20,180 |

(f) The overall time schedule for electrification of cent per cent village electrification will depend upon the availability

of resources and annual plan allocation made for the purpose in the Eighth and subsequent plan periods.

STATEMENT

State-wise number of unelectrified villages as on 31.3.92

| <i>Sl.No.</i> | <i>State</i> | <i>No. of unelectrified villages as on 31.3.92 (As per 1981 Census)</i> |
|---------------|-------------------|---|
| 1. | Andhra Pradesh | 21 @ |
| 2. | Arunachal Pradesh | 1632 |
| 3. | Assam | 531 |
| 4. | Bihar | 20306 |
| 5. | Goa | 9 @ |

| <i>Sl.No.</i> | <i>State</i> | <i>No. of unelectrified villages as on 31.3.92 (As per 1981 Census)</i> |
|-------------------|------------------|---|
| 6. | Gujarat | 222 @ |
| 7. | Haryana | 0 |
| 8. | Himachal Pradesh | 46 |
| 9. | Jammu & Kashmir | 315 |
| 10. | Karnataka | 545 @ |
| 11. | Kerala | 0 |
| 12. | Madhya Pradesh | 6489 |
| 13. | Maharashtra | 248 @ |
| 14. | Manipur | 398 |
| 15. | Meghalaya | 2587 |
| 16. | Mizoram | 204 |
| 17. | Nagaland | 13 |
| 18. | Orissa | 14071 |
| 19. | Punjab | 0 |
| 20. | Rajasthan | 7191 |
| 21. | Sikkim | 35 @ |
| 22. | Tamil Nadu | 9 |
| 23. | Tripura | 1699 \$ |
| 24. | Uttar Pradesh | 29622 |
| 25. | West Bengal | 10004 |
| Total (States) | | 96197 |
| Total (UTs) | | 3 |
| Total (All-India) | | 96200 |

@ The balance villages shown are not geasible for electrifications.

\$ As per 1971 Census.

Russian Aided Power Plants

663. SHRI ASTBHUJA PRASAD SHUKLA:
SHRIYASHWANTRAOPATIL:
SHRI SHRAVAN KUMAR PATEL:

Will the Minister of POWER be pleased to state:

(a) whether Russian assistance was proposed to be given to ten power projects being implemented in the country;

(b) if so, the names thereof and the amount of the proposed assistance; and

(c) the steps being taken by the Government for getting this assistance?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Discussions are being held with Russia regarding quantum, terms and nature of credit that may be available for the following power projects:

1. Kahalgaon Super Thermal Power Project (840 MW)
2. Vindhyachal Super Thermal Power Project State-II (1000 MW)
3. Tehri Hydro Power Complex (2400 MW)
4. Vindhyachal State-II Trans. Line
5. Maithon Thermal Power Project (840 MW)
6. Kayamkulam Thermal Power Project State - I (420 MW)

7. Mangalore Thermal Power Project State-I (420 MW)

8. Kol Dam Hydro Electric Project (800 MW)

9. Dulhasti-Kishenpur-Srinagar Trans. Line

Modernisation and Upgradation of National and International Airports

664. SHRI K.V. THANGKABALU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have received any proposal from France for the modernisation and upgradation of national and international airports in the country; and

(b) if so, the details thereof including the names of these airports proposed to be modernised?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

[Translation]

Telephone Facility in Hospitals of Madhya Pradesh

665. SHRI RAMKRISHNA KUSMARIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telephone facility has been provided to all the hospitals in Madhya Pradesh;

(b) if not, the reasons therefor; and

(c) the time by which telephone facility is likely to be provided to the aforesaid hospitals?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). Yes, Sir. All the Government Hospitals in the State of Madhya Pradesh have been provided with telephone facility.

[English]

Construction of Lodges and Yatri-Niwas in West Bengal

666. SHRI JITENDRA NATH DAS: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the financial assistance provided by the Union Government to West Bengal for construction of lodges and yatri-niwas during each of the last two years;

(b) whether the Government of West Bengal has sent any proposal for construction of more yatri-niwas in the State; and

(c) if so, the action taken by the Government thereon?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The financial assistance sanctioned by the Department of Tourism for the construction of lodges and yatri niwas during each of the last 2 years is given as under:

| Year | Amount Sanctioned |
|---------|-------------------|
| 1990-91 | Rs. 175.52 lakhs |
| 1991-92 | Rs. 92.53 lakhs |

(b) and (c). Yes, Sir. A proposal for

construction of a yatri-niwas at Kalimpong has been received. However detailed estimates are still awaited.

Post Offices in Rented Houses in Gujarat

667. DR. A.K. PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post offices being run in the private rented houses in Gujarat State;

(b) how many private house owners have given notices for the vacation of their houses;

(c) the rent being paid in each case; district-wise for the last three years; and

(d) the steps taken to vacate those post offices from the private rented houses and to shift them to the Government buildings?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are 1273 post offices functioning in rented buildings in Gujarat State.

(b) Notices have been received from 262 landlords for the vacation of their houses.

(c) The required information is being collected and will be laid on the Table of the House.

(d) The Department is not in a position to construct departmental buildings to house all the post offices now functioning in rented buildings because of financial considerations and other reasons like non-availability of land etc. On receipt of notices from the landlords for vacation of their houses efforts are made to vacate those rented post office buildings by securing alternative suitable

buildings or by constructing departmental buildings to the extent possible.

Allahabad and Delhi has been discontinued; and

[Translation]

(b) if so, the reasons therefor?

Review of Telegraph Act, 1885

668. SHRI BARE LAL JATAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a Committee was constituted to review the Indian Telegraph Act, 1885;

(b) whether the Committee has submitted its report to the Government;

(c) if so, the main recommendations made by the Committee;

(d) the action being taken by the Government thereon; and

(e) if not, the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) to (e). The Committee is due to submit its report, by 3rd August, 1992.

Air Services between Delhi and Allahabad

669. SHRIMATI SAROJ DUBEY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the air service between

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Indian Airlines services between Delhi and Allahabad have been discontinued from 20.5.92 due to capacity constraints.

[English]

Assistance for Minor, Medium, Major Irrigation Projects in Orissa

670. KUMARI FARIDA TOPNO:
SHRI K.P. SINGH DEO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Orissa has sought central financial assistance for the construction of minor, medium major irrigation projects in the State;

(b) if so, the details of such projects; and

(c) the financial assistance proposed to be provided by the Union Government in each case?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c). The details of outlays proposed by the Government of Orissa and approved by the Planning Commission for major, medium and minor irrigation projects in the State during 1992-93 are as under:

(Rs. in crores)

| | <i>Proposed outlay</i> | <i>Approved outlay</i> |
|---------------------------------|------------------------|------------------------|
| (i) Major and medium Irrigation | 302.06 | 250.43 |
| (ii) Minor Irrigation | 67.85 | 64.35 |

In addition, the following projects are in progress in Orissa with assistance from Japan

| | | | |
|----|--|---|--|
| 1. | Upper Kolab Irrigation Project | - | Yen 3769 million (approx. Rs. 73.50 crores) |
| 2. | Upper Indravati Irrigation Project - Left Bank Canal | - | Yen 3744 million (approx. Rs. 73 crores) |

Orissa is also a participating State in the Dam Safety Project and National Water Management Project being executed with World Bank assistance. Reimbursement received from external agencies is passed onto State Governments as additional central

assistance in accordance with existing procedures.

100% central funding for rehabilitation work through Ministry of Home Affairs is also being provided to the following irrigation projects:

(Rs. in crores)

| <i>Sl. No</i> | <i>Name of the project</i> | <i>Proposed outlay in 1992-93</i> |
|---------------|--|-----------------------------------|
| 1. | Potteru Irrigation Project (Major Project) | 4.50 |
| 2. | Satiguda Irrigation Project (Balance work at the time of handing over to State) (Medium Project)* | 1.60 |
| Total: | | 6.10 |

Broadcast of Regional Language News Bulletins from Delhi

671. SHRI PROBIN DEKA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the regional languages news bulletins broadcast from Delhi are not listened properly;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to popularise the same?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJAVYAS):
(a) No, Sir.

(b) and (c). Do not arise.

Air India and Indian Airlines Boards

572. SHRI RABI RAY:
SHRI MOHAN RAWALE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India and Indian Airlines Boards have been reconstituted;

(b) if so, the details thereof; and

(c) the criteria followed for constitution of these Boards?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Statement is attached.

(c) Representation is given amongst others, to persons reflecting consumer, industry and academic interest to ensure high level interaction with persons from different fields of public life.

STATEMENT

Composition of the Board of Directors of Air India and Indian Airlines with Effect from 1.7.1992

| <i>Air India</i> | | <i>Indian Airlines</i> | |
|------------------|--|------------------------|--|
| 1. | Chairman and Managing Director Air India. | 1. | Chairman and Managing Director, Indian Airlines. |
| 2. | Chairman and Managing Director, Indian Airlines. | 2. | Chairman and Managing Director, Air India. |
| 3. | Joint Secretary, Department of Civil Aviation. | 3. | Joint Secretary, Department of Civil Aviation. |
| 4. | Director General, (Tourism). | 4. | Director General, (Tourism), |
| 5. | Prof. A.M. Khusro | 5. | Shri Sanjiv Goenka |
| 6. | Shri K.R. Punia | 6. | Shri Vinay Modi |
| 7. | Shri Anup Singh | 7. | Shri Ahmed Patel |

| <i>Air India</i> | | <i>Indian Airlines</i> | |
|------------------|---------------------------------------|------------------------|----------------------------|
| 8. | Shri Aditya Birla | 8. | Shri B.S. Ramoowalia |
| 9. | Shri Jeetender Prasad | 9. | Shri Subhabrata Rasu |
| 10. | Shri Shyam Bhartiya | 10. | Shri Ashok Jain |
| 11. | Mrs. Jaya Bachhan | 11. | Shri Amar Singh |
| 12. | Shri K.M. Mammen | 12. | Shri R.P. Mittal |
| 13. | Shri A.C. Muthiah | 13. | Smt. Sumati Oraon |
| 14. | Shri Vithal Bhai Patel, Sagar (MP) | 14. | Shri R.P. Panika |
| 15. | Shri Beekabhai, Ex-MP | 15. | Shri J.P. Gupta (Advocate) |

Waiting List for Telephones in Orissa

673. DR. KARTIKESWAR PATRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number persons on the waiting for telephone connections in Bhubaneswar, Cuttack, Mayurbhanj and Balasore districts of Orissa during the last two years and till date;

(b) the years-wise number of applicants

provided with telephone connections so far; and

(c) the time by which the waiting list is likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Number of persons on the waiting list for telephone connections during the last two years & till date are as under:-

| <i>Name of District</i> | <i>Waiting list (90-91) as on 31.3.1991</i> | <i>Waiting list (91-92) as on 31.3.92</i> | <i>Waiting list till date as on 30.6.92</i> |
|-----------------------------|---|---|---|
| Bhubneswar (Puri Distt.) | 1928 | 1670 | 2015 |
| Cuttack | 761 | 1927 | 1555 |
| Mayarbhanj | 74 | 378 | 408 |
| Balasore | 326 | 580 | 620 |

(b) Applicants provided with Telephone

Connections year-wise are as under:-

| <i>Name of Distt.</i> | <i>During 1990-91</i> | <i>During 1991-92</i> | <i>During 1.4.92 to 30.6.92</i> |
|-----------------------------|---------------------------|---------------------------|---|
| Bhubneswar (Puri Distt.) | 3626 | 2864 | 431 |
| Cuttack | 1729 | 2477 | 427 |
| Mayurbhanj | 279 | 423 | 69 |
| Balasore | 390 | 660 | 152 |

(c) Most of the waiting list as on 30.6.1992 is likely to be cleared by 1993-94.

[Translation]

Japanese Assistance to Indian Iron and Steel Company

674. SHRI RAJESH KUMAR:
SHRIMATISHEELA GAUTAM:

Will the Minister of STEEL be pleased to state:

(a) whether Japan has agreed to renovate the Indian Iron and Steel Company;

(b) if so, the details thereof; and

(c) whether such type of assistance from Japan is likely to be utilised for other projects also?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL SHRI SONTOSH MOHAN DEV: (a) and (b). A Japanese Company indicated their interest in participating in financing the IISCO's Burnpur Steel Works modernisation project. In view of inadequate availability of pain funds, the

possibilities of private participation in IISCO are being explored by the Government. Whether we can avail of the Japanese resources would depend on the results of the ongoing exploration.

(c) There is no specific proposal, at present, to utilise Japanese assistance of the type offered for any other steel sector projects.

**Unauthorised Electric Connections
in Delhi**

675. SHRI PANKAJ CHOWDHRY: Will the Minister of POWER be pleased to state:

(a) whether unauthorised electricity connections in Delhi is increasing rapidly;

(b) if so, the details of the unauthorised connections detected during the last one year;

(c) the loss caused to DESU as a result thereof; and

(d) the steps taken by the Government to check such malpractices?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). During the raids conducted by DESU from time to time, number of unauthorised electric connections have been detected. During the year 1991-92, DESU carried 46004 checkings and detected 30108 cases of theft/misuse of electricity. It is not possible to quantify the loss on account of theft of power as commercial losses due to theft of power cannot be segregated from the total transmission and distribution losses. DESU has intensified its drive against theft of energy. It has also been made a cognizable offence under the Indian Electricity Act, 1910.

Doordarshan Transmission Range in Ujjain, M.P.

676. SHRI SATYANARAYAN JATIYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan transmission facility in Ujjain in Madhya Pradesh is inadequate;

(b) the steps taken to improve Doordarshan transmission by altering the transmission system of Indore TV relay centre;

(c) the extent of Doordarshan coverage available in Ujjain, Shajapur, Dewas, Ratlam and Mandsaur districts in madhya Pradesh and the steps being taken to extend the coverage to the remaining areas; and

(d) the places where Doordarshan studio and other facilities are available?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Substantial parts of Ujjain district including its district headquarter town are covered by

the high power TV transmitter at Indore and the low power TV transmitter at Nagda.

(b) There is no proposal to augment the capacity of the high power TV transmitter at Indore.

(c) An estimated 62% area of the districts of Ujjain, Shajapur, Dewas, Ratlam and Mandsaur is covered under the existing TV network in Ujjain Division. TV service in Ratlam and Mandsaur districts is expected to improve on the commissioning of the low power TV transmitter at Jaora (Ratlam) and a very low power TV transmitter at Kukadeshwar (Mandsaur). Further expansion of TV coverage in Ujjain division would depend upon availability of resources for the purpose and inter-se priorities.

(d) A full fledged TV studio Centre at Bhopal and a Programme Generation Facility (PGF) Centre at Raipur are technically ready awaiting commissioning. 54 TV transmitters of varying power ratings are at present functioning at various places in Madhya Pradesh.

Kutir Jyoti Yojana in Maharashtra

677. SHRIVILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of POWER be pleased to state:

(a) the districts in Maharashtra where Kutir Jyoti Yojana has been implemented; and

(b) the districts where this scheme is proposed to be implemented in future?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) As reported by Maharashtra State Electricity Board, the Kutir Jyoti Programme was implemented in all the districts of the

State except Greater Bombay, during 1989-91.

(b) The programme was not continued after 31.3.1991.

[English]

Rengali Multipurpose Project in Orissa

678. SHRI K.P. SINGH DEO: Will the Minister of WATER RESOURCES be pleased to state:

(a) the estimated cost of the Rengali Irrigation Project;

(b) the date of its sanction;

(c) the amount allocated for the project so far;

(d) the total hectares of land brought under irrigation in different districts of Orissa so far;

(e) whether the work on the project has been completed; and

(f) if not, the allocation made for the project during 1992-93?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). Rengali Irrigation Project (Phase-I) was given investment clearance for an estimated cost of Rs. 233.64 crores by Planning Commission on 31.3.1978.

(c) An expenditure of Rs. 187.00 crores is likely to be incurred upto 3/92 on the project.

(d) The ultimate potential of the project is 4,23,600 hectares. No potential has been created so far.

(e) Yes, Sir.

(f) The allocation recommended by the Working Group of the Planning Commission for the project for 1992-93 is Rs. 32.50 crores.

Post and Telephone Facilities in Various Regions of Bihar

679. SHRI KARJYA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide post and telephone facilities to all the villages of Chhota Nagpur and Santhal Pargana regions of Bihar in the near future;

(b) if so, the details thereof;

(c) whether the Government are aware that most of the telephones of villages are lying dead and these are not being maintained;

(d) if so, the details thereof; and

(e) the steps taken of proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). There are in all 3284 gram panchayats in Chhota Nagpur and Santhal Pargana regions of Bihar Circle. These are at present being served by a network of 2901 post offices. There is no proposal to open post offices in all the villages of the region. However, under the successive annual plans, new post offices are being opened on the basis of requests proposals received and justification as per the prescribed norms.

As far as provision of telephone facility is concerned, all the panchayat villages

including those in Chhota Nagpur and Santhal Pargana regions of Bihar will be covered progressively during the 8th plan period, subject to availability of resources.

(c) to (e). Although the performance of rural telephones has been found by and large satisfactory, faults of this nature have been found in a few cases. Detailed guidelines as well as instructions have been issued for checking and monitoring service performance to these telephone by the concerned maintenance staff.

Cauvery Water to Tamil Nadu

680. SHRI G. MADE GOWDA:
SHRIMATI CHANDRA
PRABHA URS:
SHRI K. RAMAMURTHEE
TINDIVANAM:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the steps taken by the Government to constitute a monitoring body for implementing the interim orders of the Cauvery Water Disputes Tribunal;

(b) whether the Karnataka Government has let out water from KRS or Kabini in the month of May or June 1992 as per the award; and

(c) if so, the TMC Ft. of water let out from Cauvery to Tamil Nadu?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The Chief Ministers of Cauvery Basin States have been addressed on 9th June, 1992 to indicate their concurrence for setting up of Joint Committees to monitor implementation of the Interim Order of the Cauvery Water Disputes Tribunal.

(b) and (c). The flows observed by the Central Water Commission at Billigundulu discharge site on Cauvery located near the inter-State border were about 6.2 and 17.3 Thousand Million Cubic Feet during the months of May and June, 1992 respectively and are more than those prescribed in the Interim Order.

[Translation]

Tapping Natural Water Resources

681. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any scheme is under consideration of the Government for tapping of natural water resources in the country; and

(b) if so, the steps being taken for its optimum utilisation?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) A total of 263 major irrigation projects and 1104 medium irrigation projects have been taken up so far all over the country in addition to a large number of well/tube well irrigation works; tanks and other minor irrigation works for utilising the Natural Water Resources in the country. 84 major projects and 778 medium projects have been completed so far. In additional watershed development programmes have also been undertaken to conserve and utilise the rainwater where it falls.

(b) A Command Area Development Programme has been undertaken since 1974-75 for improving the utilisation of Irrigation waer from the canal system. Establishment of River Basin Organisations has also been planned for systematic

coordination and management of the Basins water resources in different types of water uses.

[English]

Joint Venture of ABB and DESU

682. SHRI GEORGE
FERNANDES:
SHRI MANORANJAN
BHAKTA:

Will the Minister of POWER be pleased to state:

(a) whether the multinational Asea Brown Boveri (ABB) has made a bid for setting up a joint venture with the Delhi Electric Supply Undertaking (DESU) for setting up a single combined cycle power plant of 800 MW in two phases;

(b) if so, the details thereof;

(c) whether Asea Brown Boveri has also proposed to set up a power equipment project in India; and

(d) if so, the expenditure to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). M/s. Asea Brown Boveri (ABB) have submitted a proposal for setting up of a Combined Cycle Gas Based Power Project at Bawana in response to an advertisement issued by DESU inviting proposals in this regard. M/s. ABB and the National Thermal Power Corporation (NTPC) have also signed a Memorandum of Understanding (MOU) to confirm their

intention to set up a Combined Cycle Gas based Power Plant of approximately 800 MW capacity at Bawana near Delhi or similar project approved by the Government of India in accordance with the notified policy of the Government of India to encourage greater participation by Private Sector enterprises in the electricity sector to bring in additional resources from the private sector for capacity addition programme in electricity generation, supply and distribution fields.

(c) and (d). Information is being collected and will be laid on the Table of the House.

Allocation of Funds for Publicity on Tourism

683. SHRI PRAKASH V. PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the amount earmarked/spent by the Government on publicity for tourism both in foreign and domestic markets during the last three years and till date; and

(b) the funds released to each State Government for the purpose during the above period, State-wise?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI MADHAVRAO SCINDIA): (a) The information is given in statement - I attached.

(b) Financial assistance for publicity and promotion of domestic tourism, is extended to State Governments based on the merit of the proposal and availability of funds. Details of funds released to State Governments during the last three years is given in statement - II attached.

STATEMENT-I

Amount Earmarked/Spent on Publicity in Foreign and Domestic market

| Year | Overseas | | Domestic | |
|---------|------------------|--------------------|------------------|--------------------|
| | Amount Earmarked | Actual Expenditure | Amount Earmarked | Actual Expenditure |
| | (Rs. in lakhs) | | | |
| 1989-90 | 2055.00 | 2055.00 | 831.60 | 830.60 |
| 1990-91 | 2400.00 | 2400.00 | 550.00 | 518.50 |
| 1991-92 | 2800.00 | 2800.00 | 570.00 | 302.00 |

During the year 1992-93, Rs 3500.00 lakhs and Rs. 275.00 lakhs have been earmarked for overseas and domestic publicity, respectively.

STATEMENT
Funds Released to State Governments on Publicity for Tourism

| Sl. No. | State | 1990-91 | | | | | 1991-92 |
|---------|------------------|----------------|---|---|------|-------|---------|
| | | (Rs. in lakhs) | | | | | |
| 1 | 2 | 3 | 4 | 5 | | | |
| 1. | Andhra Pradesh | 5.48 | — | | | 4.00 | |
| 2. | Bihar | — | — | | | 5.40 | |
| 3. | Goa | 1.34 | — | | | — | |
| 4. | Haryana | 3.53 | — | | | 0.50 | |
| 5. | Himachal Pradesh | 1.51 | — | | | — | |
| 6. | Jammu & Kashmir | 2.00 | — | | | 1.50 | |
| 7. | Karnataka | 2.98 | — | | | 9.65 | |
| 8. | Kerala | 0.99 | — | | | 11.25 | |
| 9. | Madhya Pradesh | 1.46 | | | 3.19 | 20.00 | |

| Sl. No. | State | 1989-90 | 1990-91 | 1991-92 |
|----------------|-------------------|---------|---------|---------|
| (Rs. in lakhs) | | | | |
| 1 | 2 | 3 | 4 | 5 |
| 10. | Maharashtra | - | 2.98 | - |
| 11. | Orissa | 0.40 | 2.98 | - |
| 12. | Rajasthan | 2.87 | 8.56 | - |
| 13. | Sikkim | - | 1.23 | - |
| 14. | Tamil Nadu | 9.12 | - | - |
| 15. | Uttar Pradesh | 10.40 | - | 5.00 |
| 16. | West Bengal | 6.14 | - | - |
| 17. | Andaman & Nicobar | 3.17 | - | - |
| 18. | Delhi | 9.71 | - | 2.76 |
| 19. | Lakshdweep | 4.00 | - | - |

Decline in Passenger Traffic on Air India

684. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is a steep fall recently in the number of persons travelling by the Air India flights;

(b) if so, the reasons therefor; and

(c) the steps being taken to improve the passenger services?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir. There was a 26% increase in the number of passengers carried by Air India during the period April-June, 1992 compared to the corresponding period last year.

(b) Does not arise.

(c) Improvement of passenger service is a continuous process. Better facilities are being provided to passengers in areas like Reservation, Ground handling, On-Board entertainment, food/meal service etc.

[Translation]

TV Relay Centres in Gujarat

685. SHRI RATILAL VARMA: SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether due to meagre number of T.V. relay centres in most of the districts of Gujarat, particularly in Botad city in Bhavnagar district, the people of the area are deprived of the T.V. facility;

(b) if so, whether the Government propose to set up T.V. relay centres in the above area in near future; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) to (c). At present, all the 19 districts of Gujarat are covered by TV service, wholly or partially, by the 32 TV transmitters operating in the State. There is no plan at present to set up a TV relay centre at Botad city.

Electronic Mail Service

686. SHRI ARVIND TRIVEDI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the electronic postal service has been recently started;

(b) if so, the places which have so far been provided with this facility;

(c) whether other parts of the country will also be benefited in near future;

(d) if so, the details thereof and by when; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYA NAIDU): (a) No, Sir.

(b) to (e). Does not arise.

[English]

Postal Stamp for Ganesh Festival

687. SHRI ANNA JOSHI: Will the Minister of COMMUNICATIONS be pleased refer to the reply given to Unstarred Question No. 5204 on March 30, 1992 and state;

(a) whether any action has been taken by the Government to issue of a special postage stamp to mark the centenary of Ganesh festival; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYA NAIDU): (a) and (b). The proposal for special stamp on Ganesh festival was placed before the Philatelic Advisory Committee for consideration in its meeting held on 11.5.1992. However no decision was taken by the Committee on any of the proposals placed before it. A sub Committee to consider all the pending proposals is being formed, to make recommendations for consideration by the P.A.C.

Demand for Power by 2000 AD

688. SHRIMATIVASUNDHARA RAJE: SHRI N.J. RATHVA:

Will the Minister of POWER be pleased to state:

(a) whether the Government have made any estimate of the demand for power by 2000 AD;

(b) if so, the details thereof;

(c) the total power expected to be generated from various sources by that time; and

(d) the steps proposed to be taken to bridge the gap between demand and generation of power by the end of the century?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The estimated energy requirement for the whole of India for the year 1999-2000 is 517005 MKWH.

(c) and (d). In order to mitigate the power deficit in the country, various measures taken to improve the availability of power in the country include expediting commissioning new generating capacity, implementation of short-gestation gas-based power projects, improving the performance of existing power stations, reductions of transmission and distribution losses, implementation of demand management and energy conservation measures and arranging transfer of energy from surplus to deficit areas. The National Development Council has approved a capacity addition of 30065 MW for the 8th Plan. The total power regeneration in 2000 A.D. would depend on the size of the 9th Plan.

Suspension of IAAI Officials

689. SHRI PRATAPRAO B. BHONSLE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some officials of International Airport Authority of India have been suspended recently working at new domestic airport at Santa Cruz; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Three engineers and one Aerobridge operator of I.A.A.I. were placed under suspension following malfunctioning of an aerobridge in the New Domestic Terminal at Bombay airport.

World Bank Aid for Sea Erosion Coast

690. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have submitted to the World Bank a proposal seeking financial aid to control sea erosion along the Kerala Coast;

(b) if so, the details thereof; and

(c) if so, the details of assistance proposed to be provided by the World Bank?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

Electronic Exchanges in Uttar Pradesh

691. SHRI HARI KEWAL PRASAD: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the scheduled work of installing electronic exchanges in

Uttar Pradesh is being delayed;

(b) if so, the places where the work is being delayed and the reasons therefor;

(c) the places at which the Government have decided to install electronic exchange during 1992;

(d) whether electronic exchanges have been installed in all district headquarters of the country; and

(e) if not, the number of district headquarters where this facility is to be provided and by when?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYA NAIDU): (a) No, Sir.

(b) Does not arise.

(c) As shown in the attached statement.
(d) No, Sir.

(e) About 50% District Head Quarters are yet to be provided with electronic exchanges, and for doing this, no time schedule has been drawn so far.

STATEMENT

List of Places where electronic exchanges are likely to be provided during Jan. 92 to Dec. 92.

(a) Exchanges and RLU's are planned to be provided as follows.

1. Barabanki
2. Shamali Commissioned

3. Hardwar

4. Haldwani

5. Kotdwar

6. Amroja

7. Chandausi

8. Basti

9. Dhampur

10. Nazibabad

11. Gonda

12. Balrampur

13. Saidpur

14. Khalilabad Commissioned

15. Chauri Chaura Commissioned

16. Shahganj

*List of exchange which are proposed to
be made electronic by C-DOT Exchange
during Jan-Dec, 92*

S.No. Name of exchange Distt.

1. Fatehabad THQ Agra

2. Madrak Aligarh

*S.No.**Name of exchange Distt.*

3. Janghai Allahabad

4. Deogaon Azamgarh

5. Shivpur Bahraich

6. Bhitaura Bareilly

7. Meeraganj "

8. Gawan Budaun

9. Saidpur "

10. Bisauli THQ "

11. Haldaur Bijnore

12. Noorpur "

13. Sherkot "

14. Nagina THQ "

15. B.B. Nagar Bulandshahar

16. Raipur Dehradun

17. Khadda Deoria

18. Laza "

19. Ramkola "

20. Awagarh Etah

S.No. Name of exchange Distt.

S.No. Name of exchange Distt.

21. Soraon "

22. Bhadarsa Faizabad

23. Dhata Fatehpur

24. Pachperwa Gonda

25. Beniganj Hardoi

26. Bilgram T.H.Q. "

27. Kachhauna "

28. Landaura Hardwar

29. Rampur Jaunpur

30. Sujanganj "

31. Babina Jhansi

32. Baragaon "

33. Gursarai "

34. Rudrapur Deoria

35. Aira Lakhimpur

36. Mahngapur "

37. Bajna Mathura

38. Shergarh "

39. Chiraiyakote Mau

40. Khwaja Nagla Meerut

41. Phalawda "

42. Ahraura Mirzapur

43. Kailhat "

44. Dalpatpur Moradabad

45. Singhpur Sani "

46. Bhajna Nagala Nainital

47. Fauzi colony "

48. Kotabagh "

49. Nahakmata "

50. Ramgarh "

51. Ranibagh "

52. Syonsi Pauri

53. Thal Pithoragarh

54. Harchanpur Raibareli

55. Dhamora Rampur

56. Khod Singhen "

57. Milak T.H.Q. "

58. Chhutmalpur Saharanpur

59. Rampur Manisharsan "

60. Shoharatgarh Silhathnagar

61. Chamba Tehri

62. Saidraza Naranasi

63. Sakaldiha "

64. Umraha "

List of places where electronic exchanges are likely to be (MILT) Type exchanges during Jan-Dece., 92

| S.No. | Name of exchange | Distt. |
|-------|------------------|-----------|
| 1. | Jaingora | Agra |
| 2. | Kundoi | " |
| 3. | Kiraoli THQ. | " |
| 4. | Malpur | " |
| 5. | Nunhai | " |
| 6. | Barag | Aligarh |
| 7. | Loda | " |
| 8. | Sanjanpur | " |
| 9. | Gobana THQ | " |
| 10. | Putaldevi | Almora |
| 11. | Paraskhera | Bareilly |
| 12. | Mehragaon | " |
| 13. | Chhoi | " |
| 14. | Nathua Khan | " |
| 15. | Kotwa Sadak | Barabanki |
| 16. | Bhanpur | Basti |
| 17. | Newada | Faizabad |
| 18. | Nagetha | Hardoi |
| 19. | Itauribazar | Jaunpur |
| 20. | Siddiquipur | " |

S.No. Name of exchange Distt.

| | | |
|-----|---------------|---------------|
| 21. | Garhi Pukhta | Muzaffarugger |
| 22. | Chausana | " |
| 23. | Tarabgnj THQ. | Gonda |
| 24. | Betalghat | Nainital |
| 25. | Lalpur | " |
| 26. | Narwal | Kanpur Dehat |
| 27. | Srikot | Pauri |
| 28. | Diwanganj | Pratapgarh |
| 29. | Prithiganj | " |
| 30. | Vin | Pithoragarh. |
| 31. | Trisundi | Raibareli |
| 32. | Phundpuri | Saharanpur |
| 33. | Maheswani | " |
| 34. | Sarai Malai | Sitapur |
| 35. | Katra | Sultanpur |
| 36. | Pandebaba | " |
| 37. | Dhamaur | " |
| 38. | Bishanganj | " |
| 39. | Gosaiganj | " |
| 40. | Ramaganj | " |
| 41. | Patlauni | Mathura |

| S.No. | Name of exchange | Distt. |
|-------|------------------|-------------|
| 42. | Khursanda | " |
| 43. | Kotwa Raj | Mirzapur |
| 44.. | Parwa THQ. | Unnao |
| 45. | Hasanganj THQ. | " |
| 46. | Dunda THQ. | Uttar Kashi |
| 47. | Purola THQ | " |

[English]

**Setting up of T.V. Transmitter in
Chamoli District of U.P.**

692. SHRI BALRAJ PASSI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have recently conducted a survey for setting up of a T.V. transmitter in Nainidanda, Chopta and Haryali Danda (Dhanpur) district Chamoli in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the time by which the work is likely to be started and completed?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS):

(a) to (c). Whereas no such survey has been conducted, a very low power TV transmitter is planned to be set up at Joshimath in Chamoli district of Uttar Pradesh. This is expected to be commissioned into service during 1993-94.

Two Stage Clearance for Hydel Power Complexes

693. SHRI R. SURENDER REDDY: Will the Minister of POWER be pleased to state:

(a) whether the Union Government propose to sanction a two stage clearance scheme for hydel power complexes in the country in order to substantially save time and cost escalation;

(b) if so, the details thereof; and

(c) the details of such hydel projects likely to be set up during 1992 along with the capacity of each project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). With a view to accelerating the development of hydroelectric projects by reducing the gestation period, it has been decided (by the Govt.) to allow taking up of pre-construction works and development of infrastructural facilities of central/joint sector hydroelectric projects (proposed to be implemented in the Central Sector or jointly with the States) as advance action, in the first stage, pending investment sanction for the main project, subject to the following conditions:-

- (i) Consent of the State Govt. concerned is available to the project being executed in the Central Sector or in the Joint Sector, on the approved power-sharing formula.
- (ii) The project is techno-economically cleared by the Central Electricity Authority.
- (iii) Some resource allocation for the

project exists in the Five Year Plan and Annual Plan.

- (iv) Clearances from all concerned agencies have been obtained for implementing the Project, including an 'in principle' first stage clearance from the environment angle.

The specific pre-construction/infrastructural works that can be taken up in the first stage under this dispensation are as follows:-

- (i) Acquisition of land for the main project works except the land coming under submargence as a result of the project.
- (ii) Essential temporary camp type residential/office accommodation, required for infrastructure development works.
- (iii) Access roads and bridges as well as temporary residential/office construction.
- (iv) Construction power
- (v) Preparation of environmental management plans.

(c) The following projects are likely to be considered for commencement of pre-construction works during 1992, under the above scheme, subject to availability of funds and clearance from environmental angle:-

1. Chamera HE Project (Stage-II)
- 300 MW
(Himachal Pradesh)

2. Baglihar HE Project (J&K)
- 450 MW
3. Sawalkot HE Project (J&K)
- 600 MW
4. Kameng HE Project
- 600 MW
(Arunachal Pradesh)

Line Tester Equipments

694. PROF. RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Telecom. Department has purchased line tester equipments for the Mahanagar Telephone Nigam, Bombay and transisterised one plus one equipments for Delhi Telecom;

(b) if so, when these were purchased and the expenditure involved thereon;

(c) whether they are being used; and

(d) if not, the reasons therefor and the present position of these equipments?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYANAI DU): (a) Yes Sir. MTNL has purchased Telephone line testers for use in Bombay Telephone and transistorised one plus one equipments for use in Delhi Telephones.

(b) The details of purchase and the costs thereof are given in the statement I and II attached.

(c) Sir, One Plus One Carrier systems are used for short periods in non-feasible

areas so as to temporarily give relief. These are recovered and re-used else-where as and when the additional cables are laid in the concerned area. Out of total of 5000 one plus one Carrier systems purchased for Delhi, 2764 are presently in use; the remaining will

be deployed in due course wherever required. In Bombay the line testers are being extensively used for testing of subscriber lines.

(d) Does not arise in view of (c) above.

STATEMENT - I

The details of the Line Tester Equipment purchased by Mahanagar Telephone Nigam Limited, Bombay.

| S.No. | Item | Purchase order No. date | Quantity Nos. | Amount in Rs. |
|--------|-----------------------|----------------------------------|---------------|---------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Telephone Line Tester | MMBY/T-96/88-89 dated 24.2.89 | 125 | 862420.00 |
| 2. | -do- | MMBY/T-57/88-89 dated 24.2.89 | 125 | 862420.00 |
| 3. | -do- | MMBY/T-58/90-91 dated 91.1.91 | 50 | 344968.00 |
| 4. | -do- | MMBY/T-59/90-91 dated 25.1.91 | 50 | 344968.00 |
| 5. | -do- | MMBY/T-77/91-92 dated 16.1.92 | 50 | 344596.00 |
| 6. | -do- | MMBY/T-78/91-92 dated 16.1.92 | 50 | 344596.00 |
| Total: | | | 450 | 31,03,968.00 |

| S.No. | Item | Purchase order No. date | Quantity Nos. | Amount in Rs. |
|-------------|--------------------------|-----------------------------------|---------------|---------------|
| 1 | 2 | 3 | 4 | 5 |
| 7. | Portabel line tester. | MMBY/1-79/90-91 dated 27.3.91 | 7 | 24,128.44 |
| 8. | -do- | MMBY/T-57/90-91 dated 28.11.91 | 20 | 84,318.40 |
| 9. | -do- | MMBY/T-02/92 dated 5.5.92 | 100 | 4,22,023.00 |
| Total: | | | 127 | 5,30,469.84 |
| Grand Total | | | | 36,34,437.84 |

STATEMENT - II

Purchase details of 1+1 system for MTNL

| S.No. | Purchase order No. and Date | Quantity | Amount in Rs. |
|-------|---|----------|---------------|
| 1 | 2 | 3 | 4 |
| 1. | MTNL/20-89/(4)/87-MW/NATELCO dated 16.9.88 | 125 | 1,23,75,000 |
| 2. | MTNL/20-80 (4)/87-MW/HIMACHAL dated 9.1.90 | 1000 | 84,82,830 |
| 3. | MTNL/20-80 (4)/87-MW/NATELCO dated 18.4.90 | 200 | 1,68,062,240 |
| 4. | MTNL/20-80/(527)/90-MW dated 13.2.91 | 500 | 36,61,775 |
| Total | | | 4,13,25,845 |

Private Sector Investment in Steel Industry

695. SHRI CHANDRA JEET YADAV: Will the Minister of STEEL be pleased to state:

(a) whether the response of the private sector and foreign companies to invest in the steel industry has not been found encouraging;

(b) if so, the reasons therefor;

(c) whether the Government are working on a package of measures to facilitate investment by private sector and foreign companies in steel industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (d). The large number of Industrial Entrepreneurs Memoranda filed for new steel projects and expansion of existing capacities is indicative of the interest shown by the private sector to invest in the steel industry. The State Governments of Orissa and Karnataka have proposed to implement integrated steel plants in the joint sector. Interest has also been shown by some private sector companies to set up large integrated steel plants. A number of sponge iron/pig iron plants are under implementation in the private sector.

Iron and Steel have been recently included in the list of high priority industries. Such industries have the facility for automatic approval of foreign investment in equity up to 52%. Foreign technology agreements in respect of such industries are also eligible for automatic approval provided the Payments are within specified limits.

High Power Radio Relay Station in Karimganj District

698. SHRI DWARKA NATH DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are aware that the people of Karimganj district, Assam are not able to listen National programme from Delhi and programmes from other AIR stations due to high frequency of Dhaka Radio Station of Bangladesh;

(b) if so, whether the Government propose to set up a high power radio relay station in Karimganj District; and

(c) if so, by when and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS): (a) While primary grade radio coverage is received in Karimganj district from the 10 KW MW Transmitter at Silcher during the day time, some fall in the quality of reception during the night time, including the National programme relayed by AIR, Silchar, is possible due to adjacent channel/co-channel interference from the transmitters from the transmitters of the neighbouring countries.

(b) and (c). Due to resource constraints, such proposal is presently under consideration.

Loktak Hydro Electric Project

697. SHRI YAIMA SINGH YUMNAM: Will the Minister of POWER be pleased to state:

(a) the area of the land covered by

Loktak Hydro Electric Project including that of Loktak lake in Manipur;

(b) the total cost incurred on the completion of the project; and

(c) the generation capacity in megawatt of the project; and

(d) the share of each state in the power to be generated therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH

RAI): (a) The area of land covered by Loktak Hydro Electric Project including Loktak lake is about 262 Sq. Kms.

(b) The total cost incurred on the completion of the project was Rs. 131.96 crores.

(c) The generation capacity of the project is 105 MW.

(d) The share of each State in the power generated by the project is as follows:

| State | Share (in % of energy generated) |
|---------------------------------------|-------------------------------------|
| Assam (including Meghalaya & Mizoram) | 34.67 |
| Manipur | 28.95 |
| Tripura | 11.52 |
| Nagaland | 5.81 |
| Arunachal Pradesh | 4.76 |
| Unallocated | 14.29 |
| Total | 100.00 |

[Translation]

TOURISM be pleased to state:

Visit of Foreign Tourist

698. SHRI BHAGWAN SHANKAR RAWAT:
SHRI HARISH NARAYAN PRABHU:
SHRI B.L. SHARMA PREM:
PROF. PREM DHUMAL:

(a) the number of foreign tourists visited India during 1989-90, 1990-91 and 1991-92 till date, country-wise;

(b) the estimated number of foreign tourists likely to visit India during 1992-93, country-wise; and

Will the Minister of CIVIL AVIATION AND

(c) the details of schemes under

consideration of the Government for the promotion of tourism?

TOURISM (SHRI MADHAVRAO SCINDIA):

(a) The number of foreign tourists who visited India from major tourist generating countries during the last 3 years are as given below:

THE MINISTER OF CIVIL AVIATION AND

| Country | Tourists Arrivals | | |
|-------------|-------------------|------------------------|---------|
| | 1989-90 | 1990-91 (Estimated) | 1991-92 |
| U.K. | 237142 | 219277 | 221417 |
| U.S.A. | 134539 | 15035 | 138516 |
| Germany | 77716 | 67060 | 77524 |
| Sri Lanka | 67419 | 68849 | 58003 |
| France | 82215 | 70946 | 70560 |
| Japan | 60769 | 52376 | 48861 |
| Italy | 51643 | 42273 | 52262 |
| Canada | 43222 | 36665 | 41532 |
| Malaysia | 33700 | 32633 | 25657 |
| Switzerland | 32226 | 31505 | 30189 |
| U.A.E. | 30396 | 25806 | 33699 |
| Singapore | 30375 | 31426 | 26077 |
| Afghanistan | 21275 | 20586 | 25649 |
| Australia | 30917 | 27878 | 22575 |
| Pakistan | 184101 | 142739 | 205962 |
| Bangladesh | 220751 | 230860 | 253884 |
| Others | 426673 | 397767 | 449526 |
| Total | 1765079 | 1613681 | 1781892 |

(b) An over all growth target of 10% increase in tourist arrivals has been fixed for the year 1992-93.

(c) The schemes under the consideration of the Government for the promotion of tourism include development of special tourism areas, development of facilities for domestic tourism including pilgrim tourism, development of adventure tourism, strengthening of overseas publicity etc.

[English]

Grounding of IA Airport

699. SHRI MUKUL BALAKRISHNA WASNIK: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of aircraft of the Indian Airlines grounded during April, May and June, 1992 and the reasons therefor; and

(b) the number of flights cancelled and delayed during this period?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The following aircraft remained on ground, not simultaneously, but in a sequential order with some overlaps during April-June, 1992 for major maintenance and rectification of snags:-

| | |
|-------|---|
| A-300 | 9 |
| A-320 | 3 |
| B-737 | 8 |

(b) Out of 24073 flights during the period April-June, 1992, 6945 flights were delayed and 2025 flights cancelled.

Telephone Connections in Uttar Pradesh

700. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone connections released in each district in Uttar Pradesh;

(b) the number of the ISTD, STD and PCOs opened in Varanasi Jaunpur, Ghazipur and Month in district Jhansi of Uttar Pradesh and the locations thereof;

(c) whether the Government have received any representation for providing these facilities in the Chandpur and Bhojuveer of Varanasi and Month in district Jhansi;

(d) if so, the action taken therein; and

(e) if not, the time by which this facility is likely to be made available?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The required information is given in the statement attached.

(b) The number of ISTD, STD and PCOs opened in Varanasi, Jaunpur, Ghazipur and Month is as follows:-

| | | |
|----------|---|------|
| Varanasi | : | 151 |
| Jaunpur | : | 17 |
| Ghazipur | : | 14 |
| Month | : | Nil. |

(c) No, Sir.

(d) Does not arise.

(e) This facility can be provided at Chandpur and Bhojuveer of Varanasi district on demand. As regards Month in Jhansi district, it will be

possible to provide this facility as and when the STD facility is commissioned and demand is registered.

Statement

No. of telephone connections released in each District of Uttar Pradesh

| <i>S.No.</i> | <i>District of U.P.</i> | <i>No. of connections released during 1991-92.</i> |
|--------------|-------------------------|--|
| 1. | Kanpur (Urban) | 7651 |
| 2. | Kanpur (Dehat) | 229 |
| 3. | Unnao | 304 |
| 4. | Lucknow | 9650 |
| 5. | Ghaziabad | 10,912 |
| 6. | Buland Sahar | 546 |
| 7. | Allahabad | 3738 |
| 8. | Meerut | 4150 |
| 9. | Varanasi | 3504 |
| 10. | Agra | 865 |
| 11. | Ferozabad | 683 |
| 12. | Almora | 332 |
| 13. | Pilibhit | 207 |
| 14. | Pithoragarh | 108 |
| 15. | Aligarh | 2037 |
| 16. | Bareilly | 620 |
| 17. | Moradabad | 805 |
| 18. | Bijnore | 177 |

| <i>S.No.</i> | <i>District of U.P.</i> | <i>No. of connections released during 1991-92.</i> |
|--------------|-------------------------|--|
| 19. | Rampur | 51 |
| 20. | Badaun | 89 |
| 21. | Nainital | 636 |
| 22. | Azamgarh | 631 |
| 23. | Mau | 37 |
| 24. | Deoria | 251 |
| 25. | Gonda | 286 |
| 26. | Bahraioh | 289 |
| 27. | Basti | 140 |
| 28. | Siddhartnagar | 30 |
| 29. | Gorakhpur | 1050 |
| 30. | Maharajganj | 136 |
| 31. | Mirzapur | 88 |
| 32. | Jauhpur | 146 |
| 33. | Sonebhadra | 348 |
| 34. | Sultanpur | 456 |
| 35. | Raibareilly | 475 |
| 36. | Fatepur | 99 |
| 37. | Pratapgarh | 120 |
| 38. | Ballia | 564 |
| 39. | Ghazipur | 95 |

| <i>S.No.</i> | <i>District of U.P.</i> | <i>No. of connections released during 1991-92.</i> |
|--------------|-------------------------|--|
| 40. | Dehradun | 1150 |
| 41. | Muzaffarnagar | 835 |
| 42. | Saharanpur | 1406. |
| 43. | Haridwar | 315 |
| 44. | Tehri | 164 |
| 45. | Pouri | 160 |
| 46. | Chamoli | 319 |
| 47. | Uttar Kashi | 38 |
| 48. | Etawah | 270 |
| 49. | Farrukhabad | 612 |
| 50. | Mainpuri | 333 |
| 51. | Faizabad | 567 |
| 52. | Barabanki | 327 |
| 53. | Jhansi | 76 |
| 54. | Jaloun | 217 |
| 55. | Hamirpur | 307 |
| 56. | Banda | 782 |
| 57. | Lalitpur | 202 |
| 58. | Etah | 410 |
| 59. | Mathura | 288 |
| 60. | Sitapur | 311 |
| 61. | Hardoi | 287 |

| S.No. | District of U.P. | No. of connections released during 1991-92. |
|-------|------------------|---|
| 62. | Shahjahanpur | 327 |
| 63. | Lakhimpurkhiri | 101 |

Kar Irrigation Project**[Translation]**

701. SHRI RAMACHANDRA GHANGARE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have given clearance to Kar river irrigation project of Maharashtra;

(b) if so, the estimated cost of the project and the allocation made during 1992-93;

(c) whether the works on the project have been started; and

(d) if so, the time by which the project is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (d). After techno-economic appraisal, Kar Medium Irrigation Project was found acceptable by the Advisory Committee in 5/1986 for an estimated cost of Rs. 8.02 crores subject to the State Government's obtaining clearance from the forests angle, providing adequate funds in the Plan and review of water rates etc. The anticipated expenditure till end of 3/1992 is Rs. 1.83 crores. Though, full spill-over cost has been provided during VIII Plan, but no outlay has been recommended by the Working Group of the Planning Commission of 1992-93.

Facilities at Airports to Private Airlines

702. SHRI VILAS MUTTEMWAR: SHRI N.J. RATHVA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news item appearing in the Rashtriya Sahara dated June 4, 1992 regarding inadequate airport facilities for private aviation companies;

(b) if so, the facts thereof;

(c) whether the Government have started construction work of new terminals and providing counters to the private aviation companies;

(d) if so, the details thereof and the steps proposed to be taken in this regard;

(e) the airports where this work has been started and the expenditure likely to be incurred thereon;

(f) the reasons for not being able to accommodate the private airlines at the major airports at present; and

(g) the total annual payment being made by these aviation companies to the

Government and the basis on which it is made?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) to (d). All air taxi operators are being accommodated in the existing terminals with the necessary counters being provided to the maximum extent possible. However, sometimes difficulty is experienced at Delhi and Bombay airports since all air taxi operators are desirous to have Delhi and Bombay airport as their main operational base. Air taxi operators are being advised to locate their operational base at airports other than Delhi and Bombay.

(e) and (f). Do not arise.

(g) During the year 1991-92, International Airports Authority of India received Rs. 21.92 lakhs on account of landing and parking charges, passenger service fee and licence fee. Similarly, National Airports Authority also collected about Rs. 22.00 lakhs for the services rendered by them. The rates of landing parking and housing of aircraft are fixed on the basis of the weight of the aircraft and duration of parking involved. Licence fee/rentals for landing and space vary from airport to airport.

[English]

Southern Power Grid

703. SHRI MANORANJAN BHAKTA:
SHRI GEORGE FERNANDES:

Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation has any plan to feed the Southern power grid; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The National Thermal Power Corporation (NTPC) has been supplying power to the Southern Region from its Ramagundam Super Thermal Power Station since its first 200 MW unit was commissioned in October, 1983. The present capacity of the station is 2100 MW and the power generated is being fed to the Southern Grid.

The NTPC has also prepared Feasibility Reports for setting up the following power projects in the Southern Region:-

(i) Kayamkulam STPP Stage -1 (420MW)

(ii) Mangalore STPP Stage -1 (420MW)

(iii) Godavari GPP (400 MW)

(iv) Manuguru STPP (1000 MW)

National Action Plan for Tourism

704. SHRI SHARAD DIGHE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Maharashtra has strongly protested against the exclusion of entire West Coast particularly in Maharashtra from the national action plan for tourism;

(b) if so, the reaction of the Government thereto; and

(c) the remedial measures proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION

AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The Central Department of Tourism have received a number of representations and requests from Maharashtra Govt. in this regard. A reply has been sent to the Maharashtra Government clarifying that the interests of the State have been taken care of and the central financial assistance to Maharashtra was Rs. 3.50 crores during 1991-92, the highest sanctioned to any one state in that year. In addition, a project has been formulated in Aurangabad district for the conservation and development of Ajanta and Ellora with assistance from the Overseas Economic Corporation Fund (OECF) of Japan to the tune of Rs. 81.71 crores. A tourist circuit in Maharashtra covering Konkan region is also being identified for development.

[Translation]

Export of Telecom Equipments

705. SHRI SIMON MARANDI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there has been increase this year in the export of telecommunication equipments;

(b) if so, the details of such exports for last three years, year-wise;

(c) the names of companies whose exports have continuously been increasing and the names of units in the public sector and private sector whose exports have declined and public sector companies which are running in losses for the last three years;

(d) whether it is a fact that the Hindustan Cables Limited has suffered huge losses during the last few years; and if so, the details thereof; and

(e) the steps taken by the Government to compensate the losses?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) and (c). Details of Exports of Telecom equipment reported to Department of Telecom during the last 3 years along with the name of the companies both for public and private sector is enclosed at in the statement attached. None of the public sector companies under the Administrative control of the Department of Telecom are running in any loss for the last three years.

(d) and (e). The information is being collected from Ministry of Industry & will be placed on the table of the house.

STATEMENT

Details of Exports Including Deemed Exports for the Year 89-90, 90-91 & 91-92.

| Sl. No. | Name of the Party | Exports During | | |
|---------|--|----------------|---------|--------|
| | | 89-90 | 90-91 | 91-92 |
| | | Rs. Lakhs | | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Bharti Telecom Ltd. | 0.00 | 12.32 | 258.96 |
| 2. | Blue Star Ltd. | 40.00 | 110.00 | 205.00 |
| 3. | Electronics Corporation of Indian Ltd | 0.00 | 0.00 | 15.26 |
| 4. | Gujarat Communication & Electronics LT | 0.00 | 0.00 | 72.00 |
| 5. | Hindustan Cables Ltd. | 368.65 | 1161.61 | 760.00 |
| 6. | Hindustan Teleprinters Ltd | 0.00 | 0.00 | 17.10 |
| 7. | Indian Telephone Industries Limited | 26.22 | 20.48 | 107.00 |

| Sl. No. | Name of the Party | Exports During | | | |
|---------|--|----------------|--------|--------|--|
| | | 89-90 | 90-91 | 91-92 | |
| | | Rs. Lakhs | | | |
| 1 | 2 | 3 | 4 | 5 | |
| 8. | Intercity Cable Systems (P) Ltd | 0.00 | 12.76 | 2.00 | |
| 9. | Karnataka Telecables Ltd | 0.00 | 15.01 | 30.00 | |
| 10. | Larsen & Toubro Ltd. | 0.00 | 0.00 | 15.00 | |
| 11. | Maharashtra State Electronics Co. Ltd | 0.00 | 0.35 | 14.40 | |
| 12. | National Radio & Electronics Co. Ltd | 0.00 | 0.00 | 22.76 | |
| 13. | National Telecom India Ltd | 0.00 | 120.00 | 206.00 | |
| 14. | Northern Digital Exchanges Ltd. (Node) | 9.00 | 9.94 | 109.57 | |
| 15. | Priyaraj Electronics Pvt. Ltd. | 0.00 | 0.00 | 17.99 | |
| 16. | Punjab Communications Ltd | 0.00 | 0.00 | 12.56 | |

| Sl. No. | Name of the Party | Exports During | | |
|---------|------------------------------------|----------------|-------|--------|
| | | 89-90 | 90-91 | 91-92 |
| | | Rs. Lakhs | | |
| 1 | 2 | 3 | 4 | 5 |
| 17. | Punjab Wireless System Limited | 0.00 | 7.00 | 20.00 |
| 18. | Rajasthan Telephone Industries Ltd | 0.00 | 18.00 | 0.00 |
| 19. | Shyam Antenna Electronic Pvt. Ltd. | 16.50 | 31.30 | 123.26 |
| 20. | Swede India Electronics Ltd. | 0.00 | 0.00 | 121.46 |
| 21. | Tata Keltron Ltd. | 0.00 | 4.79 | 3.61 |
| 22. | Tata Telecom Ltd. | 0.00 | 0.00 | 17.62 |
| 23. | Telematics Systems Ltd. | 0.34 | 0.34 | 177.00 |
| 24. | Vindhya Telelinks Ltd. | 0.00 | 32.09 | 0.00 |
| 25. | W.S. Industries | 0.00 | 0.00 | 172.00 |

| Sl. No. | Name of the Party | Exports During | | | |
|--------------------------------------|------------------------|----------------|---------|---------|--|
| | | 89-90 | 90-91 | 91-92 | |
| | | Rs. Lakhs | | | |
| 1 | 2 | 3 | 4 | 5 | |
| 26. | Finolex Cables Limited | 47.15 | 51.00 | 56.00 | |
| 27. | Surana Udyog Ltd. | 8.11 | 0.73 | 39.25 | |
| Total Qty and Value (in Rs. Lakhs) : | | 515.97 | 1607.72 | 2595.80 | |

[English]

Market Loans for Telecom. System

706. SHRI M.V.V.S. MURTHY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to raise any market loans during the Eighth Plan to develop the Telecommunication system;

(b) if so, the details thereof;

(c) the extent of the market loan sought and the actual budget in the Eighth Plan; and

(d) the steps being taken for modernising the systems?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) and (c). It is proposed to raise about Rs. 7,026 Cr. through Market Borrowings during Eighth Plan. However the market borrowings to the tune of Rs. 10,688 Cr. was sought in the proposed Eighth Plan for a total outlay of Rs. 40,555 Cr. from the Planning Commission.

(d) The modernisation programme under the Eighth Plan includes, among others, the following:

- Full automatisisation of the network
- Replacement of life expired equipment by electronic equipment mostly digital type.
- Provision of the most reliable transmission media through optical

fibre, radio medium satellite communication etc.

- Speedy message transmission through further induction of Store and Forward Message Switching System.
- Computerisation of customer services like directory enquiry, manual trunk service, billing etc.
- Provision of value added services like voice/electronic mail video/Audio conferencing, radio-paging, cellular phones etc.
- Replacement of all storwager MAX-III exchanges by electronic exchanges as part of the programme to provide national subscriber dialing to all exchanges. even if such MAX-III have not outlived their prescribed economic life.

[Translation]

LPTV and VLPTV Transmitters in Madhya Pradesh

707. DR. LAXMINARAYAN PANDEYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether locations have been selected in Jaora (District Ratlam) and Kukreshwar (district Mansdsaur) in Madhya Pradesh for setting up LPTV tower and VLPTV tower respectively; and

(b) if so, by when the T.V. transmitters are likely to be set up there?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS): (a) and (b). Yes, Sir. The TV transmitters at

Kukadeshwar and Joaa are expected to be commissioned during 1992-93 and 1993-94 respectively.

[English]

Energy Commission

708. SHRI S.B. THORAT: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to set up an Energy Commission;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALPNATH RAI): (a) No, Sir. there is no proposal at present to set up an Energy Commission.

(b) and (c). In view of the above, the question does not arise.

Telephone in Mahall and Panchkula, Chandigarh

709. SHRI B.L. SHARMA (PREM):

SHRI PHOOL CHAND VERMA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a number of telephones have been sanctioned against M.P.'s quota in Mahali and Panchkula, (Chandigarh);

(b) if so, the details thereof;

(c) the number of telephones installed out of them;

(d) the number of telephones yet to be installed and the reasons for delay; and

(e) the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) ~~to~~ (d). The details of telephone connections sanctioned/installed are as under:-

| | Chandigarh | Panchkula | Mohali | Total |
|---------------------|------------|-----------|--------|-------|
| 1 | 2 | 3 | 4 | 5 |
| Sanctioned | 117 | 20 | 06 | 143 |
| Installed | 45 | 11 | 01 | 57 |
| Yet to be installed | 72 | 09 | 05 | 86 |

Out of the total of 86 telephone connections yet to be installed, 52 cases are pending for want of formalities to be completed by the subscribers; 4 cases pending due to technical feasibility; 6 cases have been received recently and are under process; 23 cases where advice note has been issued, the installation work is in progress; and 1 case is held up due to the death of the subscriber.

(e) Concerted efforts are being made to provide telephone connections against pending sanctions at the earliest.

Airport at Nedumpasserry

710. PROF. SAVITHRI LAKSHMANAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to construct an airport at Nedumpasserry in Emakulam district, Kerala; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

Delhi Telephone Advisory Committee

711. SHRI KAMAL CHAUDHARY: Will

the Minister of COMMUNICATIONS be pleased to state:

(a) when the present Delhi Telephone Advisory Committee was constituted with its term;

(b) the basis on which members on the Advisory Committee appointed;

(c) the number of vacancies in Committee as on date; and

(d) when these are likely to be filled?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The present Telephone Advisory Committee for Delhi was constituted by the previous Government in March, 1991 for a period of two years upto 31.3.93 which is under review.

(b) Nominations are made by the Government under various categories giving representation to various interests, as per statement attached.

(c) and (d). Further action on Delhi TAC was suspended on 28.6.91. Action is under way for reconstitution of a new TAC for Delhi.

STATEMENT

Telecom. Advisory Committee-Interests represented:

| | | |
|----|---------------------------|---|
| 1. | Members of Parliament | 3 |
| 2. | State Legislature | 4 |
| 3. | State Administration | 1 |
| 4. | Corporation or Civic Body | 2 |
| 5. | Press | 4 |

| | | |
|-------|---|----|
| 6. | Medical Profession | 2 |
| 7. | Legal Profession | 2 |
| 8. | All other Professions like Engineers, Architects etc. | 2 |
| 9. | Trade, Commerce and Industry | 10 |
| 10. | Public Workers and Others | 10 |
| Total | | 40 |

Patna Marketing Conference

712. SHRI INDRAJIT: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government made a bid for holding the Pacific Asia Travel Association Conference and Travel Mart in India in 1993 but won only the PATA Travel Mart;

(b) when the PATA Travel Mart likely to be hosted in India and the plan to take advantage of this for promoting tourism in India;

(c) whether the first ever PATA Marketing Conference too will be held in India along with the above event; and

(d) if so, the plan to attract world tourism and take full advantage thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (d). Pacific Asia Travel Association has accepted the offer too hold the PATA Travel Mart as well as Marketing Conference 1993 in India. The proposed dates for the event are April 15 - 18, 1983.

The PATA India Chapter and the Department of Tourism will extend facilities and support the event. It is also proposed to utilise the event which will be attended by a large number of persons from the international travel industry, to project India as an attractive tourist destination.

High Power Air Transmission Station at Kozhikode

713. SHRI K. MURALEE DHARAN: Will the Minister of Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there has been delay in installing high power AIR transmission station at Kozhikode inspite of the availability of equipments; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJAVYAS): (a) and (b). Originally, under the VII Plan, the existing 10 KW MW transmitter at Kozhikode was proposed to be replaced by a new 10 KW MW Transmitter. Subsequently, it was decided to install a 100 KW MW Transmitter.

This change necessitated construction of a new transmitter building. The planning, design and layout plan of the building has since been finalised and preliminary estimates sanctioned. The civil works are to commence soon.

T.V. Relay transmitter at Pali in Rajasthan

714. SHRI GUMAN MAL LODHA: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether TV towers and TV relay transmitters in Pali district of Rajasthan have become very weak and dilapidated;

(b) whether the entire Pali district is covered by the T.V. network; and

(c) if not, by when it is likely to be covered?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS):

(a) and (b). No, Sir. The low power TV transmitter at Pali is reported to be providing satisfactory service within its range of about 15 Kms (including fringe service areas where elevated antennae and boosters are required for obtaining satisfactory reception). This transmitter is not expected to provide coverage to the entire Pali district.

(c) TV coverage in Pali district is expected to improve considerably consequent upon commissioning of high power TV transmitters in the adjoining districts of Ajmer, Jodhpur and Udaipur subject to availability of adequate resources for the purpose and inter-se priorities. The lead time involved in

implementation of projects of this nature is about 3-4 years after formal approval of the project.

Indo-US Meeting on Power Project

715. SHRI P.M. SAYEED: Will the Minister of POWER be pleased to state:

(a) whether a high level Indo-US meeting was held recently regarding power projects in India; and

(b) if so, the details of the subjects discussed and their outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). An Indo-US Seminar on "New Opportunities for Private Investment in the Indian Power Sector" was organised by the Indo-American Chambers of Commerce and U.S. Govt. organisations in India which was held in New Delhi on 16-17 June, 1992. Major topics discussed were:

1. Indian Power Scenario and fuel supply arrangement.
2. Private Power Development in India: Issues and Opportunities.
3. Financing for private power projects.
4. Private Power Development: US Experience.
5. Prospects for Indo-US Joint Ventures in the power sector.

The deliberations at the seminar were oriented towards increasing awareness of the policy to encourage private sector investment in generation and distribution of electricity. Many participants of the Seminar have come up with proposals to put up power projects in India.

[Translation]

Telephone Connections in Madhya Pradesh

716. SHRI PHOOL CHAND VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applications received till March 31, 1991 for telephone connections in the major cities of Madhya Pradesh:

(b) the number of telephone connections provided so far; and

(c) the number of persons still on the waiting lists?

THE DEPUTY MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The number of applications received during 1991-92 for five major cities of Madhya Pradesh namely Indore, Raipur, Gwalior, Jabalpur and Bhopal is 24129.

(b) The number of telephone connections provided for these five major cities during 1.4.91 to 30.6.92 is 34,509.

(c) The waiting list for these five cities as on 30.6.92 is 53470.

[English]

SC, ST Posts in Group 'D' in Post Offices in Delhi

717. SHRI SURAJ MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a number of vacancies in the SC/ST reserved categories have been lying vacant in Group 'D' posts in various Post

Offices in Delhi/New Delhi since long;

(b) if so, the reasons therefor;

(c) whether representations have also been received by D.G. (Postal) in this regard; and

(d) if so, the action taken to fill up the reserved vacancies?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No Sir,

(b) Does not arise.

(c) Yes Sir,

(d) The backlog of reserved vacancies up to 31-12-1991 have been filled up.

Acquisition of Land by Bhilai Steel Plant

718. SHRI CHANDULAL CHANDRAKAR: Will the Minister of STEEL be pleased to state:

(a) the details of land acquired for the Bhilai Steel Plant from the beginning upto the end of 1991;

(b) the details of acquired land utilised and lying unutilised in the Plant;

(c) whether there is any proposal to return surplus land to the original owners;

(d) whether private persons are selling the acquired land unauthorisedly; and

(e) if so, the details thereof and the action taken/proposed to be taken to stop the illegal sale of acquired land?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) The details of land

acquired for Bhilai Steel Plant from the beginning upto the end of 1991 is as follows:-

(in Acres)

| For Plant | For Township | For Captive Mines | Total |
|-----------|--------------|-------------------|-----------|
| 8,977.88 | 13,391.88 | 11,051.08 | 33,420.84 |

(b) The area of acquired land utilised and lying unutilised for Bhilai is as under:

(in Acres)

| | Utilised | Unutilised | Total |
|----------|-----------|------------|-----------|
| Plant | 5,973.10 | 3,004.78 | 8,977.88 |
| Township | 12,960.12 | 431.76 | 13,391.88 |
| Total | 18,933.22 | 3,436.54 | 22,369.76 |

(c) Since the above vacant land is reserved for future expansion of Plant and Township facilities, there is no surplus land proposed to be returned to the original land owners.

(d) No, Sir.

(e) Does not arise.

Disruption of Indian Airlines Flights

719. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the total number of mandays lost in 1991-92 on account of disruption of Indian Airlines flights; and

(b) the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). 10583 mandays were lost during 1991-92 due to industrial action by Indian Airlines employees.

Construction of an Airport between Sri Ganga Nagar and Abohar

720. SHRI JAGMEET SINGH BRAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to construct an airport midway between Sri Ganga Nagar (Rajasthan) and Abhor (Punjab);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION

AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The traffic potential, commercial viability of the operations, availability of resources and their deployment, fleet availability and plan of operation of scheduled airlines and other such factors relevant to the construction of a new airport do not permit the possibility of a new airport being taken up for construction between Sri Ganga Nagar and Abohar.

Clearance to Telugu-Ganga Project

721. SHRI K. RAMAMURTHEE TINDIVANAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission has given the clearance for the **Telugu-Ganga Project**;

(b) if not, the reasons therefor; and

(c) the time by which the clearance is likely to be given?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c). Telugu Ganga Project though techno-economically appraised by the Central Water Commission, its consideration was deferred by the Advisory Committee in April, 1988 as the project had not been cleared from inter-State angle. In order to resolve the Inter-State issues the meeting of the Chief Ministers of Andhra Pradesh, Karnataka and Maharashtra, convened by the then Minister (Water Resources) on 5.4.1990 could not materialise as the Chief Minister of Karnataka informed that the Chief Ministers would themselves resolve the issues relating to sharing of Krishna waters. The three Chief Ministers met twice in 1990. They are to meet again for consideration of the four tentative alternative

proposals that emerged during their second meeting.

[*Translation*]

Assistance for Flood Control in M.P.

722. SHRI MOHANLAL JHIKRAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) the assistance provided to Madhya Pradesh for flood control during 1991-92; and

(b) the places where the said amount has been spent by the State Government?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No assistance was provided to Madhya Pradesh specifically for flood control as such during 1991-92. But, it has since been decided that allocation of plan funds for approved projects in the water sector will be earmarked from the beginning of the VIII Five Year Plan.

(b) Does not arise.

[*English*]

Recruitment of Workers in Bokaro Steel Plant

723. SHRI BIRSINGH MAHATO: Will the Minister of STEEL be pleased to state:

(a) whether there is a ban on recruitment of workers in the Bokaro Steel Plant for the last five years;

(b) whether a large number of persons have been employed without following the prescribed rules of recruitment and against the policy of reservation and the ban;

(c) If so, the reasons therefor;

(d) whether a large number of irregular/casual workers have been made permanent without availability of vacancies there;

(e) if so, the facts and reasons thereof; and

(f) the steps proposed to be taken against such irregularities?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) No, Sir

(b) and (c). Do not arise.

(d) No, Sir.

(e) and (f). Do not arise.

Construction of a New Airport in Cochin

724. SHRI RAMESH CHENNITHALA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have any proposal for the development of existing airport at Cochin or construction of a new airport there;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) A final decision will be taken only when comparative cost of the three options viz. (i) the main runway be extended by 2000 ft.; (ii) the secondary runway be extended to

9000 ft. and (iii) a new site be selected for the construction of a new airport, are evaluated.

(c) Does not arise.

[Translation]

Raising of Market Loans by HCL

725 SHRI N.J. RATHVA: Will the Minister of MINES be pleased to state:

(a) whether the Hindustan Copper Ltd. (HCL) has taken any decision to raise loans from the market; and

(b) if so, the total amount of loan likely to be raised and the projects on which the amount is proposed to be spent?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir, Hindustan Copper Limited has taken such a decision.

(b) The requirement of market loans would depend on the investments which are undertaken during the VIII Plan and availability of other sources of finance such as budgetary support, suppliers' credit, loans from financial institutions etc.

The Company currently estimates the requirement of market loans at around Rs. 230 crores.

The main projects identified are as follows:

(1) Pollution Control at Khetri Copper Complex and Indian Copper Complex, Ghatsila.

(2) Khetri Smelter expansion.

- (3) Malanjkhanda Open Pit expansion.
- (4) Opening of Banwas mine in Rajasthan.
- (5) Opening of Chapri—Sidheshwar Mine in Ghatsila.
- (6) Concentrator modernization at Khetri Copper Complex.

[English]

Postal facilities in Bihar

726. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of postal facilities of various categories in Bihar established during 1991-92 and proposed for 1992-93;

(b) the number of eligible villages and panchayats without postal facilities as on March 31, 1992, district-wise; and

(c) the programme for the establishment of postal facility at the panchayat/village level in the Bihar during 1992-93, district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) During the year 1991-92, 171 branch post offices, 1 licensed postal agency, 171 new letter boxes and point to point speed post service between (i) Calcutta and Giridih and (ii) Patna and Begusarai, Katihar and Motihari was established. The proposals for 1992-92 in this regard have got been finalised.

(b) As on 31.3.92, there were 56768 villages and 2558 panchayats in Bihar without post offices. However, basic postal facilities

such as delivery of mail are available in all the villages and panchayats of Bihar State. The eligibility of a village or a panchayat for opening a post office is determined with regard to the population, distance and income norms prescribed for the purpose at the time of examining specific proposals.

(c) The programme for 1992-93 has not yet been finalised.

Telephone Connections in Bihar

727. SHRI RAMDEW RAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the gap between the demand and provision of new telephone connections in each district Bihar; and

(b) the time by which this gap is likely to be bridged?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Statement is attached.

(b) The Eighth Plan (1992-97) proposals for expansion of telephone exchange Network for Bihar as well as the country envisage:-

- Provision of telephone connection practically on demand in the rural and the tribal areas,
- Waiting period for a new telephone connection not to exceed two year in larger telephone systems of 10,000 lines or more.

STATEMENT

Gap between demand and provision of new telephone connections i.e. The waiting list on District wise.

| | <i>District</i> | <i>Gap</i> |
|-----|-----------------|------------|
| 1. | Banka | 43 |
| 2. | Bhagalpur | 955 |
| 3. | Godda | 36 |
| 4. | Mungar | 95 |
| 5. | Jamui | 50 |
| 6. | Dumka | 58 |
| 7. | Deodhar | 226 |
| 8. | Sahabganj | 67 |
| 9. | Singhbhum (E) | 2224 |
| 10. | Singhbhum (W) | 537 |
| 11. | Nalanda | 935 |
| 12. | Patna | 4730 |
| 13. | Begusarai | 160 |
| 14. | Darbhanga | 317 |
| 15. | Khagaria | Nil |
| 16. | Madhubani | 110 |
| 17. | Gamastipur | 172 |
| 18. | Aurangabad | 577 |
| 19. | Gaya | 1436 |
| 20. | Jahanabad | 223 |
| 21. | Nawada | 107 |
| 22. | Bokaro | 709 |

| | <i>District</i> | <i>Gap</i> |
|-----|-----------------|------------|
| 23. | Dhanbad | 1025 |
| 24. | Gumla | 55 |
| 25. | Lohardagga | 40 |
| 26. | Ranchi | 1957 |
| 27. | Chatra | 23 |
| 28. | Giridih | 06 |
| 29. | Hazaribagh | 657 |
| 30. | Bhabhua | 01 |
| 31. | Bhojpur | 246 |
| 32. | Buxur | 108 |
| 33. | Rohtas | 274 |
| 34. | Garhwa | 12 |
| 35. | Palamu | 147 |
| 36. | Araria | 54 |
| 37. | Katihar | 66 |
| 38. | Kishanganj | 59 |
| 39. | Purnea | 297 |
| 40. | Madhepura | 69 |
| 41. | Saharsa | 47 |
| 42. | Supaul | 35 |
| 43. | Musaffarpur | 1109 |
| 44. | Sitamarhi | 410 |

| | District | Gap |
|-----|---------------|-----|
| 45. | Vaishali | 594 |
| 46. | Chapra | 113 |
| 47. | Gopalganj | 48 |
| 48. | Siwam | 254 |
| 49. | Champaran (E) | 59 |
| 50. | Champaran (W) | 38 |

TV Serial " Valley of Splendour "

728. SHRIGURUDAS KAMAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the T.V. serial " Valley of Splendour " telecast by the Doordarshan has been approved by the Costing Committee; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRI JAVAS): (a) and (b). The telecast right of the documentary ' Valley of Splendour ' was obtained by Doordarshan on payment of royalty. Approval of Costing Committee is not required in such cases.

Money Orders through Facsimile

729. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose

to transmit money orders through facsimile;

(b) if so, the places to be provided with this facility; and

(c) whether there is any proposal to instal PC-based multi purpose counter machines at Hyderabad Vijayawada and Visakhapatnam in Andhra Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). A proposal to use the Fax Technology for transmission of Money Orders is under examination.

(c) We had supplied 16 PC-based counter machines to post offices in Hyderabad town during 1990-91. More such machines are proposed to be supplied to Vishakhapatnam, Vijayawada, Hyderabad, Secunderabad in 1992-93.

Deposits in Postal Savings Accounts in Goa

730. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of

COMMUNICATIONS be pleased to state:

(a) the total amount of deposits lying in the postal savings accounts in Goa as on March 31, 1992; and

(b) the corresponding figures for 1989-90 and 1990-91, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Sir, the total amount of deposits lying in the postal savings accounts in Goa as on March 31, 1992 is Rs. 25,30,52,377/- (Rupees twenty five crores thirty lakhs fifty two thousands three hundred and seventy seven only).

(b) The corresponding figures for the above in the years 1989-90 and 1990-91 are as below:

- i) 1989-90 Rs. 20,09,62,356/- (Rupees Twenty crores nine lakhs sixty two thousand three hundred and fifty six).
- ii) 1990-91 Rs. 23,15,39,258 (Rs. twenty three crore fifteen lakhs thirty nine thousand and two hundred fifty eight only).

Leasing out Land to OBEROI Group in Delhi

731. SHRI LALIT ORAON: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news item appearing in 'The Pioneer' dated June 18, 1992 regarding offer by DTDC Oberoi Group for construction of hotel in Delhi;

(b) if so, the facts thereof;

(c) whether the Government have formulated and guidelines for leasing out of land to private parties for construction of hotels; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The facts have been ascertained from Delhi Administration.

The land in question has been allotted to Delhi Tourism and Transportation Development Corporation by the Land and Development Office for setting up of a budget hotel.

The Corporation had invited offers from Hotel Chains in this regard, which have been evaluated. An agreement is expected to be finalised soon.

(c) and (d). The terms and conditions under which land is given to private parties for construction of hotels are decided by the owners of the land. Government of India have formulated guidelines for approval of hotel projects which is a voluntary scheme.

Postal Life Insurance in Orissa

732. SHRIGOPINATH GAJPATHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the steps taken by the Government to promote Postal Life Insurance Scheme in Orissa during last three years; and

(b) the targets set for 1992-93?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

P.V. RANGAYYA NAIDU): (a) For promotion of Postal Life Insurance Scheme in Orissa during the last 3 years, the funds allotted and spent in publicity is given as under:-

| Year | Fund allotted | Fund Spent |
|---------|---------------|------------|
| 1989-90 | Rs. 0.5 Lakh | Rs. 43,023 |
| 1990-91 | Rs. 1.0 lakh | Rs. 85,555 |
| 1991-92 | Rs. 0.9 lakh | Rs. 69,180 |

The above amount spent in advertisements in the newspapers, hoarding, publicity materials, PLI gifts etc.

There are a total of 11 Development Officers and 4 Field Officers appointed in the Circle for procurement of new Postal Life Insurance business. The amount paid as incentives to these officials for procurement of new business during the last 3 years is under:-

| | |
|---------|--------------|
| 1989-90 | Rs. 1,90,683 |
| 1990-91 | Rs. 1,60,039 |
| 1991-92 | Rs. 2,21,811 |

To modernise the PLI work in Orissa Circle, there is also a proposal of computerising the PLI function in Orissa. Administrative approval has already been obtained for this. This computer will be installed during this financial year.

(b) It is proposed to fix a target for new business of Rs. 20 crores for the year 1992-93 in Orissa Circle.

Post Office in Villages of Andhra Pradesh

733. SHRI DHARMABHIKSHAM: Will

the Minister of COMMUNICATIONS be pleased to state:

(a) the number of major villages where there are no post offices in Andhra Pradesh; and

(b) the new post offices of various categories proposed to be set up in the State during 1992-93?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are a total of 18420 villages without Post Offices in Andhra Pradesh including 5892 gram panchayat villages.

(b) New Post Offices are proposed to be opened in Andhra Pradesh during 1992-93 subject to fulfillment of the prescribed income, distance and population norms. The targets for Andhra Circle has not yet been finalised.

Post and Telegraph Offices in Sikkim

734. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Post and Telegraph offices opened in Sikkim during 1990-91 and 1991-92;

(b) the details with location thereof, separately year-wise;

(c) whether the Government propose to set up more such offices during 1992-93; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

P.V. RANGAYYA NAIDU): (a) During 1990-91, 13 branch post offices were opened, while during 1991-92 13 branch post offices and 5 combined post and telegraph offices were opened in Sikkim.

(b) The details of post and telegraph offices opened in Sikkim during 1990-91 and 1991-92 are given in the Statement.

(c) and (d). It is proposed to open more post offices in Sikkim during 1992-93 subject

to fulfillment of the prescribed norms and availability of funds and targets fixed in this regard. The targets of 92-93 is yet to be announced.

STATEMENT

Details of post and telegraph offices opened in Sikkim during 1990-91 and 1991-92.

| 1990-91 | | 1991-92 | |
|---------|---------------------|---------|--|
| Sl.No. | Name of Post office | Sl.No. | Name of post office |
| 1. | Gar | 1. | Anithng |
| 2. | Manpanraj | 2. | Ampa |
| 3. | Phantan | 3. | Ramthang |
| 4. | Shitger | 4. | Dinihum |
| 5. | Sangmo | 5. | Panbing |
| 6. | Pyang | 6. | Reymendu |
| 7. | Tingmo | 7. | Taza |
| 8. | Namphing | 8. | Sonok |
| 9. | Bonsun | 9. | Singithang |
| 10. | Kateng | 10. | Sanganath |
| 11. | Panong | 11. | Salghari |
| 12. | Rong | 12. | Pipalai |
| 13. | Manpur | 13. | Phamthang |
| | | Sl.No. | Name of combined post and telegraph office |
| | | 1. | Samlik Marchak |
| | | 2. | Ahooyangtang |
| | | 3. | Aritar |
| | | 4. | Pachekhaine |
| | | 5. | West Pendam |

Expansion of T.V. Coverage in Boarder Hilly Areas in U.P.

735. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have formulated any special plan for the expansion of T.V. coverage in tribal, backward, remote, rural and border hilly areas;

(b) if so, the areas to which priority have been given under this plan;

(c) whether the hilly areas of Uttar Pradesh especially the backward hilly areas of Garhwal have been included in this plan; and

(d) if so, the schemes formulated by the Government for the expansion of Doordarshan in these areas?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS): (a) and (b). Whereas no such special plan has been formulated by the Government, Doordarshan has been assigning due priority from time to time to the expansion of TV coverage in tribal, backward, remote, rural, border and hilly areas of the country while formulating plans for TV expansion in the country.

(c) and (d). At present, 15 TV transmitters of varying power ratings and 3 TV transposers are functioning in the hill districts of Uttar Pradesh. Out of these transmitting Centres, one high power (10 KW), one low power (100W) and 3 very low power (2x10 W) TV transmitters and 2 transposers (2x10 W) are functioning in Garhwal region of Uttar Pradesh. One low power (100W) transmitter

at Kotdwar (Garhwal district) and a very low power (2x10W) TV transmitter at Joshimath (Chamoli district) are also under implementation at present. Further expansion of TV service in the hill districts of Uttar Pradesh will depend upon availability of resources for the TV expansion in the country and inter-se priorities.

Effect of recent Industrial strike on Air India, Indian Airlines and Vayudoot

736. SHRI RAM NARESH SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of flights of Air India, Indian Airlines and Vayudoot which could not be operated due to the nationwide industrial strike on June 15, 1992; and

(b) the estimated loss suffered by each of these airlines as a result thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Number of flights affected due to industrial strike on 16th June and not on 15th are as under:-

| | | |
|--------------------|---|-----|
| 1. Air India | - | Nil |
| 2. Indian Airlines | operated 39 flights against the originally scheduled 189 flights. | |

| | | |
|-------------|---|---|
| 3. Vayudoot | - | 3 |
|-------------|---|---|

| | | |
|------------------|---|-----|
| (b) 1. Air India | - | Nil |
|------------------|---|-----|

| | | |
|--------------------|---|-----------------|
| 2. Indian Airlines | - | Rs. 1.37 crores |
|--------------------|---|-----------------|

| | | |
|-------------|---|---------------------|
| 3. Vayudoot | - | only national loss. |
|-------------|---|---------------------|

Magazines Published from Bihar and Uttar Pradesh

737. SHRI CHHEDI PASWAN:
SHRI MOHAMMAD ALI
ASHRAF FATMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of the weekly, fortnightly and monthly magazines published in Bihar and Uttar Pradesh separately, the places of their publications and the extent of their circulation; and

(b) the details of the complaints received against them during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) About 4000 periodicals are published from Bihar and Uttar Pradesh as per the information compiled by the Office of the Registrar of Newspapers for India as on 31.12.1990. The details of periodicals published from various States and Union Territories as on 31.12.1990 is available in the Parliament House Library.

(b) During the last three years, the Office of Registrar of Newspapers for India received complaints against 35 periodicals published from Bihar and Uttar Pradesh in respect of their circulation claims. Circulation

check in case of 28 of them has been done and in case of seven is in progress.

New Telephone Exchanges in Maharashtra

738. SHRI YASHWANTRAOPATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district-wise details of places in Maharashtra proposed to be connected with STD and group dialling facilities during 1992;

(b) the places where new telephone exchanges proposed to be opened during 1992 particularly in Ahmednagar District;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) District-wise details places in Maharashtra proposed to be connected with STD during 1992 is placed at statement -I. Details of places proposed for group dialling facilities during 1992 is being worked out.

(b) and (c). Details given in Statement II.

(d) Does not arise.

STATEMENT -I

Name of places in Maharashtra proposed to be connected with S.T.D. facility and group dialling facility during 1992

S.T.D. Facility:

District

Names of Places

Ahmednagar

Kopergaon, Rahouri

| <i>District</i> | <i>Names of Places</i> |
|------------------------------|-----------------------------------|
| Jalgaon | Savda, Jammer, Amalner |
| Nasik | Yeola, Ghoti, Igatpur |
| Pune | Talegaon Damdhre |
| Raigad | Karjat, Roha, Murud |
| Chandrapu MISC | Chandraput MIDC |
| Dhule | Sakri, Navalnagar |
| Kolhapur | Kagal, Bhti Bori, Vadgaon |
| Nagpur Umred, Narkhed. | Mouda, Katol, Ramtek, Saoner, |
| Parbhani | Sailu, Bori, Basmat, Hingoli |
| Satara | Phaltan, Lonand |
| Sindudurg | Vengrula, Sawantwadi, Kankavali |
| Solapur | Akkalkot, Mohol, Akluj, Pandarpur |
| Bhandara | Shahapur |
| Akola | Karanja, urtizapur |
| Amravati | Dhamangaon Rly. |
| Aurangabad | Patithan, Vajjapur, Kanned |
| Beed | Parlivaijenath |
| Buldana | Chikhali |
| Jalna | Ambad |
| Osmanabad | Tuljapur |
| Ratnagiri | Chipium, Lote |

| <i>District</i> | <i>Names of Places</i> |
|-----------------|---|
| Thane | Nalasopera, Palghar, Waliv, Murbad, Dahanu, Wada. |
| Wardha | Hinganghat |
| Yeotmal | Pandharkawads |

GROUP DIALLING FACILITY

Details of Group Dialling is being worked out.

STATEMENT-II

District-wise number of places in Maharashtra where new exchanges are proposed to be opened during 1992

| <i>District</i> | <i>Name of Exchanges</i> |
|-----------------|--------------------------|
| Ahmednagar | 6 |
| Nasik | 3 |
| Thane | 3 |
| Satara | 3 |
| Solapur | 3 |
| Beed | 2 |
| Latur | 2 |
| Osmanabad | 3 |
| Total | 25 |

Details of new exchanges proposed in Ahmednagar District during 1992 is given below:

| <i>Name of Exchange</i> | <i>Tehsil</i> |
|-------------------------|---------------|
| Arangaon | Ahmadnagar |
| Kaudgaon | - do - |

| <i>Name of Exchange</i> | <i>Tehsil</i> |
|-------------------------|---------------|
| Virgaon | Akola |
| Duregaon | Karjat |
| Wagholi | Shevgaon |
| Kawatha | Shrigonda |

Development Works of Bhavnathpu by BSP

received in this regard and the action taken thereon?

739. SHRI LAL BABU RAI: Will the Minister of STEEL be pleased to state:

(a) whether the Developmental work of Bhavnathput (District Gadhwā, Bihar) is being done by the Bokaro Steel Plant;

(b) if so, the amount spent thereon during the last three years;

(c) whether alleged irregularities in the developmental works have been reported; and

(d) if so, the number of complaints

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Bhavnathpur Limestone mines was under the administrative control of Bokaro Steel Limited till June, 1990. Since June 1990, the limestone mine at Bhavnathpur has been transferred to the administrative control of Raw Materials Division of Steel Authority of India Limited and consequently the associated developmental works are being done by the Raw Material Division.

(b) The expenditure incurred during the last three years on development of Bhavnathpur Mine and Peripheral Area is as under:

(Rupees in Lakhs)

| <i>Year</i> | <i>Capital</i> | <i>Revenue</i> | <i>Peripheral</i> |
|-------------|----------------|----------------|-------------------|
| 1989-90 | Nil | 7.13 | 4.43 |
| 1990-91 | 1.5 | 6.42 | No sanction |
| 1991-92 | 7.7 | 28.10 | 12.00 |

(c) No Sir.

(d) Does not arise.

[Translation]

[English]

Telephone Connections in Kerala

740. PROF. K.V. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applications for telephone connections pending in Kerala as on July, 1, 1992; and

(b) the telecommunication development schemes envisaged for Kerala for the next three years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are 230060 number of pending applications for telephone connections in Kerala State as on 1.7.1992.

(b) During the next three years, throughout the country, it is, planned.

To provide phone facility in all Gram Panchayats. However, all Gram Panchayats have already been provided with telephone facility in Kerala State;

To contain the waiting list to two years period in large telephone systems. (During the current financial year it is planned to give 80,000 new telephone connections in Kerala State).

The telecommunication development schemes for Kerala State Government have been planned accordingly.

UHF Link between Patna and Paliganj, Bihar

741. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide UHF telecommunication link between Patna, Vikram and Paliganj (Bihar);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) i) Patna-Bihta 120 Channel Digital UHF existing.

ii) Bihta-Vikram 30 Channel Digital UHF planned for commissioning during 1993-94.

iii) Vikram-paliganj 10 Channel Digital UHF planned for commissioning during 1993-94.

(c) Not applicable?

Drip Irrigation Scheme

742. KUMARI PUSHPA DEVI SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government introduced drip irrigation scheme in various to states;

(b) if so, the total hactares of land in States brought under dirp irrigation so far;

(c) whether drip irrigation has been started in Madhya Pradesh;

(d) if so, the total hectares of land brought under drip irrigation so far there; and

(e) the proposals of the Government in this regard in Eighth Five Year Plan?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Madam.

(b) The area covered under drip irrigation upto 1990-91 in various States is estimated as 23426 hectares.

(c) Yes, Madam.

(d) The area covered under drip irrigation in Madhya Pradesh during 1991-92 is 473 hectares.

(e) A Central Sector Scheme for installation of drip system under Integrated Development of Tropical and Arid Zone Fruits is in operation by Ministry of Agriculture. The amount for this scheme during 1992-93 is Rs. 20.00 crores. VIII Five Year Plan proposals for this scheme have not yet been finalised.

Change in the name of Calcutta Airport

743. SHRI SATYAGOPAL MISRA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to change the name of the Calcutta Airport; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO

SCINDIA): (a) and (b). It is intended to re-name Calcutta Airport after Netaji Subhas Chandra Bose.

Conversion of Telephone Exchanges in Assam

744. SHRI UDDHAB BARMAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district-wise number of telephone exchanges functioning at present in Assam;

(b) whether all the telephone exchanges have been converted into electronic exchanges; and

(c) if not, the time by which the remaining exchanges are likely to be converted?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) District-wise number of telephone exchanges functioning at present as on 1.7.92 is given the statement.

(b) No, Sir. Out of 226 telephone exchanges, 155 are electronic type.

(c) It is proposed to replace the remaining electromechanical exchanges by electronic exchanges as per the following programme:—

i) All MAX-III type electromechanical exchanges will be replaced by 1993-94.

ii) MAX-II type electromechanical exchanges by 1994-95.

iii) Other electromechanical exchanges will be replaced as and when they are life expired.

STATEMENT

District - wise number of telephone exchanges functioning at present in Assam - Status as on 1-7-1993.

| Sl. No | District | No. of Electronic exchanges | No. of Electromechanical exchanges | Total |
|--------|------------|-----------------------------|------------------------------------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Cachar | 16 | 06 | 22 |
| 2. | Hailakandi | 03 | 3 | 06 |
| 3. | Karimganj | 09 | 04 | 13 |
| 4. | Dhubri | 06 | 04 | 10 |
| 5. | Kokrajhar | 04 | 01 | 05 |
| 6. | Bongaigaon | 04 | 01 | 05 |
| 7. | Goalpara | 05 | 00 | 05 |
| 8. | Kamrup | 06 | 11 | 17 |
| 9. | Nalbari | 01 | 03 | 04 |

| Sl. No | District | No. of Electronic exchanges | No. of Electromechanical exchanges | Total |
|--------|---------------|--------------------------------|---------------------------------------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 10. | Banpata | 07 | 01 | 08 |
| 11. | Lakhimpur | 02 | 05 | 07 |
| 12. | Dibrugarh | 14 | 02 | 16 |
| 13. | Tinsukia | 13 | 03 | 16 |
| 14. | Dhemajji | 03 | 01 | 04 |
| 15. | Nagaon | 11 | 05 | 16 |
| 16. | Karbi Anglong | 06 | 01 | 07 |
| 17. | H.C. Hills | 04 | 02 | 06 |
| 18. | Marigaon | 01 | 01 | 02 |
| 19. | Sibsagar | 08 | 03 | 11 |
| 20. | Golaghat | 09 | 04 | 13 |

| Sl. No | District | No. of Electronic exchanges | No. of Electromechanical exchanges | Total |
|--------|----------|-----------------------------|------------------------------------|-------|
| 1 | 2 | 3 | 4 | 5 |
| 21. | Jorhat | 07 | 01 | 08 |
| 22. | Sonitpur | 10 | 03 | 13 |
| 23. | Darrang | 06 | 06 | 12 |
| | | 155 | 71 | 226 |

[Translation]

Staff Strength in Air India and Indian Airlines

745. SHRISUSHIL CHANDRAVERMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines and Air India are over staffed as compared to foreign airlines; and

(b) if so, the average number of employees per plane in Indian Airlines and Air India as compared to foreign airlines?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). At present, the average number of employees per aircraft is 401 in the case of Indian Airlines and 726 in Air India. There is a wide variation in the nature of activities and sub-contracting practices followed by different airlines in the world. It is therefore, difficult to make an objective comparison based on staff strength per aircraft.

[English]

Regularisation of Cable T.V./Dish Antennae

746. DR. D. VENKATESWARA RAO:
SHRI SHRAVAN KUMAR
PATEL:
SHRI R. SURENDER REDDY:
SHRI M.V.V.S. MURTHY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the modalities to regulate Cable T.V./Dish Antennae have been worked out;

(b) if so, the details thereof;

(c) by when a legislation in this regard is likely to be introduced; and

(d) to what extent it would be helpful?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRI JAVYAS): (a) to (d). The Department of Telecommunications has informed that the issues regarding regulation of Cable TV Networks and Dish Antennae Systems in the country are currently under their active consideration.

Regularisation of Telegraph Staff, New Delhi

747. SHRI CHANDRESH PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the services of a number of Reserve Trained Pool Staff working in the Central Telegraph Office, New Delhi for the last eight to nine years without break have been regularised;

(b) if not, the reasons therefor; and

(c) the time by which their services is proposed to be regularised?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir, except one who is absent w.e.f. 27.3.90 and has been served a notice for termination.

(b) Does not arise.

(c) Not applicable.

Delhi Electricity Board

748. SHRI MADAN LAL KHURANA: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to

set up an independent board for supply of electricity in Delhi;

(b) if so, the details thereof; and

(c) the time by which the proposed Board is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The Sarkaria/Balakrishnan Committee on the reorganisation of Delhi set up has recommended setting up of an autonomous Electricity Board for Delhi on the pattern of State Electricity Board under the Electricity (Supply) Act, 1948. Final decision in the matter would depend upon the completion of various administrative and legal formalities including amendments in the Delhi Municipal Corporation Act, 1957.

[Translation]

Power Sub-Stations in Complexes of Multi-storeyed Buildings in Delhi

749. SHRI MRUTYUNJAYA NAYAK: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to set up power sub-stations in the complexes of multi-storeyed buildings in Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). DESU has set up a number of sub-stations in the complexes of multi-storeyed buildings in Delhi as a part of the electrification work. Besides the completion of prescribed commercial formalities, the concerned agency interested in electrification is required to make available the requisite site/built up space to DESU free of cost for

the setting up of sub-stations as per the load requirement.

[English]

Pension fund scheme in Government Undertakings

750. SHRIDHARMANNA MONDAYYA SADUL: Will the Minister of STEEL be pleased to state:

(a) whether a number of central Government undertakings like Steel Authority of India have collected large funds from their employees through pension fund scheme;

(b) whether the scheme has not been implemented in these undertakings;

(c) if so, the details thereof and the reasons therefor; and

(d) the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir. In accordance with the MOU reached in the National Joint Committee for the ~~Steel~~ Industry (NJCS), Steel Authority of India Ltd. (SAIL) and National Mineral Development Corporation Ltd. (NMDC) started deduction @ 2% of Basic Pay Plus Dearness Allowance from their employees w.e.f. 1.1.1989 in order to build up a Pension Fund. Kudremukh Iron Ore Company Ltd. (KIOCL) started recovering from its employees towards Pension Fund w.e.f. 1.4.1992.

(b) The scheme has been implemented in KIOCL w.e.f. 1.4.1992. It has not yet been implemented in SAIL and NMDC.

(c) The scheme formulated by SAIL/ NMDC in accordance with Govt. guidelines,

was not acceptable to the workers' representatives.

(d) SAIL has constituted a Committee of Directors to go into the whole issue and make recommendations so that ways could be found out to implement the scheme.

[Translation]

Conversion of Telephone Exchanges in Hathras, Uttar Pradesh

751. DR. LAL BAHADUR RAWAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government had considered any proposal during 1991-92 for providing S.T.D. facilities at each telephone exchange operating in Hathras Parliamentary Constituency and for the conversion of each exchange into electronic;

(b) whether these facilities have since been provided;

(c) if so, the details thereof, exchange-wise; and

(d) if not, the reasons therefor and the time by which this facility is likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) Reasons for not providing STD are mainly due to non-availability of suitable land, tower materials and equipments, non automatization of manual exchanges and non-availability of suitable transmission media

to parent TAX at Agra, from these exchanges except Hathras exchange.

The STD facility at Atrauli and Sikandrarao is likely to be provided by March, 1993.

[English]

Cargo facilities at Bangalore

752. SHRI H.D. DEVEGOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to provide Cargo facilities at Bangalore to export fruits and vegetables to Saudi Arabia and East European countries;

(b) if so, the details thereof; and

(c) by when these are likely to be provided?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Apart from Indian Airlines, Lufthansa and Kuwait airways are uplifting cargo from Bangalore. The cargo handling agency at Bangalore, namely M/s Mysore Sales International Ltd., is required to provide the necessary infrastructure facilities for export of fruits and vegetables.

[Translation]

Post Offices in Uttar Pradesh

753. SHRI ARJUN SINGH YADAV:
SHRI SURENDRAPAL PATHAK:
SHRI HARI KEWAL PRASAD:
SHRI BRIJ BHUSHAN SHARAN
SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of villages in Uttar Pradesh without post offices as on March 31, 1992;

(b) the district-wise number of post offices opened during 1991-92;

(c) the steps taken by the Government to provide post office facility during 1992-93; and

(d) the number of post offices likely to be opened during the Eighth Five Year Plan?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI

P.V. RANGAYYA NAIDU): (a) The number of villages in Uttar Pradesh without post office as on 31.3.92 is 95362.

(b) District-wise number of post offices opened during 1991-92 is given in Statement attached.

(c) 90 more post offices already sanctioned will be opened during this year. Additional post offices will also be sanctioned and opened during the year 1992-93.

(d) The number of post offices to be opened in Uttar Pradesh in the 8th Plan is yet to be decided upon. The targets are allocated annually.

STATEMENT

District-wise information regarding post offices opened during the year 1991-92 in Uttar Pradesh.

| <i>Sl. No.</i> | <i>District</i> | <i>No. of offices</i> |
|----------------|-----------------|-----------------------|
| 1. | Agra | - |
| 2. | Aligarh | - |
| 3. | Allahabad | 13 |
| 4. | Almora | 7 |
| 5. | Ballia | 7 |
| 6. | Banda | 8 |
| 7. | Basti | 21 |
| 8. | Bareilly | 7 |
| 9. | Bahraich | 8 |
| 10. | Bulandshahr | 7 |
| 11. | Deoria | 7 |

| <i>Sl. No.</i> | <i>District</i> | <i>No. of offices</i> |
|----------------|-----------------|-----------------------|
| 12. | Etawah | |
| 13. | Faizabad | 13 |
| 14. | Gorakhpur | 19 |
| 15. | Gonda | 4 |
| 16. | Ghazipur | 18 |
| 17. | Jhansi | 3 |
| 18. | Jaunpur | 11 |
| 19. | Lakhimpur Khari | 8 |
| 20. | Mirzapur | 6 |
| 21. | Moradabad | 5 |
| 22. | Partapgarh | 20 |
| 23. | Rae Bareilly | 13 |
| 24. | Sultanpur | 18 |
| 25. | Sitapur | 13 |
| 26. | Varanasi | 21 |
| 27. | Barabanki | 9 |
| 28. | Bijnore | 4 |
| 29. | Budaun | 6 |
| 30. | Etah | - |
| 31. | Farrukhabad | 4 |
| 32. | Fatehpur | 7 |
| 33. | Hardoi | 12 |
| 34. | Hardwar | - |

| <i>Sl. No.</i> | <i>District</i> | <i>No. of offices</i> |
|----------------|-----------------|-----------------------|
| 35. | Hamirpur | 5 |
| 36. | Lucknow | 14 |
| 37. | Lalitpur | - |
| 38. | Knapur City | 9 |
| 39. | Kanpur Dehat | 2 |
| 40. | Unnao | 5 |
| 41. | Meerut | 2 |
| 42. | Mujaffar Nagar | 2 |
| 43. | Saharanpur | 5 |
| 44. | Ghaziabad | 12 |
| 45. | Dehradun | 1 |
| 46. | Pauri | 5 |
| 47. | Chamoli | 8 |
| 48. | Tehri | - |
| 49. | Maqthura | - |
| 50. | Rampur | - |
| 51. | Nainital | 4 |
| 52. | Pilibhit | - |
| 53. | Pithoragarh | 1 |
| 54. | Shahjanpur | 2 |
| 55. | Maharajganj | 5 |
| 56. | Azamgarh | 5 |
| 57. | Mau | 4 |

| <i>Sl. No.</i> | <i>District</i> | <i>No. of offices</i> |
|----------------|-----------------|-----------------------|
| 58. | Sidharthanagar | 8 |
| 59. | Sonbhadra | 1 |
| 60. | Jalon | - |
| 61. | Frozabad | - |
| 62. | Mainpuri | - |
| 63. | Uttarkashi | - |

[English]

regarding discrimination in allotment of DAVP advertisements to the newspapers; and

Advertisements to Newspapers

(c) if so, the details thereof?

754. SHRI DATTATRAYA BANDARU:
PROF. RITA VERMA:
SHRI CHETAN P.S. CHAUHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of daily newspapers published from Delhi, Calcutta, Madras and Bombay which were given advertisements by the Directorate of Audio Visual Publicity during 1991 and upto 30 June, 1992 with the number of advertisements given to each newspapers;

(b) whether there have been complaints

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJAY VYAS): (a) The required information for the financial year 1991-92 is given in the statement attached. Such figures are compiled by DAVP on financial year basis.

(b) and (c). Keeping in view the Government Policy, the publicity requirements and the availability of funds, a balanced and equitable placing of advertisements is aimed at. No discrimination is made against any newspaper.

STATEMENT*Newspapers Published from Delhi*

| <i>Name of Publication</i> | <i>Number of Advertisements given during 1991-92</i> |
|----------------------------|--|
| Times of India | 2052 |
| Indian Express | 2153 |
| Hindustan Times | 2272 |

| <i>Name of Publication</i> | <i>Number of Advertisements given during 1991-92</i> |
|----------------------------|--|
| National Herald | 1232 |
| Patriot | 921 |
| Evening News | 48 |
| Statesman | 964 |
| Samachar Post | 264 |
| The Economic Times | 126 |
| Hindustan | 1519 |
| Navbharat Times | 1334 |
| Sandhya Tiems | 33 |
| Vyapar Bharati | 75 |
| Bandemataram | 491 |
| Punjab Kesari | 1127 |
| Bharat Bhavna | 355 |
| Vyapar Kesari | 53 |
| Veer Arjun | 614 |
| Jansatta | 947 |
| Sandhya Bharat | 18 |
| Sandhya Veer Arjun | 29 |
| Amrit India | 448 |
| Publik Asia | 153 |
| Dinkkal | 313 |
| Jagran | 1158 |

| <i>Name of Publication</i> | <i>Number of Advertisements given during 1991-92</i> |
|---|--|
| The Page | 241 |
| Aman Vyapar | 1 |
| Aprahnt Samachar Mail | 9 |
| Rashtriya Sahara | 4 |
| Awam | 286 |
| Tej | 244 |
| Gaumi Awasz | 554 |
| Milap | 435 |
| Pratap | 489 |
| Jadid in-Dinon | 227 |
| Masriq-I-Awaz | 203 |
| Faisal Jadid | 232 |
| Usman Ki Awaz | 96 |
| Intriban-E-Jadid | 112 |
| Garm Hawa | 1 |
| Panthik Samachar | 175 |
| Jathedar | 384 |
| Daily Educator | 544 |
| <i>Newspapers Published from Calcutta</i> | |
| The Telegraph | 1741 |
| Calcutta Observer | 612 |
| Evening Brief | 45 |
| Business Standard | 178 |

| <i>Name of Publication</i> | <i>Number of Advertisements given during 1991-92</i> |
|----------------------------|--|
| The Economic Times | 52 |
| Vishwamitra | 276 |
| Sanmarg | 472 |
| Chhapte Chhapte | 88 |
| Rooplekha | 145 |
| Prakash | 101 |
| Prabhu Rastra | 25 |
| Seva Sansar | 93 |
| Pratha | 53 |
| Parixit | 80 |
| Kaal Rathee | 19 |
| Sutrakar | 21 |
| The Rozana Hind | 60 |
| Ghazi | 82 |
| Azad Hind | 140 |
| Akkas | 270 |
| Akhbar-E-Mashri | 77 |
| Nawa-E-Haal | 54 |
| Asre Jadid | 71 |
| Iqra | 67 |
| Aabshaar | 43 |
| Muddabir-E-Hind | 23 |

| <i>Name of Publication</i> | <i>Number of Advertisements given during 1991-92</i> |
|---|--|
| Navi Parabhat | 194 |
| Aajkal | 531 |
| Ananda Bazar Patrika | 564 |
| Dainik Basumati | 217 |
| Ganashakti | 152 |
| Kalantar | 185 |
| Paigam | 306 |
| Natun Prithivi | 34 |
| Bartaman | 678 |
| Sandhya Aajkaal | 5 |
| <i>Newspapers Published from Bombay</i> | |
| Indian Express | 798 |
| Free Press Journal | 947 |
| Mid-Day | 333 |
| Daily | 1009 |
| Times of India | 1049 |
| Afternoon Despatch & Courier | 93 |
| The Independent | 76 |
| Financial Express | 177 |
| The Economic Times | 8 |
| Navbharat Times | 576 |
| Vishwamitra | 170 |

| <i>Name of Publication</i> | <i>Number of Advertisements given during 1991-92</i> |
|---|--|
| Do Baje Dopahar | 15 |
| Inquilab | 432 |
| Urdu Times | 275 |
| Hindustan | 222 |
| Maharashtra Times | 551 |
| Sakal | 511 |
| Mumbai Tarun Bharat | 123 |
| Navshakti | 127 |
| Navakal | 494 |
| Sandhyakal | 42 |
| Lokasatta | 297 |
| Saamna | 311 |
| Samakaleen | 47 |
| Janma Bhoomi | 197 |
| Janmabhoomi (Pravasi) | 102 |
| Madhyantar | 43 |
| Gujarat Samachar | 102 |
| Hindustan | 189 |
| Marathiya Murasu | 64 |
| Kala Kaumudi | 9 |
| <i>Newspapers Published from Madras</i> | |
| Indian Express | 1370 |
| News Today | 1193 |

| <i>Name of Publication</i> | <i>Number of Advertisements given during 1991-92</i> |
|----------------------------|--|
| Musalman | 487 |
| Thanthi | 961 |
| Malai Malar | 102 |
| Dinamalar | 283 |
| Dinamani | 452 |
| Malai Murasu | 52 |
| Makkal Kural | 193 |
| Dinakaran | 463 |
| Vidivelli | 95 |
| Alai Osai | 137 |
| Kumari Murasu | 167 |
| Vetri Malai | 3 |

[Translation]

(c) whether the Government propose to give priority to the local news?

News Coverage

755. SHRIGIRDHARILAL BHARGAVA:
Will the Minister of INFORMATION AND
BROADCASTING be pleased to state:

(a) the policy of the Government for providing T.V. coverage to national and international news in the time fixed for local news of the States;

(b) whether maximum time is given to non-local news and then the same news items are repeated in the national bulletin; and

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):
(a) to (c). No fixed length or period of time has been allocated for National, International and Regional Kendras of Doordarshan. While local news items are given prominence in these news bulletins, it is considered necessary to include important national and international news items in order to meet the requirements of viewers who understand only the local language. However, entire news bulletin depends on news felt and news worthiness.

[English]

Electronic Telephone Exchanges in Gujarat**Damage of Air Conditioning Plant at TV Relay Station at Srinivasanallur in Tamil Nadu**

756. SHRI N. DENNIS:
 SHRI HARI KISHORE SINGH:
 SHRIMATI SAROJ DUBEY:
 SHRI B. DEVARAJAN:
 SHRI SHARAD YADAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the TV relay station at Srinivasanallur in Thanjavur District of Tamil Nadu was badly damaged in a bomb blast in April, 1992; and

(b) If so, the outcome of the inquiry conducted in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) and (b). A bomb blast took place in April '92 at TV Transmitter Kumbakonam causing minor damage. Police investigated the matter and one persons was arrested.

757. SHRI HARISINH CHAVDA:
 SHRI GABHAJI MANGAJI THAKORE:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Computerised/ electronic and non-electron telephone exchanges set up in Gujarat so far;

(b) whether the Government propose to set up more sub-telephone exchanges set up in the State during the current year; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) As on 30.6.92 a total of 416 electronic exchanges and 691 non-electronic exchanges are functioning in Gujarat.

(b) Yes Sir, but only as telephone exchanges;

(c) A total of 65 new telephone exchanges are proposed to be set up in Gujarat during the current year. The tentative district-wise proposals are as under:

| <i>Name of District</i> | <i>No. of Telephone exchanges</i> |
|-------------------------|-----------------------------------|
| Amreli | 10 |
| Banaskantha | 7 |
| Bharuch | 3 |
| Bhavnagar | 4 |
| Godhra | 5 |
| Jamnagar | 5 |

| <i>Name of District</i> | <i>No. of Telephone exchanges</i> |
|-------------------------|-----------------------------------|
| Junagadha | 4 |
| Kheda (Nadiad) | 1 |
| Mehsana | 1 |
| Sabarkantha | 4 |
| Surendranagar | 3 |
| Ahmedabad | 11 |
| Baroda (Vadodara) | 1 |
| Rajkot | 3 |
| Surat | 3 |
| Total | 65 |

Broadcast/Telecast of News

758. SHRI MOHAN RAWALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the languages in which news from the All India Radio is broadcast in the country;

(b) since when the news in each such language is being broadcast;

(c) the languages in which news is telecast by the Doordarshan on the Metro and National network; and

(d) since when the news in these languages is being telecast?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJAVYAS):

(a) and (b). All India Radio broadcasts News Bulletins in 20 languages and 47 dialects.

Some of these bulletins were started as early as in 1927 when regular radio broadcasts were started in the country. The exact dates when each of these News Bulletins were started are not available in a centrally compiled form.

(c) and (d). Doordarshan telecasts news bulletins in Hindi and English in the National network since August, 1982. There is no separate news telecast on the metro network.

[Translation]

Expansion of Lucknow Doordarshan Kendra

759. SHRISATYA DEOSINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the expansion programme of Lucknow Doordarshan Kendra was to be implemented in 1991-92;

(b) if so, the progress made so far in this regard;

(c) whether it is proposed to transfer the microwave linkage facility from Lucknow to some other place; and

(d) if so, the location thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJAVYAS):

(a) No major expansion of Doordarshan Kendra, Lucknow was envisaged during 1991-92;

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[English]

S.T.D. Facilities in Telephone Exchanges

760. SHRI RAJVEER SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of telephone exchanges linked with STD facility during 1990-91;

(b) the names of the telephone exchanges proposed to be linked with STD facility during 1991-92 and the number of exchanges provided with the facility till May, 1992; and

(c) the time by which STD facility is likely to be provided to the rest of the exchanges with locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 437 Sir.

(b) List containing names of exchanges is pleased at Statement-I.

Out of 440 exchanges proposed, 295 exchanges have been connected with STD till May, 1992.

(c) By March, 93. Locations for the rest 145 exchanges given in the Statement-II.

STATEMENT I

Names of Telephones Exchanges proposed to be linked with S.T.D. Facility during the year 1991-92

Andhra Pradesh

Paddapalle

Nagarkurnool

Nakrakal

Gudlavallaru

Kodavatur

Medchal

Shamshabad

Chebrow

Isnapur

Sirpurkagaznagar

Chityal

Heramandalam

Repalle

Ghatkeswar

Vikarabad

Yadagiricutta

| | |
|---------------|----------------|
| Pedana | Araria |
| Eight Incline | Kahalgaoon |
| Miryalaguda | Raxaul |
| Janagaon | Garhwa |
| Sankarapally | Banka |
| Pericherla | Jamtara |
| Bibinagar | Bagha |
| Ichapuram | Lakhisarai |
| Drakshrama | Supaul |
| Parvathipuram | Jamui |
| Bellampally | Gogardiha |
| Sanghinagar | Bihta |
| Attili | Pakur |
| <i>Assam</i> | Buxar |
| Tezpur | Chatra |
| Sarupathar | Jhanjarpur |
| Dhemaji | Bermo |
| Nagaon | Ramgarh |
| Doomooma | Bhabua |
| Jonai | Tatis Ilwai |
| Mangaldoi | Nirmali |
| Amguri | <i>Gujarat</i> |
| Nalbari | Okha |
| <i>Bihar</i> | Padra |

Limbdi

Meham

K Colony

Naraingarh

Borsad

Bharara

Vadtal

Sohna

Nandesari

Himachal Pradesh

Dahod

Kullu

Kukarwada

Kalp

Dakor

Keylong

Thol

Jammu & Kashmir

Vapi

Leh

Prantij

Doda

Balasinor

Kargil

Rakhilal

Badgam

Umargaon

Rajojri

Kosamba

Pulwama

Kanodar

Poonch

Manavadar

Kerala

Matar

Mundakayam

Haryana

Chottanikara

Chautala

Puthencruz

Daruhara

Chirayinkil

Gohana

Chavara

Kundli

Beattupettah

Gharounda

Poovarani

| | |
|---------------|-----------------|
| Kuruppanthara | Sasthancotta |
| Kumarakom | Kilimanoor |
| Kattapana | Pathanapuram |
| Perinnaman | Bharananganam |
| Cherplassery | Erumeli |
| Vengara | Vakathanam |
| Payyangadi | Konni |
| Cherukunnu | Kattoor |
| Poovathura | Edapal |
| Chengamanad | Koduvayur |
| Nedungandam | Panoor |
| Kallambalam | Udma |
| Ochira | Kandakadavu |
| Ramapuram | Kattakkada |
| Ayarkunnam | Kalpeni |
| Mevallur | Madavorpallicai |
| Mallappally | Anchal |
| Devikulma | Kuravilangad |
| Vellangallur | Mamood |
| Coyaimanna | Vazhoor |
| Chengala | S.L.Puram |
| Kum,bala | Pulinkunnu |
| Balusseri | Punnayrukulam |
| Peerumedu | Thirurangadi |

Koothuparamba

Mulky

Anjaarakandy

Byadgi

Karnataka

Balele

Pavagda

Hundgund

Sorab

Bellare

Kumta

K.R. Nagar

Srirangapatna

Kollegal

Kaup

Humnabad

Channagiri

Yadgiri

Pollibetta

Kaiga

Soundatti

Kushalinagar

C.R. Nagar

Kollar

Maddur

Mandivillage

Kakti

Chilkunda

Sandur

Pandavaur

Srinivaspur

Wadi

Arsikere

Mudicere

Bailhongal

Chintamani

Dandeli

D.R. Patna

T.N. Pura

Shahabad

Gokak

Maharashtra

Periapatna

Kopergaon

Hunsur

Pali Vajj Nath

Dharmasthala

Gokulshirgaon

Kinwant

Bhor

Hingoli

Karjat

Chiplun

Kirkoskarwadi

Pandharpur

Murbad

Hinganghat

Madhya Pradesh

Shridi

Betul

Buldana

Shivpuri

Chakur

Shahdol

Yeola

Damoh

Nagothane

Chhattarpur

Bhuinj

Mandla

Dahanu

Sidhi

Bicholim

Sanavad

Paithan

Panna

Chalisgaon

Narsinghpur

Umred

Tikamgarh

Igatpuri

Singrauli

Pen

Guna

Vita

Rajgarh

Palghar

Shajapur

Calungute

North East

Murtizapur

Churchandpur

Savda

Thoubal

Katol

Kailasahar

Changlang

Birmitrapur

Ukhrul

Kesinga

Chandel

Remuna

Mon

Badmal

Tuensang

Aithgarh

Phok

Salepur

Krong

Bhanjanagar

Saiha

Rajkharia

Wokha

Baliguda

Mokokchung

Nayagarh

Bishenpur

Deogarh

R.K. Pur

Rajgangpur

Daporizo

Hinjilcut

Zoneboto

Udala

Orissa

Kantabanji

Rajnigiri

Dhanmandal

Karanjia

Anandpur

Sonapur

Digapahandi

Jaipur Town

Laxmipur

Hindol

Boudh

Dharamgarh

Barpali

Umerkote

Kluchinda

Sakhigopal

Joda

Brajrajnagar

Rairangpur

| | |
|----------------------|-------------------|
| Patnagarh | Balachour |
| Jagatsingpur | Nakodar |
| Palaspanga | Barnala |
| Parlakhemundi | Samana |
| Malkangiri | Muktsar |
| Konark | Rampuraphul |
| Belpahar | <i>Rajasthan</i> |
| Padmapur | Bandikui |
| Pattammundai | Kotpulti |
| <i>Punjab</i> | Mathania |
| Ajnala | Shahpura |
| Nawanshahar | Chirawa |
| Maierkotla | Khetri |
| Zira | Nathdwara |
| Sasuya | Shajahapur |
| Batala | Dausa |
| Anandpur Sahib Sahib | Rajasaṁand |
| Sunam | Vijayanagar |
| Talwandi | Falna |
| Garhshankar | Lalsot |
| Sultanpur Lodhi | Achrol |
| Samrala | <i>Tamil Nadu</i> |
| Fathgharh Sahib | Sriperumpudur |
| Mansa | Suriyur |

| | |
|----------------|----------------------|
| Sholavandan | Krishnagiri |
| Ottanchathiram | Valapady |
| Neyveli-II | Modakurichi |
| Virudhachalam | Chatrapatti |
| Pavoorchatram | Cuddalore |
| Seerampalayam | Annur |
| Eraiyr | Muthur |
| Ettavaithalai | Nambiyur |
| Yercaud | Cumbam |
| Kilalarai | Alangudi |
| Chidhode | Surandhai |
| Kalakurichi | Kunnathur |
| Malur | Padalur |
| Kadayanallur | Dalavaipuram |
| Namagiripet | <i>Uttar Pradesh</i> |
| Avalpoondurai | Jhasni |
| Velur | Uttarkashi |
| Christiangaram | Naugarh |
| Chettinad | Bagpat |
| Ulundurpet | Gajraula |
| Anamalai | Jainpur |
| Usilampatti | Dibiapur |
| Andipatti | Neemsar |
| Keveripatnam | Deghala |

Dhdhwa Park

Rishikesh

Palliakalan

Tehri

Shamli

Aonla

Farrukhabad

Pherenda

Etmadpur

Tanda

Khalilabad

Unchahar

Mishrikh

Bhimtal

Muradnagar

Rania

Satheria

Mothichoor

Sikandrarao

Chauri Chaura

Gola Gagan Nath

Renukoot (Pipri)

Nawabganj

Pilkhua

Him Corbett Park

West Bengal

Sikandrabad

Tarakeswar

Sonebhadra

Bankpura

Rasra

Bela

Hata

Jamalpur

Garhmukteshwar

Naxalbari

Bharwa Sumerpur

Canning

Malwan

Bishnupur

Bazpur

Berhampore

Tulsipur

Satgachia

Fatehpur Sikri

Dinhata

Lansdown

Joinagar

Santaldihi

Gujarat

Nalhati

Nandesari

Seharabazar

Manavadar

Birpara

Borsad

Fatepur

Limbdì

Contai

Dakor

Galsi

Rakhial

Kaliaganj

Kanodar

Banarhat

Padra

STATEMENT II

Matar

Names of Exchanges (Pending out of 440 proposed for 91-92) Likely to be provided with S.T.D. facility by March, 1993.

Kosamba

*Haryana**Andhra Pradesh*

Kundli

Heramandalam

Meham

Kodavalur

Gharounda

Janagaon

Sohna

Nakrakal

*Jammu & Kashmir**Assam*

Badgam

Amguzi

Pulwama

Doomdooma

*Kerala**Bihar*

Kattapana

Bagha

Udma

Kahalgaon

Mallappally

Lakhisarai

Puliconnu

Mamood

Shirdi

Koothuparamba

Kinwat

Punnayurkulam

Yeola

Edapal

Chiplun

Kumbala

Parlivaij Nath

Panoor

Bhor

Mevallur

Hingoli

Karnataka

Kinoshkarwadi

Pollibetta

Chalisgaon

Pandavapur

Pen

Hungund

Vita

C.R. Nagar

Paighar

Maddur

Gnakur

K.R. Nagar

Pathan

Channagiri

Hinganghat

C.R. Patna

Orissa

Shahabad

Rairangpur

Chintamani

Kesinga

Wadi

Karanjir

Nandivillage

Rajkhariar

Yadgiri

Deogarh

Periapatna

Punjab

Maharashtra

Aynala

Gokulshinghaon

Muktsar

Bamala

Tamil Nadu

Dasuya

Andipatta

Anandpur Sahib

Kailakara

Garhshankar

Pettavatthalai

Nawanshahar

Annur

Balachour

Omalur

Talwandi

Christianagaram

Rampurapuhl

Neyveli-II

Malerkotla

Alangudi

Samrala

Kaveripatnam

Batala

Padalur

Fatehgarh Sahib

Uttar Pradesh

Sultanpur Lodhi

Khalilabad

Samana

Tulsipur

Sunam

Hata

Nakodar

Bhimtal

Mansa

Jim Corbett Park

Rajasthan

Satheria

Falna

Chauri Chaur

Chirawa

Tanda

Lalsot

Dudhwa Park

Khetri

Mishrikh

Shajahapur

Bazpur

Achrol

Palliakalan

Dibiapur

Jamaipur

Lansdown

Dinhata

Gajraula

Kaliaganj

Rishikesh

Nazaibari

Muradnagar

Challenges faced by Air India

Neemsar

761. SHRI HARIKISHORE SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

Etmadpur

(a) whether the US carriers are posing stiff resistance to the Air India; and

Rania (KP)

Sikandra

(b) if so, the details thereof and the steps being taken proposed to tide over the situation?

Aonla

Jainpur

Fatehpur Sikri

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). One U.S. Carrier, namely, Delta Airlines is already operating to India. The Government of USA has designated two more carriers, namely, United Airlines and American Airlines. These carriers can provide greater competition to Air India. Which is examining the feasibility of operating to new points in the USA to meet the challenge.

Garhmukteshwar

Deghala

West Bengal

Fatepur

Cortai

Tourism Plan

Birpara

Banarhat

762. SHRI R. DHANUSKODI
ATHITHAN:
SHRI S.B. THORAT:

Santalidhi

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

Galsi

(a) whether the Union Government have finalised the tourism plan;

Nalhati

Satgachia

(b) if so, the details thereof;

Seharabazar

(c) whether any request has been received by the Union Government from the State Governments to review the tourism plan;

(d) if so, the details thereof and the action taken/proposed to be taken by the Government thereon;

(e) the tourist spots identified in Pondicherry; and

(f) the amount allocated by the Government for the development of tourism there?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Yes, Sir. The objectives of the National Action Plan for Tourism presented in the Parliament on 5.5.92 are as under:-

- Socio-economic development of areas.
- Increasing employment opportunities.
- Developing domestic tourism especially for the budget category.
- Preservation of national heritage and environment.
- Development of international tourism and optimisation of foreign exchange earnings.
- Diversification of the tourism product.
- Increase in India's Share in world tourism.

(c) and (d). Yes, Sir. Based on the requests received from a few State Governments, a review has been initiated.

(e) and (f). Development and identification of tourist spots is primarily the responsibility of the Administration of Union Territory of Pondicherry. However, the Department of Tourism extends financial assistance on specific proposals based on their merit, availability of funds and interse priorities.

Rural Electrification Corporation

763. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of POWER be pleased to state:

(a) the progress made by the Rural Electrification Corporation in electrifying the villages and energising pumpsets since its inception, State-wise; and

(b) the details of financial assistance given to the State Electricity Boards by the Rural Electrification Corporation during the last three years for the programme?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The statewide progress made by the Rural Electrification Corporation in electrifying the villages and energising the pumpsets since its inception upto the end of March, 1992 is given in Statement-I.

(b) The details of the financial assistance provided by the Rural Electrification Corporation to the State Electricity Boards during the last three years is given in Statement-II.

STATEMENT - I

Cumulative Physical Progress under Rural Electrification Corporation Scheme as on 31.3.1992 (Provisional)

| Sl. No. | States | Villages | Pumpsets |
|---------|-------------------|----------|----------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 14907 | 876037 |
| 2 | Arunachal Pradesh | 465 | |
| 3 | Assam | 15807 | 1922 |
| 4. | Bihar | 31966 | 103438 |
| 5. | Goa | | |
| 6. | Gujarat | 7708 | 266187 |
| 7. | Haryana | 90 | 193810 |
| 8. | Himachal Pradesh | 11072 | 2312 |
| 9. | Jammu & Kashmir | 4244 | 1656 |
| 10. | Karnataka | 8850 | 461521 |

| Sl. No. | States | Villages | Pumpsets |
|---------|----------------|----------|----------|
| 1 | 2 | 3 | 4 |
| 11. | Kerala | 151 | 146564 |
| 12. | Madhya Pradesh | 50444 | 719035 |
| 13. | Maharashtra | 13322 | 853552 |
| 14. | Manipur | 1092 | 29 |
| 15. | Meghalaya | 2142 | 58 |
| 16. | Mizoram | 309 | 0 |
| 17. | Nagaland | 730 | 160 |
| 18. | Orissa | 22570 | 47051 |
| 19. | Punjab | 3908 | 396024 |
| 20. | Rajasthan | 20510 | 266838 |
| 21. | Sikkim | 277 | |
| 22. | Tamil Nadu | 807 | 443657 |

| Sl. No. | States | Villages | Pumpsets |
|---------|---------------|----------|----------|
| 1 | 2 | 3 | 4 |
| 23. | Tripura | 2785 | 1274 |
| 24. | Uttar Pradesh | 43542 | 273287 |
| 25. | West Bengal | 21903 | 75525 |
| Total | | 279601 | 5129937 |

STATEMENT II

*Financial Assistance provided by Rural Electrification Corporation during the last 3 years
(1989-90 to 1991-92)*

| <i>Sl. No.</i> | <i>State</i> | <i>Amount disbursed (Rs. lakhs) (Prov.)</i> |
|----------------|-------------------|---|
| <i>1</i> | <i>2</i> | <i>4</i> |
| 1. | Andhra Pradesh | 12486 |
| 2. | Arunachal Pradesh | 1641 |
| 3. | Assam | 3600 |
| 4. | Bihar | 8336 |
| 5. | Goa | |
| 6. | Gujarat | 9447 |
| 7. | Haryana | 6597 |
| 8. | Himachal Pradesh | 2094 |
| 9. | Jammu & Kashmir | 1773 |
| 10. | Karnataka | 7552 |
| 11. | Kerala | 4305 |
| 12. | Madhya Pradesh | 40811 |
| 13. | Maharashtra | 18915 |
| 14. | Manipur | 2773 |
| 15. | Meghalaya | 1780 |
| 16. | Mizoram | 8572 |
| 17. | Nagaland | 665 |
| 18. | Orissa | 9383 |
| 19. | Punjab | 6781 |

| Sl. No. | State | Amount disbursed (Rs. lakhs) (Prov.) |
|-------------|---------------|--|
| 1 | 2 | 4 |
| 20. | Rajasthan | 12684 |
| 21. | Sikkim | 1145 |
| 22. | Tamil Nadu | 10186 |
| 23. | Tripura | 2162 |
| 24. | Uttar Pradesh | 22071 |
| 25. | West Bengal | 11012 |
| Grand Total | | 199771 |

[Translation]

Rural Electrification in Uttar Pradesh

764. SHRICHINMAYANAND SWAMI:
SHRI SANTOSH KUMAR
GANGWAR:

Will the Minister of POWER be pleased to state:

(a) the targets fixed and achievements made for the rural electrification in Uttar Pradesh during the last three years;

(b) whether the Rural Electrification

Corporation has provided loans to Uttar Pradesh State Electricity Board in 1991-92 for achieving the targets of rural electrification;

(c) if not, the reasons thereof; and

(d) the steps being taken by the Government for electrification of remaining villages in the State during the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The targets and achievements for rural electrification in Uttar Pradesh during the last three years are as under:-

| | Village electrification | | Pumpset energisation | |
|---------|-------------------------|------------------|----------------------|---------------------|
| | Target | Achievement | Target | Achievement |
| 1989-90 | 2365 | 1832 | 20,000 | 19573 |
| 1990-91 | 2350 | 2207 | 16,100 | 18506 |
| 1991-92 | 750 | 702(Provisional) | 12,500 | 21361 (Provisional) |

(b) Yes, Sir.

(c) Does not arise.

(d) The targets and allocations for the rural electrification in the Eighth Plan have not yet been finalised.

[English]

Hike in Air Fares

765. SHRI MOHAN SINGH (DEORIA):
SHRI PAWAN KUMAR BANSAL:
SHRI K.V. THANGKA BALU:
SHRI GEORGE FERNANDES:
PROF. RAM KAPSE:
SHRI SHARAD DIGHE:
SHRI GURUDAS KAMAT:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the hike in air fares of

Air India, Indian Airlines and Vayudoot during the last three years.

(b) whether there is any proposal for increasing the air fares during the current year; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) A statement is attached.

(b) and (c). All India have proposed a 15% increase on all IATA & bilateral fares effective from 15.7.1992 in order to meet the cost due to Rupee currency adjustments. Vayudoot have proposed an increase of 15% in the fares on certain sectors of their network to reduce imbalance between revenues and cost of operations.

STATEMENT

| Effective date of increase in fare | | Details |
|------------------------------------|---|--|
| 1 | 2 | 3 |
| INDIAN AIRLINES | | |
| 1.7.1989 | | Inland Air Travel tax (IATT) introduced by Govt. of India at 10% of basic fare on all purely domestic travel. |
| 9.7.1989 | | 30% increase in basic fares on sectors upto 300 Kms distance. 20% increase in basic fares on sectors 301 Kms. and above |
| 11.4.1990 | | Fuel surcharge increased. 15.7% increase on total fares. The increased amount added to the Fuel Surcharge element. |
| 1.7.1990 | | IATT increased from 10% of basic fare to 15% of total fare by Govt. of India. |
| 26.9.1990 | | GES (Gulf Evacuation Surcharge) introduced @ 10% of the total fare (Basic + F.S.) |

| Effective date of increase in fare | | Details |
|------------------------------------|-----------|--|
| 1 | 2 | 3 |
| 7.10.1991 | | Full Evacuation Surcharge merged with Fuel Surcharge. Basic Fare increased by 9% of total fare (Basic Fare + Fuel Surcharge + GES). Fuel Surcharge increased by 11% of total fare (Basic Fare + Fuel Surcharge + Culf Evacuation Surcharge). |
| 2. | AIR INDIA | |
| | 23.04.89 | 5% increase on all fares. |
| | 10.05.89 | 10% increase on Individual Excursion fare. |
| | 15.05.89 | 5% increase on all fares. |
| | 16.05.89 | 5% increase on all fares. |
| | 30.05.89 | 5% increase on all fares. |
| | 29.06.89 | 15% increase on Group Inclusive Tour fares. |
| | 01.07.89 | 15%/10% increase on normal fares resp. |
| | 01.08.89 | 5% increase on all fares. |
| | 07.08.89 | 5% increase on normal fares. |

| Effective date of increase in fare | Details |
|------------------------------------|---|
| 1 | 23 |
| 01.09.89 | 5% increase on normal IATA promotional fares. |
| 20.09.89 | 17.7 % increase on Individual Excursion fare. |
| 16.11.89 | 3% increase on all IATA fares. |
| 16.11.89 | 12.4% increase on all IATA fares. |
| 15.12.89 | 12% to 15% increases on all IATA fares. |
| 01.04.90 | Bilateral VGV4 fares increased |
| | a) Bombay - Mauritius 10.030% |
| | b) Delhi- Mauritius 30.01% |
| | Scope of Bilateral VGV4 extended to Calcutta- Mauritius and madras- Mauritius. |
| 01.04.90 | 10% increase on YE/GV/YAP 25/YZ and YD fares. |
| 01.04.90 | 5% increase on normal fares except 8% on First class fares from Bombay to BKK/CAN/HKG/KHH/MNL/SHA/TPE |

| Effective date of increase in fare | Details |
|------------------------------------|--|
| 1 | 2 |
| 3 | <p>10% increase on lata/Bilateral Special fares except 5% on YE3M fares from Calcutta to Manila</p> <p>To USA/ Canada increases on all fares ranging between 9.6% and 19.0%</p> <p>** To points in Mid Atlantic area except to Venezuela.</p> <p>a) From BOM/DEL 10% increase on all fares.</p> <p>b) From CCU/MAA 10% increase plus INR 500 on all fares.</p> <p>** To Mexico increases on all fares reanging between 10% and 12 3%.</p> <p>5% increase on normal fares.</p> <p>5% increase on all IATA fares.</p> <p>Children's fare established at 67% of adult fare (increase 34%)</p> |

| Effective date of increase in fare | | Details |
|------------------------------------|---|---|
| 1 | 2 | 3 |
| 15.05.90 | | 10% increase on all fares except 5% on First Class from DEL except 6% to OKA 8% on First Class from CCU except 5% to OKA. 4% on PEX fares. |
| 01.06.90 | | 5% increase on IATA fares. |
| 01.06.90 | | 10% increase ex. India. |
| 01.06.90 | | 8% increase ex. India. |
| 15.06.90 | | Child fare established at 67% of adult fare for Bilateral YE fares (Increase 34%) |
| 15.06.90 | | 25% increase ex Bombay. |
| 20.06.90 | | Bilateral YEM fare established |
| 01.70.90 | | 7% increase on FOW/FRT/YOW fares YRT status quo. |
| | | COW/CRT re-established at 115% of revised YOW/YRT fares. (Increase: Cow 11.86%, COW 11.86%, CRT 4.54%). |

| <i>Effective date of increase in fare</i> | | <i>Details</i> |
|---|----------|--|
| <i>1</i> | <i>2</i> | <i>3</i> |
| 15.08.90 | | <p>7% increase on FOW* /YOW*</p> <p>FRT*/YRT* status quo</p> <p>COW*/CRT* at 115% of revised YOW/YRT (Increase: 11.86%/ 4.54% resp.) Finland.</p> <p>7% on FOW.</p> <p>FRT status quo</p> <p>Cow 11.87% increase.</p> <p>CRT 4.54% increase.</p> <p>5% increase on YE/YHD fares.</p> <p>5% increase on YLD/YHD fares to LON.</p> <p>YZ fares to MOW increased by 27.54%.</p> |
| 01.10.90 | | 2% increase on normal fares. |
| 01.10.90 | | 7% increase on all fares including Triangular and RTW fares. |
| 15.11.90 | | <p>10% increase on normal fares except 5% to Egypt.</p> <p>15% increase on GIT fares except 8% to Egypt/Iran.</p> <p>10% increase on UMPRAH fares to JED/MED</p> <p>15% increase on YE fares to DYB/SHJ.</p> |

| Effective date of increase in fare | | Details |
|------------------------------------|----------|--|
| 1 | 2 | 3 |
| | 01.12.90 | 5% increase on all fares. |
| | 01.01.91 | 7% increase on all fares. |
| | 01.01.91 | 7% increase ex India |
| | 01.01.91 | 7% increase ex India |
| | 01.04.91 | 7% + 7% increase on FOW/YOW fares. |
| | | 7% increase on FRT/YRT fares. |
| | | C @ 115% of revised Y. |
| | | 15% increase on all promotional fares. |
| | | Children's fares for normal fares at 67% of adult fares. |
| | 15.04.91 | 15% increase on F/Y fare levels. |
| | 15.04.91 | To North Atlantic: |
| | | 7% + 10% increase on FOW fares |

| Effective date of increase in fare | Details |
|------------------------------------|---|
| 1 | 3 |
| 2 | 10% increase on FRT/YOW/YRT fares. |
| | C @ 115% of Y. |
| | 12% increase on promotional fares except 15% on GIT. |
| | Children's fares for normal fares at 67% of adult fares. |
| | Children's fares for all promotional fares at 75% of adult fares. |
| | MTP for YE4M when used for incentive group Fare plus IWR 4000. |
| | MTP for VGVA fares- Fares plus INR 3500 for total duration. |
| 15.04.91 | 7% + 10% increase on FOW/YOW fares. |
| | 10% increase on FRT/YRT and UMRAH fares. |
| | 15% increase on GIT/YE3M fares. |
| | C @ 115% of Y except to Egypt @ 110% of Y. |
| | Child fare for YE to DXB/SHJ at 67% of adult fare. |

| <i>Effective date of increase in fare</i> | <i>Details</i> |
|---|--|
| 1 | 3 |
| 15.04.91 | <p>To Europe except to Ireland/UK:</p> <p>7% increase on normal fares except 5% from CCU/MAA.</p> <p>9% increase on Special fares.</p> <p>To Ireland/UK:</p> <p>5% increase on normal fares except 3% from CCU/MAA.</p> <p>7% increase on Special fares.</p> |
| 15.04.91 | <p>7% increase on FOW/YOW fares.</p> <p>7% on FRT/YRT fares.</p> <p>C @ AA5% of Y.</p> <p>10% increase on YE3M fares.</p> <p>5% increase on GIT fares.</p> <p>10% increase on YE 60 to MBO and YE35 to MRU.</p> <p>5% increase on GV4 to MRU.</p> |

| Effective date of increase in fare | Details | |
|------------------------------------|--|-------------------------------|
| 1 | 2 | 3 |
| 16.04.91 | 10% increase ex India. | |
| 01.06.91 | 10% increase ex India. | |
| 01.10.91 | 15% increase ex India. | |
| 01.10.91 | 10% increase on all fares. | |
| 01.12.91 | 3% on promotional fares. Status quo on normal fares. | |
| 27.12.91 | 2% increase on Triangular fare. | From India |
| 04.01.92 2% on all fares. | 3% increase on promotional fares. | From India to Canada |
| 10.04.92 | 10% on normal First and Economy RT fares. First/Economy class OW normal fares normal fares established at 55% of new first and economy class RT fares. Intermediate class fares applicable at 115% of OW RT new Economy Class fares | From India to Middle East. |

| Effective date of increase in fare | Details | |
|------------------------------------|--|-----------------------|
| 2 | except 110% to Egypt. 10% on all special fares. Bilateral YE3M fare from BOM/DEL/CCU/TRV to DXB/SHJ commensurately increased by 10%. | 3 |
| 13.04.92 | 10% on all normal & promotional fares. First/Intermediate/Economy class OW normal fares established at 55% on new First/Intermediate/Economy class RT fares. | From India to Europe. |
| 15.04.92 | 10% on normal First & Economy RT fares. 10% on all special fares except 5% on YE3M fares from Delhi to Africa. First/Economy class OW normal fares established at 55% of RT fares. Intermediate class fares re-established at 115% of revised Economy class fares. | From India to Africa. |
| 28.04.92 | 12% on First/Economy class RT fares. Intermediate class at 115% of Economy class fares. OW normal fares at 55% of the RT fares. 12% on all promotional fares. | |

Effective date of increase in fare

Details

3

2

1

01.05.92

15% increase.

12.05.92

12% on First/Economy class RT fares.
 Intermediate class at 115% of Economy fares.
 OW normal fares at 55% of the RT fares.
 12% on all promotional fares.

01.06.92

10% on normal and promotional fares.

VAYUDOOT LIMITED

3.

April, 90

Increase of 15.7% to recover the additional
 expenditure due to hike in ATF prices.

July, 90

IATT collected by the Ministry of Finance
 was increase from earlier 10% on the basic
 fare to 15% on the total fare.

September, 90

Introduction of Gulf surcharge @ 10% of
 the basic fare plus fuel surcharge.

October, 91

20% increase to recover the additional burden
 due to increase in the price of ATF and
 devaluation of Rupee.

| Effective date of increase in fare | | Details |
|------------------------------------|-----------|--|
| 1 | 2 | 3 |
| | March, 92 | With effect from 20th March, 92 Vayudoot has increased fare on some of its routes in a bid to minimise the losses it has been incurring since its inception. |

Westland Helicopters

766. SHRI SRIKANTA JENA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government had invited global tenders to dispose of the fleet of Westland helicopters;

(b) if so, the offers received therefor;

(c) the decision, if any, taken in this regard; and

(d) the estimated loss likely to be suffered as a result of the disposal of the Westland fleet?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Do not arise.

(d) Since the purchase of Westland helicopters was financed through a Grant from the Government of U.K., clearance of that Government is required for disposal of these helicopters under the terms of the Grant. Negotiations for disposal of Westland helicopters are on with the Government of U.K.

[Translation]

World Bank Assistance for Major Irrigation Projects

767. SHRIMATI KRISHNENDRA

KAUR (DEEPA):
SHRIMATI DIPIKA H.
TOPIWALA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of major irrigation projects being executed with the World Bank assistance;

(b) the names of States where these projects are being executed and the progress made thereon;

(c) the names of projects which are pending due to non-availability of World Bank assistance; and

(d) the steps being taken by Government for the execution of these projects as per schedule?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). Statement showing major irrigation projects being executed with the World Bank assistance and their progress is at Statement-I.

(c) The list of projects in pipeline for possible World Bank assistance is at Statement-II.

(d) Irrigation projects are planned, funded and implemented by the State Governments. The implementation of these projects is monitored closely and State Governments are advised from time to time on various implementation measures to be taken.

STATEMENT - I

List of World Bank Assisted on-going Major Irrigation Projects.

| Name of the Project | Donor Agency | Amount of Assistance. | Cumulative utilisation as on 31.5.92 |
|--|--------------|---|--------------------------------------|
| 1 | 2 | 3 | 4 |
| ANDHRA PRADESH | | | |
| 1. Andhra Pradesh Irrigation Project (Credit 1665-IN/Ln. 2152-IN) | IDA | SDR 127.5 M (s 174,110 m.) US \$ 41.00 m. | 45.310 m. |
| GUJARAT | | | |
| 2. Sardar Sarovar Dam & Power Project (Credit 1552-IN/Ln. 2497) | IDA | SDR 99.7 M. (\$ 136,150 m.) IBRD USS 200 Com. | 122.120 m. |
| 3. Sardar Sarovar Water Delivery and Drainage Project (Credit 1553-IN) | IDA | SDR 149.5 m. (\$ 197,600 m.) | 184.473 m. |

| Name of the Project | Donor Agency | Amount of Assistance. | Cumulative utilisation as on 31.5.92 |
|---------------------|--|-----------------------|--------------------------------------|
| | 2 | 3 | 4 |
| KARNATAKA | | | |
| 6. | Upper Krishna Phash-II Irrigation Project | IDA | 43.330 m. |
| | MAHARASHTRA | | |
| 7. | Marathwada Composite Irrigation III Project (Credit 1621-IN) | IDA | 50.120 m. |
| | PUNJAB | | |
| 6. | Punjab Irrigation & Drainage Project (Credit 2076-IN/LN, 3144 -IN) | IBRD IDA | 21.290 m. |
| | UTTAR PRADESH | | |
| 7. | Upper Ganga Modernisation Project (Credit 1619 - IN) | IDA | 87.300 m. |

| Name of the Project | Donor Agency | Amount of Assistance. | Cumulative utilisation as on 31.5.92 |
|---|---|--------------------------------|--------------------------------------|
| 1 | 2 | 3 | 4 |
| TAMIL NADU | | | |
| 8. Periyar Vaigai Irrigation- II Project (Credit 1468-IN) | IDA | SDR 16.6 m. (\$ 21.660 m.) | 18.855m. |
| | SF | SDR 16.6 m.) (\$ 22.670 m.) | 11.355 m |
| IDA | - International Development Association. | | |
| IBRD | - International Bank for Reconstruction & Development | | |
| SDR | - Special Drawing Rights. | | |
| \$ | - Dollar. | | |

STATEMENT - II

Possible Irrigation Pipeline

| 1 | 2 |
|-------|--|
| FY 93 | Sardar Sarovar Project Canal II Rehabilitation and O&M I (Haryana) (Kansabati) (Subarnarekha Orissa) |
| FY 94 | Water Resources Consolidation I (Maharashtra or Orissa) Hydrology Data Collection & Communication (multi-state) Rehabilitation and O&M II (Subarnarekha Bihar II) |
| FY 95 | Water Resources Consolidation II (Rajasthan, Madhya Pradesh, Kerala, Tamil Nadu) Traying & Manpower Development, Ground Water Development (reform-minded state) (Narmada Sagar). |
| FY 96 | National Water Management Project II and/or O&M III Water Resources Consolidation III Flood Control (East India) North West Drainage. |

H.P. and L.P. T.V. Transmitters in Gujarat

768. SHRI MAHESH KANODIA:
SHRI RATILAL VARMA:
SHRIMATI BHAVNA CHIKHLIA:

93 if so, the details thereof;

(c) whether the Government also propose to instal Disc for effective transmission of Doordarshan programmes in the rural areas of the State; and

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(d) if so, the details thereof?

(a) the number of high power and low power transmitters functioning at present in various districts of Gujarat and thier locations;

(b) whether the Government propose to replace the low power transmitters with high power trnsmitters in the State during 1992-

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) Three high power, 28 low power and one very low power TV transmitters are at present functioning in Gujarat. Locations of these transmitters are given below:-

| Transmitter | Location |
|----------------------------|--|
| High Power Trànsmmitter | Ahmedabad, Dwarka & Rajkot |
| Low Power Transmitter | Ahwa, Ambaji, Amerli, Bharuch, Bhabbar, Dohad, Bhavnagar, Bhuj, Dhorajee, Godhra, Junagarh, Jamnagar, Kevadia-colony, Navrsari, Palanpur, Patan, Songarh, Porbandar, Dediapada, Surat, Surendranagar, Tharad, Vadodara, Valsad, Veraval, Kosamba, Chhota-Udaipur and Mahesana. |
| Very Low Power Transmitter | Kakrapar |

(b) The existing low power (100W) TV transmitter at Bhuj is planned to be replaced by a high power (10KW) transmitter. As an interim measure, this transmitter is envisaged to be commissioned on a reduced power of 1 KW during 1992-93.

(c) No, Sir.

(d) Does not arise.

(a) whether Speed Post facility has been introduced in some parts of the country;

(b) if so, the details thereof;

(c) whether tariffs for such service have been fixed, slab-wise, and

(d) if so, the details thereof, place-wise?

[English]

Speed Post Facility

769. DR. C. SILVERA: Will the Minister of COMMUNICATIONS be pleased to state:

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYANAIDU): (a) Yes Sir, Speed Post facility has been introduced in 62 Cities/ Towns and 6 Extension Counters under national network and 130 Places under point

to point Speed Post Service.

(b) The list of places is given in the statement attached.

(c) Yes, Sir.

(d) The details of tariffs for different places is as follows;

For Places within 500 Kms.

Rs. 20/- is charged for articles weighing upto 200 grams, Rs. 30/- for articles

weighing upto 500 grams and an additional Rs. 10/- for every additional 500 grams or part thereof for articles weighing 501 grams and above;

For places beyond 500 Kms.

Rs. 30/- is charged for articles weighing upto 200 grams, Rs. 40/- for articles weighing upto 500 grams and an additional Rs. 15/- for every additional 500 grams or part thereof for articles weighing 501 grams and above.

STATEMENT

Names of Cities/Towns where speed post facility is available in the Country.

| <i>Name of the State</i> | <i>Speed Post Centres under national net work.</i> | <i>Speed Post Centres under point to point service.</i> |
|--------------------------|--|---|
| 1 | 2 | 3 |
| 1. Andhra Pradesh | 1. Hyderabad | 1. Kurnool |
| | 2. Vijaywada | 2. Guntur |
| | 3. Tirupati | 3. Rajahmundry |
| | 4. Visakhapatnam | 4. Kakinada |
| | | 5. Chirala |
| | | 6. Tadepalligudam |
| | | 7. Anant pur |
| | | 8. Bhimapuram |

| Name of the State | Speed Post Centres under national net work. | Speed Post Centres under point to point service. |
|-------------------|---|--|
| 1 | 2 | 3 |
| 2. Assam | 1. Guwahati 2. Silchar | 1. Dibrugarh 2. Tinsukia 3. North Lakhimpur 4. Jorhat 5. Dhubri 6. Tejpur |
| 3. Bihar | 1. Patna 2. Ranchi 3. Jamshepur 4. Dhanbad | 1. Girdih 2. Darbhanga 3. Begusarai 4. Katihar 5. Motihari |

| Name of the State | Speed Post Centres under national net work. | Speed Post Centres under point to point service. |
|-------------------|--|---|
|-------------------|--|---|

| Name of the State | Speed Post Centres under national net work. | Speed Post Centres under point to point service. |
|-------------------|--|---|
| 1 | 2 | 3 |
| 5. J & K | 1. Srinagar (Not functioning) 2. Jammu | |
| 6. Haryana | 1. Faridabad 2. Gurgaon (Extn. Counter) | 1. Ambala 2. Panipat 3. Rohtak 4. Sonapat 5. Yamuna Nagar 6. Panch Kula 7. Hissar |
| 7. Himachal | 1. Shimla | 1. Dharamsala 2. Mandi 3. Solan 4. Parwanoo |

| <i>Name of the State</i> | <i>Speed Post Centres under national net work.</i> | <i>Speed Post Centres under point to point service.</i> |
|--------------------------|--|--|
| 1 | 2 | 3 |
| 8. Punjab | 1. Ludhiana 2. Jalandhar | 1. Amritsar 2. Patiala 3. Bhatinada |
| 9. Karnataka | 1. Bangalore 2. Mangalore 3. Mysore | 1. Hubli 2. Renebennur 3. Dharwad 4. Belgaum 5. Manipal 6. Gulbarga 7. Davangere |

| Name of the State | Speed Post Centres under national net work. | Speed Post Centres under point to point service. |
|-----------------------|--|---|
| 1 | 2 | 3 |
| 10. Meghalaya | 1. Shillong | 1. Tura |
| 11. Manipur | 1. Imphal | 1. Churachandpur |
| 12. Tripura | Aganala | 1. Kailashhar |
| 13. Mozoram | Nil | 2. Radhakishorepur |
| 14. Nagaland | Nil | 1. Aizawl |
| 15. Arunachal Pradesh | Nil | 1. Dimapur |
| | | 2. Kohaima |
| | | 1. Itanagar |
| | | 2. Naharlagun |

| Name of the State | Speed Post Centres under national net work. | Speed Post Centres under point to point service. |
|-------------------|--|--|
| 1 | 2 | 3 |
| Kerala | <ol style="list-style-type: none"> 1. Alwaye 2. Cochin 3. Trivandrum 4. Quilon 5. Calicut 6. Trichur | <ol style="list-style-type: none"> 1. Kottayam 2. Alleppy. 3. Palghat 4. Tirur 5. Cannanore 6. Manjeri |
| Maharashtra | <ol style="list-style-type: none"> 1. Bombay 2. Nagpur 3. Pune 4. Nashik (Ext. Counter) | <ol style="list-style-type: none"> 1. Sholapur 2. Kolhapur 3. Sangli 4. Akola |

| 1 | 2 | 3 |
|---|--------------------------|-------------------|
| | 5. Thane (Extn. Counter) | 5. Amraoti |
| | | 6. Aurangabad |
| | | 7. Ahmednagar |
| | | 8. Pandharpur |
| | | 9. Lonavala |
| | | 10. Mahabaleshwar |
| | | 11. Panchgani |
| | | 12. Khandala |
| | | 13. Konkam. |

| | <i>Name of the State</i> | <i>Speed Post Centres under national net work.</i> | | <i>Speed Post Centres under point to point service.</i> | |
|-----|--------------------------|--|---|---|---|
| | | 1 | 2 | 3 | 3 |
| 18. | Madhya Pradesh | 1. Bhopal 2. Raipur 3. Indore 4. Gwalior | | 1. Jabalpur 2. Ratlam 3. Rewa 4. Ujjain | |
| 19. | Tamilnadu | 1. Madras 2. Coimbatore 3. Kanchipuram 4. Madurai 5. Trichy 6. Salem 7. Tirupur 8. Hosur (Est. Counter) | | 1. Erode 2. Karur 3. Pollachi 4. Rajpalayam 5. Sivakashi 6. Pudukotai 7. Thanjavur 8. Kumbakonam 9. Neyveli | |

| Name of the State | Speed Post Centres under national net work. | Speed Post Centres under point to point service. |
|-------------------|---|---|
| 1 | 2 | 3 |
| 24. Uttar Pradesh | <ol style="list-style-type: none"> 1. Lucknow 2. Kanpur 3. Allahabad 4. Agra 5. Varansi 6. Meerut 7. Moradabad 8. Gorakhpur 9. Ghaziabad (Ext. Counter) 10. Noida (Extn. Counter) | <ol style="list-style-type: none"> 1. Bareilly 2. Dehradun 3. Nainital 4. Jhansi 5. Mussorie 6. Mathura 7. Aligarh 8. Basti 9. Muzaffarnagar 10. Modinagar 11. Roorkee 12. Saharanpur |

| |
|--------------------------|
| |
| <i>Name of the State</i> |
| |
| <i>1</i> |
| |

21. Orissa

| 22 | Name of the State | Speed Post Centres under national net work. | | Speed Post Centres under point to point service. | |
|----|-------------------|--|---|---|---|
| | | 1 | 2 | 3 | 4 |
| | Rajasthan | 1. Jaipur | | 1. Jodhpur | |
| | | | | 2. Pali | |
| | | | | 3. Bikaner | |
| | | | | 4. Kota | |
| | | | | 5. Ajmer | |

23. West Bengal

| Name of the State | Speed Post Centres under national net work. | Speed Post Centres under point to point service. |
|----------------------|--|---|
| 1 | 2 | 3 |
| 24. Sikkim | Nil | 1. Gangtok |
| 25. Goa | 1. Panji (Goa) | 1. Nil |
| UNION TERRITORIES: | | |
| 1. Delhi | 1. New Delhi | - |
| 2. Pondicherry | 1. Pondicherry | Nil |
| 3. Chandigarh | 1. Chandigarh | Nil |
| 4. Andaman & Nicobar | Nil | 1. Port Blair |

[*Translation*]

Coverage of Doordarshan in Madhya Pradesh

770. SHRI ANAND AHIRWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether all the districts of Madhya Pradesh have been covered by the Doordarshan network;

(b) if not, the names of such districts;

(c) whether work has been started to connect all such districts with micro-wave system; and

(d) if so, the time by which all districts of Madhya Pradesh are likely to be covered by Doordarshan network?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a), (b) and (d). All the districts of Madhya Pradesh are, at present, covered by TV service, wholly or partially.

(c) There is no plan to link the TV transmitters in the state through the microwave mode.

Power Crisis in Delhi

771. SHRI RAJENDRA AGNIHOTRI:
SHRI KAMAL CHAUDHARY:

Will the Minister of POWER be pleased to state:

(a) whether the Government are aware of the acute power crisis in Delhi;

(b) if so, the action proposed to be taken by the Government to remove the crisis;

(c) the reasons for electricity crisis in Delhi every year despite Government's assurance every year to maintain uninterrupted power supply in Delhi; and

(d) the steps taken/proposed to be taken by the Government to normalise the position?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). The power supply position in Delhi is by and large satisfactory. During the period April to June, 1992, there was only a marginal deficit of 0.7% in the availability of energy which was met by suitable load management and enforcing peak period restrictions on industries. Load shedding on a certain occasions, particularly during summer season, becomes necessary to safeguard the system parameters of the Northern Grid against low frequency and low voltage conditions. Besides plans to increase generation, DESU is augmenting and strengthening its transmission and distribution system at various voltage levels to meet the increasing demand of electricity in Delhi.

[*English*]

Hydro Electric Plant at Farakka

772. SHRI CHITTA BASU: Will the Minister of POWER be pleased to state:

(a) whether the Government had approved a 125 MW Hydro Electric Plant at Farakka in 1986-87;

(b) if so, the present stage of the projects; and

(c) when it is likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Central Electricity Authority has found the project report of Farakka

Barrage Hydroelectric Project (125 MW) as techno-economically in order. However formal clearance can be considered after compliance of Section 29 of Electricity (Supply) Act, 1948 by the Farakka Barrage Project Authorities and after clearance is accorded by the Ministry of Water Resources and the Ministry of Environment & Forests. Concurrence of the beneficiary States and Damodar Valley Corporation to purchase power from the of project at the cost determined by the Government would also be necessary.

Curtailment of Flights by International Airlines

773. SHRISHANKERSINH VAGHELA:
SHRI ATAL BIHARI VAJPAYEE:
SHRI SANAT KUMAR MANDAL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether certain international airlines have withdrawn or curtailed their services in India during the last one year;

(b) if so, the details thereof and the reasons thereof;

(c) the extent to which the cargo and passenger traffic as also tourism prospects has been affected as a result thereof;

(d) the strategy being contemplated to cope with the traffic demand;

(e) whether in the case of India's international carrier, its share continues to fall;

(f) if so, the reasons therefor; and

(g) the steps being taken to rationalise routes to make maximum use of capital intensive equipment?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). During last one year Sabena (Belgian Airline) and Czechoslovak Airlines have discontinued their operations to India; Delta Airlines has replaced PANAM, but with lesser capacity than that deployed earlier by PANAM. The aforesaid foreign airlines have discontinued/curtailed their services in exercise of their commercial judgment.

(c) and (d). No adverse impact is anticipated. Cargo traffic is carried largely by adhoc cargo flights operated under the Open Sky Policy. As far as passenger traffic is concerned, rights are being given to other Airlines, wherever necessary, to operate in order to cope with the traffic demand.

(e) to (g). Air India has retained its market share inspite of competition from other carriers.

Fire in Kidwai Bhavan, New Delhi

774. SHRI TARA CHAND
KHANDELWAL:
SHRI M.V. CHANDRASEKHARA
MURTHY:
SHRI VILAS MUTTEMWAR:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the special services of Delhi telephones have been affected following a fire in Kidwai Bhavan, New Delhi during the May, 1992;

(b) if so, the causes thereof and the total loss suffered thereby;

(c) whether the MTNL authorities have failed to set right the services despite more than a month have passed;

(d) whether the telephone lines from the

Janpath exchange have been also affected at large;

(e) if so, the steps contemplated by the Government to set right the special services and other affected lines; and

(f) the steps taken by the Government to avoid recurrence of such incidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) Two committees have been set up to find the cause of fire and assess the loss suffered.

(c) No, Sir. The services have been restored partially.

(d) Yes, Sir. The exchange level 35 with 2200 working connections was affected partially, which has now been restored.

(e) 50 positions for 197 directory inquiry have been reassured and additional 50 positions are being added. For 199 Assistance Service, 20 positions have been restored and additional 10 positions are being added.

(f) Modern and more reliable fire protection systems are being installed. This is expected to provide better protection against fire accident.

Fleet augmentation of Vayudoot

775. SHRI SHRAVAN KUMAR PATEL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to augment the fleet of the Vayudoot;

(b) whether there is any proposal to replace the old aircraft also;

(c) if so, the details thereof indicating the phase of their replacements; and

(d) the amount involved and the type of new aircraft proposed to be procured?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (d). The question of augmentation or reduction of Vayudoot aircraft will be taken up after the future of Vayudoot is decided, after a performance evaluation is done.

[Translation]

Modernisation of Power Station at Akola, Maharashtra

776. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of POWER be pleased to state:

(a) whether the Government have accorded its approval to the modernisation of Paras power station at Akola in Maharashtra during the Eighth Five Year Plan;

(b) if so, the amount allocated for this purpose; and

(c) the details of the proposed modernisation work?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) The proposal to modernise Paras Power Station units 1 & 2 at Akola in Maharashtra, with an estimated cost of Rs. 998 lakhs has been included under Renovation and Modernisation Programme (Phase-II) during the 8th Five Year Plan.

(c) The proposed modernisation work mainly covers the following works:

- (i) Renovation of Coal Mills.
- (ii) Augmentation of unloading capacity of coal handling plant.
- (iii) Renovation of Control & Instrumentation.
- (iv) Replacement of Boiler Tubes.
- (v) Replacement of critical feed and steam line valves.
- (vi) Retrofitting of ESPs alongwith Ash Handling Plant.

Bodhghat and Indiravati River Projects

777. SHRI RAMBADAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the present stage of work of the Bodhghat and Indiravati river projects in Madhya Pradesh;

(b) whether the Ministry of Environment and Forest is still holding the clearance of these projects;

(c) if so, the reasons thereof; and

(d) the time by which these projects are likely to be cleared and completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDHYACHARAN SHUKLA): (a) to (d). The work on Bodhghat (Indira Sarovar) project has been discontinued due to non-clearance of the Project by the Ministry of Environment & Forests from forest angle. The State Government has since submitted the required information to the Ministry of Environment and Forest in September, 1991.

No project by the name 'Indiravati River Project' has been received at the Centre for

techno-economic appraisal. However, Bhopalpatanam, Kutru-I, Kutru-II and Matnar Hydro-Electric Projects on River Indravati in Madhya Pradesh received in Central Electricity Authority in 5/82, 4/85, 2/82 and 1/91 respectively were returned to the State in 3/85, 4/88, 3/85 and 5/92 respectively due to non submission of replies to the observations of Central Appraising Agencies for Review of Project proposals.

[English]

Restructuring of Air India

778. SHRI K.V. THANGKABALU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any proposal for restructuring of top positions and reorganisation of the Air India is still pending with Government;

(b) if so, the details thereof; and

(c) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM, (SHRI MADHAVRAO SCINDIA): (a) No such proposal of Air India is pending.

(b) and (c). Do not arise.

[Translation]

Private Sector Power Projects

779. SHRI DEVI BUX SINGH:
SHRI RAMKRISHNA KUSMARIA:
SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of POWER be pleased to state:

(a) whether a team of International

Finance Corporation and World Bank officials is visiting India shortly with a view to provide help to private sector power projects; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). During the discussions with World Bank and International Finance Corporation representatives recently, it was proposed that World Bank, International Finance Corporation and Department of Power would mutually co-ordinate with each other and set up a task force with a view to providing help in setting up private sector power projects quickly so as to meet the increasing demand for electricity. It has been agreed that the first meeting of the task force would be held in September, 1992.

[English]

Land Acquired by Rourkela Steel Plant

780. KUMARI FRIDA TOPNO: Will the Minister of STEEL be pleased to state:

(a) the total area of land acquired by the Rourkela steel plant for its establishment;

(b) whether all the area of land had been fully utilised for the purpose for which it was acquired;

(c) whether the RSP is selling the unutilised land without returning them to the original tribal people;

(d) if so, the reasons therefor; and

(e) the steps proposed to be taken to return the unutilised land to the tribal people for their rehabilitation?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) A total of about 32567.71

acres of land was acquired/taken over by Rourkela Steel Plant for construction of Plant, Dam and Mines.

(b) About 29527.83 acres of land have been utilised for construction of Plant, Dam, Mines and township, public utility services, afforestation, green belt, etc. This also includes land under lagoons, hills, nallahs, land eroded by river and land surrendered/being surrendered to Government of Orissa. Approximately 3039.88 acres of land remain unutilised. Of it, about 2958.10 acres of land has already been planned for utilisation in the plant's township for providing public utility services and in the plant itself for dumping of blast furnace slag, fly ash, additional construction, etc. and 81.78 acres of land stand earmarked for public utility services in the Mines.

(c) No, Sir.

(d) and (e). Do not arise.

SC/ST Employees in Telecom Department, Gujarat

781. SHRI KASHIRAM RANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of employees working in different categories in Telecommunication in Gujarat and the number of SC/ST employees among them against the sanctioned posts as on December 31, 1991; and

(b) the places in the State where office of the District Manager, Telecommunication and DET are functioning indicating the number thereof and the number of such offices proposed to be opened in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Total number of employees working in different categories in Telecommunication in Gujarat and number of SC/ST employees among them against the sanctioned posts as on December 31, 1991 are as given below:-

| Category Group | Total No. of employees. | S/C | S/T |
|----------------|-------------------------|------|------|
| 1 | 2 | 3 | 4 |
| 'A' | 130 | 12 | 2 |
| 'B' | 562 | 43 | 16 |
| 'C' | 21097 | 2250 | 1441 |
| 'D' | 3992 | 999 | 404 |
| 'D' Sweepers | 85 | 81 | 1 |
| TOTAL | 25866 | 3385 | 1864 |

(b) Places where District Manager/ Telephone District Engineers working in Gujarat are:

(1) District Managers - Valsad, Nadiad, Mehsana, Junagadh, Jamnagar, Bhavnagar, Bhuj.

(2) TDEs (DEsT)- Godhra, Bharuch, Palanpur, Himatnagar, Surendranagar & Amreli

Opening of offices of category at (1) above depends upon the increase of workload from time to time and it is a continuous exercise.

Telecast of assamese feature Films

782. SHRI PROBIN DEKA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of Assamese feature films telecast in the National network during 1990-91 and 1991-92;

(b) whether the number of Assamese films telecast is comparatively less as compared to other regional language films;

(c) if so, the reasons therefor;

(d) whether the Government propose to telecast more Assamese films in the National network in the coming months; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJAVYAS): (a) Five (Alokar Ahban, Son Monia, Maale Aru Maram, Jooj and Piyali Phukan).

(b) No, Sir.

(c) Does not arise.

(d) and (e). Regional feature films including Assamese are telecast in their turn and the present arrangement is considered adequate for Doordarshan. Films which fulfill the prescribed eligibility criteria, if offered for telecast by the Producers/Right holders will be considered by Doordarshan on merit.

Post Offices in Orissa

783. DR. KARTIKESWAR PATRA:
SHRI SRIKANTA JENA:
SHRI GOVINDA CHANDRA
MUNDA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of villages in Orissa where there is no post office as on March 31, 1992;

(b) the district-wise number of post offices, category-wise functioning in the rural areas;

(c) the criteria fixed for opening of new post offices, branch post offices in rural areas of Orissa;

(d) the target fixed for Balasore and Mayurbhanj districts of Orissa in 1991-92;

(e) whether the Government propose to open new post offices in Orissa, during the current year; and

(f) if so, the district-wise details thereof, category-wise and the time by which these are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are 39,199 villages in Orissa where there is no Post Office as on 31.3.92.

(b) The category-wise number of post

offices functioning in the rural areas of the various districts of Orissa is given in the statement-I.

(c) The criteria fixed for opening of new post offices in the rural areas is given in the statement-II.

(d) During the year 1991-92, a target for opening six post offices in Balasore district and eight post offices in Mayurbhanj district of Orissa was fixed.

(e) and (f). Yes, Sir. However, the targets for current year for Orissa Circle are yet to be finalised.

STATEMENT - I

District-wise details of post offices, category-wise, functioning in the rural areas of Orissa

| Sl. No. | District | Number of Post Offices | | | | |
|---------|------------|----------------------------------|----------------------------------|----------------------------------|--|--|
| | | Departmental/Sub Post Offices | Extra Deptl. Sub Post Offices | Departmental Br. Post Offices | Extra Departmental Branch Post Offices | |
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 1. | Cuttack | 102 | 66 | 1 | 899 | |
| 2. | Balasore | 74 | 13 | — | 676 | |
| 3. | Keonjhar | 27 | 9 | — | 357 | |
| 4. | Dhenkanal | 32 | 13 | — | 391 | |
| 5. | Sundergarh | 32 | 9 | — | 296 | |
| 6. | Sambhalpur | 50 | 15 | — | 505 | |
| 7. | Puri | 70 | 10 | — | 615 | |
| 8. | Behrampur | 62 | 16 | — | 661 | |

| Sl. No. | District | Number of Post Offices | | | | Extra Departmental Branch Post Offices |
|---------|------------|----------------------------------|----------------------------------|----------------------------------|---|--|
| | | Departmental Sub Post Offices | Extra Deptl. Sub Post Offices | Departmental Br. Post Offices | 5 | |
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 9. | Kalahandi | 22 | 11 | — | | 342 |
| 10. | Phulbani | 30 | 3 | — | | 324 |
| 11. | Bolangir | 24 | 7 | — | | 284 |
| 12. | Koraput | 51 | 2 | — | | 584 |
| 13. | Mayurbhanj | 60 | 3 | — | | 603 |

STATEMENT-II

Criteria/Norms fixed for opening new post offices in rural areas. (effective from 1.4.91)

The following norms for opening branch post offices effective from 1.4.1991 have been adopted

(i) **Population:**(a) *In rural areas:*

3000 population in a group of villages (including the PPO villages).

(b) *In the hilly, tribal, desert and Inaccessable areas:*

500 population in an individual village or 1000 population in a group of villages.

(ii) **Distance:**(a) *In normal areas:*

The minimum distance from the nearest existing post office will be 3 kms.

(b) *In hilly, tribal, desert and Inaccessable areas:*

The distance limit will be the same as above except that in hilly areas, the minimum distance limit can be relaxed by the Directorate in cases where such relaxation is warranted by special circumstances which should be clearly explained while submitting a proposal.

(iii) **Anticipated income:**(a) *In normal areas:*

The anticipated minimum revenue will be 33 1/3% of cost.

(b) *In hilly, tribal, desert and Inaccessable areas:*

The minimum anticipated income will be 15% of the cost.

Departmental Sub Post Offices (Plan)

Since November, 1987, Departmental Sub Post Offices are also sanctioned under the Plan scheme subject to the following conditions:-

- (i) The scheme covered departmental sub offices to be set up in project areas, new industrial estates/townships/sattelite colonies developed in the periphery of cities/urban agglomerations and other similar developments which have come up in new areas in pursuence of the plan activities of State and Central Government departments agencies.

In other words, the concept of Postal sector plan to be enlarged to cover the postal infrastructure required for the overall National Plan.

- (ii) The proposed sub offices should have a minimum anticipated workload of 5 hours per day.
- (iii) While departmental sub offices are expected to be financially self-supporting, in rural areas a loss up to Rupees 2400/- per annum is allowed (Rs. 4800/- in hilly backward/tribal areas).

Departmental sub post offices

Post Offices in urban areas are opened subject to the following conditions:-

- (i) Initially the post offices should be self-supporting but at the time of the first annual

review it should show a 5% profit to be eligible for further retention.

(ii) The minimum distance between two post offices is now raised to 1-5 kms. in cities with a population of 20 lakhs and above and 2 kms in other urban areas.

(iii) No extra departmental post offices will be opened in future in urban areas.

[Translation]

Supply of Hot blast stone Technology

784. SHRI RAJESH KUAMR:
SHRIMATI SHEELA GAUTAM:
SHRI TEJ NARAYAN SINGH:

Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India has signed any agreement with Hoogovens of Netherlands for the supply Hot blast stone technology;

(b) if so, the salient features of the agreement;

(c) the extent to which this agreement is likely to prove beneficial for the country; and

(d) the time by which the agreement is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) An agreement with M/s. Hoogovens was signed on 22.1.1986, which was effective from 19.11.1986 for transfer of Hot Blast Stove Technology and knowhow to SAIL.

(b) The salient features of the agreement are the Technical Collaboration and technology transfer through design and engineering of four different projects and

association of M/s. Hoogovens experts during implementation stages within five years. It envisages 320 man weeks of Training at Netherlands in the field of design and engineering. It also envisage licence/sublicence for exclusive and perpetual right to use this technology in Indian territory. The tenure of agreement will be for ten years.

(c) This technology will be helpful in improving energy conservation, coke rate and Blast Furnace productivity.

(d) Time for implementation:

1st Project (BF-6 of BSP): Implemented in May, 1991.

2nd Project (BF-4 of DSP): Likely to be implemented in December, 1993.

3rd Project (BF-4 of RSP) : Phase I implemented in 1989. Phase II to be implemented.

4th Project (BF-1 of RSP) : To be implemented.

Design and engineering have been completed for all the four projects.

[English]

Losses in DESU due to faulty meters

785. SHRI PANKAJ CHOWDHRY: Will the Minister of POWER be pleased to state:

(a) whether the Delhi Electric Supply Undertaking is running in losses;

(b) if so, whether these losses are due to faulty meters;

(c) the extent of loss suffered every year by DESU on this account; and

(d) the steps proposed to be taken to replace the faulty meters?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) to (d). Since the energy consumption for the period an energy meter remains faulty is assessed on the basis of past average consumption, it is not feasible to determine whether any loss is suffered by DESU on this account. DESU has initiated action to computerise the particulars of faulty meters to further speed up the replacement of such meters.

[*Translation*]

Newspapers and Magazines published from Maharashtra

786. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of monthly, fortnightly and weekly newspapers and magazines

published in Maharashtra;

(b) the names and number of such papers published from Nanded and Parbhani districts, separately;

(c) the number of complaints received during the last two years against them; and

(d) the details of the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) As per the data compiled by the Office of Registrar of Newspapers for India as on 31.12.1990, there were 1109 monthlies, 294 fortnightlies and 874 weeklies published from Maharashtra.

(b) The number of monthlies, fortnightlies and weeklies published from Nanded and Parbhani districts are given below. Their names are given in the statement attached.

| | <i>Nanded</i> | <i>Parbhani</i> |
|-------------|---------------|-----------------|
| Weeklies | 22 | 11 |
| Fortnightly | 2 | - |
| Monthlies | 6 | 2 |

(c) No complaint was received in the Office of Registrar of Newspapers for India against the monthlies, fortnightlies and weeklies published from Nanded and Parbhani districts during 1990 and 1991.

(d) Does not arise.

STATEMENT

I. Newspapers registered upto 31.12.1990 from District Nanded

Weeklies

1. Nav Nandigram

2. Chakribadal

Monthlies

3. Chakrapani

1. Nandigram

4. Jai Kranti

2. Vaishya Vani

5. Janavedna

3. Sach Khand Parapatra

6. Karamama

4. Vidya Vrutt

7. Loknetrutwa

5. Research Bulletin of Marathawada
Agricultural University

8. Mahasagar Samachar

6. Shakti Brahma Ashram Samachar.

9. Marathi Swarajya

*II. Newspapers registered upto 31.12.1990
from, District Parbhani*

10. Nanded Express

Weeklies

11. Nanded Warta

1. Bhookamp

12. Sandesh Bhavan

2. Dalitvani

13. Sangarsh Warta

3. Deshikar Lane

14. Satya Vikas

4. Deep Prabha

15. Shramik Ekjoot

5. Dharma Bhoomi

16. Vrutt Sakha

6. God Tarang

17. Ek Jahati

7. Kalamnun Samachar

18. Halat

8. Lok Kalyan

19. Irte Saam

9. Lok Vyatha

20. Nagushe

10. Parbhani Times

21. Saher

11. Seekh Samajh

22. Mail Jel

*Fortnightlies**Monthlies*

1. Sach Khand Sandesh

1. Research Bulletin of Marathawada
Agricultural University

2. Vaidic Sewashram

2. Shakti Brahma Ashram Samachar.

[English]

development as against the all India average of 14% and 7% respectively.

Hydel power potential in Orissa

787. SHRI K.P. SINGH DEO: Will the Minister of POWER be pleased to state:

(a) whether the hydel power potential has not been properly tapped in Orissa;

(b) if so, the reasons therefor; and

(c) the steps taken to increase the generation of power through hydel sources available in Orissa?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). Out of the total assessed hydre potential of 1983 MW (at 60% load factor) in Orissa, 36.42% has already been tapped and 19.5% is under various stages of

(c) In Orissa, already eight hydro-electric projects with a total installed capacity of 1222 MW are under operation. Four hydro-electric projects amounting to 776 MW are under excution and are scheduled for commissioning during 8th Plan. the execution of these projects is monitered by Central Electricity Authority/department of Power periodically. The project reports of three schemes with an aggregate installed capacity of 1603 MW are being finalised. Seven hydro-electric projects with an aggregate installed capacity of 1398 MW are under various stages of investigation. After the projects reports are finalised expeditious action will be taken for their clearance for execution, subject to availability of resources. List of the above projects is given in the Statement attached.

STATEMENT

List of Hydro-electric Projects under operation, execution, DPR finalisation and investigation in the State of Orissa

| Sl. No. | Name of the Project | Installed Capacity (MW) |
|-----------|---------------------------------|-------------------------|
| I | <i>Projects under operation</i> | |
| 1. | Hirakud State I | 198 |
| 2. | Hirakud State-II (Chiplima PH) | 72 |
| 3. | Rengali St. I | 100 |
| 4. | Rengali St. II | 100 |
| 5. | Balimela | 360 |
| 6. | Hirakud State-III | 37.5 M |
| 7. | Upper Kolab | 320 |
| 8. | Machkund (Orissa share) | 34.42 |
| Sub-total | | 1221.92 |

II. Projects under execution

| | | |
|-----------|-----------------|-----|
| 1. | Rengali Extn. | 50 |
| 2. | Upper Indravati | 600 |
| 3. | Potteru | 6 |
| 4. | Balimela | 120 |
| Sub-total | | 776 |

III. Projects under DPR finalisation

| | | |
|-----------|-------------------------|------|
| 1. | Bhimkund M.P.P. | 393 |
| 2. | Manubhadra M.P.P. | 960 |
| 3. | Hirakud St.III (Sindol) | 250 |
| Sub-total | | 1603 |

IV. Projects under investivation

| | | |
|-----------|-------------------------------------|---------|
| 1. | Middle Kolab | 600 |
| 2. | Baitarni Salandi | 300 |
| 3. | Harabhangi | 30 |
| 4. | Chelligada | 35 |
| 5. | Garjonkhol | 25 |
| 6. | Chiplima- 'B' | 200 |
| 7. | Additional Generation at Hirakud208 | |
| Sub-total | | 1398 |
| Total | | 4998.92 |

**Mineral based industries in
Chhotanagpur (Bihar)**

788. SHRI KARIYA MUNDA: Will the
Minister of MINES be pleased to state:

(a) whether the Government are aware
that people of Chhotanagpur area are
protesting against the transportation of
minerals outside Chhota Nagpur of Bihar;
and

(b) whether the Government propose to utilise the mines and minerals of Chhota Nagpur by setting up industries there?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGHYADAV): (a) and (b). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Savor Committee for E.D. Employees

789. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of the recommendations made by the Savor Committee constituted for the E.D. employees; and

(b) the action being taken by the Government to implement the recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The Savor Committee constituted for ED employees had made 171 recommendations. The same are listed in the attached statement.

(b) The recommendations which were finally accepted have been implemented.

| <i>Sl. No.</i> | <i>Para No.</i> | <i>Recommendation</i> | <i>Decision taken by the Postal Services Board</i> | |
|----------------|-----------------|---|---|----------|
| <i>1</i> | <i>2</i> | <i>3</i> | <i>4</i> | <i>4</i> |
| 6. | 4.20 | The stamp vendor working on a commission basis should be given space and furniture in the post office premises on nominal rent. The number of such licensed stamp Vendors should be such that each may earn a commission of Rs. 300/- to Rs. 1000/- per month. He should furnish security of Rs. 1000/- and also enter into an agreement. | As in the previous paragraph. | |
| 7. | 4.24 | The system of employing ED messenger may be discontinued and this category abolished. Rate for delivery of messages be revised to Rs. 1/- per message for distances within 2 Kms. and Rs. 1.50/- per message for distances between 2 to 8 Kms. | Not accepted. It has been decided to continue the present system. | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| 8. | 4.25 | The system of entrusting delivery of messages through ED Agents on payment of mazdoor charges should be formalised. | There is no need to issue formal orders in this respect because, the Sub- Postmaster is at liberty to deliver the telegram through any person on cash payment and if such delivery is done through an ED employee outside his working hours or while on his heats there can be no objection to this. |
| 9. | 4.26 | The following categories of ED Agents may be abolished (i) ED Safaiwala (ii) ED Gardner (iii) ED Attendant (iv) ED Scavenger (v) ED Watchman (vi) ED Chowkidar (vii) ED Boltman (viii) ED caretaker (ix) ED Galeman (x) ED Agent in Postal Store Depot and Mail Motor Service. | Accepted in Principle. However, none of the present incumbants of such posts will be discharged. They will be absorbed in the other ED categories who perform postal functions as and when vacancies are available. There should be no more recruitment of EDAs for these categories to be abolished. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| 10. | 4.29 | No extra departmental agent should be employed in any of the cities or urban areas. | <p>Vacancies that will arise should be manned by part-time/casual/contingent paid employee as in other Departments.</p> <p>In general terms, this is accepted. However, in Press Sorting Officer (PSOs) ED Sorters are engaged and the cost of their appointment is recovered from the press owners. This arrangement will continue. Further, it is also proposed to continue the category of ED Stamp vendors. Employment of ED Mailman, EDDA, EDMC & ED Packers would also be unavoidable in sub-urban areas and small towns where there will be no justification for regular departmental employees of corresponding categories.</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
|---------|----------|---|--|---|
| 1 | 2 | 3 | 4 | 4 |
| 11. | 4.33 | The practice of employing ED Mailman in large railway platforms may be given up. ED Mailman may be employed only in small towns. | Accepted. | |
| 12. | 4.35 | The category of ED Sorter should be abolished. | Accepted with proviso that ED Sorters in Press Sorting Officers may be continued. | |
| 13. | 4.36 | Only the following five categories of ED Agents should remain. (i) ED Branch Postmaster (ii) ED Delivery Agent (iii) ED Mail Carrier (iv) ED Packer (v) ED Mailman (RMS) | In addition, ED Stamp Vendors and ED Sorters in Press Sorting Offices (PSOs) and EDSPMs will be retained | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | | | |
|---------|----------|---|--|--|--|--|
| 1 | 2 | 3 | 4 | | | |
| 14. | 4.37 | ED runners and Mail peeps should be designated as ED Mail Carriers. ED Agents performing all on any functions relating to ED Pcket including clearance of letter boxes should be designated as ED Packers. In RMS all ED Agents should be designated as ED mailman. | Accepted. | | | |
| 15. | 4.38 | The ED Agent should be deployed for performing exclusively postal work other duties of non-postal nature. | Accepted. | | | |
| 16. | 4.40 | Lesser number of individuals should be employed by combining functions of different descriptions in the same individual. There need be no restrictions on the manner of combination except that the total workload should not exceed five hours per day. | The recommendation is accepted to the extent of continuing duties where feasible | | | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | | | |
|---------|----------|--|---|--|--|--|
| 1 | 2 | 3 | 4 | | | |
| | | Consequently, there is a case for review of the seventh Plan target of appointment of 1200 ED Delivery Agents | | | | |
| 17. | 4.41 | Wherever there is combination of functions, the designation of the ED Agent should be that of the functions predominantly performed by him. | Accepted. | | | |
| 18. | 5.52 | A faithful observance of the rule and orders issued by the Directorate regarding opening and retention of post offices is emphasised. | Accepted. | | | |
| 19. | 5.55 | Branch Offices which do not satisfy the condition of Minimum distance of 3 Kms. save those specifically authorised by the DG should not be retained. | In principle it is agreed that in rural areas no two post offices should be located closer than 3 Kms. from each other. It is however not accepted that rural | | | |

| <i>Sl. No.</i> | <i>Para No.</i> | <i>Recommendation</i> | <i>Decision taken by the Postal Services Board</i> |
|----------------|-----------------|---|---|
| 1 | 2 | 3 | 4 |
| | | | <p>post offices which are not in accordance with this norm should necessarily be closed. An exercise will be undertaken in all the Circles to review the position, the objective to effect economy of expenditure to the extent possible without curtailment of postal facilities in rural areas.</p> |
| 20. | 5.56 | <p>Where branch post Offices are working at higher cost, the first effort should be for countrolling the expenditure by reduction a judicious combination of duties in a single ED Agent.</p> | <p>Accepted.</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
|---------|----------|--|---|--|
| 1 | 2 | 3 | 4 | |
| 21. | 5.57 | <p>The present review register should be maintained but if should be made use of as an important management tool for taking appropriate decisions on the retention or otherwise of an office. A branch office should be retained for the second year only if its income is not less than 20% of expenditure during the first year of its working</p> | <p>The suggestion that the review register should be made use of for taking appropriate decisions on the retention or discontinuance of an office may be accepted. In future subject to distance and population norms being satisfied, branch offices may be opened if the anticipated income is not less than 50% of its cost (25% in hilly, backward and tribal areas) and further that the permissible limit of loss should in no case exceed Rs. 2400/- per annum (Rs. 4800/-</p> | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| | | | per annum in hilly, backward and tribal areas). Subsequent review will also be conducted on the same basis at yearly intervals of one in every 3 years and the continuance of the branch office decided accordingly. In other words there will be no experimental period as such. |
| 22. | 5.58 | Beyond the second year a branch office may be retained if its income is 25% or more of its cost during the second year. A branch office may be retained for the fourth year | The decision indicated in foregoing paragraphs covers the recommendation as well. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| | | <p>if its income at the end of the third year is 30% of its cost. it may be retained for the fifth Year of its income at the end of the fourth year is 40% of its cost. After the fifth year the office should be allowed to continue from year to year only if it earns income of 50% of its cost.</p> | |
| 23. | 5.61 | <p>The concept of permanency of ED post offices should be given up. Retention or otherwise of all ED branch offices should be decided on the basis of annual review alone.</p> | <p>It is accepted that there should be a periodical review of cost and income of post offices with reference to the prescribed financial parameters. This however will be without prejudice to the Department's</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| | | | responsibility to provide postal services in rural areas on a regular and long term basis. |
| 24. | 5.63 | <p>The permissible limit of loss of a branch office at the end of five years may be fixed as Rs. 2400/- per annum. In hilly and backward areas this limit may be fixed at Rs. 1800/- per annum. These limits should be reviewed once in two years and refixed with due regard to the remuneration and tariffs; the branch office should earn a minimum income of 50% of its cost.</p> | <p>The proposed limits of losses for brach offices are accepted. These limits will be applied at the outset and also on an annual basis.</p> <p>Further the minimum income in respect of branch offices in hilly backward and tribal areas is fixed as 15% of the cost w.e.f. 1.4.1991.</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|---|
| 1 | 2 | 3 | 4 |
| 25. | 5.64 | <p>Branch Offices to be Opened under discretionary power may be subjected to a condition of limit of loss which should not exceed 25% over the general permissible limits and this relaxation should equally apply to the prescribed percentages of income to cost, from year to year.</p> | <p>This recommendation is not accepted because in the past a number of branch offices were opened within the discretionary quota in close proximity to other offices or they are incurring losses far in excess of the permissible limits. Therefore the revised norms for opening of post office in rural areas will be implemented without relaxation. The position will be reviewed at the end of the Seventh Plan period.</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
|---------|----------|---|---|--|
| 1 | 2 | 3 | 4 | |
| 26. | 5.65 | The task of conducting the review of branch offices may be entrusted to the Inspector as a part of the annual inspection. | Accepted | |
| 27. | 5.66 | The Inspector of Post Offices should record a para about the result of his review in the Inspection Report. A question to this effect should be incorporated in the questionnaire prescribed to be followed while inspecting a branch office. | Accepted. | |
| 28. | 5.68 | Based on the review of the Inspector, the Superintendent should issue sanction retaining the branch offices if | Accepted. | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
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| 1 | 2 | 3 | 4 |
| | | it is satisfied the condition for retention are not satisfied, the Superintendent should submit a report to the Regional Director or Heads of Circle recommending non-retention of the office. | |
| 29. | 6.4 | Authorisation for independent parcel booking by branch post offices should be done only when there is demand for the same and not as a matter of course. | Accepted. |
| 30. | 6.11 | Savings Bank Powers should be vested in only such of the branch offices where there is reasonable work and the number of | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|--|
| 1 | 2 | 3 | 4 |
| | | transactions is not less than ten in a month and there are at least ten accounts operating. Where, however, there are school accounts or accounts of other institutions, a relaxation may be made. | |
| 31. | 6.13 | <p>The following function now being required to be performed by branch offices may be withdrawn:</p> <ul style="list-style-type: none"> i) Sale of India Postal Orders ii) Mobilisation of notices to the reservists and payment of subsistence amounts to reservists iii) Collection of LIC and PLI premium iv) Booking of foreign money orders | <p>The facility of (i) sale of Indian Postal Orders, and (ii) collection of LIC/PLI premia through rural branch offices will be continued. This is because a number of students/unemployed youth in rural areas also need Indian Postal Orders for sending their applications to colleges/universities and also to employing Departments/Agencies. If this facility is withdrawn, difficulty may be caused to this category of rural</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | | | |
|---------|----------|---|---|--|--|--|
| 1 | 2 | 3 | 4 | | | |
| | | Exchange of International reply coupons | | | customers. Similarly, LIC and PLI business is being vigorously promoted in rural areas also and therefore the collection of premia through branch offices should continue to be available to the rural public. In regard to Security Deposit and PF Accounts the matter was examined with the Ministry of Finance and it has been decided not to withdraw the same. In regard to other services such as issue of mobilisation notices, booking of foreign money orders, exchange of international reply coupons etc. the recommendations have been accepted. | |
| | | Security Deposit accounts and Provident fund accounts and Government securities | | | | |
| 32. | 6.14 | The provision of a second delivery in any branch post office is not justified. If second delivery is considered necessary it can be made the window of the branch office. | | | Accepted. | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | | | |
|---------|----------|--|---|--|--|--|
| 1 | 2 | 3 | 4 | | | |
| 33. | 6.31 | The mobile post office scheme may be scrapped altogether. | Accepted The service provided by branch postmaster of the mobile stages will continue to be rendered by ED Delivery Agents who will sell postage stamps and stationery, book registered letters and accept articles for despatch. | | | |
| 34. | 6.33 | It is essential to enforce rigidity, the duties of ED Delivery Agents in respect of sale of stamps and booking of registered letters. He may be entrusted with booking of money orders also. | The recommendation that all ED delivery agents should be required to sell postage stamps and stationery and book registered letters in the villages visited by them is accepted. These instructions are already | | | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|----------------|--|
| 1 | 2 | 3 | 4 |
| | | | <p>in existence and need to be strictly enforced. However, the proposal to entrust ED Delivery Agents with booking of money orders also is not accepted in order to optimise the utilisation of EPMs time. Moreover, in rural areas it is the payment of money orders that is of great importance and issue of money orders is there only to a limited extent. Therefore, entrusting the work of booking of money orders to ED Delivery Agents will not necessarily mean much to the rural public.</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| 35. | 6.35 | <p>The Divisional Superintendents should be given discretion to authorise ED Delivery Agent of specified post offices to book money orders.</p> <p>The ED delivery agent may be paid a fixed amount of 20 paise per money orders booked by him in addition to his emoluments.</p> | <p>Not accepted for the reason given at Serial 34.</p> |
| 36. | 6.37 | <p>Once the scheme of mobile post offices and counter service is withdrawn, there is no justification for the continuance of the posts of Inspector of Post Office (PMI) and mail overseers for monitoring purposes.</p> | <p>Not accepted. The Department has already issued instructions giving a revised charters of duties to IPO's (PMI) keeping in view the phased withdrawal of Mobile postal services. In the revised duty charter the emphasis is on monitoring of conveyance, delivery and despatch of rural mail;</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|----------------|---|
| 1 | 2 | 3 | 4 |
| | | | <p>prompt payment of money orders and efficient SB services and also the checking of working of Licensed Postal Agency (LPAs) in the rural sector. On the basis of the revised duties, the question of further continuance of the posts of IPOs (PMI) will be separately reviewed at the appropriate time to time. Likewise the institution of mail overseers has existed much before the introduction of mobile counter service and its continuance need not be linked to the withdrawal of mobile post offices. Further a modified scheme of deployment of mail overseers is also proposed against another recommendation dealt within one of the following paragraph</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| 37. | 6.38 | In view of recommendation for closure of all mobile post offices the item provision of post services through counters in 4000 villages in the Seventh Five Year Plan targets may be removed. | Accepted. |
| 38. | 6.40 | With a view to ensuring that no vacuum is left as a result of closure of branch post offices it is recommended that where the Department considers it necessary to continue the postal presence, recourse may be taken to a rural licensed agency system which may function more on less on the lines of the licensed postal agency introduced in urban areas. Instead of a system of commission, however, a monthly retainer may be paid to the agent at Rs. 50/- per month. | Not accepted as closure of branch post offices as recommended is not envisaged. Moreover, as a matter of policy no new licences are now being issued for postal agencies. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
|---------|----------|--|---|--|
| 1 | 2 | 3 | 4 | |
| 39. | 6.41 | Under the system of retainership the agency will be in the nature of a no-delivery office, where no booking of money or accountable articles other than registered letters will be undertaken. | Not accepted for the reason given above. | |
| 40. | 6.42 | This agency (retainer) may continue to be called a branch post office and it would be sufficient if an entry is made in brackets below the name of the office to indicate that it is a licensed postal agency. | Not accepted for reason given against recommendation 6.40 | |
| 41. | 6.57 | ED Sub Offices should be abolished altogether. | Not accepted. ED sub Post Offices will continue wherever justified. | |
| 42. | 6.58 | The ED branch postmaster in downgraded ED Sub Post Officers, should be appropriate given the consolidated allowance admissible to an ED Branch Postmaster. | Not accepted in view of above para | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
|---------|----------|--|---|-----------|
| 1 | 2 | 3 | 4 | |
| 43. | 6.63 | In the case of all ED branch postmasters the principle of discrimination be given up and the grant of consolidated allowance be made uniform based on a single principle of quantum of workload. | Accepted. However, the revised wage formulas for EDBPMs provides for, as in the post, a range of emoluments with a minimum and a maximum; the actual emoluments paid being determined with reference to work earned and the slack time. Therefore, in the revised formulations while the basis or computation of allowances will be the same for all BPMs, in the more heavily worked Branch Offices, the Branch Postmaster will earn more. | Accepted. |
| 44. | 6.64 | All stamps and seals supplied to a branch office should be of the circular design. The oblong date stamp may be discontinued. | | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|--|
| 1 | 2 | 3 | 4 |
| 45. | 6.65 | <p>There is no need to provided a special stamp whether oblong or otherwise, for impression on registered articles, No stamp used in a branch office should be oblong in design.</p> <p>As a rule, all routes where regular buses ply, exchange of mails should be done through the buses only, by realigning mail lines and consequent change account office, if necessary.</p> | <p>Accepted. However experience in the past has shown that over short distances ED mail carriers are far more reliable than State Transport buses plying on rural routes. Therefore, while this recommendation is accepted in principle the Superintendent of Post Offices in all cases will be best judge to decided whether any particular EDMC can be advantageously replaced a mail motor service.</p> |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
|---------|----------|---|---|--|
| 1 | 2 | 3 | 4 | |
| 46. | 6.70 | The compilation of yearly village return (YVR) should be given up. The review of procedure of enumeration return may also be taken up by the Department. The department may resort to the sampling techniques for estimating the volume of unregistered traffic. | Accepted. However, it will take some time to devise an appropriate technique for estimating the amount of postal traffic in rural post offices. This work may be entrusted to the R&D Wing. Until such time an alternative formulation emerges, the present system of yearly village return (YVR) be continued. | |
| 47. | | (i) No Branch Offices should be upgrade into a departmental sub office unless the workload of the branch office itself is not less than 4 hours without taking into account the workload of any branch offices proposed to be placed in account with it, and unless atleast 10 branch | Accepted. | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|---|
| 1 | 2 | 3 | 4 |
| | | offices are attached to the new sub office without adversely affecting the mail arrangement of these Branch Offices. | |
| | | (ii) Drafting of clerical posts for upgrading sub offices should not be resorted to unless the not be resorted to unless the parent sub office is having atleast three hands; and | |
| | | (iii) The parent sub office should continue to have a minimum of 15 branch offices under it even after taking away from its jurisdiction the branch offices for creating the new sub office. | |
| 48. | 7.7 | A combined branch office table and a stool or chairs are sufficient for the day to day operations of a branch post office. | Accepted. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
|---------|----------|--|---|--|
| 1 | 2 | 3 | 4 | |
| 49. | 7.12 | A cash chest may be supplied only to such branch offices where an amount exceeding Rs. 1000/- is retained for not less than five days in a month for any reason. Where these norms are not fulfilled the cash chest already supplied may be withdrawn. | Accepted. | |
| 50. | 7.13 | Time piece may not be supplied as a rule to any office except a branch post office which exchanges mails directly with a train. | Accepted. | |
| 51. | 7.14 | Provision of a bench in a branch post office is not recommended. | Accepted. | |
| 52. | 7.15 | Record box may be withdrawn where it is supplied in addition to the combined branch office table. | Not accepted. | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | | | |
|---------|----------|--|---|--|--|--|
| 1 | 2 | 3 | 4 | | | |
| 53. | 7.16 | Tin boxes for keeping stamps may be withdrawn and disposed of and the system of keeping stamps in a stamp album enforced uniformly in all Branch Offices. | Accepted | | | |
| 54. | 7.16 | The practice of maintenance of stock books in branch offices may be dispensed with and replaced by a list of authorized articles as in the case of the set of an RMS Section or a mail office. | Accepted | | | |
| 55. | 7.19 | The use of large canvas bags as branch office bags should be discontinued and alternatives devised. The use of suitable bags made of plastic material will go a long way in adding to the productivity of the ED mail carrier. | Accepted in principle However, the cost factors, durability and production facilities will be taken into account by the appropriate branch in the Dte. before a final decision is taken. | | | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|--|
| 1 | 2 | 3 | 4 |
| 56. | 7.20 | The practice of exchanging leather cash bags between branch offices and account office may be discontinued. | Not accepted. The present system may continue. |
| 57. | 7.21 | The book of branch office rules, post office pocket guide and Chapter 13 of Volume VI must be got printed in regional languages by all the heads of Circles and supplies to branch offices. It is suggested that branch office circulars may be issued once in a quarter. | Accepted. |
| 58. | 7.22 | The book of Branch Office Rules may be printed in two parts; one containing the rules relating to saving bank, cash certificates and the other with purely postal operations and the former supplied to only such of the offices which are vested with Savings Banks powers. | Accepted. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | | | |
|---------|----------|---|---|--|--|-----------|
| 1 | 2 | 3 | | | | 4 |
| 59. | 7.23 | The quarterly statement of convictions, dismissals and removals should invariably be circulated along with the branch office circular. | | | | Accepted. |
| 60. | 7.24 | A certificate to the effect that the required books and circulars have been supplied to all the branch / offices in the Circle should be submitted to the Head of the Circle every year. | | | | |
| 61. | 7.28 | The stationery allowance may be fixed at Rs. 3/- for the branch postmaster and Rs. 3/- for the ED delivery agent and ED mail carrier performing delivery work. The use of ball pen is recommended in place of a lead pencil. The cost of ball pen and refills should be taken into account in place of pencil, ink and pen. | | | | Accepted. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board | |
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| 62. | 7.30 | Sealing wax and carbon paper should be supplied to the branch offices by the department through the account office as at present. | Accepted. | |
| 63. | 7.31 | No fixed stationery charges is to be paid to any other category of Ed Agent. | Accepted. | |
| 64. | 7.35 | The practice of branch postmaster himself conveying excess cash to the account office should be formalized and for rendering this service he may be paid Rs. 10/- for the day besides bus fare subject to certain guidelines. | Accepted | |
| 65. | 7.37 | Wherever nationalised banks or scheduled banks are available remittances between departmental post offices should be through crossed bank drafts only. The | Accepted | |

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| | | Reserve Bank of India may be requested to issue suitable instruction to the banks in this regard. | | | | |
| 66. | 7.40 | The format of the branch office daily account calls for a drastic rationalisation. Suggestion in this regard are also made in subsequent paras. | Accepted. | | | |
| 67. | 7.49 | The 'fixed beat' system be dispensed with except where there is a letter box Rules 132, 272 and 275 of Volume VIII should be amended suitably. | Accepted | | | |
| 68. | 7.54 | (i) For planting letter boxes in rural areas the principle of receipt of letters may be replaced by the criterion of number of letter actually posted. | Accepted, except to the extent that the existing letter boxes in rural areas should not be removed as a matter of course. | | | |

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| (ii) | | A letter box planted should be removed unless on an average two letters are posted in it per day or 50 in a month. | | | | |
| (iii) | | No letter box should be planted within a distance of 2 kms. from each other. | | | | |
| (iv) | | All letter boxes not justified as per the above norms should be withdrawn. | | | | |
| 69. | 7.56 | The system of payment of old age pensions through savings bank pass books instead of through money orders should be extended to cover all States of India. | | Accepted. | | |
| 70. | 8.5 | The existing provision that a divisional superintendent should inspect five to ten percent of the branch offices may stand. | | Accepted. | | |

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| 71. | 8.7 | The Head of the division should inspect at least two percent of the branch offices personally and the Regional Director should verify this during the annual inspection of the divisional office. A suitable question to this effect should be incorporated in the questionnaire for divisional offices. | Accepted | |
| 72. | 3.11 | The second inspection branch offices should be revived urgently. The cadre of mail overseers is a luxury and should be disbanded. | This is not agreed to in view of the financial implication. Not possible to disband the cadre as whole. However some reduction in their number has been made. | |

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| 74. | 8.23 | The creation of an intermediary level viz. that of Asstt. Sub Divisional Inspector is considered imperative. | This is not accepted. It is felt that the nature of work entrusted to mail overseer particularly in the interior rural areas may not temperamentally or otherwise suit the officials of the clerical grades. Further, if they are also to be drafted on a tenure basis, they are unlikely to develop interest or expertise in their work. |
| 75. | 8.25 | The Asstt. Sub Divisional Inspector may be selected through a process of competitive examination from among willing clerks having three years service and the posts may be declared as tenure posts for a period of four/years. | Not Accepted vide comments against serial no. 74 |

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| 76. | 8.26 | The Asstt. Inspector may be given a special pay of Rs. 50/- per month. | Not accepted vide comments against serial no. 74 | |
| 77. | 8.27 | The primary utility of the Asstt. Inspector should be inspection of branch post office once in four months. | Not accepted vide comments against serial no. 74 | |
| 78. | 8.31 | The submission of branch office abstract (PA-7) may be revived. The Branch Postmaster should furnish additional information in this revised branch office abstract. | Accepted. | |
| 79. | 8.35 | The system of orderlies to the Sub Divisional Inspectors should be abolished and the inspector paid a monthly allowance of Rs. 250/- as office assistance allowance. | Accepted to the extent that posts of orderlies to sub divisional inspectors may be abolished. There is no need to pay a monthly allowance of Rs. 250/- top | |

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| 80. | 8.37 | Where the Regional Director considers continuance of a branch office working beyond the prescribed norms to be necessary for any reason, he should make a report to the Head of the Circle | Inspector of Post Offices as office assistance allowance. The services of tow Mail Overseers who will be attached to the office of IPO can render the required office assistance. Accepted |
| 81. | 9.28 | The level of remuneration of the branch postmaster and ED delivery agent may be regulated at 75% and 85% respectively of that of the corresponding categories. | The wage formulation has been discussed against paragraph. 9.32 |

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| 82. | 9.29 | In the case of ED mail carrier the remuneration may be regulated on the principle of equal pay for an equal work and there need be no reduction in the rate of remuneration as in the case of branch postmaster and extra departmental delivery agent. | The wage formulation has been discussed against paragraph 9.32 | |
| 83. | 9.31 | In the ED Packer and ED Mailman, as in the case of mail carrier, there need be no reduction in the hourly departmental rate. | The formulation has been discussed in paragraphs 9.32 | |
| 84. | 9.32 | The equation between departmental and ED employees is recommended as followed for the purpose of reckoning of remuneration; ED brachcash postmaster- Cash overseer will be paid. over 40 points the allowance Head Postman ED delivery | (i) Keeping in view the need to keep the Branch PDs in rural areas opened for a minimum period of 3 hours irrespective of workload, the minimum allowance of Rs. 275/- for workload of 40 points will be increased in slabs | |

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| | | agent - Postman ED Mail Carrier - Group D ED packer - Group D ED Mailman - Group D | subject to a maximum of Rs. 440/- p.m. (ii) Keeping in view the percentage increase that has accrued to EDBPs due to this revision, a proportional rise has been given to other categories of ED Employees as given below. | Min. Rs. |
| | | | | Max. Rs. |
| | | | EDSPMs | 385 620 |
| | | | Other EDAS | |
| | | a) For less than 2 hrs of work | - | 240 |
| | | b) for more than 2 hrs of work | 270 | 420 |

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| 85. | 9.37 | Increase of dearness allowance may be reflected as a separate dearness element to the ED agents as and when it is sanctioned to regular employees. | Accepted. The present system of consolidated allowance may continue. |
| 86. | 9.38 | In case of combination of functions in a Single individual the wage should be calculated for each element separately at what would be justified as being proportionate to the corresponding category applying the same proportion as has been recommended for that category. | Not accepted. There are Branch Offices for which mail is conveyed by a mail exchange takes place at bus halting points close to the location of the Branch Office. Further, the delivery work is also limited to the village in which the Branch Office is situated and may be, to a few scattered hamlets are around the main village. It is in such cases that generally no separate EDDA or EDMC or EDDa cum EDMC is attached. When this is the position, all the work of the PO including mail conveyance and delivery can legitimately be taken as part of the duties of the branch postmaster. There are, of |

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| | | | <p>course, cases where only a Br. Postmaster is sanctioned for a Br. Office for the reasons that additional establishment in the shape of EDDA/MO can be accommodated because there is not sufficient margin in the anticipated revenue. Even in such cases as the wage formulation for EDBOs will continue to be subject to the permissible limits of losses (PLL), it will not be feasible to work out separate wage entitlement for each separate function and then arrive at a consolidated amount. At present, Br. Postmasters who are not provided with additional support by way of EDDA cum MC, are entitled to an Additional allowance of Rs. 15%-. This was fixed in 1961 when the average allowance admissible to an EDDA/MC was much less than what</p> |

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| | | | <p>it is today. The meagreness of this allowance has long been a bone of contention and a review of this allowance was deferred only because of the setting up of the ED Committee.</p> <p>Having regard to the above observations it is proposed that where the Br. Postmasters nominated to attend to mail conveyance or delivery or both, he may be paid an additional allowance (to be called C&D allowance) to the extent of Rs. 50/-.</p> |
| 87. | 9.39 | The basic allowance of the ED agent should be linked to the mid point of the pay scale of regular employees. | Not accepted. The wage formulation has been discussed in paragraphs 9.32 |
| 88. | 9.40 | The ED mailman should not be brought on duty on holidays and Sundays. | Accepted. |

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| 89. | 9.41 | The hourly wages for ED employees, including compensation for leave etc. will be the following percentage of the corresponding regular employees EDDPM - 87.45% of the hourly wage. EDDA - 99.11% of the hourly wage. All other ED Agents - 116.6% of the hourly wage. | Not accepted. The wage formulation has been discussed against paragraphs 9.32 |
| 90. | 9.44 | The hourly wage after adding the basic allowance and the dearness allowance element and applying it to the work hours, should be expressed in figure rounded off to the nearest rupee. | The Wage formulation has been discussed against paragraphs 9.32 |
| 91. | 9.45 | The hourly wage of the various categories CPI of 608 | |

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| | | (Cost Price Index) would be as follows:- | The wage formulation has been discussed against paragraphs 9.32 |
| | (a) | Branch Postmaster - Rs. 137.01 Per month | |
| | (b) | ED Delivery Agent - RS. 133. 80 per month | |
| | (c) | ED Mail Carrier- Rs. 133.80 per month | |
| | (d) | ED Packer - Rs . 131. 37 per month | |
| | (e) | ED Mailman - Rs. 131. 37 per month | |
| 92. | 9.46 | The workload hours after the first one hour should be regulated to the nearest 15 minutes for all ED agents, as suggested in para 10.28. | Not accepted. |

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| 93. | 9.47 | Co-efficients already in use by the Department in the case of regular employees should be applied for arriving at the work hours for each category ED agents | Accepted. except in the case of ID Branch Postmaster for whom the time-honoured point system of work measurement will continue. | |
| 94. | 9.48 | The method of fixation of allowance should be followed in the manner indicated in Annexure 45. | Not accepted. | |
| | 9.53 | In case the entire package of recommendations is not acceptable, other opinions as indicated may be explored for deciding the wage structure. | Accepted. | |
| 95. | 10.15 | In the context of the entire scheme of remuneration and work hours recommended by the Committee, the work study report must be applied to the statistics of a branch office for measuring the work load. | Not accepted in the light of views in para 9.47 | |

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| 96. | 10.16 | The work load of the ED delivery agent should be measured in the same manner as in the case of postman. | Accepted. | | | |
| 97. | 10.17 | (i) The standard observed for departmental group 'D' Officials should be applied strictly in the case of ED mail carriers and ED packer. (ii) In the case of ED mail man the present practice of sanctioning post of mailman on the basis of personal observation of the divisional superintendent may continue. | Accepted. | | | |
| 98. | 10.18 | (i) It is essential that the journey of the ED delivery agent on his round must be measured as one performed by cycle. | (i) Accepted where Cycle Allowance is paid. | | | |

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| 99. | 10.19 | (ii) In the case of ED mail carrier the rate of 8 Kilometers per hour should be observed for the distances covered by him on bicycle in plain areas. | (ii) Not accepted. The norms applicable to comparable departmental categories would apply. | | | |
| | | The time spent in travel in plains areas should be calculated as performed by bicycle and payment of cycle accordingly. | Already covered in the previous paragraph. (Sl. No. 98). | | | |
| 100. | 10.28 | All branch Post Offices should be kept open for one hour per day and any period for which the office may be kept open beyond the first hour should be limited to cases justified strictly according to the workload by measuring the workload | This is not agreed to. Hitherto, branch post offices in rural areas have been kept open for 3 hours and to abridge this duration to only 1 hour per day may cause serious difficulties to the rural public in most cases. It is, therefore, proposed that on a uniform basis branch offices | | | |

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| | | by application of the time test evolved by the work study group set up by the Department. | may be kept open for 3 hours. |
| 101. | 10.29 | The working hours of all other ED agents should be strictly regulated according to what is justified on the basis of work-load, measured by the present formula and their wages should be linked to the wages of regular employees of corresponding category, but limited to the active period of corresponding category, but limited to the active period of assessed work. | Accepted. |
| 102. | 10.32 | Where split duty is required to be performed because of exigency of work, it may be | This is not agreed to. It will, however, be ensured that wherever possible the |

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| 103. | 10.33 | resorted to but the same concession as available to regular employees should be extended to the ED agents. The work hours of the ED agents also be increased by 6 2/3 percent for the purpose of wages. | working hours of EDAs are fixed for a continuous spell of 3 hours so that in consonance with the part-time character of ED employment, beyond a continuous free attend to their own avocations. | | |
| | | In the case of ED agent employed on night duty the same co-efficient as given to the mailman in RMS should be extended. | Not accepted. | | |
| 104. | 11.5 | Separate pay scales are not recommended for ED Agents. | Accepted. | | |
| 105. | 11.6 | The ends of equity are met if the ED Agents are enabled to receive wages as well as other types of benefits | It is possible to agree on a general basis that on the analogy of basic remuneration, other types of | | |

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| 106. | 11.9 | whose quantum would bear fair comparison with what regular government servants are entitled to. | benefits given to regular government servants may also be extended to ED employees on a proportionate basis. Each such benefit has to be Considered on merits. |
| 107. | 11.11 | No. HRA or CCA is recommended There is no justification in reckoning the journey performed by bicycle as one performed on foot even after sanctioning the cycle allowance. | Accepted. Accepted. |
| 108. | 11.12 | The time spent on performance of work should be calculated as on foot where the work is performed by foot in hilly areas and by cycle in other cases. | Accepted. |

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| 109. | 11.13 | <p>Cycle allowance should be increased as follows;</p> <p>(i) Rs. 14 upto 8 Kms.</p> <p>(ii) Rs. 16 between 8 to 12 Kms.</p> <p>(iii) Rs. 18 between 12 and 16 Kms.</p> <p>(iv) Rs. 20 between 16 and 20 Kms.</p> <p>(v) Rs. 22 between 20 and 24 kms.</p> <p>(vi) Rs. 24 between 24 and 28 Kms.</p> <p>(vii) Rs. 26 above 28 Kms.</p> | <p>At present, cycle allowance is granted to ED employees subject to the condition that a distance of 16 Kms. or more is covered per day. The amount of cycle allowance allowed at present is Rs. 3/- per month. This will be modified that cycle allowance will be increase to Rs. 20/- for covering a distance of 10 Kms. per day.</p> | | | |
| 110. | 11.14 | <p>Cycle allowance should be granted even when the distance travelled is less than 16 Kms.</p> | <p>This has been discussed against paragraph 11.13 (above).</p> | | | |
| 111. | 11.16 | <p>No increase in wages as compensation for overtime and idle wait have been recommended.</p> | <p>Accepted.</p> | | | |

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| 112. | 11.17 | The practice of detaining ED Agent beyond either scheduled duty hours should be eliminated altogether. | Accepted. |
| 113. | 11.18 | Bad climate allowance, winter allowance and project allowance may be paid to the ED agents in the proposition which their emoluments bear to the emoluments of comparable categories of Government servants. | Not accepted. Compensatory allowances such as bad climate/winter allowance/project allowance are sanctioned to departmental staff because these officials are dratted from different areas and in public interest posted to locations where the local factors are such as would justify special compensation. In the case of ED employees they are local people and whether they work for the post office or not, they have to make do with the local conditions as any other local residents. It is for this reason that special compensatory |

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| | | | | allowances other than DA were not paid to ED employees. It is felt that there is not justification to depart from this practice. |
| 114 | 11.19 | Children's education allowance is not recommended. | Accepted | |
| 115 | 11.22 | Medical allowance is not recommended. | Accepted. | |
| 116 | 11.29 | Payment of Separate allement of rent for the branch postmaster is not recommended. | Accepted. | |
| 117 | 11.30 | Payment of maintenance allowance of Rs. 10/- per month to the branch postmaster should continue. This also takes care of the branch post office. | This amount has since been increased to Rs. 25/- per month. | |
| 118 | 11.34 | Supply of uniforms is not recommended. Appropriate badges may be provided to outdoor, staff. | Accepted | |

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| 119. | 11.35 | Umbrellas, Waterproof coats, coat parks, snow boots, now goggles, appropriate head gear and water boots may be supplied to such of branch offices where supply articles is justified for use of outdoor FDAs to protect them from physical hardship and for satisfactory performance of work. | Accepted. | |
| 120. | 11.38 | A scheme may be worked out involving nationalised bank for enabling the grant of cycle loans to EDAs for purchase of cycle on easy instalments. | Cycle advance of Rs. 400/- as given to regular government servants, is being paid to EDAs who perform extensive travelling. Though very few EDAs have given cycle advance, the suggestion involving nationalised banks is unlikely to materialise, as banks have other priorities in the matter of advance and loans. | |

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| 121. | | Flood advance in a general way is not recommended. | Flood advance of Rs. 100/- recoverable in 10 instalments is being sanctioned to EDAs as and when it is sanctioned to regular government in the flood affected areas. There is no need for any changes. |
| 122. | 11.40 | Advances for flood and natural calamities may be given in the same proportion as their emoluments bear to those of regular government servants subject to the following/ conditions: (i) They possess immovable property in the affected areas; (ii) These properties have been affected by the calamity; and | Flood advance of Rs. 100/- recoverable in 10 instalments is being sanctioned to EDAs and when it is sanctioned to regular governments servants in the flood affected areas. There is no need for any change. |

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| | (iii) | The EDA produces conclusive documentary proof for (i) and (ii) above. | | |
| 123. | 11.42 | Grant of fan advance is not recommended. | Accepted. | |
| 124. | 11.49 | Grant of festival advance is not recommended. | accepted. | |
| 125. | 11.44 | Grant of medical advance is not recommended. | Accepted | |
| 126. | 11.49 | Grant of paid leave to EDAs is not recommended but an additional sum of 16.61% of their wages may be paid as compensation in lieu thereof. The substitute will have to be arranged by the EDA and his wages will be paid to him direct, deducting an equal amount from the emoluments of the ED Agent. | Not accepted. | |

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| 127. | 11.52 | The amount of bonus to EDAs should be worked out as wages for a specific number of days in the same manner as for departmental employees. | Consequent on the introduction of a scheme for the grant of productivity linked bonus to the regular P&T employees, the question of giving same incentives to the ED employees for increasing the productivity was considered. It was decided that the incentive payment to the ED employees should be made subject to the following consideration: | <p>(i) The scheme will be applicable to the EDAs during the years when regular employees in the P&T deptt. become entitled to bonus on the basis of productivity achieved during any particular year.</p> <p>(ii) A flat rate monthly wage of Rs. 75/- was assumed for all EDAs irrespective of their actual emoluments and the quantum of adhoc payment for each year will</p> |

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| | | | <p>based on wages for the same number of days as announced or regular employees during the year.</p> <p>(iii) The formula for determining the number of days wages with reference to the productivity achieved will be same as for regular departmental employees. The limit of Rs. 75/- was raised to Rs. 130/- in consultation with the Ministry of Finance. This increase was made keeping in view the fact that the emoluments of regular employees for the purpose of calculating productivity linked bonus was raised from Rs. 750/- to Rs. 1600/-.</p> <p>Since the EDAs are getting incentives in the form of Ex-gratia for increased productivity it is decided not to change the parameters.</p> <p>This has already been done by increasing the limit from Rs. 75/- to Rs. 130/- very recently.</p> |

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| 128. | 11.63 | The minimum service limit for eligibility to receive gratuity may be reduced from the present limit of 15 years to 5 years. | Accepted to the extent that the minimum service limit for eligibility to receive gratuity payment would be 10 years against the present limit of 15 years subject to a limit of half a month's allowance for every completed year of service and maximum of 16 1/2 months's allowance or Rs. 3,000/- whichever is less. | |
| 129. | 11.64 | The amount of gratuity may be at the rate of half a month's emoluments for every completed year of service. | As for item 128. | |
| 130. | 11.65 | There need be no maximum monetary limit on the amount of gratuity, but it should not exceed 16 1/2 month's emoluments last drawn. | As for item 128. | |
| 131. | 11.66 | Authorised leave will not constitute a break in service for grant of gratuity. | Accepted. | |

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| 132. | 11.67 | Only duty periods will count for service for earning gratuity. Short spells of leave not exceeding 30 days in a year, will, however, count as service for the purpose of gratuity. | Accepted. | | | |
| 133. | 11.69 | Gratuity may be paid to ED agents, who are absorbed as postmen or Class- IV, for the portion of their service as ED agent if all other conditions are satisfied. On the subject of gratuity, Govt. may take decisions keeping in mind the analogy of the regular employees. | Not accepted as on promotion as departmental employees they are entitled to gratuity. | | | |
| 135. | 11.72 | A contributory group insurance scheme may be drawn up for ED agents. | The above proposal was considered earlier in consultation with the Ministry of Finance but was not accepted. | | | |
| 136. | 11.75 | The GPF scheme is not recommended for ED employees. | Accepted. | | | |

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| 137. | 11.76 | Employees Provident Fund and Family Pension Act should be made applicable to the ED agents by amending the law if necessary. | Not accepted as ED agents are part-time employees. | | | |
| 138. | 11.78 | Pension is not recommended. | Accepted. | | | |
| 139. | 12.3 | The maximum age limit for recruitment of ED agents should be 28 years; if any relaxation is justified or recruiting a person beyond 28 years this may be done for good and valid reasons only after approval of the authority next higher to the one recruiting the candidate. | Not accepted for the reason that it may be difficult to get applicants for ED jobs within this age range in rural areas in general and in Backward and tribal areas in particular. | | | |
| 140. | 12.4 | ED agents may ordinarily be retained upto 60 years and subject to physical fitness, be allowed to continue upto 65 years. | At present ED employees are retained upto 65 years of age subject to their being found fit. | | | |

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| 141. | 12.7 | For all ED agents, the minimum qualification may be 8th standard. As between individuals having varying educational preference may be given to those with higher qualifications. | Not accepted. | | | |
| 142. | 12.11 | The condition of possession of landed property in the name of the individual for appointment as Branch Postmaster should be mandatory and unrelaxable condition. | All ED agents besides the Branch Postmasters should have alternative means of subsistence. In view of this stipulation, insistence on property condition is not accepted. | | | |
| 143. | 12.12 | All ED agents other than postmasters must necessarily have alternative source of income. | Accepted. | | | |
| 144. | 12.14 | All ED agents besides the Branch Postmasters must necessarily have alternative means of subsistence. | Accepted. | | | |

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| 145. | 12.15 | No individual not belonging to the village proper should be appointed as Branch Postmaster. | Accepted. The persons appointed should be a permanent resident of the village. | |
| 146. | 12.16 | The Condition that the Branch Postmaster should provide premise free of cost for performance of postal operations and working of a public call office must be enforced rigidly. | Accepted. | |
| 147. | | The pension, other government pensioners, Ex-Army Personnel and widows of persons who die while in service and draw family pension should receive preference in the matter of appointment as Branch Postmaster and in their case maximum age limit for recruitment should not apply. | Not be accepted as in rural areas, where educated unemployment problem has set in, it is desirable to recruit these persons. | |
| 148. | 12.18 | The ED mail carrier may be a resident of a station of the main post office or originating or termination point of the mail carrying route. | Accepted. This is existing procedure. | |

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| 1 | 2 | 3 | 4 | |
| 149. | 12.19 | The residence of other ED agents (EDDA, ED Packer, ED Mailman) should be in or near the place or their work. | Accepted. | |
| 150. | 12.20 | In plain areas, conveyance and delivery of mails on bicycle should be mandatory practice. Therefore, all ED agents must be able to ride a bicycle. Exception may be made in respect of Branch Postmasters who function exclusively as such. | Not accepted. However, future appointments to posts with outdoor duties should have knowledge of cycling. | |
| 151. | 12.21 | All the ED agents should furnish security of Rs. 1000/-. This amount could be increased or decreased depending on the amount of cash valuables entrusted to him. | Accepted. | |
| 152. | 12.30 | ED Branch Postmaster and ED delivery agent should be imparted training | Accepted. | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|--|
| 1 | 2 | 3 | 4 |
| | | for four days and three days respectively prior to induction of the individual in the post. | |
| 153. | 12.31 | The ED mail carrier and the ED packer need no prior training. If these are required to do delivery work also, they should be given the same training as for ED delivery agent. | Accepted. |
| 154. | 12.32 | During the pre-induction training the branch postmasters and EDDAs may be paid as allowance of Rs. 40/- and Rs. 20/- respectively besides bus fares to and from place of training. | Accepted |
| 155. | 12.34 | Conversion of the entire E.D. cadres to regular departmental cadres is not practicable. | Accepted. |
| 156. | 12.35 | The EDAs may be called "Auxiliary Postal Employees". | Not accepted. The press nomenclature reflects the part-time character. |

| <i>Sl. No.</i> | <i>Para No.</i> | <i>Recommendation</i> | <i>Decision taken by the Postal Services Board</i> | |
|----------------|-----------------|---|--|--|
| <i>1</i> | <i>2</i> | <i>3</i> | <i>4</i> | |
| 157. | 12.46 | The vacancies of all the divisions in a region which are not filled up by the EDAs of the concerned division, may be pooled and thrown open to other EDAs of the division in the entire region | Not accepted as it would lead to numerous administrative difficulties and dislocation of EDAs. At present unfilled vacancies are thrown open to only neighbouring divisions. | |
| 158. | 12.47 | Vacancies in Group D cadres in the offices of the Regional Director, Stock Depot, Return letter office (RLO) offices of the Postmaster General, Director of Postal Accounts, MMS Units etc. should also be reserved exclusively for the EDAs of the region in the pattern suggested in 12.46. | Not accepted as it falls outside the purview of recruitment rules/administrative instructions and in view of the problem of absorption of casual labour in the Department | |
| 159. | 12.55 | Note more than three chances be given for any individual to appear at the departmental examination whether for promotion to Group 'D' or postman and mailguard. | Not accepted as the absorption is dependent on the vacancies available. | |

| <i>Sl. No.</i> | <i>Para No.</i> | <i>Recommendation</i> | <i>Decision taken by the Postal Services Board</i> |
|----------------|-----------------|---|---|
| <i>1</i> | <i>2</i> | <i>3</i> | <i>4</i> |
| 160. | 12.60 | The examination for promotion of lower grade staff to the cadre of the clerk should be upgraded to a level not lower than that of tenth class. A paper on manual rules, without the help of books should be prescribed. | For appointment to the clerical cadre lower grade staff have to qualify in a departmental written test which is conducted for the purpose of judging the suitability of the individuals. The test is of matriculation standard. No change in the procedure is considered necessary. |
| 161. | 12.62 | There is no justification to reserve any vacancy for part-time casual labourer. | Accepted. |
| 162. | 1263 | (i) All vacancies of postman and mailguard should be filled from the group 'D' and EDAs in accordance with the present quota purely on merit. (ii) The unfilled vacancies of postman of postman and mailguard reserved for | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|---|
| 1 | 2 | <p>group 'D' officials should be filled from among the successful EDAs on merit basis.</p> <p>(iii) 50% of Group D vacancies in each recruitment unit be filled by successful EDAs on merit basis, reserving the balance of 50% of vacancies on the basis of length of service as EDAs, subject to their securing the minimum qualifying marks in the same examination.</p> <p>(iv) The level of test for absorption as Group D and postman cadres may be suitably upgraded to match the level prevailing in other Central Government Departments for recruitment to comparable cadres.</p> <p>(v) (a) the standard of the test for promotion to the clerical cadre from lower grade be substantially upgraded with a view to ensuring</p> | 4 |

All recommendations are not accepted as they will disturb equilibrium built over the years, between the claims of various cadres.

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| | | <p>that the level is not much lower than that of matriculation standard.</p> <p>(b) Forty percent of the clerical vacancies in the departmental quota be reserved for such of the matriculate FDAs who qualify in the examination provided they have a minimum service of 3 years and are within the age limit of 35 years, the selection being made on the basis of merit. In other words the quota allocation in clerical and departmental and 20% for EDAs. Besides, all the unfilled vacancies reserved for departmental staff may also be released to the successful ED Agents.</p> <p>(c) The successful candidates should be appointed solely in the order of merit for the purpose of taking up the clerical vacancies.</p> <p>(d) In the matters of allocation of vacancies in group D postman and mailguard those not</p> | |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|---|
| 1 | 2 | 3 | 4 |
| | | <p>taken up by ED employees of the same division may in thrown open to EDAs of other divisions in region as a whole, merit being the criterion for such appointments.</p> <p>(e) There should be a limit of 3 chances for an ED agent to appear at an examination for regular appointment in the department.</p> <p>(f) Group D vacancies in all the administrative offices, which are not now available for EDAs (i.e. Circle offices, regional offices, circle postal accounts office, RLO, MMS etc., PSD, etc. should also be made available to the EDAs.</p> | |
| 163. | 13.7 | <p>The following addition penalties may be introduced</p> <p>(i) Censure.</p> <p>(ii) Debaring from appearing in departmental test for a specific period.</p> <p>(iii) Withholding of absorption in regular cadres for specific period.</p> <p>(iv) Non-revision upwards of allowances for a predetermined period.</p> | Not accepted. The present penalties can continue. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|--|---|
| 1 | 2 | 3 | 4 |
| 164. | 13.8 | Reduction in emoluments as a measure of penalty is not recommended. | Accepted. |
| 165. | 13.11 | Issue of quasi-permanent certificate (QPC) or maintenance of regular service book in respect of EDAs is not necessary | Accepted. |
| 166. | 13.15 | Grant of subsistence allowance to to ED agents 'put off' duty is not necessary. | Accepted. |
| 167. | 13.17 | (i) Cases of 'put off' duty must be brought to the notice of the next higher authority and it should be ratified by that authority within one month, failing which, the orders putting off duty should be deemed to be revoked. (ii) The Regional Directors should personally review cases of 'put off' duty and appropriate orders in each case. | Accepted. |

| Sl. No. | Para No. | Recommendation | Decision taken by the Postal Services Board |
|---------|----------|---|---|
| 1 | 2 | 3 | 4 |
| 168. | 13.18 | (iii) Cases of 'put off' pending for six months or more should be brought to the postmaster general, who should issue appropriate direction in this regard. Why the reinstatement is not on account of proved misdeemeanour and not considered justifiable, the entire period should be reckoned towards qualifying service for the purpose of departmental examination. | Accepted. |
| 169. | 13.27 | Exemption under Section 36 B of the Industrial Disputes Act (I.D. Act) may be claimed. | Not accepted. |
| 170. | 13.28 | A forum for Joint Consultation at the Circle and departmental levels should be provided. There is no case for ED Agents being represented at the national JCM. | Already the unions are representing the case of EDs and and ED Committee at the Departmental level has also been constituted. |

Decision taken by the Postal Services Board

| Sl. No. | Para No. | Recommendation | 4 |
|---------|----------|--|--|
| 1 | 2 | 3 | |
| 171. | 13.32 | The facility of special casual leave may be extended to office bearers (as far regular employees) subject to the condition that there is a single association for all the EDAs taken together as a category. | However one representative of ED Agents is included in the periodical meetings held at Divisional Regional/Circle level within the overall limit on the number of representatives for such meetings. The cost of the substitute is borne by the Department. In addition to this concession has also been extended to the representatives of ED Agents to the effect that the cost of ED delegates from each circle who are elected to represent ED Agents in All India Conference of these Unions is also borne by the Department. |

All the 171 recommendations have been examined and action taken to implement the accepted recommendations.

*[English]***Losses of Indian Airlines**

790. SHRIGEORGE FERNANDES: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines has suffered heavy losses during the last three years;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to make up the losses?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Indian Airlines has suffered losses during the last three years. During the years 1989-90 and 1990-91, the loss was mainly due to the grounding of Airbus A-320 aircraft and curtailment of operations during January, 1991 for conservation of fuel in the wake of Gulf War. The increase in the foreign exchange rate had also contributed to the loss. During 1991-92, the loss has been mainly due to:

- Downward adjustment of Indian rupee vis-a-vis major international currencies;
- Absorption of heavy incidence of fixed expenses associated with A-320 fleet;
- Increase in Insurance Premium rates and landing rates;
- Additional burden on account of purchase of foreign exchange market rate.

(c) The following steps have been taken to improve the financial performance;

- Monitoring of schedules matching with demand.

- Economising on aircraft fuel consumption by shortening of routes, and optimisation of Speed Scheduled/ cruising levels, etc.

- Frequent pre-flight checks to avoid wastage on food uplift/catering items;

- Reduction in overtime wherever possible;

- Deferment/avoidance of expenditure of capital nature unless considered essential for operational reasons.

Telephone Exchanges

791. SHRIPRAKASH V. PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of telephone exchanges in the country till date; and

(b) the plans for increasing these during the next two years:

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are total 16138 telephone exchanges working in the country as on 30.6.92.

(b) Installation of new exchanges is based on registered minimum demand of 10. In larger cities, opening of new exchanges is based on waiting list and geographical area required to be served. Accordingly new exchanges are opened based on these considerations. However, planning is done on the basis of expansion of network capacity which is installed either as new exchange or expansion of existing exchanges. During the year 1992-93, it is proposed to add 11.44 lakh lines net switching capacity, subject to availability of resources. The plan for the year 1993-94 has not been finalised.

Quality of News Programmes

792. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to change the format of the existing national news programmes;

(b) if so, whether the sub-standard news programmes are reducing the impact of conveying the Government's view point; and

(c) if so, the measures taken to improve the national news programmes?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) to (c). It is the constant endeavour of AIR/ Doordarshan to bring about a qualitative improvement in the form and contents of their programmes, including the news bulletins from time to time to sustain the interest of their listeners/viewers. The present news bulletin formats are considered adequate and no major change in their format is on the anvil

[*Translation*]

Correspondents Accompanying P.M. on Foreign Tours

793. SHRI ARVIND TRIVEDI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Hindi Correspondent was not sent by the Doordarshan to Brazil to cover the Earth Summit;

(b) if so, the reasons therefor;

(c) whether Hindi Correspondent would be sent in future on such visits; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) and (b). The Correspondents sent by Doordarshan to cover the Prime Minister's visit to Rio de Janeiro, Brazil for the Earth Summit were selected on the basis of their knowledge on the subject of environment.

(c) and (d). The selection of Correspondents for similar assignments in the future would also be made on the basis of the criterion mentioned above and not solely on the basis of the knowledge of any particular language.

[*English*]

Automation systems for sorting letters

794. SHRI ANNA JOSHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Government have decided to go for automation for sorting letters, transferring money orders etc.;

(b) if so, the number of postal employees likely to be rendered jobless in each circles and

(c) the arrangement proposed to be made to provide them with alternate jobs?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. The Department propose automisation of mail sorting in Bombay, Delhi, Madras, Hyderabad, Ahmedabad, Bangalore and Calcutta and also to provide for satellite money order facility in 75 locations spread over the country, subject to availability of resources during the Eighth Five Year Plan period.

(b) Nil.

(c) Does not arise.

Exploration of Granite in Rajasthan

795. SHRIMATI VASUNDHARA RAJE:
Will the Minister of MINES be pleased to state:

(a) whether the Government have launched any scheme for exploration of granite in Rajasthan; and

(b) if so, the details thereof and the estimated deposits of granite in the State?

THE MINISTER OF STATE OF THE MINISTRY OF MIENS (SHRI BALRAM SINGH YADAV): (a) and (b). The information is being collected and will be laid on the table of the House.

Social Audit team to improve Telecom services

796. SHRI PRATAPRAO B. BHONSLE:
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether some social Audit Team has been set up by his Ministry;

(b) if so, the terms of reference of this team;

(c) whether the Government propose to take some measures to improve telecom services on the basis of study to be conducted by this team; and

(d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) A copy of the Resolution is annexed as Statement.

(c) Yes, Sir.

(d) Some interim recommendations have been received and they are under active consideration.

STATEMENT

Resolution

Subject: Constitution of a Social Audit Panel for the Ministry of Communications

No. 2-3/92-TCO. The Ministry of Communications have constituted a Social Audit Panel as an ongoing mechanism to provide useful inputs in evaluating its social investments in providing telecom and postal facilities especially in rural and semi-urban sector. The rapid pace of growth in these services may also in its wake pose various problems vis-a-vis the expectation of the consumers in particular and society in general, to which effective solutions would have to be found. The panel would provide inputs in finding optional solution to such problems.

2. The panel may address itself to the following areas of activities.

Telecom Services

(a) Accessibility to telecom services in rural areas vis-a-vis that in urban areas;

(b) Accelerating the functions of Grievances redressal machinery including Telephone Adalats;

(c) The issues relating to socio-economic impact as a result of growth of telecom network.

Postal Services

(x) Societal needs that could be satisfied and how the existing Postal

Services could be augmented, modified to achieve them especially in rural and semi-urban areas.

(y) Lacunae in the present functioning of the postal system vis-a-vis fulfillment of societal wants and redressal of public grievances;

(z) Social cost benefit analysis of postal services specially loss making postal products services.

3. The panel will consist of the following:

(1) Justice P.N. Bhagwati (Retd.)
-Chairman

(2) Dr. Bhaskar Rao
-Convenor
Eminent Sociologist

(3) Mr. Khuswant Singh
-Member
Eminent Journalist

(4) Admiral S. Chopra (Retd.)
-Member

(5) Air Marshal J.K. Seth (Retd.)
-Member

4. The panel may adopt its own procedures and make recommendations. In making recommendations the panel may give consideration to the following matters:

(i) whether the benefit is actually reaching the target groups in the manner intended;

(ii) whether the social resources available are adequately utilised in effective manner;

(iii) whether the expansion of network is equitable and productive.

5. The initial period of the panel is upto 31st March, 1994.

6. The non-official Members of the Panel would be entitled to traveling allowance as per Ministry of Finance O.M. No. F. 6 (26) EIV/69 dated 5.9.60 as amended from time to time and other facilities necessary for carrying out the assignment.

Sd/- R. Ramanujam

Joint Secretary to the Govt. of India

Strike by Air Corporation Employees Union

797. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the members of the Air Corporation Employees Union (ACEU) went on strike on strike recently;

(b) if so, the details thereof and the demands made by the employees;

(c) the steps taken by the Union Government to meet the demand of the striking employees;

(d) whether any punitive measures had been taken by the Government against the agitating employees; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The Central Security, Air Corporations Employees' Union served a notice on and

June, 1992 proposing to go on strike from the morning shift of 16th June, 1992 in support of the following demands:-

- (i) Withdrawal of Air Corporations (Transfer of Undertakings and Repeal) Bill 1992.
- (ii) Stoppage of all measures of privatisation of Public Sector Undertakings.
- (iii) Reformulation of Industrial and Economic Policies of Government of India in consultation with Trade Unions.
- (iv) Imposition of a statutory ban on off-loading of jobs and engagement of contract labour in jobs of permanent and perennial nature.
- (v) Immediate enactment of a Bill on Worker's participation in Management.
- (vi) Ensure payment of Bonus to all employees.
- (vii) Immediate finalisation of Pension Scheme.
- (viii) Immediate finalisation of Tripartite Dearness Allowance Committee's recommendations.
- (ix) Withdraw reference to National Industrial Tribunal and commence Bipartite negotiations on revision of wages pending which interim relief should be paid immediately.

(c) All the demands, except the one relating to wage negotiations, are of national character. In so far as wage negotiations are concerned the question of revision of wages and allowances for different categories of

employees in the Indian Airlines and Air India for a period of five years from 1.9.1990 has been referred to the National Industrial Tribunal. In some of the pending issues, however, bilateral negotiation/settlements have been held/entered into without prejudice to the final award of the National Industrial Tribunal. A proposal has also been made for payment of interim relief to the employees to mitigate their hardship. Regular meetings are held with recognised Unions/Associations at various levels to discuss and resolve such issues which have traditionally not formed subject matter of any settlement/agreement.

(d) and (e). Instructions have been issued to deduct wages of all employees who did not report for work in pursuance of the strike notice.

Additional power during Eighth Plan

798. SHRIR. SURENDER REDDY: Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation has prepared a scheme for generation of additional power during the Eighth Five Year Plan period to meet the increasing demand for power in the country;

(b) if so, the main features of the proposal; and

(c) the total amount proposed to be spent on the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) and (c). The outlay recommended by the Planning Commission for National Thermal Power Corporation for the 8th plan is Rs. 9950 crores envisaging a capacity addition of around 5000 MW from its on-going and new schemes.

[Translation]

Separate Channels for armed Forces

799. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to reduce the telecast of sponsored programmes in a phased manner from the Doordarshan, expansion of National Channel of AIR and introduction of separate channels for armed forces in the Eighth Plan period; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJAVYAS):

(a) and (b). Revision of the programme structure of Doordarshan is an ongoing activity which depends on its overall programme requirement from time to time. It has been proposed to set up nine relay transmitters and two studies to expand and strengthen the National Channel of All India Radio in the Eighth Plan period. There is no proposal for introducing a separate channel on AIR/Doordarshan for the Armed Forces.

Strike by posts and Telegraph Employees

800. SHRI VILAS MUTTEMWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places in the country where employees of Posts and Telegraph Department went on strike during the last one year, and the reasons therefor;

(b) the number of days for which employees remained on strike;

(c) the total loss suffered due to the strike;

(d) whether the Government have considered there demands; and

(e) if so, the details thereof and the action taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (e). Information is being collected and will be laid on the Table of the House.

[English]

Decontrol and Deregulation of Newsprint

801. SHRI MANORANJAN BHAKTA: SHRI GEORGE FERNANDES:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Indian Newspaper society had demanded total decontrol and deregulation of newsprint; and

(b) if so, the response of the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJAVYAS):

(a) Yes, Sir.

(b) The Government's response to such issues is consistent with its policy of safeguarding the interest of the indigenous newsprint manufacturers and also the healthy growth of the Press.

[Translation]

Development charges by DESU

802. SHRI SIMON MARANDI: Will the Minister of POWER be pleased to state:

(a) whether the Delhi Electric Supply Undertaking (DESU) has increased the

development charges from Rs. 24 per sq. yard to Rs. 47 per sq. yard recently;

(b) if so, the reasons therefor;

(c) the details of the development charges increased during the last three years; and

(d) the total additional amount to be collected by way of this increase during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) The charges have been increased due to steep rise in the cost of material, labour rates etc. for electrification works.

(c) The rates for development charges for electrification during the last three years are as follows:

| <i>Period</i> | | <i>Rates (per sq. yard)</i> |
|--------------------|-----|--|
| 13.6.85 to 31.3.91 | ... | Rs. 12/- |
| 1991-1992 | ... | Rs. 24/- |
| 1992-1993 | ... | Rs. 47/- for overhead system and Rs. 59/- for underground system. |

(d) The recovery of development charges at revised rates would partially meet the cost of electrification incurred by DESU and will not involve any additional revenue to DESU.

[English]

Electrification of Villages in A.P.

803. SHRI M.V.V.S. MURTHY: will the Minister of STATE be pleased to state:

(a) the number of electrified and unelectrified villages in Andhra Pradesh, district-wise;

(b) the number of villages electrified during 1990-91;

(c) whether the targets fixed for 1989-90, 1990-91 and 1991-92 have been achieved; and

(d) the time by which all the remaining villages are likely to be electrified in the State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) A statement indicating the districtwise number of electrified and unelectrified villages in Andhra Pradesh is attached.

(b) to (d). According to the Andhra Pradesh State Electricity Board the State as per 1981, Census has reached cent percent village electrification by the end of Marh, 1990.

STATEMENT

VILLAGES ELECTRIFIED IN ANDHRA PRADESH AS ON 31ST MARCH, 1991.

| Sl. No. | District | No. of inhabited villages 1981 Census | Villages electrified 3/91 | Un electrified villages |
|---------|---------------|---|------------------------------|-------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Srikakulam | 1921 | 1921 | |
| 2. | Vizianagaram | 1461 | 1461 | |
| 3. | Visakhapatnam | 3695 | 1461 | |
| 4. | East Godavari | 1317 | 1314 | 3* |
| 5. | West Godavari | 839 | 839 | |
| 6. | Krishna | 942 | 942 | |
| 7. | Guntur | 692 | 692 | 2* |
| 8. | Prakasam | 1007 | 1007 | |
| 9. | Nellore | 1105 | 1352 | |

| Sl. No. | District | No. of inhabited villages 1981 Census | Villages electrified 3/91 | Unelectrified villages |
|---------|--------------|---|------------------------------|------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 10. | Chittoor | 1352 | 1352 | |
| 11. | Cuddapah | 896 | 892 | 4* |
| 12. | Anantapur | 934 | 933 | 1* |
| 13. | Kurnool | 894 | 894 | |
| 14. | Hyderabad | - | - | |
| 15. | Rangareddy | 949 | 949 | |
| 16. | Mahabubnagar | 1470 | 1469 | 1* |
| 17. | Medak | 1228 | 1228 | |
| 18. | Nizamabad | 859 | 859 | |
| 19. | Adilabad | 1559 | 1557 | 2* |
| 20. | Karimnagar | 1054 | 1050 | 4* |

| Sl. No. | District | No. of inhabited villages 1981 Census | Villages electrified 3/91 | Unelectrified villages |
|---------|----------|---|------------------------------|------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 21. | Warangal | 989 | 989 | |
| 22. | Khaman | 1101 | 1097 | 4* |
| 23. | Nagonda | 1115 | 1115 | |
| | Total | 27379 | 27358 | 21* |

(*) - Uninhabited/submerged

Payment of Maintenance Expenses to Indian Airlines by Vayudoot

804. SHRI SRIBALLAV PANIGRAHI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some lapses in the payment of maintenance expenses to the Indian Airlines by Vayudoot have come to the notice of the Government due to non-existence of proper maintenance contracts on Avro Aircraft of Vayudoot fleet;

(b) if so, the details thereof;

(c) whether any responsibility has been fixed in this regard;

(d) if not, the reasons therefor; and

(e) the action taken/proposed against the arising officials?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir. However, Vayudoot has not been able to keep its payment schedule due to financial constraints.

(b) to (e). Do not arise.

Modernisation of Air and Doordarshan

805. SHRI S.B. THORAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to introduce latest technology in AIR and Doordarshan to improve the quality of production, transmission and reception of programmes during the Eighth Plan; and

(b) if so, the details of the scheme finalised in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS): (a) and (b). All India Radio and Doordarshan are keeping abreast with the latest technology in their respective fields and adopting the same, to the extent, feasible within the available resources, to bring about a qualitative improvement in their programmes and would continue to do so during the VIII Plan also.

[Translation]

ITDC Hotels

806. SHRI B.L. SHARMA PREM: SHRI PHOOL CHAND VERMA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the location-wise details of existing ITDC hotels alongwith the capacity of each hotels; and

(b) the location-wise details of the proposed schemes of the Government for setting-up of new ITDC hotels during 1992-93 alongwith the capacity thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVARAO SCINDIA): (a) The requisite information is given in the Statement attached.

(b) ITDC's Annual Plan 1992-93 does not envisage any Plan provision/scheme for constructing new hotels.

STATEMENT

Accommodation (The Ashok Hotels)

| S.No. | Name of the Union | Star rating | Capacity | | |
|------------------|-------------------------|-------------|----------|------|--|
| | | | Rooms | Beds | |
| 1 | 2 | 3 | 4 | 5 | |
| A. HOTELS | | | | | |
| 1. | Ashok Hotels, Delhi | *5 Star | 571 | 934 | |
| 2. | Hotel Janpath New Delhi | *4 Star | 213 | 360 | |
| 3. | Lodhi Hotel New Delhi | *3 Star | 207 | 255 | |
| 4. | Hotel Ranj it New Delhi | *3 Star | 186 | 226 | |
| 5. | Ashok Hotel Mysore | *5 Star | 181 | 362 | |
| 6. | Hotel Agra | 4 Star | 55 | 110 | |
| 7. | Hotel Hars | *1 Star | 46 | 92 | |
| 8. | Hotel Jam | *3 Star | 48 | 96 | |
| 9. | Hotel Aurangabad Ashok | *2 Star | 66 | 132 | |

| S.No. | Name of the Union | Star rating | Capacity | | | | |
|-------|---|-------------|----------|------|---|---|---|
| | | | Rooms | Beds | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 10. | Kovalam Ashok Beach Resort, Kovalam | * 5 Star | 125 | 250 | | | |
| 11. | Hotel Khajuraho Ashok | * 3 Star | 38 | 76 | | | |
| 12. | Laxmi Vilas Palace Hotel, Udaipur | * 4 Star | 54 | 108 | | | |
| 13. | Temple Bay Ashok Beach Resort, Mamallapuram | * 3 Star | 22 | 4 | | | |
| 14. | Hotel Varansi Ashok | * 4 Star | 84 | 168 | | | |
| 15. | Qutab Hotel, New Delhi | * 5 Star | 92 | 223 | | | |
| 16. | Lalitha Mahal Palace, Mysore | * 5 Star | 54 | 106 | | | |
| 17. | Hotel Airport Ashok, Calcutta | * 5 Star | 149 | 298 | | | |
| 18. | Hotel Pataliputra Ashok, Patna | * 3 Star | 46 | 92 | | | |
| 19. | Hotel Jaipur Ashok | * 4 Star | 99 | 198 | | | |

| S.No. | Name of the Union | Star rating | Capacity | | |
|-------|-----------------------------------|---------------|----------|------|--|
| | | | Rooms | Beds | |
| 1 | 2 | 3 | 4 | 5 | |
| 20. | Hotel Kalinga Ashok, Bhubaneshwar | *2 Star | 64 | 129 | |
| 21. | Hotel Madurai Ashok | *3 Star | 43 | 86 | |
| 22. | Hotel Samrat, New Delhi | 5 Star | 247 | 486 | |
| 23. | Hotel Kanishka, New Delhi | *4 Star | 317 | 634 | |
| 24. | Ashok Yatri Niwas, New Delhi | Economy Class | 548 | 1238 | |
| 25. | Hotel Bodhgaya Ashok | 3 Star | 30 | 60 | |
| 26. | Hotel Manali Ashok, Manali | *3 Star | 29 | 58 | |
| | | | 3614 | 6817 | |

Completion of Phuhia-darjuya Dam in Bihar

807. SHRI RAM VILAS PASWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a large area of districts Darbhanga and Saharsa in Bihar are flood prone areas;

(b) whether the construction work of eleven K.M. of Phuhia-Darjuya dam in this areas has been laying incomplete due to financial difficulties;

(c) whether the Union Government propose to give financial assistance; and

(d) if so, the details thereof and if not, the alternative arrangements proposed to be made for its early completion?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir.

(b) to (d). Construction of embankment from Darjuya to Kotharam is in progress as a plan scheme. But, its extension upto Phuhia does not stand included in the approved scheme. It has been decided that allocation of plan funds for projects in the water sector will be earmarked from the beginning of the VIII Five Year Plan. There is a specific plan provision of Rs. 1.5 crores in 1992-93 and Rs. 7.5 crores in the VIII Five Year Plan for this scheme.

[English]

AI Plane for personal Use

808. SHRI SANAT KUMAR MANDAL:
SHRI LALIT ORAON:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news-items appearing in the Indian Express dated June 16, 1992 regarding Air India plane used by pilot personal use;

(b) if so, the facts thereof;

(c) the action taken against the erring pilot; and

(d) these steps proposed to be taken to prevent the recurrence of such incidents in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) to (d). An enquiry Committee has been set up to investigate the incident. A charge sheet has been issued to the Commander of the flight.

[Translation]

Electronic Exchanges for Gram Panchayats

809. SHRI PHOOL CHAND VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to link all the Gram Panchayats with the electronic telephone exchanges during 1992-93; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). No, Sir. New telephone exchanges are opened in Panchayat villages only when registered paid demand for telephone connections is 10 or above. This is also subject to availability of resources.

[English]

Energy Audit Studies

810. SHRI K. RAMAMURTHEE TINDIVANAM: Will the Minister of STATE be pleased to state:

(a) whether the World Bank propose to provide funds for scheme to promote energy audit studies;

(b) if so, the details of the proposals in this regard; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALAPNATH RAI): (a) and (b). The World Bank had indicated its willingness to provide fund for financing the proposed 'Industrial Energy Efficiency Project' which included the promotion of energy audit studies in the identified energy intensive sub-sectors. However, the World bank have now indicated that in view of the changed macro-economic environment, there is a need to review the content of the project. Project details would, therefore, be worked out after the review by the World Bank.

(c) Implementation of the project would be taken up after the review.

Reconstruction of Dumna Airport of Jabalpur, Madhya Pradesh

811. SHRI MOHANLAL JHIKRAM: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any proposal to reconstruct Dumne airport of Jabalpur is under consideration;

(b) if so, the details thereof including the estimated expenditure; and

(c) the time by which the reconstruction work is likely to be started?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). There are plans to extend the runway of Jabalpur (Dumna) Airport to 6500' to make it suitable for Boeing-737 operations. Extension of runway and new terminal building and other associated facilities will cost about Rs. 9.00 crores. The work will commence after the Government of Madhya Pradesh handover 29 acres of additional land required for the project.

Employment of Retired Persons in Bokaro Steel Plant

812. SHRI BIR SINGH MAHATO: Will the Minister of STEEL be pleased to state:

(a) whether a large number of retired Government and SAIL persons have been employed as advisors in the Bokaro Steel Plant against the policy of the Government in this regard;

(b) if so, the reasons thereof;

(c) the names of these advisors and the expenditure incurred on them during the last three years; and

(d) the efforts being made to minimise the extra expenditure on this account?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). It is not a fact that a large number of retired Govt. and Steel Authority of India Ltd. Officers have been appointed as advisors in Bokaro Steel Plant. However, some retired Govt. and Steel Authority of India Ltd. Officers have been

engaged in Bokaro Steel Plant as Advisors/ Consultants on purely temporary basis for specific jobs to utilise their expertise. The names and the expenditure incurred from the dates of their engagement upto 30.6.92 are given in the statement.

(d) According to Steel Authority of India

Ltd., the appointment as Advisor/Consultant is resorted to only in exceptional cases and the expenditure on this account is minimum. These persons have been engaged for a specific work of purely temporary nature for a specific period and they would cease to be associated with Bokaro Steel Plant once work is completed.

STATEMENT

| S. No. | Name | Tenure | Designation | Expenses incurred | | | |
|--------|-------------------|--|---|-------------------|-----------|-----------|---------------|
| | | | | Salary | TA | LTE | Entertainment |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| S/Shri | | | | | | | |
| 1. | John Raju | March 91 to Feb. 92 (Extended upto 31.8.32) | Consultant | 87,000.00 | 6,171.55 | 10,600.00 | - |
| 2. | J.B.N Singh | Dec. 91 to Dec. 92 | Consultant | 33,378.76 | 3,646.40 | - | - |
| 3. | S.N. Singh | May 91 to April 93 | Consultant | 58,700.00 | 14,361.00 | - | - |
| 4. | S.N. Lal Gupta | Feb. 92 to Jan. 93 | Sr. Adviser (Security, Intelligence and Liaison) | 39,730.00 | 3,685.40 | - | 1200.00 |
| 5. | R.K. Bhattacharya | Aug. 91 to Aug. 92 | Adviser (Security & Intelligence) | 59,703.90 | 30,707.50 | - | - |

| S. No. | Name | Tenure | Designation | Expenses incurred | | | |
|--------|------------------|---|------------------------------------|-------------------|-----------|-----|---------------|
| | | | | Salary | TA | LTE | Entertainment |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 6. | J.C. Chakravarty | 21.3.91 to 20.3.93 | Railway Liaison Office Bilaspur | 31,084 | - | - | - |
| 7. | P.K. Ghosh | 19.12.90 to 31.3.92 | Railway Liaison BSL at Dhanbad | 43,258.00 | - | - | - |
| 8. | D.B. Pandey | 2.3.91 to 29.2.92 | Advisor Civic amenities | 56,121.00 | 9,699.00 | - | - |
| 9. | B.N. Mazumdar | i) 3 months w.e.f. 3.1.89 ii) 3 months w.e.f. June 89 iii) 3 months w.e.f. Jan. 90 iv) 6 months w.e.f. 1.6.90 v) 6 months w.e.f. 1.12.90 | Consultant Biological Park | - | 18,613.00 | | |

| S. No. | Name | Tenure | Designation | Expenses incurred | | | |
|--------|-------------|--------------------|-------------------------------|-------------------|------|-------|---------------|
| | | | | Salary | TA | LTE | Entertainment |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 10. | S.R. Bansal | 1.9.91 to 30.11.91 | Consultant (Fire Services) | 18,000.00 | - | 2,400 | - |
| 11. | A.K. Datta | 1.2.91 to 31.5.91 | Adviser to MD, BSL | 36,000.00 | 2382 | - | - |

New Post Offices in Kerala

813. SHRI RAMESH CHINNITHALA:
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have finalised the target for opening the new post offices in Kerala during 1992-93;

(b) if so, the details thereof, districts-wise; and

(c) if not, the time by which these are likely to be finalised?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P.V. RANGAYYA NAIDU): (a) No Sir.

(b) Does not arise.

(c) These targets will be finalized shortly.

T.V. Coverage

814. SHRI SYED SHAHABUDDIN: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) the State-wise level of T.V. coverage population-wise and area-wise on April 1, 1992; and

(b) the target envisaged by the end of 1992-93, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJAVYAS):

(a) and (b). State-wise level of TV coverage in terms of area and population as on 1-4-92 and the target envisaged by the end of 1992-93, State-wise, is given in the attached statement.

STATEMENT

TV Coverage in States/Union Territories

| Sl.No. | State/UT | Coverage As on 1-4-1992 (% age) | | Coverage envisaged by the end of 1992-93 (As on 31-3-93) (% age) | |
|--------|------------------|---------------------------------------|------|--|------|
| | | Area | Pop. | Area | Pop. |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 63.4 | 75.7 | 60.4 | 78.4 |
| 2. | Arunchal Pradesh | 11.0 | 44.4 | 11.0 | 44.4 |
| 3. | Assam | 73.1 | 80.8 | 74.4 | 82.8 |
| 4. | Bihar | 92.3 | 91.7 | 92.3 | 91.7 |
| 5. | Goa | 99.0 | 99.0 | 99.0 | 99.0 |
| 6. | Gujarat | 63.0 | 76.8 | 64.5 | 77.0 |
| 7. | Haryana | 96.6 | 98.5 | 96.6 | 98.5 |
| 8. | Himachal Pradesh | 37.2 | 58.7 | 38.6 | 61.9 |

| Sl.No. | State/UT | Coverage As on 1-4-1992 (% age) | | Coverage envisaged by the end of 1992-93 (As on 31-3-93) (% age) | |
|--------|-----------------|---------------------------------------|------|--|------|
| | | Area | Pop. | Area | Pop. |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 9. | Jammu & Kashmir | 26.2 | 89.8 | 26.7 | 90.3 |
| 10. | Kerala | 84.0 | 86.3 | 84.0 | 86.3 |
| 11. | Kerala | 98.8 | 60.5 | 59.6 | 60.1 |
| 12. | Madhya Pradesh | 48.1 | 57.4 | 52.2 | 60.1 |
| 13. | Meghalaya | 94.6 | 97.2 | 94.6 | 97.2 |
| 14. | Maharashtra | 69.0 | 81.3 | 69.6 | 81.7 |
| 15. | Manipur | 31.3 | 66.4 | 31.3 | 66.4 |
| 16. | Mizoram | 42.1 | 53.1 | 67.0 | 72.3 |
| 17. | Nagaland | 43.4 | 47.2 | 68.5 | 69.6 |
| 18. | Orissa | 71.0 | 77.0 | 71.0 | 77.0 |

| Sl.No. | State/UT | Coverage As on 1-4-1992 (% age) | | Coverage envisaged by the end of 1992-93 (As on 31-3-93) (% age) | | |
|--------|----------------|---------------------------------------|------|--|------|------|
| | | Area | Pop. | Area | Pop. | Pop. |
| 1 | 2 | 3 | 4 | 5 | 6 | 6 |
| 19. | Pujab | 99.0 | 99.0 | 99.0 | 99.0 | 99.0 |
| 20. | Rajasthan 30.8 | 53.0 | 38.9 | 61.5 | | |
| 21. | Sikkim | 36.6 | 63.1 | 77.4 | | 95.0 |
| 22. | Tamil Nadu | 89.5 | 89.2 | 90.2 | | 90.1 |
| 23. | Tripura | 93.3 | 93.3 | 93.3 | | 93.3 |
| 24. | Uttar Pradesh | 75.9 | 87.6 | 79.0 | | 92.4 |
| 25. | West Bengal | 94.3 | 95.1 | 96.4 | | 96.2 |

optaining satisfactory reception.
The spools mentioned covered the figures are inclusive of full coverage where elevated antennas are required for

| | | | | | |
|---|-----------------------|-----|-----|-----|-----|
| 1 | Boudicheston | 330 | 330 | 330 | 330 |
| 2 | Gakelaweeb | 330 | 330 | 330 | 330 |
| 3 | Delhi | 330 | 330 | 330 | 330 |
| 4 | Dagda & Nagar, Haveli | 400 | 430 | 400 | 430 |
| 5 | Daman & Diu | 330 | 330 | 330 | 330 |
| 6 | Chandigarh | 330 | 330 | 330 | 330 |
| 7 | Anquash & Nicobar | 530 | 330 | 530 | 330 |

| | | | | | |
|---|---|---|---|---|---|
| 1 | 5 | 3 | 4 | 2 | 0 |
|---|---|---|---|---|---|

| Sl. No. | Union Territory | Coverage envisaged by the end of | |
|---------|-----------------|----------------------------------|------|
| | | Area | Pop. |
| | | Area | Pop. |
| | | Area | Pop. |
| | | Area | Pop. |

Reduction of Tariff in IIDC Hotels

815. SHRIGURUDAS KAMAT: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether hotels under IIDC have reduced their tariff; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Yes, Sir. Room Tariff has been reduced for the year 1992-93 as compared to 1991-92 in respect of four hotels only as per details given below:-

| S.No. | Name of Hotel | Room, Tariff (in Rupees) | |
|-------|--|-----------------------------|-------|
| | | 1991-92 | 92-93 |
| 1. | Hotel Agra Ashok | | |
| | -Single Room | 1200 | 1195 |
| | - Suite | 2500 | 2395 |
| 2. | Hotel Kanishka, New Delhi | | |
| | -Single room | 1350 | 1175 |
| 3. | Hotel Samrat, New Delhi | | |
| | -Single room | 1600 | 1195 |
| | -Suite | 6000 | 3750 |
| | -Family Deluxe Suite | 9000 | 4750 |
| 4. | Laxmi Vilas Palace Hotel, Undaipur. | | |
| | - Single room | 1200 | 1195 |

The main considerations for reducing Tariff have been the marketing strategy, competition environment and to meet social objectives.

**Serials Invited by Doordarshan Kendra,
Hyderabad,**

816. SHRI SOBHANAND REESWARA RAO VADDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan Kendra, Hyderabad has invited fresh proposals for serials under the sponsorship scheme;

(b) if so, the number of proposals received in July, 1991 in this regard;

(c) whether any action had been taken during the last eighth months by Doordarshan to screen the proposals and to put the new scheme in operation; and

(d) if not, the reasons for this delay in processing the new proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS): (a) to (d). Selection of serials under the Sponsorship Scheme is an on-going activity. Doordarshan Kendra, Hyderabad has

received 1878 proposals under the Sponsorship Scheme. These proposals are being scrutinised by the Kendra for consideration and approval by the Selection Committee which is being reconstituted.

Royalty/Cess on Mining in Goa

817. SHRI HARISH NARAYAN PRABHUZANTYE: Will the Minister of MINES be pleased to state:

the amount of royalty on mining paid and cess collected from the mine owners in Goa during 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALARAM SINGH YADAV): The information is being collected and will be laid on the Table of the House.

[Translation]

Power projects in J & K

818. SHRI N.J. RATHVA: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to set up some medium size power projects in Jammu and Kashmir;

(b) if so, the locations thereof and the amount likely to be spent thereon and the generating capacity of each of these projects; and

(c) the time by which these projects are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). At present one thermal and six hydro-electric projects with an aggregate installed capacity of 1424 MW are under execution in Jammu & Kashmir. The details of these schemes are given in Statement-I. Seven hydro-electric projects with an aggregate installed capacity of 1095 MW have been cleared by Central Electricity Authority and have to be accorded investment approval. The list of these projects is given in statement-II. six hydro-electic projects with 556 MW have been referred to Central Electricity Authority for clearance. List of these projects is given in Statement III.

STATEMENT-I

List of Major, Medium and Small Power Projects under execution in J&K

| Sl. No. | Name of the Project | Installed Capacity (MW) | Location (District) | Latest estimated cost | Financial outlay recommended by CEA for 1992-93 | Present Commissioning Schedule |
|-----------------------|-------------------------------|----------------------------|------------------------|--------------------------|---|-----------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| CENTRAL SECTOR | | | | | | |
| 1. | Salal-II (H) | 3 x 130 | Udhampur | 271.70 | 70.00 | 1993-94 |
| 2. | Dulhasti (H) | 3 x 130 | Doda | 1586.16 | 494.25 | 1994-95 |
| 3. | Uri (H) | 4 x 120 | Baramulla | 2833.11 | 374.64 | 1997-98 |
| STATE SECTOR | | | | | | |
| 1. | Upper Sindh - II (H) | 2 x 35 | Srinagar | 1280.0 | 20.0 | 1993-94 |
| 2. | Upper Sindh - II Extn. (H) | 1 x 35 | Srinagar | 27.12 | 500 | 1994-95 |

| Sl. No. | Name of the Project | Installed Capacity (MW) | Location (District) | Latest estimated cost | Financial outlay recommended by CEA for 1992-93 | Present Commissioning Schedule |
|---------|---------------------------|-------------------------|---------------------|-----------------------|---|--------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 3. | Kargil (H) | 3 x 1.25 | Kargil | 19.60 | — | 1993-94 |
| 4. | Pampore GT St. II (Th) | 4 x 25 | Srinagar | 126.00 | — | 1992-93 |
| Total | | 1423.75 | | | | |

H : Hydro-electric
Th : Thermal

STATEMENT-II*List of Hydro-electric Projects cleared by CEA and awaiting investment approval*

| Sl. No. | Name of the Project | Installed Capacity (MW) | Location (District) | Latest cost Estimate (Rs. crores) |
|--------------|----------------------|-------------------------|---------------------|-----------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| STATE SECTOR | | | | |
| 1. | Chenani St. II & III | 6.00 | Udhampur | 28.92 |
| 2. | New Rajouri | 3.00 | Rajouri | 8.11 |
| 3. | Sewa St. III | 6.00 | Kathna | 16.92 |
| 4. | Nunwan Batkot | 22.60 | Anantnag | 64.55 |
| 5. | Athwatoo | 7.50 | Baramullah | 20.57 |
| Sub-total | | | | 45.10 |

| Sl. No. | Name of the Project | Installed Capacity (MW) | Location (District) | Latest cost Estimate (Rs. crores) |
|----------------|---------------------|-------------------------|---------------------|-----------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| CENTRAL SECTOR | | | | |
| 1. | Sawalkot | 600 | Doda | 687.00 |
| 2. | Baghlihar | 450 | Doda | 883.45 |
| Sub- Total | | 1050 | | |
| Total | | 1095.10 | MW | |

STATEMENT-III

List of Hydro-electric Projects under examination in Central Electricity Authority

| (Rs. crores) | | | | |
|--------------|---------------------|-------------------------|---------------------|---------------|
| Sl. No. | Name of the Project | Installed Capacity (MW) | Location (District) | Estimate Cost |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Shitkari Kulan | 84 | Srinagar | 152.87 |
| 2. | New Ginderbal | 45 | Stringar | 115.00 |
| 3. | Pamai | 37.50 | Poonch | 94.28 |
| 4. | Kishen Ganga | 330 | Baramullah | 722.14 |
| 5. | Lower Kalnai | 50 | Doda | 155.35 |
| 6. | Suru (Chutak) | 9.6 | Ladakh | 33.06 |
| Total | | 656.1 | | |

[English]

Visakhapatnam Steel Plant

819. SHRIDHARAMBHIKHAM: Will the Minister of STEEL be pleased to state:

(a) the present production capacity of Visakhapatnam Steel Plant; and

(b) its total installed capacity and the time by which the full capacity is likely to be utilised?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) the present production capacity of Visakhapatnam Steel Plant is as follows:

| <i>Million tonnes per annum</i> | |
|---------------------------------|-------|
| 1. Hot Metal | 3.4 |
| 2. Crude Steel | 1.5 |
| 3. Saleable Steel | 1.326 |

(b) The total installed capacity of Visakhapatnam Steel Plant after completion and commissioning of the remaining units will be as follows:

| <i>Million tonnes per annum</i> | |
|---------------------------------|-------|
| 1. Hot Metal | 3.4 |
| 2. Crude Steel | 3.0 |
| 3. Saleable Steel | 2.656 |

The full capacity utilisation is anticipated by the year, 1996-97.

C-Dot Exchange In States

820. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether C-Dot Multi-Module Exchanges for commercial service have been commissioned at some places;

(b) if so, the State-wise locations thereof;

(c) whether the Government propose to set up similar exchanges in Sikkim; and

(d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

| (b) Sl.No. | Name of exchange | Name of State/U. T. |
|------------|------------------|---------------------|
| 1. | Ulsoor | Karnataka |
| 2. | Hoshiarpur | Punjab |
| 3. | Tiruchengode | Tamilnadu |

(c) Yes, Sir.

(d) A 2500 lines C-DOT Multi Module / Exchange is planned to be commissioned at Gangtok in Sikkim during 1994.

Telecommunication Systems in Hilly areas, U.P.

821. MAJ. GEN.(RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places where divisional and sub-divisional offices of telecommunication department are functioning presently in eight hilly districts of Uttar Pradesh the areas of telecommunication system is looked after by each of them;

(b) whether the Government propose to open more sub-divisional offices in Garhwal division;

(c) if so, by when and the locations thereof; and

(d) if not, the action likely to be taken to ensure efficient functioning of the telecommunication system in this remote/ border areas?

THE DEPUTY MINISTER IN MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are four Telecom. Divisions and their eleven sub-division controlling the eight (Hill) Revenue Districts of U.P. The details are as under:-

| <i>Division Located at</i> | <i>Sub-Divisions located at.</i> | <i>Revenue Districts Covered.</i> |
|--------------------------------|---|---|
| 1. TDE Almora | 1. Almora 2. Pithoragarh | 1. Almora 2. Pithoragarh |
| 2. TDE Srinagar (Gerhwal) | 1. Gopeshwar 2. Pauri 3. New Tehri | 3. Chamoli 4. Uttarkashi 5. Pauri 6. Tehri |
| 3. TDE Nainital | 1. Nainital 2. Haldwani 3. Kashipur | 7. Nainital " " |
| 4. TDE Dehradune | 1. (Phones Dehradune | 8. Dehradune |

(b) No proposal is under consideration at present.

(c) Nview of para (B) above. question does not arise.

(d) for efficient functioning of the telecommunication system, Electronic exchagnes are being opened and remote areas are being covered with MARR (Multi

Access Radio Relay) system.

Restricted Areas Opned to foreign Tourists

822. SHRI YASHWANTRAOPATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the government have decided to grant relaxation in the restricted

area permit for the foreign tourists;

(b) if so, the details of areas opened for foreign tourists;

(c) whether the Government propose to formulate any Islands Resorts Scheme for attracting foreign tourists;

(d) if so, the details of Islands resorts proposed to be developed; and

(e) the details of other Schemes formulated by the Government for attracting foreign tourists?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). The Government of India have recently made certain relaxation in the restricted/protected area regime with a view to promoting tourism. Existing innerline has been shifted upto 40 kms. away from the International border (except some pockets in the district of Puthoragarh) in Uttar Pradesh and Himachal Pradesh. Foreign tourists groups do not require any permit to visit the areas which are now out of the our view of the revised innerline. Foreign tourists groups have also now been permitted to visit the following places in Himachal Pradesh and Uttar Pradesh with valid permit for trekking-

Himachal Pradesh:

(i) POO-KHAB-SUMDO-DANKAR-TABO-GOMPA-KAJA

(ii) MORANG-DABLING

Uttar Pradesh: 3/4

(i) Nanda Devi Sanctuary, Niti Ghati and Kalindi Khal in Chamoli and Uttar Pradesh Kashi Districts.

(ii) Adjoining areas of Milam Glacier.

(c) and (d). Government propose to give on lease two beach resort sites in Andaman & Nicobar islands (i.e. Amkunj Beach in middle Andaman and Radha Nagar in Havelock Island) and two Islands in Lakshdweep (Thinkara and Cheriyaam) for development of beach resorts based on International competitive offers.

(e) In order to attract foreign tourists to the country the Government have formulated National Action Plan for Tourism which was presented in the parliament in 5.5.1992.

Air Services to Dwarka and Jamnagar

823. SHRI CHANDRESH PATEL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to airlink Dwaraka and Jamnagar with other cities;

(b) if so, the details thereof;

(c) the time by which these places are likely to be connected with air services; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Do not arise.

(d) Due to operational and commercial reasons Indian Airlines and Vayudoot have no plan to airlink Dwarka and Jamnagar in the near future.

Official language Implementation Committee

824. SHRI RAMDEW RAM: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of departments, undertakings and institutions under his Ministry where official language Implementation Committee as been constituted till now and during 1991-92;

(b) the department -wise /undertaking-wise/and institute-wise the details of officials on the said committee; and

(c) the details of meetings of the said committee held so far and the progress made?

THE MINISTER OF CIVIL AVAITION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Official language Implantation Committees have already been constituted in the Departments, Undertakings etc. of the Ministry as per details given in the enclosed statement. These Committees were formed before 1991-92.

(b) The said committees have been constituted in accordance with the guidelines laid down by the Govt. which stioulate that in the Ministries/Departments, the Joint Secretary in-charge of Official Language is

to be the Chairman of the Official Language Implementation Committee and Deputy Secretaries, Under Secretaries, Section Officers are nominated as its members. The Hindi Officer of the Officer looking after Hindi work is to be its member-Secretary. Similarly, the Official language Implementation Committees in various Undertakings/Offices under the Ministry function under the Chairmanship of the Divisional Heads of the concerned undertakings/officers and the Officers representing various divisions are nominated as its members. The Hindi Officers of the Officers looking after the work of Hindi function as their Member-Secretaries.

(c) Details of meetings of the said committees held during 1991-92 and upto June, 1992 are indicated to the enclosure referred to in reply to part (a) above. At the meetings, progress achieved in the implementation of various provision of Official languages Act, 1963 and the Rules framed thereunder, as well as the pace of training of employees in Hindi, Hindi typing, Hindi Stenography in the respective offices, are reviewed and corrective measures taken, wherever necessary.

STATEMENT

| <i>S.No.</i> | <i>Name of Department/Undertaking etc. where official Language Implementation Committee has been constituted</i> | <i>Dates of Meetings held during 1991-92 and upto 30.6.1992.</i> |
|--------------|--|--|
| (1) | (2) | (3) |
| 1. | Department of Civil Aviation (Main) | 24.6.1991, 7.10.91 20.12.1991, & 9.6.1992 |
| 2. | Department of Tourism (Main) | 4.6.1991, 5.9.1991 & 25.2.1992. |

| S.No. | Name of Department/Undertaking etc. where official Language Implementation Committee has been constituted | Dates of Meetings held during 1991-92 and upto 30.6.1992. |
|---|---|---|
| (1) | (2) | (3) |
| <i>Offices/Undertakings etc. Under the Department of Civil Aviation</i> | | |
| (1) | Director General of Civil Aviation | 17.9.1991 & 14.1.1992 |
| (2) | Bureau of Civil Aviation Security | 7.9.1991, 19.12.1991 & 24.4.1992. |
| (3) | Commission of Railway Safety | 18.9.1991, 3.12.1991, 9.3.1992 & 26.6.1992. |
| (4) | International Airports Authority of India | 27.6.1991, 26.7.1991, 27.12.1991, 26.3.1992 & 26.6.1992. |
| (5) | National Airports Authority | 18.6.1991, 17.9.1991, 18.12.1991, 27.3.1992 & 30.6.1992. |
| (6) | Indian Airlines | 6.9.1991, 27.1.1992 & 30.6.1992. |
| (7) | Air India | 23.7.1991, 22.8.1991, 3.12.1991 & 16.4.1992. |
| (8) | Vayudoot | 22.6.1991 & 23.5.1992. |
| (9) | Pawan Hans Limited | 12.4.1991, 13.9.1991, 8.1.1992 & 10.3.1992. |
| (10) | Hotel Corporation of India | 10.6.1991, 20.12.1991 & 31.3.1992. |
| <i>Undertakings etc. under the Department of Tourism</i> | | |
| (i) | India Tourism Development Corporation | 2.4.1991, 4.9.1991, 12.12.1991 & 29.4.1992. |

Purchase of Machines for Bsp

825. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of STEEL be pleased to state:

(a) whether the machines purchased for the Bokaro Steel Plant are lying idle at Bhavanthpur in Palamau district of Bihar;

(b) if so, the details and the reasons thereof; and

(c) the number of machines purchased during the last three years and the cost thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Steel Authority of India Limited have redeployed certain equipment from Bhavnathpur Limestone mine to other mine under their administrative control to improve effective utilisation of mining machinery at Bhavnthpur. This step has been taken to cope with the reduced mining activity at Bhavantpur lime stone mine.

(c) During the last three years, one front End Loader, One Motor Grader and three Drills have been purchased for Bhavanthpur Mine at a cost of Rs. 115 lakhs in order to streamline operation at the mine with the matching equipments.

Losses in Sail

826. KUMARI PUSHPA DEVI SINGH: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority India Ltd. (SAIL) has incurred losses during last year and upto June, 1992;

(b) if so, the reasons thereof; and

(c) the steps taken to check the growing losses?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Steel Authority of India Limited (SAIL) earned a profit before tax of over Rs. 371 crores during 1991-92. According to preliminary estimates, SAIL incurred some loss in April, 1992, but the company has been able to earn profit in both May, 1992 and June, 1992.

(b) Among others, the main reason for incidence of losses during April, 1992 was the unremunerative selling prices for steel products due to increase in the cost of production arising out of escalation in input costs.

(c) To check the incurrence of losses, and improve working results, the prices of Iron & Steel products have been increased with effect from 19th May, 1992. In addition, efforts are being made to improve the performance.

Power Connections in Delhi

827. SHRI MADAN LAL KHURANA: Will the Minister of POWER be pleased to refer to the answer given on July 30, 1991 to starred question 220 and state;

(a) whether the vigilance department of DESU has taken any action so far;

(b) if so, the details thereof and if not, the reasons thereof;

(c) whether another fire broke out at the same cluster in similar circumstances as that of last year;

(d) if so, the reasons for not checking the theft of electricity in JJ clusters; and

(e) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND (SHRI KALAP NATH RAI): (a) to (c). According to the investigation conducted by the Vigilance Department of DESU, there is no evidence to show that the fire in JJ Cluster at Sanjay Amar Colony near Old Railway Bridge Yamuna Pushta, Delhi on 15.1.1990 was due to short circuit. There is also no evidence to prove that the DESU staff was involved in the theft of electricity by the said J.J. dwellers. According to Delhi Police, the cause of another fire which took place in the said J.J. Cluster on 8.3.1992 is unknown.

(d) and (e). Theft of electricity is a cognizable offense under the Indian Electricity Act, 1910. Raids are conducted by DESU from time to time to check this problem and appropriate actions taken against the culprits.

[Translation]

Steel Plant in U.P.

828. DR. LAL BAHADUR RAWAL:
SHRI RAJVEER SINGH:

Will the Minister of STEEL be pleased to state:

(a) whether the Government propose to set up a new steel plant in Uttar Pradesh;

(b) if so, the details thereof and its location;

(c) if not, the reasons therefor; and

(d) the steps being taken to make available adequate quantity of iron ore and steel to Uttar Pradesh?

THE MINISTER OF STATE OF THE

MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV): (a) to (c). Government do not propose to set up a new steel plant in the public sector in Uttar Pradesh. The new industrial policy announced in July, 1991 has removed 'Iron and Steel' from the list of industries reserved for the public sector and also exempted it from the requirements of compulsory licensing. No Government approval for issue of industrial license is, therefore, required for the setting up of new Steel plants provided the location is not within 25 Kms. of a city having a population of more than 10 lakhs as per the 1991 census.

(d) Industries requiring iron ore can obtain their requirements directly from the National Mineral Development Corporation, undertakings of State Governments engaged in mining of iron ore or private mine owners. Consumers in U.P. are supplied iron and steel by the main producers based on demand registration and availability of indented materials from time to time. Steel is also available in the open market from secondary producers.

[English]

Silchar Doordarshan Kendra

829. SHRI UDDHAB BARMAN: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether the Doordarshan Kendra at Silchar is likely to telecast local news;

(b) whether the news editors appointed at Silchar Doordarshan Kendra have started working;

(c) the total staff strength of the Kendra at present;

(d) whether the studio has been handed over to the programme staff; and

(a) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS).

(a) Silchar Doordarshan Kendra has not been commissioned as yet. Telecast of News will start only after commissioning of the Kendra.

(b) The real work of News Editors will start only after news telecast begins from the Kendra.

(c) The total staff strength at the Kendra as on date is 138 against 235 sanctioned posts in various categories.

(d) and (e). Installation of the TV studio at Silchar has been completed. It will be commissioned after requisite manpower is available.

[Translation]

Sorting of Mail

830. SHRIGIRDHARILAL BHARGAVA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the sorting of mail in the carriages under Railway Mail Service has been stopped on certain routes;

(b) if so the details thereof and the reasons therefor; and

(c) the details of the future policy of the Government in this regard, any?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

P.V. RANGAYYA NAIDU): (a) Yes, Sir. The sorting of mail in the carriages under Railway Mail Service has been stopped on all routes since 1984.

(b) Railway Mail Sorting System has been replaced by district pattern on Mail Sorting due to certain constraints like reduction in stoppages with introduction of fast Superfast trains, inadequate space in trains to sort mail etc. and other considerations like optimal utilisation of manpower, cost effective operation and above all, to increase the speed reliability of mail transmission and delivery.

(c) It is the constant endeavour of the Government to have the most appropriate system of Mail Sorting in order to ensure speedy and reliable mail transmission.

Upgradation of Post Offices in Madhya Pradesh

831. SHRIMAHENDRAKUMAR SINGH THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to upgrade any branch and sub-post offices in Madhya Pradesh during 1992-93; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). There is no proposal to upgrade any sub post office. There are however, proposals for upgrading the following E.D. post officers into departmental sub post offices which are under examination.

| Sl. No. | Name of the Post Office | District |
|---------|---|----------|
| 1. | Malanpur Extra Department Branch Post Office. | Bhind |
| 2. | Sukheda Extra Departmental Sub Post Office. | Ratlam |

The Lok Sabha then adjourned till sixteen of the clock

The Lok Sabha re-assembled at Sixteen of the Clock

[Mr. SPEAKER in the Chair]

(Interruptions)

[English]

SHRI RAM VILAS PASWAN (Roser):
Sir, where is the Home Minister?

[Translation]

It was decided in the morning that the hon. Minister of Home Affairs will make a statement at 4.00 P.M. *(Interruptions)*

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Where is the Statement?

(Interruptions)

SHRI RAM VILAS PASWAN: Is this the way Government function?

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, please apprise him of the Judgement of the Allahabad High Court. *(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Is there a functioning Government in the country? The House and the country is taken for a ride. *(Interruptions)*

MR. SPEAKER: You should sit down while I am standing.

(Interruptions)

MR. SPEAKER: Will you not allow me to speak?

(Interruptions)

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Sir, he will be coming.

[Translation]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, this is contempt of the House. *(Interruptions)*

[English]

MR. SPEAKER: I would just like to know from the Government, whether the Home Minister is coming and making a Statement in the House.

SHRI BALRAM JHAKAR: Yes, Sir, he is coming. *(Interruptions)*

MR. SPEAKER: I am standing. Let me also speak. If all of you want to speak, I will sit down

(Interruptions)

MR. SPEAKER: Is he coming?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Definitely the Home Minister is coming but he is not ready with the Statement at the moment. (Interruptions)

Sir, the statement will be ready by 5.00 P.M. or 5.30 P.M. In the meanwhile, I urge the House to take up other items, on the Agenda. (Interruptions)

16.05 hrs.

(At this stage, Shri Mumtaz Ansari and some other hon. Members came and stood on the floor near the table.)

MR. SPEAKER: You, please go back to your seats. I will allow you.

(Interruptions)

MR. SPEAKER: It is not necessary. I know how to deal with the situation. You please go back to your seats.

(Interruptions)

MR. SPEAKER: The House stands adjourned to re-assemble at 5.00 p.m.

16.06 hrs.

The Lok Sabha then adjourned till Seventeen of the Clock.

The Lok Sabha re-assembled at one minute past Seventeen of the Clock

MR. SPEAKER: Now the Home Minister will make a *suo motu* statement regarding developments at Ayodhya.

17.01.5 hrs

STATEMENT BY MINISTER

regarding Developments at Ayodhya

[English]

THE MINISTER OF HOME AFFAIRS (SHRIS.B. CHAVAN): I had made a statement in the Parliament on 8 July 1992 on the developments at Ayodhya. Since then the Kar Seva is continuing and the construction of a concrete platform is in progress.

In the light of the recent development, I requested the Chief Minister, Uttar Pradesh to come for a discussion on the subject. During our discussions on 11 July 1992, the Government of India's serious anxiety on account of the recent developments was conveyed to the Chief Minister. The need for augmenting the security arrangements as also the availability of forces for this purpose was also highlighted. I requested the Chief Minister to suspend the construction work till such time as the issue is resolved either amicably by discussion between the parties or through Court verdict. I also underlined that the RJB-BM dispute had acquired national significance with large ramifications, and the State Government should consult the Government of India before permitting any construction activities in RJB-BM complex in future. I also asked for information regarding the land on which the work was in progress, whether it did not contravene the Court orders, and the agencies which are doing the work and how they came to be entrusted with the work. I also enquired about the intentions behind the construction work and pointed

out that the replies to these questions are necessary.

The Chief Minister of Uttar Pradesh reaffirmed the commitment of the State Government for protection of the RJB-BM structure. He also assured that all necessary steps will be taken by the State Government to supplement and strengthen the security arrangements as suggested by the Central Government. In so far as the construction work is concerned, the Chief Minister said that the matter is before the Court and the State Government has not violated any Court orders. However, in regard to the questions as to whether the work is being carried out in the acquired land, the agencies which were doing the work and the purpose for which the platform was being constructed, etc. he was non-committal. Unfortunately, I was not able to get satisfactory answers to these questions which is a matter of concern.

On 10 July 1992 one Shri Achan Rizvi filed an application in the Supreme Court that the proposed construction of the temple started by VHP on 9 July 1992 should be stopped as it constituted a violation of High Court's orders. The Supreme Court in its interim order on 11 July 1992 has ordered that no permanent structure be put up on the acquired land in violation of the orders made by the Supreme Court or of the High Court and if that is done those engaged in the enterprise run the risk of offending construction being ordered to be demolished. At all events, the disputed structure of RJB-BM should not be touched in any manner except for the purpose of its preservation and except in accordance with and as permitted by the subsisting orders of the Court.

I visited Ayodhya on 12 July 1992 to see at first hand the work in progress, as also the security arrangements made for the Ram Janma Bhoomi-Babri Masjid structure. *Prima facie*, I am of the view that the Government of Uttar Pradesh have violated the Courts orders by permitting the work to be carried on, on the acquired land. However, the final decision of the Supreme Court will have to be awaited on the subject. During my visit, I also

suggested the augmentation of the security arrangements. I underlined the urgency to make the internal circuit TV operational so that whatever is happening in different areas around the disputed structure is clearly visible in the control room. The Police Control Room has been shifted and temporarily located in a small room. I was told that the new location has been decided and the work will commence soon.

A team of officers comprising representatives of Ministry of Home Affairs, Ministry of Water Resources, Ministry of Urban Development and Ministry of Rural Development has been sent to Ayodhya for first hand assessment of the work in progress. The team will, among other items, look into the question of likelihood of seepage of water during the rainy season from the dug up portion of land adjacent to the RJB-BM structure, likely effect thereof on the security of the structure, the arrangements for safeguarding the structure, the land on which the work is in progress, whether it is acquired or disputed, the agencies which have been doing the work, the authorisation therefor etc. The official team is going into these and other related issues. The team is expected to return tomorrow morning and will be submitting its report shortly.

In the letter received from the Chief Minister of Uttar Pradesh this morning, he has once again assured that all necessary steps will be taken by the State Government for the protection of the structure.

He has also indicated several further steps being taken by the State Government for the protection of the structure in pursuance of my discussion with him a couple of days ago. These include increasing the number and coverage of CC TV cameras, strengthening of the barricading in front of the entrance to the Ram Janma Bhoomi and making it a permanent, development of police on the roofs of nearby houses, and presence of senior police officers on the site.

As I mentioned earlier, we had made an offer to the Government of Uttar Pradesh of 5 additional coys of Central para-military

forces for being deplored at Ayodhya. The Chief Minister of Uttar Pradesh has, however, indicated in his letter that recently the force in Ayodhya has been augmented by deployment of 3 coys of U.P. PAC and 175 police personnel. In the light of this, the State Government does not find it necessary to accept any additional para-military forces for purposes of deployment in Ayodhya.

In view of the pending proceeding in the Supreme Court, I have tried to use all persuasive reasoning with the Chief Minister of Uttar Pradesh to have the construction at RJB-BM complex suspended pending final decision on these petitions. The Government will pursue these efforts and will also keep a close watch on the situation. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): What about the judgement of the Lucknow Bench of the Allahabad High Court? (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): What have you done?

SHRI RAM VILAS PASWAN (Roser): What are the efforts made by the State Government? What is the action taken by the State Government? (Interruptions)

[Translation]

Construction is going on, on the acquired land.....

SHRI MADAN LAL KHURANA: How have you said that it is contempt of Court?.....(Interruptions) I would like to submit that the matter is sub judice in the Supreme Court, but still the hon. Minister of Home Affairs is saying that it is contempt of Court. (Interruptions)

SHRI RAM NAIK (Bombay North): Why don't you tell us about the Allahabad High Court Verdict? (Interruptions)We would like to know from you about

the verdict of the Allahabad High Court in this regard and also whether you agree to it or not? (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): What action have you taken?(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: The construction is going on there in violation of the judgment of the Court. Why don't you tell us what has the Central Government done in this regard? (Interruptions)

[English]

MR. SPEAKER: Thank you for lending me your ears. Well, the matter has been agitating your minds. You wanted a statement from the Government.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: We wanted action (Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: When the Government has accepted that the construction is going on then why no action has been taken?(Interruptions)The Government has admitted that the construction is continuing on the acquired land in violation of the Courts orders. So, why the Government does not take any action in this regard? (Interruptions)

SHRI MADAN LAL KHURANA: The matter is sub judice in the Supreme Court, still the hon. Minister of Home Affairs says that it is contempt of Court (Interruptions)

[English]

SHRI RAM VILAS PASWAN: Central Government is just like a silent spectator. Construction activity is going on (Interruptions)

MR. SPEAKER: Will you allow me to say something which I want to say? Well, the matter is delicate and complicated. It needs your attention and patience also. Only if you speak out one after the other, what you say can be heard. Now you have a statement here. I am sure that there would be occasions on which you would be able to express your views. Now that the statement is here, allow me to proceed to the other business. Then, there would be another occasion for you to consider it.

(Interruptions)

MR. SPEAKER: Please study the statement carefully and form your opinion. On 15th and 16th, you will have the opportunity to speak.

[Translation]

SHRIRAM VILASPASWAN: Everything will be over by 15th and 16th *(Interruptions)* We would like to know action has been taken by the Central Government? *(Interruptions)* Just now the hon. Minister of Home Affairs said in the statement that the construction is in violation of the Court's order because it is in progress in the acquired land *(Interruptions)*

[English]

MR. SPEAKER: Now, you please co-operate with me.

Now, Papers to be laid on the Table.

17.13 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of the Pawan Hans Ltd, New Delhi for 1989-90 etc.

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF AVIATION AND TOURISM

(DEPARTMENT OF CIVIL AVIATION) (SHRI M.O.H. FAROOK): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Statement regarding Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. *[Placed in the Library. see No. LT-2138/92]*

Statement correcting reply to USQ No.4423 dt. 25.3.1982 regarding large/medium/small/tiny units in Bihar.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): On behalf of Prof. P.J. Kurien, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting their reply given on 25th March, 1992, to Unstarred Question No. 4423 by Shri Syed Shahabuddin, M.P. regarding large/medium/small/tiny units in Bihar; and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT-2129/92]

Draft Notification specifying the requirements for compliance by the Industrial Undertakings to enable them to be regarded as an ancillary or a small scale industrial undertaking for the purpose of the Industries Act, 1951.

743 Re. Point of order raised
on the Statement by Minister

JULY 13, 1992

of Home Affairs on 744
Developments in Ayodhya

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF INDUSTRIAL DEVELOPMENT) (SHRI
KRISHNA SAHI): I beg to lay on the Table a
copy of the Draft Notification No. 10(5)/91-LP
(Hindi and English versions) specifying the
requirements mentioned in the Table
annexed to the Notification which shall be
complied with by the industrial undertakings
to enable them to be regarded as an ancillary
or a small scale industrial undertaking for the
purpose of the Industries (Development and
Regulations) Act, 1951 under sub-section
(3) of section 11B of the said Act.

[Placed in Library. See No. LT-2131/92]

RE. POINT OF ORDER RAISED ON
THE STATEMENT BY MINISTER OF
HOME AFFAIRS ON DEVELOPMENTS
AT AYODHYA

(Interruptions)

[English]

MR. SPEAKER: Please, you will have
occasion to speak.....

(Interruptions)

SHRI CHANDRA SHEKHAR (Ballia):
Mr. Speaker, Sir (Interruptions)

MR. SPEAKER: I will like to hear Chandra
Shekar Ji

(Interruptions)

SHRI MADAN LAL KHURANA (Delhi
South): I am on a point of order, Sir
(Interruptions)

SHRI RAM KAPSE (Thane): I have a
point of order, Sir (Interruptions)

MR. SPEAKER: I will hear your point of
order after hearing Chandra Shekar Ji ...

(Interruptions)

SHRI CHANDRA SHEKHAR: Mr.
Speaker, Sir, I am not going to discuss what
is happening in Ayodhya, I shall like to draw

your attention to what is happening in this
House. For the last four days, the House is
being adjourned and the hon. Prime Minister
has not found five minutes; time to come to
this House. Today the Home Minister comes.
May I know from you what he has added in
his statement which he could not say four
days before except that he visited Ayodhya,
did *pooja* there and also saw that the State
Government was violating the court order?
This is what he has said. Is it not the
responsibility of the Home Minister to say or
indicate his mind if, in his opinion, the State
Government is violating the order? If it is not
true ... (Interruptions)

SHRI GUMAN MAL LODHA: (Pali): He
has not said so. *Prime facie* he has said. He
has not given his final opinion... (Interruptions)

SHRI CHANDRA SHEKAHR: If it is not
true, if I have heard him correctly, he should
correct his statement because the Home
Minister has no right to malign the State
Government without foundation. So, I shall
like to know the correct position. If the
violation has been there, is it not his duty and
the duty of the Government of India to do
something?

Another point is that very humbly I shall
appeal to all sections of the House that it is
not the people of this country, not, Mr.
Speaker, yourself and the Members of this
House, the whole country is watching us on
this issue. Mr. Home Minister went to Ayodhya
to find out.... (Interruptions). Mr. Home
Minister went there. His own TV and the
world TV is showing everything that is
happening in Ayodhya. Mr. Home Minister
went there to see whether something is
happening there is not and the hon. Chief
Minister of U.P. says nothing is happening
there. The whole world is looking at Ayodhya
what is happening everyday. Star TV and
Doordarshan are showing everything. When
Star TV is showing it, that means the whole
world is seeing. And, Mr. Speaker, Sir, you
just tell us that a statement has been made
and let us take another subject. But its
repercussions are not only in this country,
mind. Mr. Speaker. I do not find myself free
to express my anguish on this issue. The

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on the Statement by Minister *Developments in Ayodhya*
 repercussions for this country and the whole
 world will be every disastrous ...
 (Interruptions).

SOME HON. MEMBERS: Not at all
 (Interruptions).

SHRI CHANDRA SHEKHAR: I cannot
 display that bravery, Sir, (Interruptions)

[Translation]

SHRI B.L. SHARMA PREM: Let the
 Ram Bhakts and those opposed to Ram
 decide the fate for themselves.

[English]

SHRI CHANDRA SHEKHAR: I know
 the strength and power of 'Ram Bhakthas'
 and I do not deny it. They are very powerful.
 They can challenge the whole world because
 Ram is in their mind. (Interruptions) Anyhow,
 they can challenge the whole world but they
 cannot arrogate my right to speak in this
 House. The whole world is going to bow
 before them, but I am not going to concede
 too what they are saying. I have to make my
 submission in all humility. The situation is too
 serious to be taken in this light manner. I am
 sorry to say that the Government of India is
 guilty of dereliction of its primary duty to the
 citizens of this country and also does not
 know that it is playing with fire.

I have nothing to say against the B.J.P.
 I have nothing to say against the V.H.P.
 (Interruptions) I have no complaints against
 the Bajrang Dal because they have their own
 mind and they are expressing it openly. I am
 sorry that you have got the verdict from the
 people. You have neither your own mind nor
 do you know where you are leading this
 country.

I say, Mr. Speaker, that this Government
 is leading this country to disaster and we are
 going to see it passively. That will be a sad
 day for this country. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South

MR. SPEAKER: Yes, what is your point
 of order?

SHRI MADAN LAL KHURANA: Mr..
 Speaker, Sir, I am on a point of Order.. I
 would like to say only two things. One is that
 even though the Home Minister knows that
 this matter is pending before the Supreme
 Court and it is going to give its Verdict on
 15th and effort was made by him to exert
 pressure and influence on the Supreme
 Court to give a favourable verdict, by making
 a statement in the House on the Ayodhya
 issue to the effect that the Uttar Pradesh
 Government has violated Court orders.

The second thing, I would like to state
 here is that only today morning at 11.30, a
 Bench of the Allahabad High Court has ruled
 that whatever is happening in Ayodhya,
 doesn't tantamount to contempt of Court.
 Mr. Speaker, Sir, I would like to know from
 the hon. Minister of Home Affairs, the reasons
 for ignoring this information from his statement
 and also whether it was not one-sided?
 Doesn't this tantamount to maligning the
 U.P. Government? Mr. Speaker, Sir, I would
 like to know as to what is in his mind? Does
 he propose to dismiss the U.P. Government?

The Supreme Court is to give a verdict
 on this issue on 15th July and by saying that
 the construction work in Ayodhya is in violation
 of Court orders, he has tried to influence the
 Court decision and also deliberately kept the
 House in dark about the ruling of a bench of
 the Allahabad High Court (Interruptions).

[English]

SHRI RAM NAIK (Bombay North): Sir,
 my point of order is that this case is *sub-*
judice and the Supreme Court is considering
 it. Now, when the Supreme Court is
 considering this issue, this warrants giving
 his own mind and I feel that in all matters of
sub-judice we should not arrive at conclusions.
 (Interruptions) I submit that he is trying to
 bring pressure on the Supreme Court. I
 request you to look into it. My point order is

[Sh. Ram Naik]

that why these words should not be deleted from the records. *(Interruptions)*

SHRI RAM KAPSE (Thane): I would like to have a ruling from the Chair in this regard. There is an effort to influence the Supreme Court judgement and I would request you to expunge it from the records. That is my request. *(Interruptions)*

[*Translation*]

SHRI VINAY KATIYAR (Faizabad): Mr. Speaker, Sir, I represent the Faizabad constituency in the House and when this topic is under discussion here, I too should be allowed to speak for a couple of minutes. *(Interruptions)*

[*English*]

SHRI GUMAN MAL LODHA: Mr. Speaker, I want to raise a point of order.

(Interruptions)

MR. SPEAKER: I will allow you later.

(Interruptions)

SHRI GUMAN MAL LODHA: What is this? After all it is a legal matter, it is a very important matter and every time you ask me to sit down.

MR. SPEAKER: I will hear the former Judge, but then if I am not able to hear what you are saying, I cannot speculate anything. Please understand that this is not the regular discussion on this issue. So, each and every Member may not have the opportunity to speak out his mind.

(Interruptions)

MR. SPEAKER: I am now hearing points of order. While putting the points of order speaking or arguing in favour or against the point which has been raised, when somebody is talking I am hearing. This is not a regular discussion. Please understand.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Why not have a regular discussion? A statement has been made.

MR. SPEAKER: Do you want a regular discussion?

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: (Lucknow): Yes, yes. Instead of the uproarious scenes which are created daily in the House, let us discuss the statement which has been made. If the Government is to be criticised, it can be done during the discussion on the statement. It will also provide an opportunity to those wishing to express their concern over the happenings in Ayodhya. If the discussion is not held in the House where else will it take place? Please allow a discussion.

MR. SPEAKER: Vajpayee ji, if you wish to have a discussion on it, then it can certainly be done. But a statement has been made and there are other items also on the agenda. Either we can take up the discussion after we finish them or we can fix up a time for the discussion.

[*English*]

SHRI RAM KAPSE: That statement should not create any new debate. He has made some debatable statement.

MR. SPEAKER: No, no, please. I am not going to give my Ruling on your point of order. Let us wait please. I am on a different point, Prof. Kapse. Now, if the Members want a debate, well, nobody can say, don't have a debate'. Now there is an occasion for this debate. Even before that occasion, if you want a debate, we can have it. But let us decide it that way. But everybody wanting, somebody wanting to speak on a point of order, somebody wanting to speak on another thing, but then you are not audible and your speaking is not effective. Should we do that? That is the question.

(Interruptions)

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MR. SPEAKER: Please sit down. I am allowing Somnathji.

SHRI SOMNATH CHATTERJEE: (Bolpur): Mr. Speaker, Sir, what we have heard from the hon. Home Minister clearly establishes the greatest worry that we have been having in this matter. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please speak one by one. If 5-6 members speak together, I won't be able to hear anything (*Interruptions*)

MR. SPEAKER: Please take your seat first.

(*Interruptions*)

MR. SPEAKER: I am prepared to hear everyone, but please speak one by one. If you want a debate on the subject as desired by Vajpayeeji and other hon. Members, let's take it up.

[*English*]

But let us decide when to have debate.

[*Translation*]

Somnathji, I would request you confine yourself to Point of Order only. When Chandra Shekharji spoke, I didn't restrain him. Nobody should be restrained from speaking.

SHRI SOMNATH CHATTERJEE: I will come to the Point of Order

[*English*]

MR. SPEAKER: If you want to speak on the topic itself and as Mr. Vajpayee has suggested, if other Members are also willing to have a discussion, there can be a discussion.

[*Translation*]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, my submission is that either we should have a discussion on the

whole statement, as suggested by Vajpayeeji or we should look upon the unhappiness expressed by Shri Chandra Shekhar as an immediate reaction. But the Point of Order raised by my colleagues stands and I feel that it is very important for the House to take a decision on that Point of Order.

[*English*]

I do not know a single case in parliamentary history where a Minister of the Government has stood up to say that in a case which is pending in the Supreme Court and about which a decision is likely to be taken two days hence, Government's opinion — he gives opinion — is that *prima facie* so and so is guilty.

Prima facie this is the position. After all, all rules of *sub judice* are directed towards this and (*Interruptions*)

MR. SPEAKER: You can argue on the point if you have the reason and the logic, but you should not obstruct.

SHRI LAL K. ADVANI: Sir, if the same thing had been said by Somnathji, if the same thing had been said by a Member outside the Government, my objection would have been that this discussion should not take place. You are aware that discussions in respect of all matters are subject to this rule of *sub judice* which is a self-imposed restraint. Here, we have a written statement by the Home Minister of the country in respect of a matter which is precisely the issue before the Supreme Court. I have no objection to all the other lines that are there. But, these four lines on page three of the statement are as follows:

" *Prima facie*, I am of the view that the Government of Uttar Pradesh have violated the Court orders by permitting the work to be carried on, on the acquired land".

I think this is unprecedented and it is a breach of all established conventions and the rules of this House. So, let there be a debate on this point of order. So far as the

discussion is concerned, we can have that discussion any time, right now or tomorrow, as you decide. But, this is important. *(Interruptions)*

(Interruptions)

MR. SPEAKER: Somnathji, I will allow you; we would all like to hear you. First of all, there are two points before me on which I come to certain conclusion. One is, what is the view of the Government. One is, what is the view of the Government on the discussion itself? That is one and the second is, on this point of order I will allow one or two Members, from this side also to logically argue. We do not have to say anything. If you logically argue, I will hear and I will decide. But, I want to know as to when we shall have the discussion.

THE MINISTER OF AGRICULTURE
(SHRIBALRAM JAKHAR): Sir, we can have the discussion any time when you like. *(Interruptions)*

[Translation]

SHRIBHOGENDRA JHA (Madhubani):
MR. SPEAKER, Sir, I have a point of order. *(Interruptions)*

MR. SPEAKER: First let us dispose off one point of order.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE:
(Bolpur): Mr. Speaker, Sir, so far as the question of *sub judice* so concerned, it is also a well established practice that no pending matter can preclude this Parliament from discussing a particular issue. It is well established, it may be self-imposed restraint, but in a matter like this, where the entire country is concerned and where the Home Minister had gone to Ayodhya to see for himself the Home Minister had gone to Ayodhya to see for himself personally as to

what is happening there, he had to report to the country and to this House. He has given only his *prima facie* opinion. But, my grievance is different. *(Interruptions)* My grievance is that, in spite of the statement, the Government of India is not doing anything. It is guilty of deliberate inaction only to please my friends on this side. *(Interruptions)* Sir, the Central Government, as I understand, is not a party to the pending proceeding in the Supreme Court. It is a fight between some individuals that is going on there.

SHRI ANNA JOSHI: (Pune): Mr. Speaker, Sir, is he speaking on a discussion or is it a point of order?

MR. SPEAKER: It is a point of order.

SHRI SOMNATH CHATTERJEE: Sir, the Government is not a party and apart from that, it is a mere interlocutory proceeding and not even a final hearing that is going to come up there. Then, how can the Central Government, not being a party to the proceedings in an interlocutory matter be bound by this on the plea of *sub judice*? How will the Central Government not have any opinion on its own? It is their bounded duty to express their view in this House. The question is, in a matter like this, a very wrong signal is being given to the country. The entire country is agitated; the matter is of supreme importance; it is a question of integrity of the country and the unity of the country. The people are agitated. The Parliament of India cannot function for days together. Why could it not function?

On Saturday and Sunday last we even called on the Prime Minister. We had a discussion with him. This is the statement which is coming. Except one sentence, there is nothing new in this statement. There is nothing new, which is not in the newspaper. Even at 11 O'clock, we have demanded the statement. They did not make the statement. On the other hand, they said, they would be ready with full statement at 4 O'clock, as they would have full information. Even that could not be done at 4 O'clock. We came here but nothing happened. At 5 O'clock, they came here and made the statement.

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This is a every serious matter. I charge that this Government is deliberately delaying the matter. They have not got the courage. Today the unity and integrity of the country is not safe in their hands. Therefore, I demand that immediate action should be taken. We have been repeatedly suggesting that this land of disputed area be taken over. The Central Government has the power to do it. If the law is necessary, that can be passed. But are you really serious about it? You are not serious about it. Therefore, after the personal visit, he is only appealing to the good sense of the U.P. Government which we have seen how they have responded to it. The unity of the country cannot be played about. The unity of the country and the integrity of the country is too important matter to be left in the hands of this Government only,

It cannot be left for them.

Therefore, we demand that this Government must immediately take action and take action in a manner which will create an impression in the minds of the people that they are serious about maintaining communal peace and harmony which is dearest to all of us, I take it.

Therefore, I demand immediately forthright action on the part of the Government to protect this shrine and all that stands there. Especially when it is admitted that the construction is still going on, you cannot take an ambivalent attitude on this.

MR. SPEAKER: I see that the Members are interested in discussion in this matter. Is the Government ready for discussion now.

SHRI S.B. CHAVAN: Tomorrow
(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rōsera):
 Let us have a discussion on this today and know the views of the hon. members.

SHRI ATAL BIHARI VAJPAYEE

(Lucknow): A point of order was raised before you. A reply to the same should come.

[English]

MR. SPEAKER: I am going to give a decision.

SHRISHARADDIGHE: (Bombay North Central): Mr. Speaker, Sir, I would only make a submission as far as the point of order raised by the hon. Member, Shri Ram Naik is concerned.

Now the point has been raised regarding the property or legality in regard to the statement made by the Home Minister, namely *prima facie* there is violation of the court order. I agree with my friend, Shri Somnath Chatterjee and I would like to add that as far as this point is concerned, most probably, the Government must be a party to this litigation. Even if they are not, they can intervene in such litigation at any stage and express their opinion through their advocate. *(Interruptions)* The Government could have even said before the court through their lawyer that these are their findings as far as the facts are concerned, because the violation of the Court order is a question of fact. The Government is in possession of the fact and they have given their opinion as far as the points of facts are concerned and there is nothing wrong in saying that *prima facie* this is the position as far as the facts are concerned. *(Interruptions)*.

[Translation]

SHRIBHOENDRA JHA (Madhubani):
 Mr. Speaker, Sir, I have raised a point of order.

MR. SPEAKER: Let me decided the points of order one by one. Let me dispose it of first. Then your turn would come. Two points of order should not be raised at the same time.

(Interruptions)

[English]

SHRIJASWANT SINGH (Chittoragarh);
Mr. Speaker, Sir, I am on a point of order.
Page 947 of Kaul & Shakdher where the
Speaker has already ruled ...

*At this stage, Kumari Padmasree
Kudumula fainted in her seat*

(Interruptions)

MR. SPEAKER: Please do not collect at
that place. All of you except the Health
Minister, please go to their seats. Members
may go to their seats., You please return to
your seats. Members may go to their seats
please. Members may not collect there
please. May I request the Members there to
go to their seats? That will facilitate giving
help. The first thing you should do is to go to
your own seats. Please go to your own seats.
Excepting the doctors, all other MPs may
return please. Shri M.M. Jacob, you ask the
Members to go to their seats. Please take
your seats. *(Interruptions)*

SHRI JASWANT SINGH: Mr. Speaker,
Sir, the point of order has arisen from the
following sentence from the full statement of
the hon. Union Home Minister and the
sentence *Prima facie* is that the Government
of Uttar Pradesh has violated the court
order. I am not going into what the violation
arises from. Page 947 of Kaul & Shakdher is
very specific because the ruling of the Lok
Sabha Speaker of 1966 is in fact very much
applicable. Here the Speaker has ruled
categorically.

I quote:

"..... The test of *sub judice* in my opinion
should be that the matter sought to be raised
in the House is substantially identical with the
one on which a court of law has to
adjudicate..... "

MR. SPEAKER: Does that mean that
the matter should not come up at all in the
House.

(Interruptions)

SHRI JASWANT SINGH: Let me finish.
I will now end it up. *(Interruptions)* It is not .
The law of *sub judice* or the restriction of *sub
judice* on the legislature is not to curb the
voice or the right of expression or the freedom
of speech of the legislature. It is to maintain
the distinction and separateness between
the legislature and the judiciary so that the
functioning of the legislature which by its very
nature has to be unrestrained in the sense
that it cannot possibly have the sense judicial
reticence or restraint. The functioning of the
legislature, therefore, is not to infringe on the
free functioning of the judiciary. The distinction
that has been kept between the organs of the
Republic is a well-judged distinction. What is,
after all the yardstick applied by your earlier
worthy predecessor? The yardstick is that if
the matter is substantially identical with the
one in which a court of law has to adjudicate.
My submission, that this matter is not only
substantially identical but in fact it is the
same matter. It is the very same matter
whether the State of Uttar Pradesh or the
Government of Uttar Pradesh have violated
the order of the court or not? This is precisely
what the Supreme Court has been today
seized with. It is not a question of identical
issue. It is a question of being the same
issue. If it is the same issue, then, necessary
restraints are inherent in the fact of *sub
judice*. It is a well-established matter
thereafter. This is not an academic discussion
thereafter.

MR. SPEAKER: I am trying to understand
one thing because it is a very nice and subtle
point of law. Having allowed the discussion to
take place on this point itself in the House, we
are taking a plea that the Home Minister
should not have made this kind of a statement.

SHRI JASWANT SINGH: No. I am not
aware as to what you refer when you say "
having permitted a discussion ".

MR. SPEAKER: The House wanted that
statement.

(Interruptions)

SHRI JASWANT SINGH: What you are
saying is that having permitted a discussion

on the larger question of Ramjanmabhoomi-Babri Masjid Ayodhya, have we not already violated this restriction of sub-judice? Concern is voiced by all sections of the House on the larger question. After all, what Shri Chandra Shekhar has mentioned is a viewpoint. It is certainly a viewpoint to which the House has to pay attention. Somebody from my side will have to give a viewpoint in this matter. That is the viewpoint on the larger question and the question thrown up on the question of Ramjanmabhoomi-Babri Masjid issue. It is altogether a different matter. But the specific question is: Whether the Government of Uttar Pradesh have violated the Court Order? Is that fact of violation today a matter of concern of the Supreme Court?

It is that is a fact. This is not a matter of conjecture. Has the Union Home Minister expressed a viewpoint about the functioning or the conduct of the Government in Uttar Pradesh? He has. It is a written statement. The hon. the Union Home Minister has said it is: *Prima facie*. It is the view of the Government that the Government of Uttar Pradesh has violated the order.

MR. SPEAKER: I will take a minute. It will help us to understand the implications. Supposing the Government were a party, the Government were to put forth its point of view and the Government has said this thing in the Court, then what would have happened?

SHRI JASWANT SINGH: A point was made by my esteemed colleague for whose legal acumen I am no match whatever. He said that the Government of India is not even a party to this interlocutory order. Your point is: Had the Government of India been a party and then in being a party, had the Government of India gone and expressed a view to the court? It could have done so. But we are now taking a hypothetical point. It is also a different matter if the Government had indeed held that view. And if the Government of India had then gone to the court, then the Government could well have come here and said, "that is what we have said to the court". It could have repeated the same thing to the House. But it could not have used the legislature on the

floor of the House to discuss why they hold that view because till the court decides the Government of India is also not in a position to discuss why it holds that view that the Government of Uttar Pradesh or the Government of Andhra Pradesh or the Government of any State is violative of any court order. That is the small point. These are only small points on what the Union Home Minister said.

MR. SPEAKER: I have understood it.

[Translation]

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER: Only one point of order is disposed off the other point of order would be taken up.

(Interruptions)

MR. SPEAKER: Now I have allowed him. Let us discuss one point of order after which the next point of order would be discussed. Your point of order is at the second place. Now I am on the first point of order.

[English]

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Sir, the point of order that has been raised by Shri Jaswant Singhji and Advanji is whether the Government can express a view like this in the House. This is precisely the point I just want to confine myself to it as I see the Government has agreed for a debate when the debate and we can at length deal with the subject when the debate comes up. In fact, as Somnathji has said, the matter which is *sub judice* and is of great importance and of concern to the people of India can certainly be taken up in the House, the autonomy of the House itself will be in question. It is an important institution of democracy. The point is that Government can hold a view and many times in the court it goes with its view - may be different than other parties or otherwise - and pleads that view. In fact, our complaint has been that this

Government was not giving its view. And it was keeping the whole country in suspense for months together and even in the crucial last three four days. It is quite legitimate for the Government to come out with a view. And it is its responsibility because it is charged with the governance of the country. A matter which is of concern to everyone here, if it does come out with a view, I think, it is discharging its responsibility. My complaint is, it has not discharged its responsibility because it was keeping quiet. Having come with a view, I would want to ask the Home Minister - he has said the other thing about pending the court judgment - that you have come to a point of view, but you are keeping silent thereafter, are you going to the court for it, to assist the court to be a party in the court, to plead it in the court? If you say this today, then your second sentence becomes relevant. All right, till then I am holding back the view. If you say that there is violation of the court order, or even prima facie or if that is your perception, you do not make any commitment of either going to the court or to take any other action appropriate. I am not recommending any course of action. We have made many suggestions. But always go to the CCPA. CCPA of course, has become a very popular word in this country. (Interruptions) In Hindi it has a different connotation. But that apart ... (Interruptions) They used to go to your CCPA and we used to come to your CCPA. (Interruptions) I am pleading your case. I am giving you all this compliment. Having taken a view I would ask, because in the next sentence you are holding your view, will you go to the court or not? If you do not go to the court, then you are keeping this country in suspense and bringing it to a mess. If you are not going to the Court, then what is the alternative that you have, that, you must spell out and the statement should include it.

Sir, it is not merely the protection of the structure. Yes, that is important because it is a very specific issue of the debate. And the Chief Minister has assured and the Home Minister has assured.. That is all right. The structure, today, is not being affected.

(Interruptions) I am not going on the merits of the case at all. I am giving a complaint to the Chief Minister and even then, they are not accepting. (Interruptions) Even then you are asking. (Interruptions) Why did the Chief Minister say like that. (Interruptions) What is it that is to be protected, much more than this - mandir or masjid- is the Constitution.

MR. SPEAKER: Just a minute. I need your help.

SHRI VISHWANATH PRATAP SINGH:
I coming to my point .

MR. SPEAKER: I am just only putting it to you.

SHRI VISHWANATH PRATAP SINGH:
Sir, I will not touch that subject at all.

MR. SPEAKER: O.K., after you complete, I will put that question.

SHRI VISHWANATH PRATAP SINGH:
Sir, I just seek your attention. Your apprehensions will be dispelled if you hear the next two sentences.

We are here to uphold the Constitution. And in this democratic structure, there are three important democratic institutions, that is, the Parliament, the Government - Executive - and the Judiciary. So, our concern arises when it is about the protection of the Constitution and the Judiciary.

Mr. Home Minister, having said that the judiciary - in this perception - has been violated, it is your bounded duty to spell out what is going on because you are charged with the governance of the country and not to hold the straws of private litigation and like that and try to cling to it. You will drown with it and you will drown the country also.. Please take the responsibility and spell out what you are going to do.

MR. SPEAKER: Shri Lodha, would you like to help me?

SHRI GUMAN MAL LODHA (Pali): Sir, I want to be very brief on this point. An

important aspect of this matter which has escaped out notice is that even the Home Minister has not given his final opinion.

Sir, he says that tomorrow, the officers are coming and that they would give the report. After seeing the report, he may take one view or the other. So, it is premature to discuss this matter and it is further premature to discuss whether it is *sub judice* and whether any ruling should be given by your honour or not. My respectful submission is that before the Home Minister makes up his mind, he should see:

- (1) after the report of all the technical officers and the persons who are there on-the-spot, whether anything is required to be done or not
- (2) whether they want to become a party to the Supreme Court and do anything there;
- (3) whether in the light of these circumstances, if the matter requires further discussion or not.

Any sort of discussion, your honour, would be premature. I would, therefore, seek your honour to kindly wait till finally the Home Minister makes up his mind and then decide the matter.

[Translation]

SHRIBHOGENDRAJHA: (Madhubani): Mr. Speaker, Sir, I am on a point of order. Please listen to my point of order.

MR. SPEAKER: Hon'ble member, your point of order is on some other issue. You should speak on the point of order in which a discussion is going on.

SHRI BHOGENDRA JHA: My point of order is that in India, the judiciary has neither its own army nor security forces. It has no reserve force also. It is the responsibility of the Executive, i.e. the Government to implement its orders. If the Home Minister feels that there is a violation of law in Ayodhya, then.....

MR. SPEAKER: This concerns the administration and it is not a point of order.

SHRIBHOGENDRAJHA: Mr. Speaker, Sir, no matter whether the judiciary becomes a party or not but if nothing is left for a decision, then what will happen? If they demolish the mosque, will it be reconstructed? That is why it is my request that the Government has to intervene in the matter and made an announcement to this effect immediately. After that, what shall be left for discussion? The Supreme Court is helpless. The Supreme Court said that those who were engaged in construction also faced the risk of demolition. But if the mosque is demolished, will a new mosque be built keeping in view the sentiments involved? That is why it is my request that even if there is not a discussion and the Government does not become a party in the Court, the responsibility of its security lies on the Government of India. The construction work should be stopped till the Court gives its verdict. You should give a clarification on this issue. This is not a matter on which there should be any delay, otherwise it will be too late... (Interruptions).....

18.00 hrs.

[English]

MR. SPEAKER: Shri Chandra Jeet, please. But please bear in mind that we are likely to discuss it.

SHRI CHANDRA JEET YADAV (Azamgarh): I know Sir. What I am saying is that.....

SHRI RAM NAIK (Bombay North): It is already 6 o'clock. You have to extend the time.

MR. SPEAKER: Let us extend the sitting of the House for a few minutes.

SHRI CHANDRA JEET YADAV: An objection has been raised by some of our friends from BJP side that the Home Minister has said a sentence. There is an objection on only one sentence. He said that in his

[Sh. Chandra Jeet Yadav]

impression the UP Government has violated the court orders *prima facie*. On the same thing what does the UP Chief Minister say?

MR. SPEAKER: Now we are going into details. You will have the opportunity to say all these things when we discuss it.

(Interruptions)

SHRI CHANDRA JEET YADAV: The UP Chief Minister says that there is no violation. If the Home Minister says that in his impression there is violation and the Chief Minister of UP says that there is no violation, he is also expressing his views on the same matter. When the matter is sub-judice, the Chief Minister of UP has no right to express his opinion that his Government is not violating the court orders. Therefore if anybody, really speaking, is responsible for saying something, it is the Chief Minister of UP who by expressing his opinion has said all these things.

The second point is that we are all witness to it. For four days this House has not been able to function. The House wanted that the Government must come out with a statement. The House was charging the Home Minister for not coming out with a statement. Now if the Home Minister, after having gone there, gives a statement, in that statement what should he say? He cannot just say that he went there, visited the place and came back. Therefore when the Home Minister gives a statement he has to report to this House. This House is supreme. On this very issue, this matter has been pending in the court for the last forty-five years. We have to discuss all the aspects of Babri Masjid. Therefore the House is supreme and the House thinks that there is no breach or contempt of court.

MR. SPEAKER: Shri Kumaramangalam. I am really in a position to give the ruling, but I would like to hear you also.

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND
TECHNOLOGY (DEPARTMENT OF
ELECTRONICS AND DEPARTMENT OF
OCEAN DEVELOPMENT) (SHRI
RANGARAJAN KUMARAMANGALAM)

Mr. Speaker Sir, the issue that is important and that is being raised is whether at all the Home Minister.

SHRI SRIKANTA JENA: He is no more the Law Minister

SHRI RANGARAJAN KUMARA-MANGALAM: I am speaking as the Minister for Parliamentary Affairs. Mr. Speaker Sir, unfortunately instead of your permission, I have to seek their permission to speak

MR. SPEAKER: I will value your opinion more as a lawyer.

SHRI RANGARAJAN KUMARA-MANGALAM: The issue that arises is that the Home Minister in his statement has voiced a *prima facie* view after visiting the site whether a particular action of the Government of UP is violative of court orders or not, in terms of permitting certain work to be carried on. As rightly pointed out earlier in the statement also, the Chief Minister's view that they have not violated the court orders, is also there. Both almost stand on the equal footing in terms of views being expressed. What is important is, an order of court has been passed. It is, under the Constitution, the obligation of all civil and judicial authorities to act in the aid of the Supreme Court, It is also binding on all of us.

SHRI JASWANT SINGH: Then the Government should become a party in the court.

SHRI RANGARAJAN KUMARA-MANGALAM: You do not have to become a party. On the contrary, it is the duty of all civil authorities to....

SHRI RAM NAIK: To give judgments.

SHRI RANGARAJAN KUMARA-MANGALAM: We are not giving judgments.

SHRI RAM KAPSE: You are not sitting on the judgment. (Interruptions)

SHRI RANGARAJAN KUMARANGALAM: Sir, what is unfortunate is that the issue is so emotional that none of them are really willing to look at it impartially. What is important? I think the very manner in which they are reacting would compel me to directly bring your attention, if I may submit, to 'Erskine May's Treatise on Law and Privileges and Proceedings and Usage of Parliament'. On page 378, it very categorically lays down that,

" Subject to the discretion of the Chair, reference could be made in questions, motions, debates, etc. to matters awaiting or under adjudication in all civil courts, which concern issues of national importance, whether it is national economy, public order or essentials of life."

It is important to say that this matter is of such importance that for four days this Parliament is not functioning; and we do not think it is important enough for even the Government to give its *prima facie* view, subject to final orders of court: It would be a bit too much to say that we should abdicate all our rights, all the fundamental rights of speech, expression of opinion just because the words ' *sub judice*' exist. Then, we may reach a stage that if one wants to ensure that Parliament does not have a say at all, all that one has to do is to see that a petition is admitted in the court; and then the Parliament would be silent. If this is what we want to do this Parliament, it is very easy to ensure that Parliament is silent. I am sorry; I do not think it is so. (Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): Sir, I only wish to make two points. One is, I would like to have a direction from you as to whether, when a certain matter is *sub judice*, pending before a court-in this case, the Supreme Court - that debars this House from debating that issue or not. Obviously not. Nobody has raised that point. They are only objecting to a particular statement contained

in the Home Minister's statement. Debates have been held many times on this issue, although they were *sub judice*. Only a few weeks ago, Sir, when it was decided in this House that a delegation of Parliament Members and NIC Members should go and visit Ayodhya, there was a discussion on the same matter. Apprehension was expressed here as to which necessitated the sending of a delegation there. Nobody at that time said that the House cannot discuss that matter. As far as apprehensions or allegations which are being made of pressurising, or trying to create some kind of pressure on the Supreme Court because of the observations made *prima facie*, in the Home Minister's statement are concerned, if that is so, that will create a pressure on the judges, and equal pressure is being created by the Chief Minister who categorically said that I had not violated any orders of the court. So, the two cancel each other, if there is any question of pressure. If he is pressurising the Court, so is Mr. Kalyan Singh, pressurising the court by saying that I had not violated anything. (Interruptions)

SHRI RAM KAPSE (Thane): He is a party to it; but the Home Minister is not a party to it.

(Interruptions)

SHRI INDRAJIT GUPTA: My second point is this. I want to put a query to the Home Minister. If he is convinced, as he has stated here very categorically that after going round the place, hearing everything and discussing with the Chief Minister that he so *prima facie* convinced, that the court order is being violated there at Ayodhya, and that he has requested or tried to persuade the Chief Minister that pending the final orders of the Supreme Court, the work there should be kept in suspension, it should be suspended and since he got no response, according to him, the Chief Minister was non-committal on that point and he did not respond at all if he was non-committal, of course it does not mean that he agreed with him, it does not mean that he rejected it either - what is to be done? I want to know from the Home Minister as to whether he is prepared to (Interruptions)

SHRI RANGARAJAN KUMARA-MANGALAM: Party-concerned should show more restraint. (*Interruptions*)

SHRI INDRAJIT GUPTA: I am concluding, Sir (*Interruptions*) Why can he not issue a directive to the State Government that pending the final orders of the Supreme Court, the work at that site should be kept suspended?

Let us see whether they abide by that directive or they decide to flout that directive. After that the question will rise again what action should be taken or whether any action should be taken. We will give our views at that time. But with simply to say, "We will continue with our persuasive efforts" - something or other,, he has said here- "we hope, we want to persuade, we want to hope", the matter is getting more and more serious every day because that is not being stopped there.

We are debating here. We are referring to law books and so many things - references. But what is to be done there is going on. That is what has created apprehension in the entire country. I do not know what these Members sitting here think about this matter because there it is like an iceberg. (*Interruptions*) Come on, speak up. (*Interruptions*) You speak so many times. Why don't you speak up now? (*Interruptions*) Why don't you speak up now? Do you want something to be done? (*Interruptions*)

If you are going to have a fullfledged discussion today or tomorrow or when, then every is free to air his view about all these matters. But time is the essence of the question. Are you going to allowing things to go on? Is the Government serious about making any attempt to have some action which will diffuse the situation - at least for the time being, till the Supreme Court gives its final order? (*Interruptions*) That is what I want to know. They do not even give any indication of any such thing.

MR. SPEAKER: Well, first of all, I would like to thank all the hon. Members who have helped me to decide this issue. I would like

specially to thank Shri Guman Mal Lodha for very brief but effective intervention.

The matter is really very important and delicate also. The hon. Members wanted that the Government should make a statement on the issue in the House. In response to what was wanted by the Members, a statement has been made. And the statement contains two sentences to which objections have been raised. I will seek your indulgence to read it out.

"*Prima facie* - '*prima facie*' is a very carefully used word - I am of the view - it is only the view - that if Government of Uttar Pradesh have violated the court order by permitting the work to be carried on the acquired land".

And the second sentence is also equally important:

"However, the final decision of the Supreme Court will have to be awaited on the subject "

Now on one-hand, the Members were asking the Government to put before them the facts. They were agitated also on this issues. So, this matter has come here. While applying the principle of sub judice to the matter, the principle which has to be borne in mind by all of us is, on one hand, the court should not be interfered with in their duty to do justice in the matter which are before them. At the same time, the second principle, which is equally important, is that the freedom of expression, which is available to every citizen outside the House, is available to the Members on the floor of the House. And the freedom of expression has something of a prerogative also.

Now what you express on the floor of the House cannot be challenged outside. That means in a way you have a freedom and the prerogative. That is why these two things have to be balanced while applying the principle of *sub judice*.

Now in this matter what has come before

us is the expression of a view and that too *prima facie* and not finally. At the first sight, the Government has come to this conclusion and the Government is saying that we do not know what is the position. We will await the Supreme Court judgment and in a way it is indicating it. That is why this is an expression of views.

Here if we are discussing the matters and allowing all the Members to express their views and if the expression of the views by many of the Members on this point is there, one could say that it is likely to weigh with the judges. But a view is expressed by a Member of the House, or for that matter, the Home Minister; it could have been done in the court also. But here it is not necessary to apply the principle of *sub judice* and it is not necessary that one of the Members should be a party to the case. Even if Members are not party to the case in the court, principles of *sub judice* will apply. Here, in my opinion, because this statement has been made very carefully in my judgment....

SHRI SOMNATH CHATTERJEE:
Please do not put restraint on the Parliament.

There is authority that the Parliament can discuss matters which are pending in court. Please do not put that restraint on Parliament.

MR SPEAKER: You have not heard me and you are just speaking. That is why I am coming to the conclusion that the principle of *sub judice* does not apply to this case and I do not uphold your point of order.

(Interruptions)

MR. SPEAKER: If you rush to conclusions without allowing me to complete, then there will be complications.

The House stands adjourned to meet again at 11 AM on the 14th of July, 1992.

18.15 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 14, 1992/ Asadha 23, 1914 (Saka)

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